

UNITED NATIONS



NATIONS UNIES

Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 302

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

*Treaties and international agreements registered
or filed and recorded with the Secretariat
of the United Nations*

VOLUME 302

1958

**I. Nos. 4351-4367
II. No. 549**

TABLE OF CONTENTS

I

*Treaties and international agreements
registered from 21 May 1958 to 17 June 1958*

	<i>Page</i>
No. 4351. Union of Soviet Socialist Republics and Bulgaria:	
Convention regulating the citizenship of persons having dual citizenship. Signed at Sofia, on 12 December 1957.....	3
No. 4352. Union of Soviet Socialist Republics and Bulgaria:	
Consular Convention. Signed at Sofia, on 12 December 1957.....	21
No. 4353. Denmark and Pakistan:	
Agreement (with annex, Protocol and exchange of notes) relating to air services. Signed at Copenhagen, on 10 April 1958.....	53
No. 4354. Denmark and Federal Republic of Germany:	
Agreement (with exchange of notes) relating to air services. Signed at Bonn, on 29 January 1957.....	75
No. 4355. Afghanistan, Albania, Argentina, Australia, Austria, etc.:	
Protocol of 3 April 1958 amending the International Agreement on Olive Oil, 1956. Adopted at the second session of the United Nations Conference on Olive Oil held in Geneva from 31 March to 3 April 1958	121
No. 4356. Netherlands and Australia:	
Exchange of notes constituting an agreement concerning exemption from duties on supplies of fuel, etc., for aircraft. Canberra, 29 November 1956	141
No. 4357. Italy and Egypt:	
Payments Agreement (with annex and exchange of letters). Signed at Cairo, on 6 July 1957.....	147

*Traités et accords internationaux enregistrés
ou classés et inscrits au répertoire au Secrétariat
de l'Organisation des Nations Unies*

VOLUME 302

1958

I. Nos 4351-4367
II. No 549

TABLE DES MATIÈRES

1

*Traités et accords internationaux
enregistrés du 21 mai 1958 au 17 juin 1958*

	<i>Pages</i>
N° 4351. Union des Républiques socialistes soviétiques et Bulgarie :	
Convention réglementant la nationalité des personnes ayant la double nationalité. Signée à Sofia, le 12 décembre 1957.....	3
N° 4352. Union des Républiques socialistes soviétiques et Bulgarie :	
Convention consulaire. Signée à Sofia, le 12 décembre 1957.....	21
N° 4353. Danemark et Pakistan :	
Accord (avec annexe, Protocole et échange de notes) relatif aux services aériens. Signé à Copenhague, le 10 avril 1958	53
N° 4354. Danemark et République fédérale d'Allemagne :	
Accord (avec échange de notes) relatif aux services aériens. Signé à Bonn, le 29 janvier 1957.....	75
N° 4355. Afghanistan, Albanie, Argentine, Australie, Autriche, etc. :	
Protocole du 3 avril 1958 modifiant l'Accord international de 1956 sur l'huile d'olive. Adopté à la seconde session de la Conférence des Nations Unies sur l'huile d'olive, tenue à Genève du 31 mars au 3 avril 1958..	121
N° 4356. Pays-Bas et Australie :	
Échange de notes constituant un accord relatif à l'exemption des droits pour les approvisionnements de carburants et autres destinés aux aéronefs. Canberra, 29 novembre 1956.....	141
N° 4357. Italie et Égypte :	
Accord de paiement (avec annexe et échange de lettres). Signé au Caire, le 6 juillet 1957.....	147

	<i>Page</i>
No. 4358. Italy and Iran :	
Payments Agreement (with exchange of letters). Signed at Rome, on 29 January 1958	181
No. 4359. Italy and Spain :	
Agreement concerning the co-production of cinematograph films. Signed at Venice, on 5 September 1956;	
Exchange of notes constituting an agreement modifying the above-mentioned Agreement. Rome, 12 and 16 July 1957.....	195
No. 4360. Italy and France :	
Franco-Italian Protocol concerning Italian beet workers. Signed at Paris, on 1 August 1957.....	221
No. 4361. Italy and France :	
Franco-Italian Protocol (with annex and addendum) concerning Italian seasonal workers. Signed at Paris, on 19 September 1957.....	225
No. 4362. Italy and Romania :	
Payments Agreement (with annex and exchange of letters). Signed at Rome, on 28 January 1958.....	231
No. 4363. Netherlands and France :	
Agreement concerning reciprocal compensation for marine losses originating in the events of the 1939-1945 war. Signed at Paris, on 27 November 1953	245
No. 4364. Belgium :	
Declaration recognizing as compulsory the jurisdiction of the International Court of Justice, in conformity with Article 36, paragraph 2, of the Statute of the International Court of Justice. Brussels, 3 April 1958	251
No. 4365. United States of America and Israel :	
Agricultural Commodities Agreement under Title I of the Agricultural Trade Development and Assistance Act (with agreed minute and Memorandum of Understanding). Signed at Washington, on 7 No- vember 1957	255
No. 4366. United States of America and Cuba :	
Exchange of notes constituting an agreement relating to gnananties of private investinents. Havana, 4 February 1957	273

	<i>Pages</i>
N° 4358. Italie et Iran :	
Accord de paiement (avec échange de lettres). Signé à Rome, le 29 janvier 1958	181
N° 4359. Italie et Espagne :	
Accord italo-espagnol de coproduction cinématographique. Signé à Venise, le 5 septembre 1956;	
Échange de notes constituant un accord modifiant l'Accord susmentionné. Rome, 12 et 16 juillet 1957.....	195
N° 4360. Italie et France :	
Protocole franco-italien relatif aux ouvriers betteraviers italiens. Signé à Paris, le 1 ^{er} août 1957.....	221
N° 4361. Italie et France :	
Protocole franco-italien (avec annexe et additif) relatif aux ouvriers saisonniers italiens. Signé à Paris, le 19 septembre 1957.....	225
N° 4362. Italie et Roumanie :	
Accord de paiement (avec annexe et échange de lettres). Signé à Rome, le 28 janvier 1958	231
N° 4363. Pays-Bas et France :	
Accord relatif à des indemnités réciproques concernant des dommages d'ordre maritime ayant leur origine dans des événements de la guerre de 1939-1945. Signé à Paris, le 27 novembre 1953.....	245
N° 4364. Belgique :	
Déclaration reconnaissant comme obligatoire la juridiction de la Cour internationale de Justice, conformément au paragraphe 2 de l'Article 36 du Statut de la Cour internationale de Justice. Bruxelles, 3 avril 1958..	251
N° 4365. États-Unis d'Amérique et Israël :	
: Accord relatif aux produits agricoles, conclu dans le cadre du titre I de la loi tendant à développer et à favoriser le commerce agricole (avec procès-verbal approuvé et Mémorandum d'accord). Signé à Washington, le 7 novembre 1957	255
N° 4366. États-Unis d'Amérique et Cuba :	
Échange de notes constituant un accord relatif à la garantie des investissements privés. La Havane, 4 février 1957.....	273

No. 4367. United States of America and Korea :

Page

- Treaty of Friendship, Commerce and Navigation (with Protocol). Signed at Seoul, on 28 November 1956..... 281

II

*Treaties and international agreements
filed and recorded from 26 November 1957 to 17 June 1958*

No. 549. International Labour Organisation and League of Arab States :

- Agreement. Signed at Geneva, on 26 May 1958..... 343

ANNEX A. Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations

No. 186. International Convention for the Suppression of Illicit Traffic in Dangerous Drugs, signed at Geneva on 26 June 1936, as amended by the Protocol signed at Lake Success, New York, on 11 December 1946 :

- Accession by the Dominican Republic..... 352

No. 521. Convention on the Privileges and Immunities of the Specialized Agencies. Approved by the General Assembly of the United Nations on 21 November 1947 :

- Application by Morocco to certain specialized agencies..... 353

No. 602. Convention (No. 19) concerning equality of treatment for national and foreign workers as regards workmen's compensation for accidents, adopted by the General Conference of the International Labour Organisation at its seventh session, Geneva, 5 June 1925, as modified by the Final Articles Revision Convention, 1946 :

- Ratification by Israel..... 354

No. 635. Convention (No. 58) fixing the minimum age for the admission of children to employment at sea (revised 1936), adopted by the General Conference of the International Labour Organisation at its twenty-second session, Geneva, 24 October 1936, as modified by the Final Articles Revision Convention, 1946 :

- Ratification by Yugoslavia..... 355

	<i>Pages</i>
N° 4367. États-Unis d'Amérique et Corée :	
Traité d'amitié, de commerce et de navigation (avec Protocole). Signé à Séoul, le 28 novembre 1956.....	281

II

*Traités et accords internationaux
classés et inscrits au répertoire du 26 novembre 1957 au 17 juin 1958*

N° 549. Organisation internationale du Travail et Ligue des États arabes :	
Accord. Signé à Genève, le 26 mai 1958.....	343
 ANNEXE A. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies	
N° 186. Convention internationale pour la répression du trafic illicite des drogues nuisibles, signée à Genève le 26 juin 1936, amendée par le Protocole signé à Lake Success (New-York), le 11 décembre 1946 :	
Adhésion par la République Dominicaine.....	352
N° 521. Convention sur les privilèges et immunités des institutions spécialisées. Approuvée par l'Assemblée générale des Nations Unies le 21 novembre 1947 :	
Application par le Maroc à certaines institutions spécialisées.....	353
N° 602. Convention (n° 19) concernant l'égalité de traitement des travailleurs étrangers et nationaux en matière de réparation des accidents du travail, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa septième session, Genève, 5 juin 1925, telle qu'elle a été modifiée par la Convention portant revision des articles finals, 1946 :	
Ratification par Israël	354
N° 635. Convention (n° 58) fixant l'âge minimum d'admission des enfants au travail maritime (révisée en 1936), adoptée par la Conférence générale de l'Organisation internationale du Travail à sa vingt-deuxième session, Genève, 24 octobre 1936, telle qu'elle a été modifiée par la Convention portant revision des articles finals, 1946 :	
Ratification par la Yougoslavie	355

	<i>Page</i>
No. 688. Protocol, signed at Paris on 19 November 1948, bringing under international control drugs outside the scope of the Convention of 13 July 1931 for Limiting the Manufacture and Regulating the Distribution of Narcotic Drugs, as amended by the Protocol signed at Lake Success, New York, on 11 December 1946 :	
Acceptance by the Dominican Republic	356
No. 881. Convention (No. 87) concerning freedom of association and protection of the right to organise. Adopted by the General Conference of the International Labour Organisation at its thirty-first session, San Francisco, 9 July 1948 :	
Ratification by Italy	357
No. 898. Convention (No. 88) concerning the organization of the employment service. Adopted by the General Conference of the International Labour Organisation at its thirty-first session, San Francisco, 9 July 1948 :	
Application to Sierra Leone.....	358
No. 1341. Convention (No. 98) concerning the application of the principles of the right to organise and to bargain collectively. Adopted by the General Conference of the International Labour Organisation at its thirty-second session, Geneva, 1 July 1949 :	
Ratification by Italy.....	359
No. 1671. A. Convention on Road Traffic. Signed at Geneva, on 19 September 1949 :	
Extension to the Isle of Man.....	360
No. 1734. Agreement on the importation of educational, scientific and cultural materials (with Protocol), opened for signature at Lake Success, New York, on 22 November 1950 :	
Acceptance by Austria.....	362
No. 1871. Convention (No. 95) concerning the protection of wages. Adopted by the General Conference of the International Labour Organisation at its thirty-second session, Geneva, 1 July 1949 :	
Ratification by Tunisia and application to Kenya	363
No. 2181. Convention (No. 100) concerning equal remuneration for men and women workers for work of equal value. Adopted by the General Conference of the International Labour Organisation at its thirty-fourth session, Geneva, 29 June 1951 :	
Ratification by China	364

	<i>Pages</i>
N° 688. Protocole, signé à Paris le 19 novembre 1948, plaçant sous contrôle international certaines drogues non visées par la Convention du 13 juillet 1931 pour limiter la fabrication et réglementer la distribution des stupéfiants, amendée par le Protocole signé à Lake Success (New York), le 11 décembre 1946 :	
Acceptation par la République Dominicaine.....	356
N° 881. Convention (n° 87) concernant la liberté syndicale et la protection du droit syndical. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente et unième session, San-Francisco, le 9 juillet 1948 :	
Ratification par l'Italie.....	357
N° 898. Convention (n° 88) concernant l'organisation du service de l'emploi. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente et unième session, San-Francisco, le 9 juillet 1948 :	
Application au Sierra-Leone	358
N° 1341. Convention (n° 98) concernant l'application des principes du droit d'organisation et de négociation collective. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente-deuxième session, Genève, 1^{er} juillet 1949 :	
Ratification par l'Italie.....	359
N° 1671. A. Convention sur la circulation routière. Signée à Genève, le 19 septembre 1949 :	
Extension à l'île de Man.....	360
N° 1734. Accord pour l'importation d'objets de caractère éducatif, scientifique ou culturel (avec Protocole), ouvert à la signature à Lake Success (New-York), le 22 novembre 1950 :	
Acceptation par l'Autriche	362
N° 1871. Convention (n° 95) concernant la protection du salaire. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente-deuxième session, Genève, 1^{er} juillet 1949 :	
Ratification par la Tunisie et Application au Kenya.....	363
N° 2181. Convention (n° 100) concernant l'égalité de rémunération entre la main-d'œuvre masculine et la main-d'œuvre féminine pour un travail de valeur égale. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente-quatrième session, Genève, 29 juin 1951 :	
Ratification par la Chine.....	364

	<i>Page</i>
No. 3511. Convention and Protocol for the Protection of Cultural Property in the Event of Armed Conflict. Done at The Hague, on 14 May 1954:	
Accession by Thailand and ratification by Italy.....	365
No. 3689. Air Transport Agreement between the Government of the Union of Soviet Socialist Republics and the Government of Denmark. Signed at Moscow, on 31 March 1956:	
Protocol supplementing the above-mentioned Agreement. Signed at Copenhagen, on 31 March 1958.....	370
No. 3822. Supplementary Convention on the Abolition of Slavery, the Slave Trade, and Institutions and Practices Similar to Slavery. Done at the European Office of the United Nations at Geneva, on 7 September 1956:	
Ratification by Czechoslovakia	374
No. 3992. Convention concerning Customs Facilities for Touring. Done at New York, on 4 June 1954;	
Additional Protocol to the above-mentioned Convention, relating to the Importation of Tourist Publicity Documents and Material. Done at New York, on 4 June 1954:	
Accession to the Protocol by Ghana.....	375
No. 4101. Customs Convention on the Temporary Importation of Private Road Vehicles. Done at New York, on 4 June 1954:	
Accession by Ghana.....	376
 ANNEX C. Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the League of Nations	
No. 222. International Opium Convention. Signed at The Hague, on 23 January 1912:	
Accession by the Hashemite Kingdom of Jordan.....	378
No. 1379. Convention and Statute on the International Regime of Maritime Ports, and Protocol of signature. Signed at Geneva, on 9 December 1923:	
Entry into force between Yugoslavia and the Federal Republic of Germany	379

	<i>Pages</i>
N° 3511. Convention pour la protection des biens culturels en cas de conflit armé et Protocole y relatif. Faits à La Haye, le 14 mai 1954 :	
Adhésion par la Thaïlande et ratification par l'Italie.....	365
N° 3689. Accord entre le Gouvernement de l'Union des Républiques socialistes soviétiques et le Gouvernement danois relatif aux services aériens. Signé à Moscou, le 31 mars 1956 :	
Protocole complétant l'Accord susmentionné. Signé à Copenhague, le 31 mars 1958.....	371
N° 3822. Convention supplémentaire relative à l'abolition de l'esclavage, de la traite des esclaves, et des institutions et pratiques analogues à l'esclavage. Faite à l'Office européen des Nations Unies, à Genève, le 7 septembre 1956 :	
Ratification par la Tchécoslovaquie	374
N° 3992. Convention sur les facilités douanières en faveur du tourisme. Faite à New-York, le 4 juin 1954 ;	
Protocole additionnel à la Convention susmentionnée, relatif à l'importation de documents et de matériel de propagande touristique. Fait à New-York, le 4 juin 1954 :	
Adhésion au Protocole par le Ghana.....	375
N° 4101. Convention douanière relative à l'importation temporaire des véhicules routiers privés. Faite à New-York, le 4 juin 1954 :	
Adhésion par le Ghana.....	376
 <i>ANNEXE C. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés par le Secrétariat de la Société des Nations</i>	
N° 222. Convention internationale de l'opium. Signée à La Haye, le 23 janvier 1912 :	
Adhésion par le Royaume hachémite de Jordanie.....	378
N° 1379. Convention et Statut sur le régime international des ports maritimes, et Protocole de signature. Signés à Genève, le 9 décembre 1923 :	
Entrée en vigueur entre la Yougoslavie et la République fédérale d'Allemagne	379

NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration, which has not been registered, may invoke that treaty or agreement before any organ of the United Nations. The General Assembly by resolution 97 (I) established regulations to give effect to Article 102 of the Charter (see text of the regulations, Vol. 76, p. XVIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party, or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series*, have been made by the Secretariat of the United Nations.

NOTE DU SÉCRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été, ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 76, p. XIX).

Le terme « traité » et l'expression « accord international » n'ont été définis ni dans la Charte ni dans le règlement et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'État Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet État comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un État Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de « traité » ou d'« accord international » si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil*, ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 21 May 1958 to 17 June 1958

Nos. 4351 to 4367

Traités et accords internationaux

enregistrés

du 21 mai 1958 au 17 juin 1958

N^{os} 4351 à 4367

No. 4351

**UNION OF SOVIET SOCIALIST REPUBLICS
and
BULGARIA**

**Convention regulating the citizenship of persons having
dual citizenship. Signed at Sofia, on 12 December 1957**

Official texts: Russian and Bulgarian.

Registered by the Union of Soviet Socialist Republics on 21 May 1958.

**UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES
et
BULGARIE**

**Convention réglementant la nationalité des personnes ayant
la double nationalité. Signée à Sofia, le 12 décembre 1957**

Textes officiels russe et bulgare.

Enregistrée par l'Union des Républiques socialistes soviétiques le 21 mai 1958.

[RUSSIAN TEXT — TEXTE RUSSE]

№ 4351. КОНВЕНЦИЯ МЕЖДУ СОЮЗОМ СОВЕТСКИХ
СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И НАРОДНОЙ
РЕСПУБЛИКОЙ БОЛГАРИЕЙ ОБ УРЕГУЛИРОВАНИИ
ВОПРОСА О ГРАЖДАНСТВЕ ЛИЦ С ДВОЙНЫМ
ГРАЖДАНСТВОМ

Правительство Союза Советских Социалистических Республик и
Правительство Народной Республики Болгарии,

Принимая во внимание, что на территории Договаривающихся Сторон
имеется некоторое число лиц, которых каждая из Сторон в соответствии со
своим законодательством считает своими гражданами, и

Руководимые желанием ликвидировать на основе добровольного выбора
гражданства заинтересованными лицами возможные случаи двойного граждан-
ства,

Решили заключить настоящую Конвенцию и с этой целью назначили
своими Уполномоченными:

Правительство Союза Советских Социалистических Республик —

Ю. К. Приходова, Чрезвычайного и Полномочного Посла Союза ССР в
Народной Республике Болгарии,

Правительство Народной Республики Болгарии —

Живко Живкова, Первого Заместителя Министра Иностранных Дел
Народной Республики Болгарии,

которые после обмена своими полномочиями, найденными в должной
форме и полном порядке, договорились о нижеследующем.

Статья 1

Лица, которых обе Договаривающиеся Стороны на основании своего
законодательства считают своими гражданами, могут в соответствии с настоя-
щей Конвенцией избрать гражданство любой из Сторон.

Статья 2

Лица, подпадающие под действие статьи 1 настоящей Конвенции, которые
имеют свое местожительство на территории одной из Договаривающихся
Сторон и желают избрать гражданство другой Договаривающейся Стороны,
подают заявления об этом Посольству этой другой Договаривающейся Стороны.

[BULGARIAN TEXT — TEXTE BULGARE]

№ 4351. КОНВЕНЦИЯ МЕЖДУ СЪЮЗА НА СЪВЕТСКИТЕ
СОЦИАЛИСТИЧЕСКИ РЕПУБЛИКИ И НАРОДНА РЕПУ-
БЛИКА БЪЛГАРИЯ ЗА УРЕЖДАНЕ ГРАЖДАНСТВОТО
НА ЛИЦАТА С ДВОЙНО ГРАЖДАНСТВО

Правителството на Съюза на Съветските Социалистически Републики и
Правителството на Народна Република България,

Имайки предвид, че на териториите на Договорящите страни има известно
число лица, които всяка от Страните, съгласно своето законодателство счита
за свои граждани и

Ръководени от желанието да ликвидират възможните случаи на двойно
гражданство на базата на доброволен избор за гражданство от страна на заин-
тересованите лица,

Решиха да сключат настоящата Конвенция и за тази цел назначиха за свои
пълномощници:

Правителството на Съюза на Съветските Социалистически Републики —

Ю. К. Приходов, Извънреден и Пълномощен Посланик на Съюза на
ССР в Народна Република България,

Правителството на Народна Република България —

Живко Живков, Първи Заместник-министър на Външните работи на На-
родна Република България,

които след като размениха пълномощията си, намерени за редовни и в
надлежна форма, се споразумяха за следното:

Член 1

Лицата, които двете Договорящи страни, съгласно своето законодателство,
считат за свои граждани, могат, съгласно настоящата Конвенция, да изберат
гражданството на коя и да е от Страните.

Член 2

Лицата, попадащи под действието на чл. 1 на настоящата Конвенция,
които имат местожителство на територията на една от Договорящите страни
и желаят да изберат гражданството на другата Договоряща страна, подават
молба за това до Посолството на тази Договоряща страна.

Лица с двойным гражданством, проживающие на территории третьего государства, подают заявления о выборе гражданства в дипломатическое или консульское представительство того государства, гражданство которого они желают избрать.

Срок подачи заявлений об избрании гражданства устанавливается в один год со дня вступления в силу настоящей Конвенции.

Статья 3

Заявления об избрании гражданства подаются совершеннолетними лицами. Совершеннолетними в смысле настоящей Конвенции считаются лица, которым исполнилось 18 лет, или лица моложе этого возраста, состоящие в браке.

Статья 4

1. Несовершеннолетние лица следуют гражданству родителей, если оба родителя в соответствии с настоящей Конвенцией будут иметь одинаковое гражданство.

2. Если один из родителей имеет или изберет гражданство одной Договаривающейся Стороны, а второй родитель имеет или изберет гражданство другой Договаривающейся Стороны, гражданство их несовершеннолетних детей, имеющих двойное гражданство, определяется соглашением родителей. В случае отсутствия такого соглашения, дети сохраняют гражданство той Договаривающейся Стороны, на территории которой они имеют свое местожительство.

Дети, один из родителей которых имеет свое местожительство на территории одной Договаривающейся Стороны, а второй — на территории другой Договаривающейся Стороны, сохраняют гражданство родителя, который их содержит и воспитывает, если по этому поводу не состоялось иного соглашения между родителями.

Несовершеннолетние дети, имеющие двойное гражданство, проживающие на территории третьего государства, в случае отсутствия соглашения родителей об их гражданстве, сохраняют гражданство той Договаривающейся Стороны, где они или их родители до выезда за границу имели постоянное местожительство.

3. Несовершеннолетние дети, родители которых умерли или их местопребывание не известно, остаются гражданами той Договаривающейся Стороны, на территории которой они имеют свое местожительство на день окончания годичного срока с момента вступления в силу настоящей Конвенции.

4. Несовершеннолетние лица, которым исполнилось 14 лет, могут путем подачи заявления избрать гражданство другой Договаривающейся Стороны, если они пожелают исключить применение предыдущих постановлений настоящей статьи.

Лицата с двойно гражданство, които живеят на територията на трета страна подават молба за избор на гражданство в дипломатическото или консулско представителство на онази държава, чието гражданство те искат да изберат.

Срокът за подаване на молби за избиране на гражданство е една година от деня на влизане в сила на настоящата Конвенция.

Член 3

Молби за избиране на гражданство се подават от пълнолетни лица. Пълнолетни в смисъла на настоящата Конвенция се считат лицата, навършили 18 години, или лица по-млади от тази възраст, встъпили в брак.

Член 4

1. Непълнолетните лица следват гражданството на родителите си, ако двамата родители, съгласно настоящата Конвенция, имат еднакво гражданство.

2. Ако единият от родителите има или избере гражданството на една от Договорящите страни, а вторият родител има или избере гражданството на другата Договоряща страна, гражданството на техните непълнолетни деца с двойно гражданство се определя по съгласие на родителите. В случай че такова съгласие не се постигне, децата запазват гражданството на онази Договоряща страна, на територията на която имат местожителство.

Децата, единият от родителите на които има местожителство на територията на една от Договорящите страни, а вторият на територията на другата Договоряща страна, запазват гражданството на родителя, който ги издържа и възпитава, ако по този повод няма друго съгласие между родителите.

Непълнолетните деца, имащи двойно гражданство, които живеят на територията на трета страна, в случай на липса на съгласие на родителите относно тяхното гражданство запазват гражданството на тази Договоряща страна, където те или родителите им са имали постоянно местожителство преди да заминат зад граница.

3. Непълнолетните деца, родителите на които са умрели, или местопребиването на които не е известно, остават граждани на тази Договоряща страна, на територията на която те имат местожителство в деня на свършване на едногодишния срок от момента на влизане в сила на настоящата Конвенция.

4. Непълнолетните лица, навършили 14 години, могат като подадат молба да изберат гражданството на другата Договоряща страна, ако пожелаят да изключат прилагането на предшествуващите разпоредби на настоящия член.

Статья 5

При возникновении в будущем вопроса о двойном гражданстве детей выбор гражданства одной из Договаривающихся Сторон решается соглашением родителей, о котором сообщается в совместном заявлении родителей при регистрации рождения ребенка. При отсутствии такого соглашения ребенок будет иметь гражданство Договаривающейся Стороны, на территории которой он родился.

Статья 6

Каждая из Договаривающихся Сторон не позднее 6 месяцев по истечении срока, указанного в статье 2 настоящей Конвенции, предоставит другой Договаривающейся Стороне списки лиц, избравших ее гражданство в соответствии с настоящей Конвенцией.

Статья 7

Лица, подпадающие под действие статьи 1 настоящей Конвенции, будут считаться исключительно гражданами той Договаривающейся Стороны, гражданство которой они избрали.

Те лица, которые в течение срока, предусмотренного статьей 2 настоящей Конвенции, не подадут заявления об избрании гражданства, будут считаться исключительно гражданами той Договаривающейся Стороны, на территории которой они имеют свое местожительство.

Лица с двойным гражданством, проживающие на территории третьего государства, не подавшие заявлений об избрании гражданства в течение срока, указанного в статье 2 настоящей Конвенции, будут считаться гражданами той Договаривающейся Стороны, на территории которой они имели постоянное местожительство до выезда за границу.

Статья 8

Лица, избравшие в соответствии с настоящей Конвенцией гражданство другой Договаривающейся Стороны, могут сохранить свое прежнее местожительство; они будут иметь статус иностранцев.

Статья 9

Лица, избравшие в соответствии с настоящей Конвенцией гражданство одной из Договаривающихся Сторон, не освобождаются от фискальных обязанностей по отношению к другой Договаривающейся Стороне, возникших до момента избрания гражданства.

Статья 10

Заявления об избрании гражданства в соответствии с положениями настоящей Конвенции освобождаются от всех сборов.

Член 5

За в бъдеще при възникване на въпрос за двойно гражданство на децата, изборът на гражданството на една от Договорящите страни се решава със съгласието на родителите, за което се съобщава със съвместно заявление от родителите при регистрирането на раждането на детето. При липса на такова съгласие детето ще има гражданството на Договорящата страна, на територията на която се е родило.

Член 6

Всяка от Договорящите страни не по-късно от 6 месеца след изтичане на срока, посочен в чл. 2 на настоящата Конвенция, ще предостави на другата Договоряща страна списъци на лицата, избрали нейното гражданство съгласно настоящата Конвенция.

Член 7

Лицата, попадащи под действието на чл. 1 на настоящата Конвенция, ще се считат изключително граждани на тази Договоряща страна, гражданството на която са избрали.

Лицата, които в срока, предвиден в чл. 2 на настоящата Конвенция, не подадат молби за избор на гражданство, ще се считат изключително граждани на тази Договоряща страна, на територията на която имат местожителство.

Лицата с двойно гражданство, които живеят на територията на трета страна, неподали молби за избиране на гражданство в течение на срока, посочен в чл. 2 на настоящата Конвенция, ще се смятат за граждани на онази Договоряща страна, на територията на която те са имали постоянно местожителство преди заминаването им зад граница.

Член 8

Лицата, избрали гражданството на другата Договоряща страна, съгласно настоящата Конвенция, могат да запазят предишното си местожителство; те ще бъдат третираны като чужди граждани.

Член 9

Лицата, избрали гражданството на една от Договорящите страни, съгласно настоящата Конвенция, не се освобождават от фискалните си задължения към другата Договоряща страна, възникнали до момента на избиране на гражданството.

Член 10

Молбите за избор на гражданство, съгласно разпореденията на настоящата Конвенция, се освобождават от всякакви такси.

Статья 11

Вопросы, связанные с исполнением и толкованием настоящей Конвенции, будут разрешаться дипломатическим путем.

Статья 12

Договаривающиеся Стороны условились, что настоящая Конвенция по вступлении ее в силу будет для сведения заинтересованных лиц опубликована в печати Сторон.

Настоящая Конвенция подлежит ратификации и вступит в силу в день обмена ратификационными грамотами, который состоится в Москве.

СОСТАВЛЕНА в Софии 12 декабря 1957 года, в двух экземплярах, каждый на русском и болгарском языках, причем оба текста имеют одинаковую силу.

По уполномочию Правительства
Союза Советских Социалистических
Республик
ПРИХОДОВ

По уполномочию Правительства
Народной Республики Болгарии
ЖИВКОВ

Член 11

Въпросите, свързани с изпълнението и тълкуването на настоящата Конвенция, ще се разрешават по дипломатически път.

Член 12

Договорящите страни се споразумяха, че настоящата Конвенция след влизането ѝ в сила ще бъде публикувана в печата на Страните за сведение на заинтересованите лица.

Настоящата Конвенция подлежи на ратификация и ще влезе в сила от деия на размяната на ратификационите документи, която ще се състои в Москва.

СЪСТАВЕНА в София па 12 декември 1957 година в два екземпляра, всеки на руски и български език, като и двата текста имат еднаква сила.

По пълномощие на Правителството
на Съюза на Съветските Социали-
стически Републики:

ПРИХОДОВ

По пълномощие на Правителството
на Народна Република България:

ЖИВКОВ

[TRANSLATION — TRADUCTION]

No. 4351. CONVENTION¹ BETWEEN THE UNION OF SOVIET SOCIALIST REPUBLICS AND THE PEOPLE'S REPUBLIC OF BULGARIA REGULATING THE CITIZENSHIP OF PERSONS HAVING DUAL CITIZENSHIP. SIGNED AT SOFIA, ON 12 DECEMBER 1957

The Government of the Union of Soviet Socialist Republics and
The Government of the People's Republic of Bulgaria,

Considering that there are a number of persons in the territory of the Contracting Parties whom both parties, in accordance with their legislation, regard as their citizens, and

Desiring to eliminate any cases of dual citizenship on the basis of a free choice of citizenship by the persons concerned,

Have resolved to conclude this Convention and to that end have appointed as their plenipotentiaries :

The Government of the Union of Soviet Socialist Republics :

Mr. Y. K. Prikhodov, Ambassador Extraordinary and Plenipotentiary of the Union of Soviet Socialist Republics to the People's Republic of Bulgaria,

The Government of the People's Republic of Bulgaria :

Mr. Zhivko Zhivkov, First Deputy Minister of Foreign Affairs of the People's Republic of Bulgaria,

Who, having exchanged their full powers, found in good and due form, have agreed as follows :

Article 1

Persons whom both Contracting Parties, under their legislation, regard as their citizens may, in accordance with this Convention, choose the citizenship of either Party.

Article 2

Persons to whom article 1 of this Convention applies who are resident in the territory of one Contracting Party and who wish to choose the citizenship of the other Contracting Party shall file a declaration to that effect with the Embassy of the latter Contracting Party.

¹ Came into force on 28 March 1958, the date of the exchange of the instruments of ratification at Moscow, in accordance with article 12.

[TRADUCTION — TRANSLATION]

N° 4351. CONVENTION¹ ENTRE L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES ET LA RÉPUBLIQUE POPULAIRE DE BULGARIE RÉGLEMENTANT LA NATIONALITÉ DES PERSONNES AYANT LA DOUBLE NATIONALITÉ. SIGNÉE À SOFIA, LE 12 DÉCEMBRE 1957

Le Gouvernement de l'Union des Républiques socialistes soviétiques et
Le Gouvernement de la République populaire de Bulgarie,

Considérant qu'il se trouve, sur le territoire des Parties contractantes, un certain nombre de personnes que chacune des Parties, en vertu de sa législation, tient pour ses ressortissants, et

Animés du désir d'éliminer, sur la base du libre choix de leur nationalité par les intéressés, les cas éventuels de double nationalité,

Ont décidé de conclure la présente Convention et ont désigné à cet effet pour leurs plénipotentiaires :

Le Gouvernement de l'Union des Républiques socialistes soviétiques :

M. I. K. Prikhodov, Ambassadeur extraordinaire et plénipotentiaire de l'URSS dans la République populaire de Bulgarie,

Le Gouvernement de la République populaire de Bulgarie :

M. Jivko Jivkov, premier Vice-Ministre des affaires étrangères de la République populaire de Bulgarie,

Lesquels, après s'être communiqué leurs pleins pouvoirs, reconnus en bonne et due forme, sont convenus de ce qui suit :

Article premier

Les personnes que les deux Parties contractantes considèrent comme leurs ressortissants en vertu de leur législation peuvent, conformément à la présente Convention, opter pour la nationalité de l'une ou l'autre des Parties.

Article 2

Les personnes auxquelles s'appliquent les dispositions de l'article premier de la présente Convention et qui, résidant sur le territoire de l'une des Parties contractantes, désirent opter pour la nationalité de l'autre Partie contractante, adresseront une déclaration à cet effet à l'Ambassade de cette autre Partie contractante.

¹ Entrée en vigueur le 28 mars 1958, date de l'échange des instruments de ratification à Moscou, conformément à l'article 12.

Persons who have dual citizenship and are resident in the territory of a third State shall file a declaration of choice of citizenship with the diplomatic or consular representative of the State whose citizenship they wish to choose.

The time-limit for filing declarations of choice of citizenship shall be one year from the date of the entry into force of this Convention.

Article 3

Declarations of choice of citizenship may be made only by persons of full age. For the purposes of this Convention the expression "persons of full age" shall be construed to mean persons who have attained the age of eighteen years or persons under the age of eighteen years who are married.

Article 4

1. Persons under full age shall follow the citizenship of their parents where both parents, in accordance with this Convention, have the same citizenship.

2. Where one parent has or chooses the citizenship of one Contracting Party and the other the citizenship of the other Contracting Party, the citizenship of their children under full age who have dual citizenship shall be determined by agreement between the parents. In the absence of such agreement, the children shall retain the citizenship of the Contracting Party in whose territory they are resident.

Children, one of whose parents is resident in the territory of one Contracting Party and the other in the territory of the other Contracting Party, shall retain the citizenship of the parent who maintains them and brings them up unless the parents have agreed otherwise.

Children under full age who have dual citizenship and are resident in the territory of a third State shall, in the absence of an agreement between the parents concerning their citizenship, retain the citizenship of the Contracting Party in whose territory they or their parents were permanently resident before their departure abroad.

3. Children under full age whose parents are dead or the whereabouts of whose parents are unknown shall retain the citizenship of the Contracting Party in whose territory they are resident on the date of the expiry of a period of one year from the date of the entry into force of this Convention.

4. Persons under full age who have attained the age of fourteen years may, by filing a declaration, choose the citizenship of the other Contracting Party, if they wish to prevent the application to them of the preceding provisions of this article.

Article 5

In cases of the dual citizenship of children arising in the future, a choice of the citizenship of one Contracting Party shall be made by agreement between

Les personnes ayant la double nationalité qui résident sur le territoire d'un État tiers adresseront une déclaration d'option à la mission diplomatique ou consulaire de l'État dont elles désirent choisir la nationalité.

Les déclarations d'option seront présentées dans un délai d'un an à partir de l'entrée en vigueur de la présente Convention.

Article 3

Les déclarations d'option ne pourront être faites que par des personnes majeures. Sont considérées comme majeures, aux fins de la présente Convention, les personnes âgées de 18 ans révolus ou les personnes plus jeunes qui ont contracté mariage.

Article 4

1. Les mineurs suivent la nationalité de leurs parents si le père et la mère doivent avoir la même nationalité conformément à la présente Convention.

2. Si l'un des parents possède ou choisit la nationalité de l'une des Parties contractantes et si l'autre possède ou choisit la nationalité de l'autre Partie contractante, la nationalité de leurs enfants mineurs ayant la double nationalité sera déterminée par l'accord des parents. À défaut d'accord, les enfants garderont la nationalité de la Partie contractante sur le territoire de laquelle ils résident.

Les enfants dont l'un des parents réside sur le territoire de l'une des Parties contractantes et l'autre sur le territoire de l'autre Partie contractante suivent la nationalité du parent qui en a la garde et qui les élève, à moins que les parents ne conviennent du contraire.

Les enfants mineurs ayant la double nationalité qui résident sur le territoire d'un État tiers gardent, à défaut d'accord entre les parents sur leur nationalité, la nationalité de la Partie contractante sur le territoire de laquelle leurs parents ou eux-mêmes avaient leur résidence permanente avant de partir pour l'étranger.

3. Les enfants mineurs dont les parents sont décédés ou sont sans résidence connue garderont la nationalité de la Partie contractante sur le territoire de laquelle ils résideront un an après l'entrée en vigueur de la présente Convention.

4. Les mineurs âgés de 14 ans révolus qui ne désirent pas que les dispositions précédentes du présent article leur soient appliquées peuvent opter pour la nationalité de l'autre Partie contractante en faisant une déclaration à cet effet.

Article 5

Au cas où la question de la double nationalité des enfants se poserait à l'avenir, l'option pour la nationalité de l'une des Parties contractantes sera

the parents and shall be reported in a joint declaration to be made by the parents at the time of registering the birth of the child. In the absence of such agreement the child shall acquire the citizenship of the Contracting Party in whose territory he is born.

Article 6

Each Contracting Party shall, not later than six months after the expiry of the time-limit specified in article 2 of this Convention, transmit to the other Contracting Party lists of persons who have chosen its citizenship in conformity with this Convention.

Article 7

Persons to whom article 1 of this Convention applies shall be regarded as citizens solely of that Contracting Party whose citizenship they have chosen.

Persons who fail to file a declaration of choice of citizenship within the time-limit specified in article 2 of this Convention shall be regarded as citizens solely of that Contracting Party in whose territory they are resident.

Persons possessing dual citizenship and resident in the territory of a third State who fail to file a declaration of choice of citizenship within the time-limit specified in article 2 of this Convention shall be regarded as citizens solely of that Contracting Party in whose territory they were permanently resident before their departure abroad.

Article 8

Persons who, in accordance with this Convention, have chosen the citizenship of the other Contracting Party may retain their former place of residence; they shall have the status of aliens.

Article 9

Persons who, in accordance with this Convention, have chosen the citizenship of one Contracting Party, shall not be relieved of any fiscal obligations in respect of the other Contracting Party which were incurred before the date of the choice of citizenship.

Article 10

Declarations of choice of citizenship in accordance with the provisions of this Convention shall not be subject to any taxes.

décidée par accord entre les parents; cet accord fera l'objet d'une déclaration commune des parents lors de l'enregistrement de la naissance de l'enfant. A défaut d'accord, l'enfant aura la nationalité de la Partie contractante sur le territoire de laquelle il est né.

Article 6

Chaque Partie contractante enverra à l'autre, six mois au plus après l'expiration du délai prévu à l'article 2 de la présente Convention, les listes des personnes qui auront opté pour sa nationalité conformément à la présente Convention.

Article 7

Les personnes visées à l'article premier de la présente Convention seront considérées comme étant exclusivement ressortissantes de la Partie contractante pour la nationalité de laquelle elles auront opté.

Les personnes qui n'auront pas fait de déclaration d'option dans le délai prévu à l'article 2 de la présente Convention seront considérées comme étant exclusivement ressortissantes de la Partie contractante sur le territoire de laquelle elles résident.

Les personnes ayant la double nationalité qui résident sur le territoire d'un État tiers et qui n'auront pas fait de déclaration d'option dans le délai prévu à l'article 2 de la présente Convention seront considérées comme ressortissantes de la Partie contractante sur le territoire de laquelle elles avaient leur résidence permanente avant de partir pour l'étranger.

Article 8

Les personnes qui, conformément à la présente Convention, auront opté pour la nationalité de l'autre Partie contractante, pourront conserver leur résidence; elles auront le statut d'étranger.

Article 9

Les personnes qui, conformément à la présente Convention, auront opté pour la nationalité de l'une des Parties contractantes ne seront pas libérées, à l'égard de l'autre Partie contractante, des obligations fiscales qu'elles avaient avant d'opter.

Article 10

Les déclarations d'option prévues par les dispositions de la présente Convention sont exemptes de tout droit.

Article 11

Questions concerning the application and interpretation of this Convention shall be resolved through the diplomatic channel.

Article 12

The Contracting Parties have agreed that, upon its entry into force, this Convention shall, for the information of the persons concerned, be published in the Press of the Parties.

This Convention shall be ratified and shall enter into force on the date of the exchange of the instruments of ratification, which shall take place at Moscow.

DONE at Sofia, on 12 December 1957, in duplicate, in the Russian and Bulgarian languages, both texts being equally authentic.

For the Government
of the Union of Soviet
Socialist Republics :
PRIKHODOV

For the Government
of the People's Republic
of Bulgaria :
ZHIVKOV

Article 11

Les questions relatives à l'application et à l'interprétation de la présente Convention seront réglées par voie diplomatique.

Article 12

Les Parties contractantes conviennent que la présente Convention, une fois entrée en vigueur, sera publiée dans la presse des Parties pour l'information des intéressés.

La présente Convention sera soumise à ratification et entrera en vigueur le jour de l'échange des instruments de ratification, qui aura lieu à Moscou.

FAIT à Sofia, le 12 décembre 1957, en double exemplaire, en langues russe et bulgare, les deux textes faisant également foi.

Pour le Gouvernement
de l'Union des Républiques
socialistes soviétiques :

ПРИХОДОВ

Pour le Gouvernement
de la République populaire
de Bulgarie :

ЖИВКОВ

No. 4352

**UNION OF SOVIET SOCIALIST REPUBLICS
and
BULGARIA**

Consular Convention. Signed at Sofia, on 12 December 1957

Official texts: Russian and Bulgarian.

Registered by the Union of Soviet Socialist Republics on 21 May 1958.

**UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES
et
BULGARIE**

Convention consulaire. Signée à Sofia, le 12 décembre 1957

Textes officiels russe et bulgare.

Enregistrée par l'Union des Républiques socialistes soviétiques le 21 mai 1958.

[RUSSIAN TEXT — TEXTE RUSSE]

№ 4352. КОНСУЛЬСКАЯ КОНВЕНЦИЯ МЕЖДУ СОЮЗОМ
СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И
НАРОДНОЙ РЕСПУБЛИКОЙ БОЛГАРИЕЙ

Президиум Верховного Совета Союза Советских Социалистических Республик, с одной стороны, и Президиум Народного Собрания Народной Республики Болгарии, с другой стороны,

Руководствуясь желанием определить и урегулировать консульские отношения между обоими государствами,

Решили заключить Консульскую Конвенцию и с этой целью назначили своими Уполномоченными:

Президиум Верховного Совета Союза Советских Социалистических Республик — Ю. К. Приходова, Чрезвычайного и Полномочного Посла Союза ССР в Народной Республике Болгарии,

Президиум Народного Собрания Народной Республики Болгарии — Живко Живкова, Первого Заместителя Министра Иностраннных Дел Народной Республики Болгарии,

которые по взаимном предъявлении своих полномочий, иайденных в надлежащем порядке и должной форме, согласились о нижеследующем.

УЧРЕЖДЕНИЕ КОНСУЛЬСТВ, НАЗНАЧЕНИЕ И ДОПУЩЕНИЕ КОНСУЛОВ, ПЕРСОНАЛ КОНСУЛЬСТВ

Статья 1

1. Каждая Договаривающаяся Сторона имеет право в соответствии с настоящей Конвенцией учреждать на территории другой Договаривающейся Стороны консульства.

2. Места пребывания консулов и их округа будут определяться по соглашению Сторон в каждом отдельном случае.

Статья 2

До назначения консула заинтересованная Сторона испросит дипломатическим путем согласие другой Стороны на такое назначение.

[BULGARIAN TEXT — TEXTE BULGARE]

№ 4352. КОНСУЛСКА КОНВЕНЦИЯ МЕЖДУ СЪЮЗА НА СЪВЕТСКИТЕ СОЦИАЛИСТИЧЕСКИ РЕПУБЛИКИ И НАРОДНА РЕПУБЛИКА БЪЛГАРИЯ

Президиумът на Върховния Съвет на Съюза на Съветските Социалистически Републики, от една страна, и

Президиумът на Народното събрание на Народна Република България, от друга страна,

Ръководени от желанието да се оиределят и уредят консулските отношения между двете държави,

Решиха да сключат Консулска конвенция и за тази цел назначиха за свои пълномощници:

Президиумът на Върховния Съвет на Съюза на Съветските Социалистически Републики — Ю. К. Приходов, Извънреден и Пълномощен Посланик на Съюза на ССР в Народна Република България,

Президиумът на Народното Събрание на Народна Република България — Живко Живков, Първи Заместник-министър на Външните Работи на Народна Република България,

Които, след като размениха пълномощията си, намерени за редовни и в надлежна форма, се договориха за следното:

УЧРЕДЯВАНЕ НА КОНСУЛСТВА, НАЗНАЧАВАНЕ И ПРИЕМАНЕ НА КОНСУЛИТЕ, ПЕРСОНАЛ НА КОНСУЛСТВОТА

Член 1

1. Всяка Договоряща страна има право, съгласно настоящата Конвенция, да учредява консулства на територията на другата Договоряща страна.

2. Местопребиваването на консулите и техният окръг ще се определя по споразумение между Страните във всеки отделен случай.

Член 2

Преди назначаването на консула заинтересованата Страна ще поиска по дипломатически път съгласието на другата Страна за това назначаване.

Статья 3

1. Дипломатическое представительство страны, назначившей консула, представляет Министерству Иностранных Дел страны пребывания консульский патент с указанием в нем гражданства, ранга, фамилии и имени консула, определенного для него консульского округа и пункта его пребывания.

2. Консул может приступить к исполнению своих обязанностей лишь после признания его в этом качестве Правительством страны пребывания. Такое признание после предъявления патента будет иметь место в форме экзекватуры.

3. После признания консула власти страны пребывания принимают необходимые меры с тем, чтобы консул мог выполнять свои обязанности и пользоваться соответствующими льготами и привилегиями, предусмотренными настоящей Конвенцией и законодательством страны пребывания консула.

Статья 4

1. В случае отсутствия, болезни или смерти консула страна, назначившая консула, может уполномочить для временного руководства консульством лицо из своего дипломатического представительства, должностное лицо консульской службы данного консульства или другого консульства; фамилия и имя этого лица будут предварительно сообщены Министерству Иностранных Дел страны пребывания консула.

2. Лицо, уполномоченное для временного руководства консульством, будет пользоваться правами и привилегиями, признанными настоящей Конвенцией за консулами.

Статья 5

1. В настоящей Конвенции под обозначением « консульство » понимаются генеральное консульство, консульство, вице-консульство и консульское агентство, а под обозначением « консул » — генеральный консул, консул, вице-консул и консульский агент.

2. Под обозначением « личный состав консульства » понимаются консул, должностные лица консульской службы, а также сотрудники консульства.

3. Под обозначением « должностные лица консульской службы » понимаются секретари консульства, референты и стажеры.

4. Под обозначением « сотрудники консульства » понимаются заведующие канцелярией, переводчики, стенографистки, машинистки, бухгалтеры, заведующие хозяйством и др.

Член 3

1. Дипломатическото представителство на страната, назначила консула, представя на Министерството на Външните Работи на страната на пребиваването консулски патент, който съдържа гражданството, ранга и трите имена на консула, определения му консулски окръг, неговото местопребиваване.

2. Консултът може да пристъпи към изпълнение на своите задължения само след като бъде признат в това си качество от правителството на страната на пребиваването. Такова признаване след предявяване на патента ще бъде давано във формата на екзекватура.

3. След призоваването на консула властите на страната на пребиваването вземат необходимите мерки, за да може консултът да изпълнява своите задължения и да се ползува от съответните облекчения и привилегии, предвидени от настоящата Конвенция и от законодателството на страната на пребиваването на консула.

Член 4

1. В случай на отсъствие, болест или смърт на консула, страната, назначила консула, може да упълномощи за временно ръководство на консулството лице от своето дипломатическо представителство, длъжностно лице от консулската служба на даденото консулство, или на друго консулство; трите имена на това лице ще бъдат предварително съобщени на Министерството на Външните Работи на страната на пребиваването на консула.

2. Лицето, упълномощено за временно ръководство на Консулството, ще се ползува от правата и привилегиите, признати от настоящата Конвенция за консулите.

Член 5

1. Под термина « консулство » в настоящата Конвенция се разбира генерално консулство, консулство, вицеконсулство и консулско агентство, а под термина « консул » — генерален консул, консул, вицеконсул и консулски агент.

2. Под термина « личен състав на консулството » се разбират консултът, длъжностните лица от консулската служба, а така също и сътрудниците на консулството.

3. Под термина « длъжностни лица от консулската служба » се разбират секретарите на консулствата, референти и стажанти.

4. Под термина « сътрудници на консулството » се разбират завеждащите канцелариите, преводачи, стенографи, машинописци, счетоводители, домакини и пр.

ПРАВА, ЛЬГОТЫ И ПРИВИЛЕГИИ КОНСУЛОВ, ДОЛЖНОСТНЫХ
ЛИЦ КОНСУЛЬСКОЙ СЛУЖБЫ И СОТРУДНИКОВ КОНСУЛЬСТВ

Статья 6

Консулы Договаривающихся Сторон, должностные лица консульской службы, а также сотрудники консульств, поскольку они являются гражданами страны, назначившей консула, не подлежат юрисдикции государства, принимающего консула, в том, что касается их служебной деятельности.

Статья 7

Консулы имеют право укреплять на зданиях консульств щиты с государственным гербом своей страны и названием учреждения, а также вывешивать на указанных зданиях и средствах передвижения консула (автомобилях, катерах и др.) флаги своей страны.

Статья 8

Консулы, должностные лица консульской службы и сотрудники консульства, их супруги и несовершеннолетние дети, являющиеся гражданами страны, назначившей консула, освобождаются от всех личных повинностей и прямых налогов, взимаемых с граждан страны пребывания консула.

Статья 9

Недвижимое имущество страны, назначившей консула, предназначенное для размещения консульств или для жилья консулов и других лиц личного состава консульств, освобождается от всех прямых налогов.

Статья 10

В отношении таможенных пошлин консулам, должностным лицам консульской службы и сотрудникам консульств, поскольку они являются гражданами страны, назначившей консула, предоставляются на основе взаимности те же льготы, что и сотрудникам дипломатических представительств.

Статья 11

Нормы статьи 10 применяются также к супругам консулов и к несовершеннолетним детям, проживающим вместе с ними.

ПРАВА, ОБЛЕКЧЕНИЯ И ПРИВИЛЕГИИ НА КОНСУЛИТЕ, ДЛЪЖНОСТНИТЕ ЛИЦА ОТ КОНСУЛСКАТА СЛУЖБА И СЪТРУДНИЦИТЕ НА КОНСУЛСТВОТА

Член 6

Консулите на Договорящите страни, длъжностните лица от консулската служба, а така също сътрудниците на консулствата, доколкото са граждани на страната, назначила консула, не подлежат на юрисдикцията на страната, приемаща консула, но отношение на тяхната служебна дейност.

Член 7

Консулите имат право да поставят на зданията на консулствата държавния герб на своята страна и названието на учреждението, а също така и да издигат на посочените здания и на превозните средства (автомобили, катери и др.) знамето на своята страна.

Член 8

Консулите, длъжностните лица от консулската служба и сътрудниците на консулството, техните сърузи и непълнолетни деца, които са граждани на страната, назначила консула, се освобождават от всички лични повинности и преки данъци, които се събират от гражданите на страната и пребиваването на консула.

Член 9

Недвижимото имущество на страната, назначила консула, предназначено за консулства или жилища на консулите и на другите лица от личния състав на консулствата, се освобождава от всички преки данъци.

Член 10

По отношение на митническите такси на консулите, на длъжностните лица от консулската служба и на сътрудниците на консулствата, доколкото те са граждани на страната, назначила консула, се предоставят на базата на взаимност същите облекчения, както и на сътрудниците на дипломатическите представителства.

Член 11

Разнорежданията на чл.10 се прилагат също и по отношение на сърузите на консулите и на непълнолетните деца, които живеят заедно с тях.

Статья 12

1. По приглашению судебных властей консулы и другие лица, входящие в личный состав консульства, являются в судебные органы страны пребывания консула в качестве свидетелей.

2. В случае, если консул и другие лица, входящие в личный состав консульства, не могут по служебным обстоятельствам или по болезни явиться в судебные органы, они должны дать свидетельские показания в помещении консульства или на квартире, или же, насколько это допускается законодательством страны пребывания консула, дать свидетельские показания в письменной форме.

3. Консулы и должностные лица консульской службы могут отказаться от дачи свидетельских показаний об обстоятельствах, касающихся их служебной деятельности.

Статья 13

1. Служебная переписка консулов является неприкосновенной и не может подвергаться просмотру. То же самое относится к телеграфным отправлениям.

2. Служебные помещения консульств неприкосновенны. В служебных помещениях, а также личных жилых помещениях консулов власти страны, принимающей консула, не будут предпринимать каких-либо принудительных мер.

3. Консульские архивы являются неприкосновенными в любом случае. Личные бумаги не должны храниться в консульском архиве.

4. При сношениях с властями страны, назначившей консула, консулы имеют право пользоваться шифром и могут пользоваться для связи дипломатическими курьерами. При пользовании обычными средствами связи к консулам применяются те же тарифы, что и к дипломатическим представителям.

ФУНКЦИИ КОНСУЛОВ*Статья 14*

1. Консулы имеют право защищать в своем консульском округе права и интересы своего государства, а также граждан и юридических лиц страны, назначившей консула.

2. При исполнении своих обязанностей консулы могут обращаться к властям своего консульского округа, а также делать им представления по поводу нарушений прав и интересов государства, граждан или юридических лиц страны, назначившей консула.

Член 12

1. По покана на съдебните власти консулите и другите лица от личния състав на консулствата се явяват като свидетелни пред съдебните органи на страната на пребиваването на консула.

2. Ако консултът и другите лица от личния състав на консулството не могат да се явят пред съдебните органи поради служебни обстоятелства или по болест, те трябва да дадат свидетелските показания в консулството, или в квартирата си, или в нисмена форма, доколкото това се допуска от законодателството на страната на пребиваването на консула.

3. Консулите и длъжностните лица от консулската служба могат да откажат да дадат свидетелски показания за обстоятелства, отнасящи се до тяхната служебна дейност.

Член 13

1. Служебната кореспонденция на консулите е неприкосновена и не може да бъде преглеждана. Същото се отнася и за телеграмите.

2. Служебните помещения на консулствата са неприкосновени. В служебните помещения, а също така в личните жилищни помещения на консулите, властите на страната, приела консула, не могат да предприемат каквито и да било принудителни мерки.

3. Консулските архиви са неприкосновени във всички случаи. Лични книжка не трябва да се пазят в консулския архив.

4. При сношения с властите на страната, назначила консула, консулите имат право да ползват шифър и могат да използват за връзка дипломатически куриери. При използване на обикновените средства за съобщения за консулите важат същите тарифи, които действуват и за дипломатическите представители.

ФУНКЦИИ НА КОНСУЛИТЕ*Член 14*

1. Консулите имат право да защитават в своя консулски окръг правата и интересите на своята държава, а също така и на гражданите и юридическите лица на страната, назначила консула.

2. При изпълнение на своите задължения консулите могат да се обръщат към властите на своя консулски окръг, а също така да се застъпват пред тях, когато са нарушени правата и интересите на държавата, гражданите или юридическите лица на страната, назначила консула.

Статья 15

Консулы имеют право представлять перед судом и другими властями страны своего пребывания граждан и юридических лиц страны, назначившей консула, если указанные граждане и юридические лица вследствие отсутствия или по другим причинам будут не в состоянии своевременно защитить свои права и интересы. Это представительство продолжается до тех пор, пока представляемые не назначат своих уполномоченных или не возьмут на себя защиту своих прав и интересов.

Статья 16

1. Консулы имеют право вести учет граждан своей страны и выдавать им или пролонгировать паспорта и иные удостоверения личности, а также производить все другие действия, связанные с учетом и документацией граждан страны, назначившей консула.

2. Консулы выдают необходимые визы своим или иностранным гражданам, а также лицам без гражданства.

3. Консулы имеют право, поскольку законодательство страны, назначившей консула, уполномочивает их на это, составлять акты рождения и смерти граждан своей страны, а также регистрировать браки в случаях, когда оба лица, вступающие в брак, являются гражданами страны, назначившей консула.

Положение пункта 3 настоящей статьи относится и к регистрации расторжения браков.

Однако вышеизложенное не освобождает заинтересованных лиц от обязанности делать соответствующие заявления или производить соответствующие регистрации, требуемые местными законами.

Статья 17

Консулы имеют право производить в консульствах или в своих квартирах, а также в квартирах граждан своей страны и на борту судов, плавающих под флагом этой страны, следующие действия:

а) принимать от граждан страны, назначившей консула, заявления и удостоверить их;

б) составлять, свидетельствовать и принимать на хранение завещания и другие односторонние акты и заявления граждан страны, назначившей консула, а также принимать на хранение имущество и документы таких граждан;

в) составлять или удостоверить сделки, заключаемые между гражданами назначившей консула страны, поскольку такие сделки не противоречат законам страны пребывания консула. Консул не может составлять или удостове-

Член 15

Консулите имат право да представляват пред съда и другите власти на страиата на пребиваването гражданите и юридическите лица на страпата, пазначила консула, ако посочените граждани и юридически лица, поради отсъствие или по други причини не са в състояние съевременно да защитят своите права и интереси. Това представителство продължава докато представляваните не си назначат пълномощници и не поемат сами защитата на своите права и интереси.

Член 16

1. Консулите имат право да водят регистри на гражданите на своята страна и да издават или продължават срока на паспорти и други удостоверения за самоличност, а също така да извършват всички други действия, свързани с регистрирането и даването на документи на гражданите на страната, назначила консула.

2. Консулите издават необходимите визи на своите или чужди граждани, а също така и на лицата без гражданство.

3. Консулите имат право, доколкото са упълномощени от законодателството на назначилата ги страна, да съставят актове за раждане и смърт на гражданите на своята страна, а също така да регистрират браковете, в случай че и двете лица, встъпващи в брак, са граждани на страната, назначила консула.

Разпорежданията на т.3 на настоящия член важат и за регистрирането на разтрогването на браковете.

Обаче гореизложеното не освобождава заинтересованите лица от задължението да извършват съответни декларации или регистрации, изисквани от местните закони.

Член 17

Консулите имат право да извършват в консулствата или в квартирите си, а също така в квартирите на гражданите на своята страна и на борда на плавателните съдове, плаващи под флага на тази страна, следните действия:

а) да приемат от гражданите на страпата, пазначила консула, декларации и да ги заверяват;

б) да съставят, заверяват и приемат за пазене завещания и други еднострани актове и декларации на гражданите на страната, назначила консула, а също така да приемат за пазене имуществва и документи на такива граждани;

в) да съставят или удостоверяват сделки, сключвани между гражданите на страната, назначила консула, доколкото такива сделки не противоречат на законите на страната на пребиваването на консула. Консултът не може да съставя

рять сделки об установлении или отчуждении вещных прав на строения и земельные участки, находящиеся в стране пребывания консула;

г) составлять или удостоверить сделки между гражданами страны, назначившей консула, и гражданами страны пребывания консула, поскольку эти сделки касаются исключительно интересов, находящихся на территории представляемого консулом государства, или дел, подлежащих исполнению на территории этого государства, при условии, что эти сделки не противоречат как законам страны, назначившей консула, так и законам страны пребывания консула;

д) удостоверить подписи граждан представляемой консулом страны на всякого рода документах; легализовать документы, исходящие от властей или должностных лиц страны, назначившей консула, или страны его пребывания, а также удостоверить копии этих документов;

е) удостоверить переводы документов, исходящих от властей и должностных лиц страны, назначившей консула, или страны его пребывания;

ж) принимать на хранение деньги и ценности от граждан страны, назначившей консула, или предназначенные для этих граждан;

з) совершать другие действия, которые на них могут быть возложены, если они не противоречат законам страны пребывания консула.

Статья 18

Указанные в статье 17 документы, их копии, переводы или выписки из них, составленные или удостоверенные консулом, будут рассматриваться в стране пребывания консула как документы, копии, переводы и выписки, имеющие такое же юридическое значение и доказательную силу, как если бы они были составлены, переведены или удостоверены компетентными властями и учреждениями страны пребывания консула.

Статья 19

1. Консул может назначать опекунов и попечителей для граждан страны, назначившей консула. Он имеет право наблюдать за действиями опекунов и попечителей.

2. В случае, если до консула доходят сведения о том, что имущество гражданина страны, назначившей консула, остается без надзора, он может назначить управляющего имуществом.

Положения настоящей статьи применяются, если законодательство страны, назначившей консула, предоставляет ему такое право.

или удостоверява сделки за установяване или отчуждаване на вещни права върху постройки и землени участъци, намиращи се в страната на пребиваването на консула;

г) да съставят или удостоверяват сделки между гражданите на страната, назначила консула, и гражданите на страната на пребиваването на консула, доколкото тези сделки се отнасят изключително до интереси, намиращи се на територията на държавата, представлявана от консула, или действия, които подлежат на изпълнение на територията на тази държава, при условие, че тези сделки не противоречат на законите на страната, назначила консула, а също и на законите на страната на пребиваването.

д) да заверяват подписите на гражданите на представляваната от консула страна на всякакъв род документи; да легализират документи, изхождащи от властите или длъжностните лица на страната, назначила консула, или на страната на пребиваването, а също да заверяват преписи от тези документи;

е) да заверяват преводи на документи, изхождащи от властите и длъжностните лица на страната, назначила консула, или на страната на неговото пребиваване;

ж) да приемат за пазене пари и ценности от гражданите на страната, назначила консула, или предназначени за тези граждани;

з) да извършват други действия, които могат да им бъдат възложени, ако не противоречат на законите на страната на пребиваването на консула.

Член 18

Посочените в чл.17 документи, преписи от тях, преводи или извлечения, съставени или заверени от консула, ще се считат в страната на пребиваването на консула като документи, преписи, преводи и извлечения, имащи същото юридическо значение и доказателствена сила, както ако биха били съставени, преведени или заверени от компетентните власти и учреждения на страната на пребиваването на консула.

Член 19

1. Консултът може да назначава настойници и попечители на гражданите на страната, назначила консула. Той има право да следи дейността на настойниците и попечителите.

2. Ако консултът научи, че имуществото на гражданин на страната, назначила консула, остава без надзор, то той може да назначи управляващ на това имущество.

Разпорежданията на настоящия член се прилагат, ако законодателството на страната, назначила консула, му дава такива права.

Статья 20

1. Консул может лично или через своих уполномоченных оказывать всяческую помощь и содействие торговым и военным судам, плавающим под флагом его страны и зашедшим в порт его консульского округа.

2. В случае, если власти страны, принявшей консула, намерены принять какие-либо принудительные меры па торговых судах страны, назначившей консула, то такие меры не могут приниматься без предварительного уведомления соответствующего консула с тем, чтобы последний мог присутствовать при этих действиях. Это не относится к таможенному, паспортному и санитарному контролю судна, членов экипажа и пассажиров.

Статья 21

Если судно, плавающее под флагом одной Договаривающейся Стороны, потерпит кораблекрушение, сядет на мель или будет выброшено на берег другой Договаривающейся Стороны, или с ним произойдет другая авария, то компетентные власти немедленно известят об этом консула и сообщат о принятых ими мерах по спасению людей, судна и грузов. Они окажут консулу необходимое содействие в мероприятиях, проводимых им в связи с аварией судна.

Статья 22

Указанные в статьях 20-21 настоящей Конвенции положения применяются соответственно и к воздушным судам.

ЗАКЛЮЧИТЕЛЬНЫЕ ПОСТАНОВЛЕНИЯ

Статья 23

Постановления настоящей Конвенции относительно прав и обязанностей консулов будут применяться и к сотрудникам дипломатических представительств, поскольку они выполняют в стране своего служебного пребывания консульские функции. Исполнение указанными лицами консульских функций не затрагивает и дипломатических привилегий и иммунитетов.

Статья 24

Настоящая Конвенция подлежит ратификации и вступит в силу со дня обмена ратификационными грамотами, который состоится в Москве.

Член 20

1. Консултът може лично, или чрез свои пълномощници, да оказва всякаква помощ и съдействие на търговските и военни плавателни съдове, плаващи под флага на неговата страна и отбили се в пристанище, което се памира в неговия консулски окръг.

2. В случай че властите на страната, приела консула имат намерение да предприемат каквито и да е принудителни мерки на търговски плавателни съдове на страната, назначила консула, то такива мерки не могат да бъдат предприемани без предварително уведомяване на съответния консул, за да може последният да присъствува при тези действия. Това не се отнася към митническия, паспортен и санитарен контрол на плавателния съд, членовете на екипажа и пътниците.

Член 21

Ако плавателен съд, плаващ под флага на една от Договорящите страни, претърпи коработрушение, заседне на плитко място, или бъде изхвърлен на брега на другата Договоряща страна, или претърпи друга авария, то компетентните власти незабавно трябва да уведомят за това консула и да съобщят за взетите от тях мерки за спасяването на хората, плавателния съд и товарите. Те ще оказват на консула необходимото съдействие в мероприятията, провеждани от него, във връзка с аварията на плавателния съд.

Член 22

Разпорежданията на чл. 20 и чл. 21 на настоящата Конвенция се прилагат съответно и към въздушните апарати.

ЗАКЛЮЧИТЕЛНИ ПОСТАНОВЛЕНИЯ

Член 23

Разпорежданията на настоящата Конвенция относно правата и задълженията на консулите ще се прилагат и към сътрудниците на дипломатическите представителства, доколкото те изпълняват консулски функции в страната на своето служебно пребиваване.

Изпълнението на консулски функции от казаните лица на засяга техните дипломатически привилегии и имунитет.

Член 24

Настоящата Конвенция подлижи на ратификация и ще влезе в сила от деня на размяната на ратификационните документи, която ще се извърши в Москва.

Конвенция будет действовать впредь до истечения шести месяцев со дня, когда одна из Договаривающихся Сторон сообщит другой Договаривающейся Стороне о своем желании прекратить ее действие.

СОВЕРШЕНА в Софии 12 декабря 1957 года в двух экземплярах, каждый на русском и болгарском языках, причем оба текста имеют одинаковую силу.

По уполномочию
Президиума Верховного Совета
Союза Советских Социалистиче-
ских Республик

ПРИХОДОВ

По уполномочию
Президиума Народного Собрания
Народной Республики Болгарии

ЖИВКОВ

Конвенцията ще бъде в сила до изтичане на шест месеца от деня, в който една от Договорящите страни събщи на другата Договоряща страна за желанието си да прекрати нейното действие.

ИЗГОТВЕНА в София на 12 декември 1957 година в два екземпляра, всеки на руски и български език, като и двата текста имат еднаква сила.

По пълномощие на Президиума на
Върховния Съвет на Съюза на Съвет-
ските Социалистически Републики:

По пълномощие на Президиума на
Народното събрание на Народна
Република България:

ПРИХОДОВ

ЖИВКОВ

[TRANSLATION — TRADUCTION]

No. 4352. CONSULAR CONVENTION¹ BETWEEN THE UNION OF SOVIET SOCIALIST REPUBLICS AND THE PEOPLE'S REPUBLIC OF BULGARIA. SIGNED AT SOFIA, ON 12 DECEMBER 1957

The Presidium of the Supreme Soviet of the Union of Soviet Socialist Republics, on the one hand, and the Presidium of the National Assembly of the People's Republic of Bulgaria, on the other hand,

Being desirous of determining and regulating consular relations between the two States,

Have resolved to conclude a Consular Convention and have appointed as their plenipotentiaries for this purpose :

The Presidium of the Supreme Soviet of the Union of Soviet Socialist Republics : Mr. Y. K. Prikhodov, Ambassador Extraordinary and Plenipotentiary of the Union of Soviet Socialist Republics to the People's Republic of Bulgaria,

The Presidium of the National Assembly of the People's Republic of Bulgaria : Mr. Zhivko Zhivkov, First Deputy Minister of Foreign Affairs of the People's Republic of Bulgaria,

Who, having exchanged their full powers, found in good and due form, have agreed as follows :

ESTABLISHMENT OF CONSULATES, APPOINTMENT AND ACCEPTANCE OF CONSULS,
CONSULAR STAFF

Article 1

1. Either Contracting Party shall be entitled to establish consulates in the territory of the other Contracting Party in accordance with this Convention.

2. The places of residence and the districts of consuls shall be determined by agreement between the Parties in each individual case.

Article 2

Before a consul is appointed the sending State shall obtain, through the diplomatic channel, the consent of the other Contracting Party to such appointment.

¹ Came into force on 28 March 1958, the date of the exchange of the instruments of ratification at Moscow, in accordance with article 24.

[TRADUCTION — TRANSLATION]

N° 4352. CONVENTION CONSULAIRE¹ ENTRE L'UNION
DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES ET LA
RÉPUBLIQUE POPULAIRE DE BULGARIE. SIGNÉE À
SOFIA, LE 12 DÉCEMBRE 1957

Le Présidium du Soviet suprême de l'Union des Républiques socialistes soviétiques, d'une part, et le Présidium de l'Assemblée nationale de la République populaire de Bulgarie, d'autre part,

Désireux de déterminer et de régler les relations consulaires entre les deux États,

Ont décidé de conclure une Convention consulaire et ont, à cette fin, désigné pour leurs plénipotentiaires :

Le Présidium du Soviet suprême de l'Union des Républiques socialistes soviétiques : M. I. K. Prikhodov, Ambassadeur extraordinaire et plénipotentiaire de l'URSS dans la République populaire de Bulgarie,

Le Présidium de l'Assemblée nationale de la République populaire de Bulgarie : M. Jivko Jivkov, Premier Vice-Ministre des affaires étrangères de la République populaire de Bulgarie,

Lesquels, après s'être communiqué leurs pleins pouvoirs, reconnus en bonne et due forme, sont convenus de ce qui suit :

CRÉATION DE CONSULATS, NOMINATION ET ADMISSION DES CONSULS, PERSONNEL
CONSULAIRE

Article premier

1. Chaque Partie contractante aura le droit, conformément à la présente Convention, d'ouvrir des consulats sur le territoire de l'autre Partie contractante.

2. Le lieu de résidence des consuls et leur circonscription seront fixés par l'accord des Parties dans chaque cas particulier.

Article 2

Avant de nommer un consul, la Partie intéressée demandera, par la voie diplomatique, l'agrément de l'autre Partie.

¹ Entrée en vigueur le 28 mars 1958, date de l'échange des instruments de ratification à Moscou, conformément à l'article 24.

Article 3

1. The diplomatic mission of the sending country shall present to the Ministry of Foreign Affairs of the receiving country the consular commission setting forth the consul's citizenship, rank, surname and first name, the consular district determined for him and his place of residence.

2. A consul may not enter upon his duties until the Government of the receiving country has recognized him in that capacity. The said recognition shall be granted in the form of an exequatur after the presentation of the consular commission.

3. After the consul has been recognized, the authorities of the receiving country shall make the necessary arrangements to enable him to perform his duties and to enjoy the exemptions and privileges to which he is entitled under this Convention and under the laws of the receiving country.

Article 4

1. In the event of the consul's absence, illness or death, the sending country may authorize an officer of its diplomatic mission or an officer of the consular service stationed at the consulate in question or at another consulate to take temporary charge of the consulate; the officer's name shall be communicated beforehand to the Ministry of Foreign Affairs of the receiving country.

2. A person authorized to take temporary charge of a consulate shall enjoy the rights and privileges accorded to consuls by this Convention.

Article 5

1. For the purposes of this Convention, the term "consulate" means a consulate-general, consulate, vice-consulate or consular agency, and the term "consul" means a consul-general, consul, vice-consul or consular agent.

2. The term "consular staff" means the consul, consular officers and consular employees.

3. The term "consular officer" means the consulate secretaries, advisers and trainees.

4. The term "consular employees" means chief clerks, translators, shorthand-typists, typists, bookkeepers, housekeepers, etc.

RIGHTS, EXEMPTIONS AND PRIVILEGES OF CONSULS, CONSULAR OFFICERS AND CONSULAR EMPLOYEES

Article 6

The consuls, consular officers and consular employees of the Contracting Parties who are citizens of the sending country shall not be subject to the jurisdiction of the receiving State in respect of the performance of their official duties.

Article 3

1. La mission diplomatique du pays accréditant présentera au Ministère des affaires étrangères du pays accréditaire la commission consulaire où seront indiqués la nationalité, le grade, les noms et prénoms du consul, la circonscription qui lui est attribuée et son lieu de résidence.

2. Le consul ne pourra entrer en fonctions que lorsque le Gouvernement du pays accréditaire l'aura reconnu en cette qualité. Cette reconnaissance sera accordée sur le vu de la commission consulaire, sous la forme de l'exequatur.

3. Lorsque le consul aura été agréé, les autorités du pays accréditaire prendront les mesures nécessaires pour qu'il puisse s'acquitter de ses fonctions et bénéficier des franchises et des privilèges consulaires prévus par la présente Convention et la législation du pays accréditaire.

Article 4

1. En cas d'absence, de maladie ou de décès du consul, le pays accréditant pourra autoriser un fonctionnaire du cadre consulaire du consulat en question, de la mission diplomatique ou d'un autre consulat à gérer le consulat à titre intérimaire; le nom de ce fonctionnaire sera communiqué au préalable au Ministère des affaires étrangères du pays accréditaire.

2. L'intérimaire jouira des droits et privilèges reconnus aux consuls par la présente Convention.

Article 5

1. Dans la présente Convention, le terme « consulat » désigne les consulats généraux, consulats, vice-consulats et agences consulaires; le terme « consul » désigne les consuls généraux, consuls, vice-consuls et agents consulaires.

2. L'expression « personnel consulaire » désigne le consul, les fonctionnaires du cadre consulaire ainsi que les employés de consulat.

3. L'expression « fonctionnaires du cadre consulaire » désigne les secrétaires de consulat, les rédacteurs et les stagiaires.

4. L'expression « employés de consulat » désigne les chanceliers, les traducteurs-interprètes, les sténographes, les dactylographes, les comptables, les économes, etc.

DROITS, FRANCHISES ET PRIVILÈGES DES CONSULS, DES FONCTIONNAIRES DU CADRE CONSULAIRE ET DES EMPLOYÉS DE CONSULAT

Article 6

Les consuls des Parties contractantes, les fonctionnaires du cadre consulaire ainsi que les employés de consulat qui sont ressortissants de l'État accréditant ne seront pas soumis à la juridiction de l'État accréditaire en ce qui concerne les actes de leurs fonctions.

Article 7

Consuls shall be entitled to affix to consulate buildings shields bearing the coat-of-arms of their country and the designation of the consulate, and to fly flags of the sending country at the said buildings and on the vehicles used by them (motor vehicles, launches, etc.).

Article 8

Consuls, consular officers and consular employees and their spouses and minor children who are nationals of the sending country shall be exempt from all forms of personal service and direct taxes imposed upon citizens of the receiving country.

Article 9

Immovable property of the sending country which is used for the purposes of consular premises or of living quarters for consuls and other members of the consular staff shall be exempt from all direct taxes.

Article 10

Subject to reciprocity, consuls, consular officers and consular employees who are citizens of the sending country shall be granted the same exemptions with regard to customs duties as members of diplomatic missions.

Article 11

The provisions of article 10 above shall apply also to the spouses of consuls and to their minor children who reside with them.

Article 12

1. Consuls and other members of consulate staffs may be required by the judicial authorities to give evidence before the judicial organs of the receiving country.

2. If consuls or other members of the consular staff should be prevented, by reason of their official duties or of illness, from appearing before the judicial organs, they shall make a deposition at the consulate or at their residence, or, if permitted to do so by the laws of the receiving country, they shall make a deposition in writing.

3. Consuls and consular officers may refuse to make a deposition concerning matters connected with their official duties.

Article 7

Les consuls auront le droit de placer sur les bâtiments consulaires un écusson aux armes de leur pays, avec une inscription désignant le consulat, ainsi que d'arborer le pavillon de leur pays sur lesdits bâtiments et les moyens de transport (automobiles, vedettes, etc.) qu'ils utilisent.

Article 8

Les consuls, les fonctionnaires du cadre consulaire et les employés de consulat ainsi que leurs conjoints et leurs enfants mineurs, qui sont ressortissants du pays accréditant, seront exempts de toute obligation personnelle et de tout impôt direct auxquels sont assujettis les ressortissants du pays accréditaire.

Article 9

Les biens immeubles du pays accréditant utilisés comme locaux officiels ou lieux de résidence par les consuls et les autres membres du personnel consulaire sont exempts de tout impôt direct.

Article 10

En ce qui concerne les droits de douane, les consuls, les fonctionnaires du cadre consulaire et les employés de consulat qui sont ressortissants du pays accréditant jouiront, sur la base de la réciprocité, des franchises accordées aux membres des missions diplomatiques.

Article 11

Les dispositions de l'article 10 s'appliquent également à l'épouse du consul et à ses enfants mineurs qui résident avec lui.

Article 12

1. À la demande des autorités judiciaires, les consuls et les autres membres du personnel consulaire comparaitront en qualité de témoins devant les organes judiciaires du pays accréditaire.

2. Au cas où le consul ou un autre membre du personnel consulaire ne pourraient, pour des raisons de service ou de santé, comparaître en justice, ils feront leur déposition dans les locaux consulaires ou à leur domicile, ou ils la présenteront par écrit si la législation du pays accréditaire le permet.

3. Les consuls et les fonctionnaires du cadre consulaire pourront refuser de témoigner au sujet de questions relevant de leurs fonctions officielles.

Article 13

1. The official correspondence of consuls shall be inviolable and shall not be subject to examination. This shall apply also to telegraphic communications.

2. The offices of consulates shall be inviolable. The authorities of the receiving country shall not use force, in any form whatsoever, in the offices or in the personal living quarters of consuls.

3. Consular archives shall be inviolable in all circumstances. Personal papers shall not be kept in consular archives.

4. In their communications with the authorities of the sending country, consuls shall be entitled to use codes and to use the services of a diplomatic courier. Consuls shall be charged at the same rates as diplomatic representatives for the use of ordinary means of communications.

FUNCTIONS OF CONSULS

Article 14

1. Consuls shall be entitled, within their consular district, to protect the rights and interests of their State and of the citizens and legal persons of the sending State.

2. In the performance of their duties, consuls may apply to the authorities of their consular district and may make representations to them concerning violations of the rights and interests of their State or of citizens or legal persons of the sending country.

Article 15

Consuls shall be entitled to represent in court and before other authorities of the receiving country citizens and legal persons of the sending country who, owing to absence or some other cause, are unable to protect their own rights and interests within the appropriate time-limits. Such representation shall continue until the persons represented appoint their own agents or themselves assume the protection of their rights and interests.

Article 16

1. Consuls shall be entitled to keep a register of citizens of their country, and to issue or renew their passports and other identity documents, and to carry on any other activity connected with the registration of citizens of the sending country and the delivery of documents to them.

2. Consuls shall issue the necessary visas to their own and to foreign citizens and to stateless persons.

Article 13

1. La correspondance officielle des consuls est inviolable et ne peut être visitée. Il en est de même des communications télégraphiques.

2. Les locaux officiels des consulats sont inviolables. Les autorités du pays accréditaire ne prendront aucune mesure de contrainte dans les locaux officiels ni dans la demeure personnelle du consul.

3. Les archives consulaires sont inviolables dans tous les cas. Les papiers personnels ne seront pas conservés aux archives consulaires.

4. Pour communiquer avec les autorités du pays accréditant, les consuls auront le droit de faire usage d'un chiffre et d'employer des courriers diplomatiques. Lorsqu'ils utiliseront les moyens de transmission ordinaires, les consuls acquitteront les tarifs applicables aux représentants diplomatiques.

ATTRIBUTIONS DES CONSULS

Article 14

1. Les consuls seront habilités à protéger, dans leur circonscription consulaire, les droits et les intérêts de leur État, ainsi que ceux des ressortissants et des personnes morales du pays accréditant.

2. Dans l'exercice de leurs fonctions, les consuls pourront s'adresser aux autorités de leur circonscription et aussi leur faire des représentations en cas d'atteinte aux droits ou intérêts de l'État accréditant, de ses ressortissants ou de ses personnes morales.

Article 15

Les consuls auront le droit de représenter devant les tribunaux et les autres autorités du pays accréditaire les ressortissants et les personnes morales du pays accréditant qui, par suite de leur absence ou pour toute autre raison valable, ne pourront défendre en temps utile leurs droits et leurs intérêts. Ils continueront de représenter ces personnes jusqu'à ce qu'elles aient désigné leur fondé de pouvoir ou assumé elles-mêmes la défense de leurs droits et de leurs intérêts.

Article 16

1. Les consuls auront le droit d'immatriculer les ressortissants de leur pays, de délivrer et de prolonger les passeports et autres pièces d'identité, ainsi que d'accomplir tous autres actes concernant l'immatriculation ou les pièces d'identité des ressortissants de l'État accréditant.

2. Les consuls délivreront les visas nécessaires aux ressortissants de leur pays, aux étrangers, ainsi qu'aux apatrides.

3. Consuls shall, where authorized to do so by the laws of the sending country, be entitled to issue certificates of the birth and death of citizens of their country and to register marriages where both parties to the marriage are citizens of the sending country.

The provisions of paragraph 3 of the article shall apply also to the registration of the dissolution of marriages.

The foregoing shall not, however, exempt the persons concerned from the obligation to make the appropriate declarations or to effect the appropriate registration as required by the local laws.

Article 17

Consuls shall be entitled to carry on the following activities at consulates, at their residences, at the residences of citizens of their country and on board vessels sailing under that country's flag :

(a) To receive and certify declarations from citizens of the sending country,

(b) To draw up, attest and accept for safekeeping the wills and other unilateral instruments and declarations of citizens of the sending country and to accept for safekeeping the property and documents of such citizens;

(c) To draw up or certify agreements concluded between citizens of the sending country, provided that such agreements are not contrary to the laws of the receiving country. A consul may not draw up or certify any agreement concerning the establishment or alienation of property rights in buildings and land situated in the receiving country;

(d) To draw up or certify agreements between citizens of the sending country and citizens of the receiving country provided that such agreements relate exclusively to interests situated in the territory of the State which the consul represents or to transactions to be carried out in the territory of that State, and provided that such agreements are not contrary to the laws either of the sending country or of the receiving country;

(e) To certify the signatures on documents of all kinds, of citizens of the country which the consul represents; to legalize documents issued by the authorities or officials of the sending country or the receiving country, and to certify copies of such documents;

(f) To certify translations of documents issued by the authorities and officials of the sending country or the receiving country;

(g) To accept for safekeeping money and valuables from citizens of the sending country or intended for such citizens;

(h) To perform such other acts as may be required of them, provided that such acts are not contrary to the laws of the receiving country.

3. Les consuls auront le droit, dans la mesure où la législation de l'État accréditant les y autorise, de dresser les actes de naissance et de décès des ressortissants de leur pays, ainsi que d'enregistrer les mariages lorsque les deux époux sont ressortissants de l'État accréditant.

Les dispositions du paragraphe 3 du présent article s'appliquent également à l'enregistrement des dissolutions de mariage.

Toutefois, ce qui précède ne dispense pas les intéressés de l'obligation de faire les déclarations ou d'effectuer les enregistrements exigés par les lois locales.

Article 17

Les consuls auront le droit de faire au consulat, à leur domicile, ainsi qu'au domicile des ressortissants de leur pays et à bord des navires battant pavillon dudit pays, les actes suivants :

- a) Recevoir et certifier les déclarations de ressortissants du pays accréditant;
- b) Établir, légaliser et recevoir en dépôt les testaments et autres actes unilatéraux ou déclarations de ressortissants du pays accréditant, ainsi qu'assumer la garde des biens et des documents desdits ressortissants;
- c) Dresser ou certifier des contrats conclus entre des ressortissants du pays accréditant, à moins que ces contrats ne soient contraires aux lois du pays accréditaire. Les consuls ne pourront dresser ou certifier des contrats relatifs à l'établissement ou au transfert de droits réels sur des édifices ou terrains situés dans le pays accréditaire.
- d) Dresser ou certifier des contrats conclus entre des ressortissants du pays accréditant et des ressortissants du pays accréditaire lorsque ces contrats concernent exclusivement des intérêts sis sur le territoire de l'État représenté par le consul ou des affaires à régler sur ledit territoire et à condition qu'ils ne soient pas contraires aux lois du pays accréditant ni aux lois du pays accréditaire;
- e) Certifier sur des documents de toute nature la signature de ressortissants de l'État représenté par le consul; légaliser les documents délivrés par des autorités ou des fonctionnaires du pays accréditant ou du pays accréditaire, ainsi que les copies desdits documents;
- f) Certifier les traductions de documents délivrés par des autorités ou des fonctionnaires du pays accréditant ou du pays accréditaire;
- g) Recevoir en dépôt des espèces et des titres appartenant à des ressortissants du pays accréditant ou destinés à ces ressortissants;
- h) Effectuer d'autres actes dont ils pourront être chargés, s'ils ne sont pas contraires aux lois du pays accréditaire.

Article 18

The documents referred to in article 17 above, copies or translations thereof or extracts therefrom which have been drawn up or certified by a consul shall be regarded in the receiving country as documents, copies, translations and extracts having the same legal significance and validity as evidence as if they had been drawn up, translated or certified by the competent authorities and institutions of the receiving country.

Article 19

1. A consul may appoint trustees and guardians for citizens of the sending country. He shall be entitled to supervise the activities of trustees and guardians.

2. If a consul learns that the property of a citizen of the sending country is without an administrator, he may appoint a trustee.

A consul may not perform the functions referred to in this article unless he is authorized to do so by the laws of the sending country.

Article 20

1. A consul may, personally or through his agents, extend every assistance and co-operation to merchant vessels and warships which sail under his country's flag and which enter a port in his consular district.

2. If the authorities of the receiving country intend to carry out any measures of constraint on board merchant vessels of the sending country, the appropriate consul shall be notified in advance so that he may be present when the said measures are carried out. This provision shall not apply to customs, passport and health control of the vessel, crew and passengers.

Article 21

If a vessel sailing under the flag of one of the Contracting Parties is wrecked, runs aground or is stranded on the coast of the other Contracting Party, or is otherwise damaged, the competent authorities shall immediately notify the consul of the occurrence and inform him of the measures they have taken to save lives, the vessel and the cargo. They shall extend the necessary co-operation to the consul in his action in connexion with the damage to the vessel.

Article 22

The provisions of articles 20 and 21 of this Convention shall apply *mutatis mutandis* to aircraft.

Article 18

Les documents visés à l'article 17 et les copies, traductions ou extraits de ces documents, établis ou certifiés par un consul, seront considérés dans le pays accréditaire comme ayant la même valeur juridique et la même force probante que s'ils avaient été établis, traduits ou certifiés par les autorités ou services compétents dudit pays.

Article 19

1. Les consuls pourront désigner des tuteurs et des curateurs aux ressortissants du pays accréditant. Ils auront le droit de surveiller les actes des tuteurs et curateurs.

2. Si un consul apprend que les biens d'un ressortissant du pays accréditant restent sans surveillance, il pourra désigner un administrateur.

Les dispositions du présent article ne sont applicables que si la législation du pays accréditant confère les droits en question au consul.

Article 20

1. Les consuls, ou leurs délégués, pourront prêter toute l'assistance voulue aux navires marchands et aux navires de guerre battant pavillon de leur pays qui font escale dans un port de leur circonscription consulaire.

2. Si les autorités du pays accréditaire ont l'intention de prendre des mesures de contrainte à bord d'un navire marchand du pays accréditant, le consul compétent devra en être avisé au préalable, de manière qu'il puisse assister aux opérations. Cette disposition n'est pas applicable au contrôle du navire, des membres de l'équipage et des passagers, en matière de douane, de passeports ou de santé.

Article 21

Si un navire battant pavillon de l'une des Parties contractantes fait naufrage, s'échoue sur un bas-fond ou sur la côte de l'autre Partie contractante, ou subit quelque autre avarie, les autorités compétentes en aviseront immédiatement le consul et l'informeront des mesures qu'elles auront prises pour sauver les vies humaines, le navire et la cargaison. Elles prêteront au consul l'aide nécessaire pour l'exécution des mesures qu'il doit prendre en cas d'avarie.

Article 22

Les dispositions des articles 20 et 21 de la présente Convention sont également applicables aux aéronefs.

FINAL PROVISIONS

Article 23

The provisions of this Convention concerning the rights and duties of consuls shall apply also to members of diplomatic missions who perform consular functions in the country in which they are stationed. The performance of consular functions by such persons shall not affect their diplomatic privileges and immunities.

Article 24

This Convention shall be ratified and shall enter into force on the date of the exchange of the instruments of ratification, which shall take place at Moscow.

The Convention shall remain in force until six months after the date on which either Contracting Party informs the other Contracting Party that it wishes to terminate the Convention.

DONE at Sofia, on 12 December 1957, in duplicate, in the Russian and Bulgarian languages, both texts being equally authentic.

For the Presidium
of the Supreme Soviet
of the Union of Soviet
Socialist Republics :
PRIKHODOV

For the Presidium
of the National Assembly
of the People's Republic
of Bulgaria :
ZHIVKOV

DISPOSITIONS FINALES

Article 23

Les dispositions de la présente Convention relatives aux droits et aux obligations des consuls s'appliquent également aux membres des missions diplomatiques, dans la mesure où ils exercent des fonctions consulaires dans le pays de leur affectation. L'exercice, par lesdites personnes, de fonctions consulaires ne porte pas atteinte à leurs privilèges et immunités diplomatiques.

Article 24

La présente Convention sera ratifiée. Elle entrera en vigueur le jour de l'échange des instruments de ratification, qui aura lieu à Moscou.

La Convention demeurera en vigueur jusqu'à l'expiration d'un délai de six mois à compter du jour où l'une des Parties contractantes aura notifié à l'autre son intention d'y mettre fin.

FAIT en double exemplaire à Sofia, le 12 décembre 1957, en langues russe et bulgare, les deux textes faisant également foi.

Pour le Présidium
du Soviet suprême
de l'Union des Républiques
socialistes soviétiques :

PRIKHODOV

Pour le Présidium
de l'Assemblée nationale
de la République populaire
de Bulgarie :

JIVKOV

No. 4353

**DENMARK
and
PAKISTAN**

**Agreement (with annex, Protocol and exchange of notes)
relating to air services. Signed at Copenhagen, on
10 April 1958**

Official text: English.

Registered by Denmark on 29 May 1958.

**DANEMARK
et
PAKISTAN**

**Accord (avec annexe, Protocole et échange de notes) relatif
aux services aériens. Signé à Copenhague, le 10 Avril
1958**

Texte officiel anglais.

Enregistré par le Danemark le 29 mai 1958.

No. 4353. AGREEMENT¹ BETWEEN THE GOVERNMENT OF DENMARK AND THE GOVERNMENT OF PAKISTAN RELATING TO AIR SERVICES. SIGNED AT COPENHAGEN, ON 10 APRIL 1958

The Government of Denmark and the Government of Pakistan, hereinafter described as the Contracting Parties,

Being Contracting Parties to the Convention on International Civil Aviation² and the International Air Services Transit Agreement³, both signed at Chicago on the seventh day of December, 1944, the terms of which Convention and Agreement are binding on both Parties,

And desiring to conclude an agreement for the operation of air transport services between and beyond their respective territories,

Have agreed as follows :

Article I

(A) Each Contracting Party grants to the other Contracting Party the right to operate the air services specified in the Annex⁴ to this Agreement (hereinafter referred to as the "specified air services") and to carry traffic to, from and in transit over its territory as provided in this Agreement.

(B) The airline designated as provided in Article II hereof shall have the right to use :

- (i) for traffic purposes, airports provided for public use at the points specified in the Annex to this Agreement and ancillary services provided for public use on the air routes specified in the said Annex (hereinafter referred to as the "specified air routes") and,
- (ii) for non-traffic purposes, all airports and ancillary services provided for public use on the specified air routes. Provided that the places of first landing and final departure shall be customs airports.

¹ Came into force on 10 April 1958, the date of signature, in accordance with article XIV (B).

² United Nations, *Treaty Series*, Vol. 15, p. 295; Vol. 26, p. 420; Vol. 32, p. 402; Vol. 33, p. 352; Vol. 44, p. 346; Vol. 51, p. 336; Vol. 139, p. 469; Vol. 178, p. 420; Vol. 199, p. 362, and Vol. 252, p. 410.

³ United Nations, *Treaty Series*, Vol. 171, p. 387; Vol. 178, p. 420 and Vol. 260, p. 463.

⁴ See p. 68 of this volume.

[TRADUCTION — TRANSLATION]

N° 4353. ACCORD¹ ENTRE LE GOUVERNEMENT DU DANEMARK ET LE GOUVERNEMENT DU PAKISTAN RELATIF AUX SERVICES AÉRIENS. SIGNÉ À COPENHAGUE, LE 10 AVRIL 1958

Le Gouvernement danois et le Gouvernement pakistanais, ci-après dénommés « les Parties contractantes »,

Étant Parties à la Convention relative à l'aviation civile internationale² et à l'Accord relatif au transit des services aériens internationaux³, l'un et l'autre ouverts à la signature à Chicago le 7 décembre 1944 et dont les termes engagent les deux Parties,

Désirant conclure un accord en vue d'exploiter des services de transports aériens entre leurs territoires respectifs et au-delà,

Sont convenus de ce qui suit :

Article premier

A. Chaque Partie contractante accorde à l'autre le droit d'exploiter les services aériens indiqués dans l'annexe⁴ au présent Accord (ci-après dénommés « les services aériens indiqués ») et de transporter des passagers, des marchandises et du courrier à destination et en provenance de son territoire ainsi qu'en transit au-dessus de celui-ci, dans les conditions prévues par le présent Accord.

B. L'entreprise de transports aériens désignée comme il est prévu à l'article II ci-après aura le droit d'utiliser :

- i) Pour des escales commerciales, les aéroports ouverts à la circulation aérienne publique aux points spécifiés dans l'annexe au présent Accord et les services auxiliaires prévus pour cette circulation sur les routes aériennes indiquées dans ladite annexe (ci-après dénommées « les routes indiquées »); et
- ii) Pour des escales techniques, tous les aéroports ouverts à la circulation aérienne publique et les services auxiliaires prévus pour cette circulation sur les routes indiquées, étant entendu que le lieu du premier atterrissage et celui du dernier envol seront des aéroports douaniers.

¹ Entré en vigueur le 10 avril 1958, date de la signature, conformément à l'article XIV (B).

² Nations Unies, *Recueil des Traités*, vol. 15, p. 295; vol. 26, p. 420; vol. 32, p. 402; vol. 33, p. 352; vol. 44, p. 346; vol. 51, p. 336; vol. 139, p. 469; vol. 178, p. 420; vol. 199, p. 362, et vol. 252, p. 410.

³ Nations Unies, *Recueil des Traités*, vol. 171, p. 387; vol. 178, p. 420 et vol. 260, p. 463.

⁴ Voir p. 69 de ce volume.

Article II

(A) Each of the specified air services may be inaugurated immediately or at a later date at the option of the Contracting Party to whom the rights under this Agreement are granted, on condition that :

- (i) The Contracting Party to whom the rights have been granted shall have designated an airline (hereinafter referred to as the "designated airline") for the specified air route(s).
- (ii) The Contracting Party which grants the rights shall have given the appropriate operating permission to the airline pursuant to paragraph (C) of this Article which it shall do with the least possible delay.

(B) Substantial ownership and effective control of the designated airlines of each Contracting Party shall be vested in that Party or its nationals.

(C) The designated airline may be required to satisfy the aeronautical authorities of the Contracting Party granting the rights that it is qualified to fulfil the conditions prescribed by or under the laws and regulations normally applied by those authorities to the operation of commercial air services.

(D) The operation of each of the specified air services shall be subject to the approval of the Contracting Party concerned that the route organization available for civil aviation on the specified air route is adequate for the safe operation of air services.

Article III

The airline designated by each Contracting Party shall enjoy, while operating the specified air services, the rights :

- (i) to fly its aircraft across the territory of the other Contracting Party;
- (ii) to make stops in the said territory for non-traffic purposes; and
- (iii) subject to the provisions of Article IV to make stops in the said territory at the points specified in the Annex to this Agreement for the purposes of setting down and picking up international traffic in passengers, cargo and mail.

Article IV

1. It is recognised that each Contracting Party shall have fair and equal rights to the carriage of 3rd and 4th freedom traffic on the routes specified in the Annex to this Agreement, 5th freedom traffic to have purely a supplementary character. Where traffic is of the nature of 5th freedom to one Contracting Party but 3rd or 4th freedom to the other Contracting Party, the primary right

Article II

A. Chacun des services aériens indiqués pourra être inauguré immédiatement ou à une date ultérieure, au gré de la Partie contractante à laquelle les droits sont accordés en vertu du présent Accord, à condition :

- i) Que la Partie contractante à laquelle les droits sont accordés ait désigné une entreprise de transports aériens (ci-après dénommée « entreprise désignée ») pour exploiter la ou les routes aériennes indiquées;
- ii) Que la Partie contractante qui accorde les droits ait donné à l'entreprise la permission d'exploitation voulue dans les conditions prévues au paragraphe C du présent article, ce qu'elle devra faire dans le plus bref délai possible.

B. Une part importante de la propriété, et le contrôle effectif, des entreprises désignées par chaque Partie contractante devront se trouver entre les mains de ladite Partie ou de ses ressortissants.

C. L'entreprise désignée pourra être tenue de fournir aux autorités aéronautiques de la Partie contractante qui accorde les droits la preuve qu'elle est en mesure de remplir les conditions prescrites, soit par les lois et règlements normalement appliqués par lesdites autorités à l'exploitation des services aériens commerciaux, soit en vertu desdites lois et desdits règlements.

D. L'exploitation de chacun des services aériens indiqués sera soumise à l'approbation de la Partie contractante intéressée, qui appréciera si l'infrastructure dont dispose l'aviation civile sur la route aérienne indiquée permet d'exploiter des services aériens en toute sécurité.

Article III

Les aéronefs de l'entreprise désignée par chacune des Parties contractantes auront le droit, lorsqu'ils exploiteront les services aériens indiqués :

- i) De survoler le territoire de l'autre Partie;
- ii) D'y faire escale à des fins non commerciales;
- iii) Sous réserve des dispositions de l'article IV, d'y faire escale aux points indiqués dans l'annexe au présent Accord pour charger et décharger, en trafic international, des passagers, des marchandises et du courrier.

Article IV

1. Les Parties contractantes auront des droits équitables et égaux en ce qui concerne l'acheminement du trafic de troisième et de quatrième libertés sur les routes indiquées dans l'Annexe au présent Accord, le trafic de cinquième liberté ayant un caractère purement complémentaire. Au cas où un trafic donné ressortirait à la cinquième liberté pour l'une des Parties contractantes, et à la

to the carriage of such traffic shall be that of the latter Contracting Party. The first Contracting Party shall have the right to uplift such 5th freedom traffic provided that it shall not be prejudicial to the primary interest of the other Contracting Party.

2. The capacity offered by the airline(s) of each Contracting Party on the specified air routes shall jointly bear a close relationship to the current and reasonably anticipated needs of the public for air transport at a reasonable load factor.

3. The right of the airline of either Contracting Party to embark and to disembark at points in the territory of the other Contracting Party international traffic destined for or coming from third countries, shall, subject to the principles in para 1 of this Article, be related to :

- (a) The air transport needs between the country of origin and the countries of destination, and the air transport needs of the area through which the airline passes, after taking into account the services operated by the airline of the other Contracting Party over the whole or parts of the route specified, and
- (b) the economics of through airline operation.

Article V

(A) Rates shall be fixed at reasonable levels, due regard being paid to all relevant factors, including costs of comparable economic operations, reasonable profit, differences of characteristics of service and the rates charged by any other operators on the route.

(B) The rates to be charged by any of the airlines designated under this Agreement, in respect of traffic between the territories of the two Parties shall be agreed in the first instance between the designated airlines in consultation with other airlines operating on the route or any section thereof, and shall have regard to relevant rates adopted by the International Air Transport Association. Any rates so agreed shall be subject to the approval of the aeronautical authorities of the Contracting Parties. In the event of disagreement between the airlines, the Contracting Parties themselves shall endeavour to reach agreement and shall take all necessary steps to give effect to such agreement. Should the Contracting Parties fail to agree, the dispute shall be dealt with in accordance with Article XI. Pending the settlement of any dispute by agreement or until it is decided under Article XI the rates already established shall prevail.

(C) Pending the acceptance by both Parties of any recommendations which the International Civil Aviation Organization may make with regard to the regulation of rates for traffic other than that defined in paragraph (B) of this

troisième ou quatrième liberté pour l'autre, le droit d'acheminer ce trafic appartiendra en priorité à cette dernière. La première Partie contractante aura le droit d'acheminer le trafic de cinquième liberté à condition de ne pas porter atteinte aux intérêts prioritaires de l'autre Partie.

2. La capacité offerte par la ou les entreprises des Parties contractantes sur les routes indiquées devra être adaptée de près aux besoins courants et normalement prévisibles du public dans ce domaine, compte tenu d'un coefficient de charge normal.

3. Sous réserve des principes énoncés au paragraphe 1 du présent article, le droit accordé à l'entreprise d'une Partie contractante de charger et de décharger en trafic international, à des points situés sur le territoire de l'autre Partie, des passagers, des marchandises et du courrier à destination ou en provenance de pays tiers devra être en rapport avec :

- a) Les besoins en transports aériens entre le pays d'origine et les pays de destination, ainsi que ceux de la région desservie par l'entreprise, compte tenu des services exploités par l'entreprise de l'autre Partie contractante sur tout ou partie de la route indiquée;
- b) Les facteurs économiques de l'exploitation des services long-courriers.

Article V

A. Les tarifs seront fixés à des taux raisonnables, compte dûment tenu de tous les éléments d'appréciation pertinents, notamment des frais d'une exploitation économique dans des conditions comparables, de la réalisation d'un bénéfice normal, des différences qui existent entre les caractéristiques de chaque service et des tarifs appliqués par d'autres entreprises sur la même route.

B. Les tarifs que devront appliquer les entreprises désignées en vertu du présent Accord pour le trafic entre les territoires des deux Parties seront, en premier lieu, fixés par voie d'accord entre les entreprises désignées, après consultation des autres entreprises exploitant tout ou partie de la même route et compte tenu des tarifs adoptés en la matière par l'Association du transport aérien international. Les tarifs ainsi fixés seront soumis à l'approbation des autorités aéronautiques des Parties contractantes. En cas de désaccord entre les entreprises, les Parties contractantes s'efforceront de parvenir elles-mêmes à une entente et prendront toutes les mesures nécessaires pour y donner effet. Si les Parties contractantes ne parviennent pas à se mettre d'accord, le différend sera réglé conformément aux dispositions de l'article XI. Les tarifs déjà établis resteront en vigueur jusqu'à ce que le différend soit réglé par voie d'accord ou conformément aux dispositions de l'article XI.

C. En attendant que les deux Parties aient accepté les recommandations que pourra formuler l'Organisation de l'aviation civile internationale en ce qui concerne la réglementation des tarifs applicables au trafic autre que le trafic

Article, the rates to be charged by an airline of one Contracting Party in respect of traffic between the territory of the other Contracting Party and a third country shall be fixed on the basis of the principles set out in paragraph (A) of this Article and after taking into consideration the interests of the airline of the other Party and shall not vary unduly in a discriminatory manner from the rates established by the airline of the other Party operating air services on that part of the specified air routes concerned. Provided, however, that a designated airline under the Agreement shall not be required to charge rates higher than those established by any other airline operating on the specified air routes.

(D) If the International Civil Aviation Organization fails to establish a means of determining rates for traffic defined in paragraph (C) of this Article in a manner acceptable to both Parties, within a reasonable time, consultation shall be inaugurated in accordance with Article IX of this Agreement with a view to such modification of paragraph (C) of this Article as appears desirable.

Article VI

(A) The aeronautical authorities of both Contracting Parties shall exchange information as promptly as possible concerning the current authorisations extended to their respective designated airlines to render service to, through and from the territory of the other Contracting Party. This will include copies of current certificates and authorisations for service on the specified air routes, together with amendments, exemption orders and authorised service patterns.

(B) Each Contracting Party shall cause its designated airline to provide to the aeronautical authorities of the other Contracting Party, as long in advance as practicable, copies of time tables, tariff schedules, including any modification thereof, and all other relevant information concerning the operation of the specified air services including information about the capacity provided on each of the specified air routes and any further information as may be required to satisfy the aeronautical authorities of the other Contracting Party that the requirements of this Agreement are being duly observed.

(C) Each Contracting Party shall cause its designated airline to provide to the aeronautical authorities of the other Contracting Party statistics relating to the traffic carried on their air services to, from and over the territory of the other Contracting Party showing the origin and destination of the traffic.

Article VII

(A) Fuel, lubricating oils and spare parts introduced into or taken on board aircraft in the territory of one Contracting Party by, or on behalf of, the other

visé au paragraphe B du présent article, les tarifs que devra appliquer l'entreprise de l'une des Parties contractantes pour le trafic entre le territoire de l'autre Partie contractante et un pays tiers seront fixés conformément aux principes énoncés au paragraphe A, compte tenu des intérêts de l'entreprise de l'autre Partie; ils ne devront pas s'écarter outre mesure, et d'une manière discriminatoire, des tarifs établis par l'entreprise de l'autre Partie desservant la même section des routes aériennes indiquées. Il est entendu, toutefois, qu'une entreprise désignée ne sera pas tenue d'appliquer des tarifs supérieurs à ceux de toute autre entreprise desservant les routes aériennes indiquées.

D. Si l'Organisation de l'aviation civile internationale ne parvient pas à établir, dans un délai raisonnable, une procédure qui permette de fixer, d'une manière satisfaisante pour les deux Parties, les tarifs à appliquer au trafic défini au paragraphe C du présent article, celles-ci se consulteront comme il est dit à l'article IX en vue d'apporter au paragraphe C les modifications jugées souhaitables.

Article VI

A. Les autorités aéronautiques des deux Parties contractantes échangeront, dans le plus bref délai, des renseignements concernant les autorisations d'exploitation qu'elles accorderont à leurs entreprises désignées pour assurer des services à destination ou en provenance du territoire de l'autre Partie contractante, ou en transit par ce territoire. Elles se communiqueront notamment des exemplaires des certificats et des autorisations en vigueur pour l'exploitation des services sur les routes aériennes indiquées, ainsi que le texte des amendements, des dispenses et des descriptions officielles des réseaux.

B. Chaque Partie contractante fera en sorte que son entreprise désignée communique aux autorités aéronautiques de l'autre Partie contractante, aussi longtemps à l'avance que possible, des exemplaires des horaires et des tarifs, avec toutes les modifications y apportées, ainsi que tous autres renseignements utiles concernant l'exploitation des services aériens indiqués, notamment ceux qui auront trait à la capacité fournie sur chacune des routes aériennes indiquées, et tous autres éléments d'information dont ces autorités aéronautiques auront besoin pour s'assurer que les stipulations du présent Accord sont dûment respectées.

C. Chaque Partie contractante fera en sorte que son entreprise désignée communique aux autorités aéronautiques de l'autre Partie contractante les statistiques du trafic acheminé par ses soins à destination ou en provenance du territoire de l'autre Partie contractante ou au-dessus dudit territoire; ces statistiques devront indiquer la provenance et la destination du trafic.

Article VII

A. Les carburants, huiles lubrifiantes et pièces de rechange introduits sur le territoire de l'une des Parties contractantes ou pris à bord des aéronefs sur ce

Contracting Party or its designated airline(s) and intended solely for use by the latter's aircraft shall be accorded, with respect to customs duties, inspection fees or other charges imposed by the former Contracting Party, treatment not less favourable than that granted to its national airlines engaged in international public transport or to the airlines of the most favoured nation.

(B) Supplies of fuel, lubricating oils, spare parts, regular equipment and aircraft stores retained on board aircraft of the designated airline of one Contracting Party shall be exempt in the territory of the other Contracting Party from customs duties, inspection fees and similar duties or charges, even though such supplies be used by such aircraft on flights in that territory. Goods so exempted may only be unloaded with the approval of the customs authorities of the other Contracting Party. These goods, which are to be re-exported, shall be kept until re-exportation under customs supervision.

Article VIII

Each Contracting Party reserves the right to itself to withhold or revoke, or impose such appropriate conditions as it may deem necessary with respect to an operating permission, in case it is not satisfied that substantial ownership and effective control of the airline are vested in the nationals of the other Contracting Party, or in case of failure by a designated airline of the other Contracting Party to comply with the laws and regulations of the former Contracting Party, or in case, in the judgment of the former Contracting Party, there is a failure to fulfil the conditions under which the rights are granted in accordance with this Agreement. Except in case of a failure to comply with laws and regulations, such action shall be taken only after consultation between the Contracting Parties. In the event of action by one Contracting Party under this Article, the rights of the other Contracting Party under Article XI shall not be prejudiced.

Article IX

(A) In a spirit of close collaboration, the aeronautical authorities of the two Contracting Parties will consult regularly with a view to assuring the observance of the principles and the implementation of the provisions outlined in this Agreement.

(B) Either Contracting Party may at any time request consultation with the other with a view to initiating any amendments of the Agreement which it may deem desirable. Such consultation shall begin within a period of sixty days from the date of the request. Any modification of this Agreement agreed to as

territoire par l'autre Partie contractante ou son entreprise désignée, ou pour leur compte, et destinés uniquement à l'usage des aéronefs de cette entreprise, bénéficieront de la part de la première Partie contractante, en ce qui concerne les droits de douane, frais d'inspection ou autres taxes, d'un traitement non moins favorable que celui qui est accordé aux entreprises nationales assurant des transports publics internationaux ou aux entreprises de la nation la plus favorisée.

B. Les approvisionnements en carburants, huiles lubrifiantes et les pièces de rechange, ainsi que l'équipement normal et les provisions de bord demeurant à bord des aéronefs de l'entreprise désignée par l'une des Parties contractantes seront, sur le territoire de l'autre Partie contractante, exempts des droits de douane, frais d'inspection et autres droits ou taxes similaires, même au cas où ces approvisionnements seraient utilisés par lesdits aéronefs au cours de vols au-dessus dudit territoire. Les articles ainsi exemptés ne pourront être déchargés qu'avec l'assentiment des autorités douanières de l'autre Partie contractante. Ces articles, qui devront être réexportés, seront entreposés sous le contrôle de la douane jusqu'à leur réexportation.

Article VIII

Chaque Partie contractante se réserve le droit de refuser ou de retirer une permission d'exploitation ou de soumettre l'octroi de cette permission aux conditions qu'elle jugera nécessaires, lorsqu'elle n'aura pas la certitude qu'une part importante de la propriété et le contrôle effectif de l'entreprise sont entre les mains de ressortissants de l'autre Partie contractante, lorsque l'entreprise désignée par l'autre Partie contractante ne se conformera pas aux lois et règlements de la première Partie contractante, ou lorsque la première Partie contractante estimera que les conditions auxquelles les droits ont été accordés en vertu du présent Accord ne sont pas remplies. Sauf dans les cas où les lois et règlements n'auront pas été observés, une mesure de cet ordre ne sera prise qu'après consultation entre les Parties contractantes. Les mesures que l'une des Parties pourrait prendre aux termes du présent article ne porteront pas atteinte aux droits conférés à l'autre Partie en vertu de l'article XI.

Article IX

A. Dans un esprit d'étroite collaboration, les autorités aéronautiques des deux Parties contractantes se consulteront régulièrement en vue d'assurer le respect des principes et l'application des dispositions du présent Accord.

B. Chaque Partie contractante pourra, à tout moment, demander que des consultations aient lieu avec l'autre Partie contractante en vue d'apporter au présent Accord toute modification qui lui paraîtrait souhaitable. Ces consultations commenceront dans un délai de soixante jours à compter de la date de la

a result of such consultation shall come into effect when it has been confirmed by an exchange of diplomatic notes.

(C) Changes made by either Contracting Party in the specified air routes, except those which change the points served by the designated airline in the territory of the other Contracting Party, shall not be considered as modification of this Agreement. The aeronautical authorities of either Contracting Party may, therefore, proceed unilaterally to make such changes, provided, however, that notice of any change shall be given without delay to the aeronautical authorities of the other Contracting Party. If such latter aeronautical authorities find that, having regard to the principles set forth in this Agreement, the interests of any of their airlines are prejudiced by the carriage by a designated airline of the first Contracting Party of traffic between the territory of the second Contracting Party, and the new points in the territory of a third country, the latter Party may request consultation in accordance with the provisions of paragraph (B) of this Article.

Article X

Either Contracting Party may at any time give notice to the other of its desire to terminate this Agreement. Such notice shall be simultaneously communicated to the International Civil Aviation Organization. This Agreement shall terminate one year after the date of receipt of the notice by the other Contracting Party, unless the notice is withdrawn by agreement before the expiration of this period. In the absence of acknowledgement of receipt by the other Contracting Party notice shall be deemed to have been received fourteen days after the receipt of the notice by the International Civil Aviation Organization.

Article XI

(A) If any dispute arises between the Contracting Parties relating to the interpretation or application of the present Agreement, the Contracting Parties shall in the first place endeavour to settle it by negotiation between themselves.

(B) If the Contracting Parties fail to reach a settlement by negotiation;

- (i) they may agree to refer the dispute for decision to an arbitral tribunal or some other person or body appointed by agreement between them; or
- (ii) if they do not so agree or if, having agreed to refer the dispute to an arbitral tribunal they cannot reach agreement as to its composition, either Contracting Party may submit the dispute for decision to any tribunal competent to

demande. Toute modification du présent Accord dont il aura été convenu à la suite de ces consultations prendra effet dès qu'elle aura été confirmée par un échange de notes diplomatiques.

C. Les changements apportés par l'une des Parties contractantes aux routes aériennes indiquées, à l'exception de ceux qui viseraient les points desservis par l'entreprise désignée sur le territoire de l'autre Partie contractante, ne seront pas considérés comme des modifications du présent Accord. Les autorités aéronautiques de chacune des Parties contractantes pourront, en conséquence, procéder unilatéralement à ces changements, à condition toutefois d'en aviser sans délai les autorités aéronautiques de l'autre Partie contractante. Si ces dernières constatent, en se fondant sur les principes énoncés dans le présent Accord, que les intérêts de l'une quelconque de leurs entreprises subissent un préjudice du fait qu'une entreprise désignée par la première Partie contractante transporte des passagers, des marchandises ou du courrier entre le territoire de la deuxième Partie contractante et les nouveaux points situés sur le territoire d'un pays tiers, la deuxième Partie contractante pourra demander que des consultations aient lieu conformément aux dispositions du paragraphe B ci-dessus.

Article X

Chacune des Parties contractantes pourra à tout moment notifier à l'autre Partie son intention de mettre fin au présent Accord. Cette notification devra être communiquée simultanément à l'Organisation de l'aviation civile internationale. Le présent Accord prendra fin un an après la date à laquelle l'autre Partie contractante aura reçu la notification, à moins que celle-ci ne soit retirée d'un commun accord avant l'expiration de ce délai. En l'absence d'accusé de réception de la part de l'autre Partie contractante, la notification sera réputée avoir été reçue quatorze jours après la date de sa réception par l'Organisation de l'aviation civile internationale.

Article XI

A. Si un différend s'élève entre les Parties contractantes quant à l'interprétation ou à l'application du présent Accord, elles s'efforceront en premier lieu de le régler par voie de négociations directes.

B. Si les Parties contractantes ne parviennent pas à un règlement par voie de négociations :

- i) Elles pourront convenir de soumettre leur différend à la décision d'un tribunal arbitral ou d'une autre personne ou d'un autre organisme désignés d'un commun accord;
- ii) Si elles ne se mettent pas d'accord ou si, étant convenues de soumettre leur différend à un tribunal arbitral, elles ne peuvent s'entendre sur sa composition, chacune d'elles pourra soumettre le différend à la décision du tribunal com-

decide it established within the International Civil Aviation Organization, or, if there be no such tribunal, to the International Court of Justice.

(C) The Contracting Parties undertake to comply with any decision given, including any interim recommendation made, under paragraph (B) of this Article.

(D) If and so long as either Contracting Party or a designated airline of either Contracting Party fails to comply with the requirements of paragraph (C) of this Article, the other Contracting Party may limit, withhold or revoke any rights which it has granted by virtue of the present Agreement.

Article XII

In the event of the conclusion of a multilateral convention or agreement concerning air transport to which both Contracting Parties adhere, this Agreement shall be modified to conform with the provisions of such convention or agreement.

Article XIII

For the purpose of this Agreement :

(A) The terms "air service", "international air service", and "airline" have the meanings specified in the Convention.

(B) The term "territory" in relation to a Contracting Party means the land areas and territorial waters adjacent thereto under the sovereignty, suzerainty, protection or trusteeship of that Contracting Party.

(C) The term "aeronautical authorities" means, in the case of the Government of Denmark, the Ministry of Public Works, and in the case of Pakistan, the Director General of Civil Aviation, and in both cases any person or body authorised to perform the functions presently exercised by the above-mentioned authorities.

(D) The term "capacity" in relation to an aircraft means the payload of that aircraft available on the route or section of a route.

(E) The term "capacity" in relation to a specified air service means the capacity of the aircraft used on such service, multiplied by the frequency operated by such aircraft over a given period and route or section of a route.

(F) The term "designated airline" means an airline designated by one Contracting Party to the aeronautical authorities of the other Contracting Party in accordance with Article II of this Agreement.

pétent en la matière institué au sein de l'Organisation de l'aviation civile internationale ou, à défaut d'un tribunal de cet ordre, à la Cour internationale de Justice.

C. Les Parties contractantes s'engagent à se conformer à toute décision rendue en application du paragraphe B ci-dessus, y compris toute recommandation provisoire.

D. Si l'une des Parties contractantes ou une entreprise désignée par l'une des Parties contractantes ne se conforme pas aux dispositions du paragraphe C ci-dessus, l'autre Partie contractante pourra, pour la durée du manquement, restreindre, suspendre ou retirer tous les droits qu'elle aura accordés en vertu du présent Accord.

Article XII

Au cas où seraient conclus, en matière de transports aériens, une convention ou un accord multilatéraux auxquels adhéreraient les deux Parties contractantes, le présent Accord sera rendu conforme aux dispositions de ladite convention ou dudit accord.

Article XIII

Aux fins du présent Accord :

A. Les expressions « service aérien », « service aérien international » et « entreprise de transports aériens » ont le sens que leur donne la Convention.

B. Le terme « territoire » désigne, pour chaque Partie contractante, les régions terrestres et les eaux territoriales y adjacentes placées sous la souveraineté, la suzeraineté, la protection ou la tutelle de cette Partie contractante.

C. L'expression « autorités aéronautiques » s'entend, en ce qui concerne le Danemark, du Ministre des travaux publics, en ce qui concerne le Pakistan, du Directeur général de l'aviation civile et, dans les deux cas, de toute personne ou de tout organisme habilités à remplir les fonctions actuellement exercées par ces autorités.

D. Le terme « capacité », appliqué à un aéronef, s'entend de la charge payante de l'aéronef sur une route ou une section de route données.

E. Le terme « capacité », appliqué à un service aérien indiqué, s'entend de la capacité des aéronefs affectés à ce service, multipliée par la fréquence des vols effectués par ces aéronefs durant une période et sur une route ou une section de route données.

F. L'expression « entreprise désignée » s'entend de l'entreprise de transports aériens que l'une des Parties contractantes aura désignée aux autorités aéronautiques de l'autre Partie contractante, conformément à l'article II du présent Accord.

Article XIV

(A) The Annex to this Agreement shall be deemed to be part of the Agreement and all references to the "Agreement" shall include references to the Annex, except where otherwise expressly provided.

(B) This Agreement shall come into force on the day it is signed.

(C) This Agreement shall replace the Agreement between the Government of Denmark and the Government of Pakistan relating to air services signed at Karachi on November 9th, 1949.¹

IN WITNESS WHEREOF the undersigned plenipotentiaries, being duly authorised thereto by their respective Governments, have signed the present Agreement.

DONE this tenth day of April, 1958, in duplicate at Copenhagen in the English language.

For the Government of Denmark :
(Signed) J. O. KRAG

For the Government of Pakistan :
(Signed) Agha HILALY

ANNEX

1. An airline designated by the Government of Pakistan shall be entitled to operate air services in both directions on the route specified hereinafter and to make scheduled landings for traffic purposes in Denmark at the points specified :

Points in Pakistan; Points in Afghanistan and/or Kuwait and/or Bahrein; Points in Saudi Arabia; Points in Egypt; Points in Iran and/or Iraq and/or Syria and/or Lebanon; Points in Turkey; Points in Italy; Points in Switzerland; Points in Germany; Points in Scandinavia, London and beyond in both directions.

2. An airline designated by the Government of Denmark shall be entitled to operate air services in both directions on the route specified hereinafter and to make scheduled landings for traffic purposes in Pakistan at the points specified :

Points in Scandinavia; Points in Germany; Points in the Netherlands; Points in Belgium; Points in Switzerland; Points in Austria; Points in Spain; Points in Italy; Points in Greece; Points in Turkey; Points in Lebanon and/or Syria and/or Egypt; Points in Iraq; and/or Points in Saudi Arabia and/or Kuwait and/or Bahrein and/or Iran; Karachi; Points in India, Burma, Thailand and beyond in both directions.

3. Points on the specified routes may, at the option of the designated airlines, be omitted on any or all flights, provided that it does not involve termination of route in the territory of the other Contracting Party.

¹ United Nations, *Treaty Series*, Vol. 44, p. 255.

Article XIV

A. L'annexe au présent Accord sera considérée comme faisant partie intégrante de l'Accord et toute mention de l'«Accord» visera également l'annexe, sauf lorsqu'il en sera disposé autrement de façon expresse.

B. Le présent Accord entrera en vigueur à la date de sa signature.

C. Le présent Accord remplace l'accord de services aériens conclu entre les Gouvernements danois et pakistanais à Karachi, le 9 novembre 1949¹.

EN FOI DE QUOI les plénipotentiaires soussignés, à ce dûment autorisés par leurs Gouvernements respectifs, ont signé le présent Accord.

FAIT en double exemplaire, en langue anglaise, à Copenhague, le 10 avril 1958.

Pour le Gouvernement danois :

(Signé) J. O. KRAG

Pour le Gouvernement pakistanais :

(Signé) Agha HILALY

ANNEXE

1. Une entreprise désignée par le Gouvernement pakistanais sera autorisée à exploiter, dans les deux sens, des services aériens sur la route indiquée ci-après et à effectuer aux points indiqués des escales commerciales régulières au Danemark :

Points au Pakistan; points en Afghanistan et/ou à Koweït et/ou à Bahrein; points en Arabie Saoudite; points en Égypte; points en Iran et/ou en Irak et/ou en Syrie et/ou au Liban; points en Turquie; points en Italie; points en Suisse; points en Allemagne; points en Scandinavie, Londres et au-delà, dans les deux sens.

2. Une entreprise désignée par le Gouvernement danois sera autorisée à exploiter, dans les deux sens, des services aériens sur la route indiquée ci-après et à effectuer aux points indiqués des escales commerciales régulières au Pakistan :

Points en Scandinavie; points en Allemagne; points aux Pays-Bas; points en Belgique; points en Suisse; points en Autriche; points en Espagne; points en Italie; points en Grèce; points en Turquie; points au Liban et/ou en Syrie et/ou en Égypte; points en Irak; et/ou points en Arabie Saoudite et/ou à Koweït et/ou à Bahrein et/ou en Iran; Karachi; points en Inde, Birmanie, Thaïlande et au-delà, dans les deux sens.

3. Les entreprises désignées pourront, lors de tout vol, supprimer des escales sur les routes indiquées pourvu que, de ce fait, le vol n'ait pas son point terminus sur le territoire de l'autre Partie contractante.

¹ Nations Unies, *Recueil des Traités*, vol. 44, p. 255.

PROTOCOL

While recognising the economic desirability of Fifth Freedom Traffic for an effective operation of long distance routes served by the designated airlines and the achievement of the utmost freedom for the carriage of air traffic as the ultimate goal, it is agreed between the two Governments that :

The Provisions of Article IV, Clause I, regarding the subsidiary character of Fifth Freedom Traffic are only intended to be invoked for the protection of the smaller airlines as against the larger airline if it can be proved or reasonably anticipated that, by frequency of service or other such factors, the larger airline is depriving the smaller of its Third and Fourth Freedom Traffic by undue attraction of what is, to the larger airline, Fifth Freedom Traffic.

DONE this tenth day of April, 1958, in duplicate at Copenhagen in the English language.

For the Government of Denmark :
(Signed) J. O. KRAG

For the Government of Pakistan :
(Signed) Agha HILALY

EXCHANGE OF NOTES

I

UDENRIGSMINISTERIET¹

Copenhagen, April 10, 1958

Your Excellency,

With reference to the Agreement signed this day between the Government of Denmark and the Government of Pakistan,² I have the honour to notify you that, in accordance with Article II of the Agreement, the Danish Government designate Det Danske Luftfartselskab (DDL) to operate the routes specified in the Annex³ attached to the Agreement.

In this connection I have the honour to confirm, on behalf of my Government, the following understanding reached in the course of the negotiations preceding the signing of the Agreement :

- (1) Det Danske Luftfartselskab (DDL) cooperating with Det Norske Luftfartselskab (DNL) and Aktiebolaget Aerotransport (ABA) under the designation

¹ Ministry of Foreign Affairs.

² See p. 54 of this volume.

³ See p. 68 of this volume.

PROTOCOLE

Tout en reconnaissant que le trafic de cinquième liberté est économiquement souhaitable pour une exploitation efficace des services long-courriers assurés par les entreprises désignées, et qu'il s'agit en dernière analyse de rendre l'acheminement du trafic aérien aussi libre que possible, les deux Gouvernements sont convenus de ce qui suit :

Les dispositions du paragraphe 1 de l'article IV relatives au caractère subsidiaire du trafic de cinquième liberté visent uniquement à protéger les petites entreprises de transports aériens contre les grandes entreprises lorsqu'il est démontré, ou qu'il y a lieu de penser, qu'en raison de la fréquence des vols ou pour des raisons analogues, les grandes entreprises privent les petites de leur trafic de troisième et de quatrième libertés en attirant indûment un trafic qui est, pour les grandes entreprises, un trafic de cinquième liberté.

FAIT en double exemplaire, en langue anglaise, à Copenhague le 10 avril 1958.

Pour le Gouvernement danois :
(Signé) J. O. KRAG

Pour le Gouvernement pakistanais :
(Signé) Agha HILALY

ÉCHANGE DE NOTES

I

MINISTÈRE DES AFFAIRES ÉTRANGÈRES

Copenhague, le 10 avril 1958

Monsieur le Ministre,

Me référant à l'Accord conclu ce jour entre le Gouvernement danois et le Gouvernement pakistanais¹, j'ai l'honneur de vous faire connaître que, conformément à l'article II dudit Accord, le Gouvernement danois désigne la compagnie Det Danske Luftfartselskab (DDL) pour exploiter les routes indiquées dans l'annexe² de l'Accord.

À ce sujet, j'ai l'honneur de confirmer, au nom de mon Gouvernement, qu'au cours des négociations qui ont abouti à la signature de l'Accord, il a été convenu ce qui suit :

1) La compagnie Det Danske Luftfartselskab (DDL), qui opère en association avec les compagnies Det Norske Luftfartselskab (DNL) et Aktiebolaget

¹ Voir p. 55 de ce volume.

² Voir p. 69 de ce volume.

of Scandinavian Airlines System (SAS) may operate the services assigned to it under the Agreement with aircraft, crews and equipment of either or both of the other two airlines.

- (2) In so far as Det Danske Luftfartselskab (DDL) employ aircraft, crews and equipment of the other airlines participating in the Scandinavian Airlines System (SAS), the provisions of the Agreement shall apply to such aircraft, crews and equipment as though they were the aircraft, crews and equipment of Det Danske Luftfartselskab (DDL), and the competent Danish authorities and Det Danske Luftfartselskab (DDL) shall accept full responsibility under the Agreement therefor.

I have the honour to suggest that, if the Government of Pakistan is in agreement with the above, this letter and Your Excellency's reply shall be regarded as an Agreement between our two Governments.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

(Signed) J. O. KRAG

His Excellency Monsieur Agha Hilaly
Envoy Extraordinary and Minister Plenipotentiary
of Pakistan
Copenhagen

II

EMBASSY OF PAKISTAN
DENMARK

Copenhagen, April 10, 1958

Your Excellency,

I have the honour to acknowledge receipt of Your Excellency's Note of today's date which reads as follows :

[See note I]

In reply, I have the honour to inform Your Excellency that this proposal is acceptable to the Government of Pakistan who will regard Your Excellency's Note and this reply as constituting an Agreement between our two Governments.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

(Signed) Agha HILALY

His Excellency Mr. J. O. Krag
Minister for External Economic Relations
Copenhagen

Aerotransport (ABA) sous le nom de Scandinavian Airlines System (SAS), pourra utiliser, sur les services qui lui sont confiés en vertu de l'Accord, des aéronefs, des équipages et du matériel appartenant à l'une des deux autres entreprises ou aux deux.

- 2) Dans la mesure où la compagnie Det Danske Luftfartselskab (DDL) utilisera des aéronefs, des équipages et du matériel appartenant aux autres entreprises qui font partie du Scandinavian Airlines System (SAS), les dispositions de l'Accord s'appliqueront auxdits aéronefs, équipages et matériel au même titre que s'ils appartenaient à la compagnie Det Danske Luftfartselskab (DDL); les autorités danoises compétentes et la compagnie Det Danske Luftfartselskab (DDL) en assumeront alors l'entière responsabilité aux fins de l'Accord.

Si les dispositions qui précèdent rencontrent l'agrément du Gouvernement pakistanais, je propose que la présente note et votre réponse dans le même sens constituent un accord entre nos deux Gouvernements.

Je saisis, etc.

(Signé) J. O. KRAG

À Son Excellence Monsieur Agha Hilaly
Envoyé extraordinaire et Ministre plénipotentiaire
du Pakistan
Copenhague

II

AMBASSADE DU PAKISTAN
DANEMARK

Copenhague, le 10 avril 1958

Monsieur le Ministre,

J'ai l'honneur d'accuser réception de la note de Votre Excellence en date de ce jour, qui est rédigée comme suit :

[Voir note I]

En réponse, j'ai l'honneur de faire savoir à Votre Excellence que cette proposition a l'agrément du Gouvernement pakistanais, qui considérera la note de Votre Excellence et la présente réponse comme constituant un accord entre nos deux Gouvernements.

Je saisis, etc.

(Signé) Agha HILALY

À Son Excellence Monsieur J. O. Krag
Ministre du commerce extérieur
Copenhague

No. 4354

**DENMARK
and
FEDERAL REPUBLIC OF GERMANY**

**Agreement (with exchange of notes) relating to air services.
Signed at Bonn, on 29 January 1957**

Official texts of the Agreement: Danish and German.

Official text of the notes: German.

Registered by Denmark on 29 May 1958.

**DANEMARK
et
RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE**

**Accord (avec échange de notes) relatif aux services aériens.
Signé à Bonn, le 29 janvier 1957**

Textes officiels de l'Accord: danois et allemand.

Texte officiel des notes: allemand.

Enregistré par le Danemark le 29 mai 1958.

[DANISH TEXT — TEXTE DANOIS]

No. 4354. LUFTFARTSOVERENSKOMST MELLEM KONGERIGET DANMARK OG FORBUNDSREPUBLIKKEN TYSKLAND

Kongeriget Danmark og Forbundsrepublikken Tyskland

Er ud fra ønsket om at afslutte en overenskomst til fremme af lufttrafikken mellem deres respektive territorier og derudover

Kommet overens om følgende :

Artikel 1

I nærværende overenskomst forstås, medmindre andet følger af overenskomstens indhold :

- a) ved „luftfartsmyndighed“ for Kongeriget Danmarks vedkommende ministeren for offentlige arbejder (trafikministeren), for Forbundsrepublikken Tysklands vedkommende forbundstrafikministeren, eller i begge tilfælde enhver anden person eller myndighed, som bemyndiges til at varetage de opgaver, der påhviler disse;
- b) ved „territorium“ i relation til en stat det landområde og dertil grænsende territorialfarvande, som står under den pågældende stats højhedsret;
- c) ved „udpeget luftfartsselskab“ et luftfartsselskab, som den ene kontraherende stat i overensstemmelse med artikel 3 skriftligt overfor den anden kontraherende stat har udpeget til at beflyve de i nærværende overenskomst artikel 2, stk. 2, fastlagte luftruter;
- d) ved „luftrute“ en rute, der planmæssigt drives af luftfartøjer med henblik på offentlig befordring af passagerer, gods og post;
- e) ved „international luftrute“ en luftrute, der passerer luftrummet over mere end een stats territorium;
- f) ved „teknisk landing“ landing med andet formål end i erhvervsmæssigt øjemed at optage eller afsætte passagerer, gods og post.

Artikel 2

1) Med henblik på de udpegede luftfartsselskabers beflyvning af internationale luftruter tilstår hver af de kontraherende stater den anden kontraherende stat følgende rettigheder : ret til overflyvning, ret til teknisk landing og ret til ind- og udflyvning ved udøvelse af erhvervsmæssig international trafik med

[GERMAN TEXT — TEXTE ALLEMAND]

No. 4354. ABKOMMEN ZWISCHEN DEM KÖNIGREICH
DÄNEMARK UND DER BUNDESREPUBLIK DEUTSCH-
LAND ÜBER LUFTVERKEHR

Das Königreich Dänemark und die Bundesrepublik Deutschland
Haben in dem Wunsche, ein Abkommen zur Förderung des Luftverkehrs
zwischen ihren Gebieten und darüber hinaus zu schließen,

Folgendes vereinbart :

Artikel 1

Für die Anwendung dieses Abkommens bedeuten, soweit sich aus dem
Inhalt des Abkommens nichts anderes ergibt,

- a) „Luftfahrtbehörde“, in dem Königreich Dänemark den Minister für Öffentliche Arbeiten (Verkehrsminister), in der Bundesrepublik Deutschland den Bundesminister für Verkehr oder in beiden Fällen jede andere Person oder Stelle, die zur Ausübung der diesen obliegenden Aufgaben ermächtigt sein wird;
- b) „Hoheitsgebiet“ in bezug auf einen Staat das Landgebiet und die unter dessen Staatsgewalt stehenden daran angrenzenden Hoheitsgewässer;
- c) „Benanntes Unternehmen“ ein Luftverkehrsunternehmen, das ein Vertragsstaat dem anderen Vertragsstaat nach Artikel 3 schriftlich als das Unternehmen benannt hat, das die nach Artikel 2 Absatz 2 dieses Abkommens festgelegten Fluglinien betreiben soll;
- d) „Fluglinienverkehr“ einen planmäßigen Luftverkehr, der zum Zwecke der öffentlichen Beförderung von Fluggästen, Fracht und Post durch Luftfahrzeuge betrieben wird;
- e) „Internationaler Fluglinienverkehr“ einen Fluglinienverkehr, der durch den Luftraum über dem Hoheitsgebiet von mehr als einem Staat führt;
- f) „Landung zu nichtgewerblichen Zwecken“ eine Landung für andere Zwecke als zum gewerblichen Aufnehmen oder Absetzen von Fluggästen, Fracht und Post.

Artikel 2

(1) Jeder Vertragsstaat gewährt dem anderen Vertragsstaat zur Durchführung von internationalem Fluglinienverkehr durch die benannten Unternehmen folgende Rechte : das Recht des Überflugs, das Recht der Landung zu nichtgewerblichen Zwecken und das Recht des Ein- und Ausflugs zur

passagerer, post og fragt på de pladser indenfor dens territorium, der er anført for enhver i henhold til stk. 2 fastsat rute.

2) De ruter, som de to kontraherende staters udpegede luftfartsselskaber er berettiget til at beflyve, fastlægges i en ruteliste, hvorom der skal træffes aftale i en noteveksling.

Artikel 3

1) Driften af internationale luftruter på de i henhold til artikel 2, stk. 2, fastlagte strækninger kan påbegyndes, såsnart

- a) den kontraherende stat, hvem rettighederne er tilstået, skriftligt har udpeget et eller flere luftfartsselskaber til at beflyve de enkelte ruter,
- b) den kontraherende stat, der tilstår rettighederne, har givet det eller de udpegede luftfartsselskaber tilladelse til at åbne internationale luftruter på de i henhold til artikel 2, stk. 2, fastlagte strækninger.

2) Den kontraherende stat, der tilstår rettighederne, er under forbehold af bestemmelserne i stk. 3 og 4 og under forudsætning af, at der opnås enighed i overensstemmelse med artikel 11, forpligtet til uopholdeligt at give tilladelse til drift af de pågældende internationale luftruter.

3) Hver af de kontraherende stater er berettiget til af det eller de af den anden kontraherende stat udpegede luftfartsselskaber at forlange dokumentation for, at disse luftfartsselskaber er i stand til at opfylde de ifølge førstnævnte stats love og bestemmelser for driften af internationale luftruter opstillede krav.

4) Hver af de kontraherende stater forbeholder sig ret til at nægte at give et af den anden kontraherende stat udpeget luftfartsselskab tilladelse til at udøve de i artikel 2 tilståede rettigheder, hvis luftfartsselskabet ikke er i stand til på forlangende at dokumentere, at en væsentlig del af ejendomsretten til dette luftfartsselskab og den effektive kontrol dermed indehaves af statsborgere eller juridiske personer i den anden kontraherende stat eller hos denne selv.

Artikel 4

1) Hver af de kontraherende stater kan tilbagekalde eller begrænse den i henhold til artikel 3, stk. 2, givne tilladelse, såfremt et udpeget luftfartsselskab ikke efterkommer de love og bestemmelser, der gælder i den kontraherende stat, som tilstår rettighederne, eller bestemmelserne i nærværende overenskomst eller ikke opfylder de deraf flydende forpligtelser. Det samme gælder, hvis den i henhold til artikel 3, stk. 4, forlangte dokumentation ikke tilvejebringes.

Hver kontraherende stat vil kun gøre brug af denne ret efter en konsultation i henhold til artikel 15, medmindre omgående ophør af driften eller omgående

Durchführung von gewerblichem internationalem Verkehr mit Fluggästen, Post und Fracht an den Orten in seinem Hoheitsgebiet, die bei jeder nach Absatz 2 festgelegten Linie aufgeführt sind.

(2) Die Linien, welche die benannten Unternehmen der beiden Vertragsstaaten zu betreiben berechtigt sind, werden in einem Fluglinienplan festgelegt, der in einem Notenwechsel zu vereinbaren ist.

Artikel 3

(1) Mit dem Betrieb des internationalen Fluglinienverkehrs auf den nach Artikel 2 Absatz 2 festgelegten Linien kann jederzeit begonnen werden, wenn

- a) der Vertragsstaat, dem die Rechte gewährt sind, das oder die Unternehmen schriftlich benannt hat, welche die einzelnen Linien betreiben werden.
- b) der Vertragsstaat, der die Rechte gewährt, dem oder den benannten Unternehmen die Genehmigung erteilt hat, den internationalen Linienverkehr auf den nach Artikel 2 Absatz 2 festgelegten Linien zu eröffnen.

(2) Der Vertragsstaat, der die Rechte gewährt, wird vorbehaltlich der Bestimmungen der Absätze 3 und 4 und vorbehaltlich der Verständigung nach Artikel 11 unverzüglich die Genehmigung zum Betrieb des internationalen Fluglinienverkehrs erteilen.

(3) Jeder Vertragsstaat ist berechtigt, von dem oder den benannten Unternehmen des anderen Vertragsstaates den Nachweis zu verlangen, daß diese Unternehmen in der Lage sind, den Erfordernissen zu entsprechen, die durch die Gesetze und Vorschriften des erstgenannten Staates für die Durchführung des internationalen Luftverkehrs vorgeschrieben sind.

(4) Jeder Vertragsstaat behält sich das Recht vor, einem von dem anderen Vertragsstaat benannten Unternehmen die Ausübung der in Artikel 2 gewährten Rechte zu verweigern, wenn das Unternehmen nicht in der Lage ist, auf Verlangen den Nachweis zu erbringen, daß ein wesentlicher Teil des Eigentums an dem Unternehmen und seine tatsächliche Kontrolle Staatsangehörigen oder Körperschaften des anderen Vertragsstaates oder diesem selbst zusteht.

Artikel 4

(1) Jeder Vertragsstaat kann die nach Artikel 3 Absatz 2 erteilte Genehmigung widerrufen oder einschränken, wenn ein benanntes Unternehmen die Gesetze und Vorschriften des Vertragsstaates, der die Rechte gewährt, oder die Bestimmungen dieses Abkommens nicht befolgt oder die daraus sich ergebenden Verpflichtungen nicht erfüllt. Das gleiche gilt, wenn der Nachweis nach Artikel 3 Absatz 4 nicht erbracht wird.

Von diesem Recht wird jeder Vertragsstaat nur nach einer Konsultation nach Artikel 15 Gebrauch machen, es sei denn, daß zur Vermeidung weiterer

begrænsninger heri er nødvendige for at undgå yderligere overtrædelser af love eller bestemmelser.

2) Hver af de kontraherende stater har ret til skriftligt overfor den anden kontraherende stat at tilbagekalde udpegelsen af et luftfartsselskab og erstatte det med et andet luftfartsselskab. Det nyudpegede luftfartsselskab nyder de samme rettigheder og er underkastet de samme forpligtelser som det luftfartsselskab, det er trådt i stedet for.

Artikel 5

1) Hver af de kontraherende staters love og bestemmelser vedrørende indflyvning på eller udflyvning fra dens territorium af luftfartøjer i international lufttrafik eller vedrørende sådanne luftfartøjers drift og trafik indenfor dens territorium finder anvendelse på luftfartøjer, der benyttes af de af den anden kontraherende stat udpegede luftfartsselskaber.

2) Hver af de kontraherende staters love og bestemmelser vedrørende ankomst til eller afgang fra dens territorium af passagerer, besætninger, post eller gods (såsom bestemmelser angående indrejse, klarering, indvandring, pas, told og karantæne) finder anvendelse på passagerer, besætninger, post eller gods ombord i den anden kontraherende stats luftfartøjer under disses ophold på dens territorium.

Artikel 6

Afgifter, som i hver af de kontraherende stater opkræves for den anden kontraherende stats luftfartøjers benyttelse af lufthavne og andre luftfartsanlæg, må ikke overstige de for indenlandske luftfartøjer gældende.

Artikel 7

1) De kontraherende stater tilstår de luftfartøjer, der af et af den anden kontraherende stat udpeget luftfartsselskab udelukkende anvendes på internationale luftruter, følgende afgiftslettelser :

1. De af den ene kontraherende stats udpegede luftfartsselskaber anvendte luftfartøjer, der flyver ind på den anden kontraherende stats territorium og atter flyver ud derfra eller som overflyver det, tilligemed ombordværende udstyr og reservedele, er fritaget for told og andre ved ind- og udførsel samt transit af varer opkrævede afgifter.

Verstöße gegen Gesetze oder Vorschriften eine sofortige Einstellung des Betriebes oder sofortige Auflagen erforderlich sind.

(2) Jeder Vertragsstaat hat das Recht, durch schriftliche Mitteilung an den anderen Vertragsstaat die Benennung eines Unternehmens rückgängig zu machen, um es durch ein anderes Unternehmen zu ersetzen. Das neu benannte Unternehmen genießt dieselben Rechte und unterliegt denselben Verpflichtungen wie das Unternehmen, an dessen Stelle es getreten ist.

Artikel 5

(1) Die Gesetze und Vorschriften eines jeden der beiden Vertragsstaaten, die den Einflug von Luftfahrzeugen des internationalen Luftverkehrs in sein Hoheitsgebiet oder deren Ausflug aus seinem Hoheitsgebiet oder den Betrieb und Verkehr solcher Luftfahrzeuge innerhalb seines Hoheitsgebietes betreffen, finden auf Luftfahrzeuge, die von den benannten Unternehmen des anderen Vertragsstaates verwendet werden, Anwendung.

(2) Die Gesetze und Vorschriften eines jeden der beiden Vertragsstaaten, die den Einflug in sein Hoheitsgebiet oder den Ausflug aus seinem Hoheitsgebiet von Fluggästen, Besatzungen, Post oder Fracht (z.B. Vorschriften über Einreise, Abfertigung, Einwanderung, Pässe, Zölle, Quarantäne) betreffen, finden auf die Fluggäste, Besatzungen, Post oder Fracht der Luftfahrzeuge des anderen Vertragsstaates während ihres Aufenthaltes in seinem Hoheitsgebiet Anwendung.

Artikel 6

Die Gebühren, die in jedem Vertragsstaat für die Benutzung der Flughäfen und anderer Luftfahrteinrichtungen durch die Luftfahrzeuge des anderen Vertragsstaates erhoben werden, dürfen nicht höher als für die einheimischen Luftfahrzeuge sein.

Artikel 7

(1) Die Vertragsstaaten gewähren für die Luftfahrzeuge, die von einem benannten Unternehmen des anderen Vertragsstaates ausschließlich im internationalen Luftverkehr verwendet werden, die folgenden Abgabenvergünstigungen :

1. Die von den benannten Unternehmen des einen Vertragsstaates verwendeten Luftfahrzeuge, die in das Hoheitsgebiet des anderen Vertragsstaates einfliegen und wieder ausfliegen oder es durchfliegen, einschließlich der an Bord befindlichen Ausrüstungsgegenstände und Ersatzteile bleiben frei von Zöllen und sonstigen, bei der Ein-, Aus- und Durchfuhr von Waren erhobenen Abgaben.

2. Reservedele og udstyr, som

- a) på den anden kontraherende stats territorium under toldopsyn afmonteres de under punkt 1 nævnte luftfartøjer eller på anden måde udtages og oplagres dér,
- b) til brug for disse luftfartøjer under toldopsyn indføres på den anden kontraherende stats territorium og oplagres dér,

er fritaget for de under punkt 1 nævnte afgifter, når de under toldopsyn påmonteres eller på anden måde bringes ombord i de nævnte luftfartøjer eller genudføres fra den pågældende kontraherende stats territorium på anden måde end ombord i luftfartøjerne.

Samme afgiftsfritagelse tilstås for sådanne reservedele og sådant udstyr, som under toldopsyn udtages af tilsvarende lagre tilhørende andre udenlandske luftfartsselskaber og påmonteres eller på anden måde bringes ombord i de nævnte luftfartøjer.

3. Brændstof og smøreolie, som ombord på de under punkt 1 nævnte luftfartøjer indføres på den anden kontraherende stats territorium, kan, fritaget for told og andre afgifter, der opkræves ved indog udførsel samt transit af varer, forbruges ombord i disse luftfartøjer; det samme gælder flyvninger i tilslutning hertil mellem pladser på den pågældende kontraherende stats territorium.

Dette gælder ligeledes for brændstof og smøreolie, der for et udpeget luftfartsselskabs regning til brug for disse luftfartøjer under toldopsyn indføres på den anden kontraherende stats territorium og oplagres dér.

For brændstof og smøreolie iøvrigt, der på den anden kontraherende stats territorium under toldopsyn tages ombord af disse luftfartøjer og anvendes på lufruter, opkræves ikke sådanne afgifter eller særlige forbrugsafgifter, som på denne kontraherende stats territorium ellers hviler på brændstof og smøreolie til luftfartøjer.

4. De ombord på de under punkt 1 nævnte luftfartøjer indførte nærings- og nydelsesmidler, der er bestemt til passagerers og besætningsmedlemmers forbrug, kan på den anden kontraherende stats territorium udleveres til øjeblikkelig forbrug om bord fritaget for told og andre ved ind- og udførsel samt transit af varer opkrævede afgifter, når luftfartøjerne under mellem-landinger stadig kan holdes under toldopsyn.

2) For så vidt der for de i ovenstående afsnit nævnte varer ikke opkræves afgifter, omfattes de ikke af de iøvrigt for sådanne varer gældende forbud eller restriktioner for så vidt angår ind- og udførsel samt transit.

2. Ersatzteile und Ausrüstungsgegenstände, die

- a) aus den in Nummer 1 genannten Luftfahrzeugen im Hoheitsgebiet des anderen Vertragsstaates unter Zollüberwachung ausgebaut oder sonst von Bord gebracht und dort gelagert werden,
- b) für diese Luftfahrzeuge in das Hoheitsgebiet des anderen Vertragsstaates unter Zollüberwachung eingeführt und dort gelagert werden,

bleiben frei von den in Nummer 1 bezeichneten Abgaben, wenn sie unter Zollüberwachung in die genannten Luftfahrzeuge eingebaut oder sonst an Bord genommen werden oder aus dem Hoheitsgebiet dieses Vertragsstaates auf andere Weise als an Bord der Luftfahrzeuge wieder ausgeführt werden.

Die gleiche Abgabebefreiung wird für solche Ersatzteile und Ausrüstungsgegenstände gewährt, die unter Zollüberwachung aus entsprechenden Lagern anderer ausländischer Luftfahrtunternehmen entnommen und in die genannten Luftfahrzeuge eingebaut oder sonst an Bord genommen werden.

3. Treibstoffe und Schmieröle, die an Bord der in Nummer 1 genannten Luftfahrzeuge in das Hoheitsgebiet des anderen Vertragsstaates eingebracht werden, dürfen frei von Zöllen und sonstigen bei der Ein-, Aus- und Durchfuhr von Waren erhobenen Abgaben an Bord dieser Luftfahrzeuge verbraucht werden, und zwar auch auf anschließenden Flügen zwischen Orten im Hoheitsgebiet dieses Vertragsstaates. Dies gilt auch für Treibstoffe und Schmieröle, die zur Versorgung dieser Luftfahrzeuge für Rechnung eines benannten Unternehmens in das Hoheitsgebiet des anderen Vertragsstaates unter Zollüberwachung eingeführt und dort gelagert werden.

Für sonstige Treibstoffe und Schmieröle, die von diesen Luftfahrzeugen im Hoheitsgebiet des anderen Vertragsstaates unter Zollüberwachung an Bord genommen und im Fluglinienverkehr verbraucht werden, werden die bezeichneten Abgaben sowie etwaige besondere Verbrauchsabgaben nicht erhoben, mit denen die Luftfahrtbetriebsstoffe in diesem Vertragsstaate belastet sind.

4. Die an Bord der in Nummer 1 genannten Luftfahrzeuge eingebrachten Nahrungs- und Genußmittel, die zum Verbrauch durch Fluggäste und Besatzungsmitglieder bestimmt sind, dürfen im Hoheitsgebiet des anderen Vertragsstaates frei von Zöllen und sonstigen bei der Ein-, Aus- und Durchfuhr von Waren erhobenen Abgaben zum alsbaldigen Verbrauch an Bord ausgegeben werden, wenn die Luftfahrzeuge bei Zwischenlandungen ständig zollamtlich überwacht werden können.

(2) Soweit für die in vorstehendem Absatz genannten Waren Abgaben nicht erhoben werden, unterliegen sie nicht den sonst für sie geltenden wirtschaftlichen Ein-, Aus- und Durchfuhrverboten und -beschränkungen.

Artikel 8

1) Luftdygtighedsbeviser, duelighedsbeviser og certifikater for besætningen på et luftfartøj, der er udstedt eller anerkendt af den ene kontraherende stat, skal anerkendes som gyldige af den anden kontraherende stat, så længe de er i kraft.

2) Hver af de kontraherende stater forbeholder sig ret til, for så vidt angår flyvning over dens eget territorium, at nægte at anerkende duelighedsbeviser og certifikater, som er udstedt for dens egne statsborgere af den anden kontraherende stat eller nogen anden stat.

Artikel 9

1) Hver af de kontraherende staters luftfartsselskaber skal have rimelig og lige adgang til at beflyve enhver af de i henhold til artikel 2, stk. 2, fastlagte ruter.

2) Ved beflyvningen af internationale luftruter på de i henhold til artikel 2, stk. 2, fastlagte strækninger skal de af hver kontraherende stat udpegede luftfartsselskaber tage hensyn til den anden kontraherende stats luftfartsselskabers interesser, således at den luftrafik, som disse selskaber helt eller delvis driver på de samme strækninger, ikke påvirkes på utilbørlig måde.

3) Den internationale luftrafik på de i henhold til artikel 2, stk. 2, fastlagte strækninger skal i første række tjene til at tilvejebringe en kapacitet, der svarer til det trafikbehov, der kan forudses til og fra den kontraherende stats territorium, der har udpeget luftfartsselskabet eller luftfartsselskaberne. Disse luftfartsselskabers ret til at drive luftrafik mellem pladser på en i henhold til artikel 2, stk. 2, fastlagt strækning, beliggende indenfor den anden kontraherende stats territorium og tredieland, skal for at sikre en ordnet udvikling af den internationale luftrafik udøves således, at kapaciteten tilpasses

- a) efter trafikbehovet fra og til den kontraherende stats territorium, der har udpeget luftfartsselskabet eller luftfartsselskaberne,
- b) efter trafikbehovet i de områder, der passerer, under hensyntagen til de lokale og regionale ruter,
- c) efter kravet om en økonomisk drift af de gennemgående ruter.

Artikel 10

Den ene kontraherende stats luftfartsmyndigheder skal efter derom fremsat anmodning tilstille den anden kontraherende stats luftfartsmyndigheder alt sådant periodisk eller andet statistisk materiale vedrørende de udpegede luft-

Artikel 8

(1) Die von einem Vertragsstaat ausgestellten oder anerkannten Lufttüchtigkeitszeugnisse, Befähigungszeugnisse und Erlaubnisscheine der Besatzung eines Luftfahrzeugs werden vom anderen Vertragsstaat als gültig anerkannt, solange sie in Kraft sind.

(2) Jeder der Vertragsstaaten behält sich das Recht vor, den Befähigungszeugnissen und Erlaubnisscheinen, die seinen eigenen Staatsangehörigen vom anderen Vertragsstaat oder einem anderen Staat ausgestellt sind, für Flüge über seinem eigenen Hoheitsgebiet die Anerkennung zu verweigern.

Artikel 9

(1) Den Unternehmen jedes Vertragsstaates soll in billiger und gleicher Weise Gelegenheit gegeben werden, den Betrieb auf jeder der nach Artikel 2 Absatz 2 festgelegten Linien durchzuführen.

(2) Beim Betrieb des internationalen Fluglinienverkehrs auf den nach Artikel 2 Absatz 2 festgelegten Linien sollen die benannten Unternehmen eines jeden Vertragsstaates auf die Interessen der Unternehmen des anderen Vertragsstaates Rücksicht nehmen, damit der ganz oder teilweise auf den gleichen Linien betriebene Fluglinienverkehr dieser Unternehmen nicht ungebührlich beeinträchtigt wird.

(3) Der internationale Fluglinienverkehr auf den nach Artikel 2 Absatz 2 festgelegten Linien soll in erster Linie dazu dienen, ein Beförderungsangebot zur Verfügung zu stellen, das der voraussehbaren Verkehrsnachfrage nach und von dem Hoheitsgebiet des Vertragsstaates entspricht, der das oder die Unternehmen benannt hat. Das Recht dieser Unternehmen, Fluglinienverkehr zwischen den nach Artikel 2 Absatz 2 festgelegten, im Hoheitsgebiet des anderen Vertragsstaates gelegenen Punkten einer Linie und dritten Staaten auszuführen, soll im Interesse einer geordneten Entwicklung des internationalen Luftverkehrs so ausgeübt werden, daß das Beförderungsangebot angepaßt ist

- a) an die Nachfrage nach Verkehrsmöglichkeiten von und nach dem Hoheitsgebiet des Vertragsstaates, der das oder die Unternehmen benannt hat,
- b) an die in den durchflogenen Gebieten bestehende Verkehrsnachfrage unter Berücksichtigung der örtlichen und regionalen Linien,
- c) an die Anforderungen eines wirtschaftlichen Betriebes der Linien des Durchgangsverkehrs.

Artikel 10

Die Luftfahrtbehörde des einen Vertragsstaates wird der Luftfahrtbehörde des anderen Vertragsstaates auf deren Ersuchen alle regelmäßigen oder sonstigen statistischen Unterlagen der benannten Unternehmen übermitteln, die zum

fartsselskaber, som med rimelighed kan kræves med henblik på en bedømmelse af de udpegede luftfartsselskabers udnyttelse af de i henhold til artikel 2, stk. 2, fastlagte internationale luftruter. Sådant materiale skal indeholde alle oplysninger, der måtte være nødvendige til bedømmelse af omfanget af luftfartsselskabernes trafik på de fastlagte ruter, samt denne trafiks oprindelses- og bestemmelsessted.

Artikel 11

1) De takster, der skal anvendes for passagerer og gods på de i henhold til artikel 2, stk. 2, fastlagte ruter, fastsættes under hensyntagen til alle faktorer, såsom driftsomkostninger, et rimeligt udbytte, de enkelte ruters særlige karakter, og de takster, som anvendes af andre luftfartsselskaber, der helt eller delvis beflyver den samme strækning. Taksterne fastsættes efter følgende retningslinier :

2) Taksterne fastsættes så vidt muligt for hver enkelt rute ved aftale mellem vedkommende udpegede luftfartsselskaber. Herved skal de udpegede luftfartsselskaber rette sig efter de beslutninger, der kan bringes i anvendelse i henhold til den internationale sammenslutning af luftfartsselskaber (IATA's) takstberegningemetoder; ellers skal de udpegede luftfartsselskaber, efter at have rådført sig med tredielands luftfartsselskaber, som helt eller delvis beflyver samme rute, om muligt træffe aftale indbyrdes. Det samme gælder for agenturkommission, som opkræves i forbindelse med taksterne.

3) De således fastsatte takster skal forelægges hver af de kontraherende staters luftfartsmyndigheder til godkendelse senest tredive (30) dage før deres planlagte ikrafttræden. Dette tidsrum kan i særlige tilfælde forkortes, såfremt luftfartsmyndighederne er indforstået dermed.

4) Opnås den i stk. 2 forudsatte enighed ikke mellem de udpegede luftfartsselskaber, eller kan en af de kontraherende stater ikke tiltræde de takster, der forelægges den til godkendelse efter stk. 3, fastsætter luftfartsmyndighederne ved indbyrdes aftale taksterne for de ruter og dele af ruter, om hvilke der ikke er opnået enighed.

5) Opnås der ikke nogen aftale mellem de kontraherende staters luftfartsmyndigheder i medfør af stk. 4, finder artikel 16 anvendelse. Så længe der ikke er afsagt voldgiftskendelse, er den af de kontraherende stater, der ikke har kunnet tiltræde en takstændring, berettiget til af den anden kontraherende stat at forlange de hidtil gældende takster opretholdt.

Zwecke der Nachprüfung der Ausnutzung des nach Artikel 2 Absatz 2 festgelegten internationalen Fluglinienverkehrs, der durch die benannten Unternehmen betrieben wird, billigerweise gefordert werden können. Diese Unterlagen sollen alle Informationen umfassen, die zur Beurteilung des Umfangs des Verkehrs der Unternehmen auf den festgelegten Linien und der Herkunft und Bestimmung dieses Verkehrs erforderlich sind.

Artikel 11

(1) Die Tarife, die auf den nach Artikel 2 Absatz 2 festgelegten Linien für Fluggäste und Fracht anzuwenden sind, werden unter Berücksichtigung aller Faktoren, wie der Kosten des Betriebes, eines angemessenen Gewinns, der besonderen Gegebenheiten der verschiedenen Linien und der von anderen Unternehmen, welche die gleiche Linie ganz oder teilweise betreiben, verwendeten Tarife, festgesetzt. Bei der Festsetzung soll in nachstehender Weise verfahren werden.

(2) Die Tarife werden, wenn möglich, für jede Linie durch Vereinbarung der beteiligten benannten Unternehmen festgesetzt. Hierbei sollen sich die benannten Unternehmen nach den Beschlüssen richten, die auf Grund des Tariffestsetzungsverfahrens der International Air Transport Association (IATA) angewendet werden können, oder die benannten Unternehmen sollen sich nach einer Beratung mit den Luftverkehrsunternehmen dritter Länder, welche die gleiche Linie ganz oder teilweise betreiben, falls möglich, unmittelbar untereinander verständigen. Das gleiche gilt für Agenturprovisionen, die in Verbindung mit den Tarifen erhoben werden.

(3) Die auf diese Weise festgesetzten Tarife sollen den Luftfahrtbehörden eines jeden Vertragsstaates wenigstens dreißig (30) Tage vor dem in Aussicht genommenen Inkrafttreten zur Genehmigung vorgelegt werden. Dieser Zeitraum kann in besonderen Fällen verkürzt werden, wenn die Luftfahrtbehörden damit einverstanden sind.

(4) Kommt zwischen den benannten Unternehmen eine Einigung nach Absatz 2 nicht zustande, oder erklärt sich ein Vertragsstaat mit den ihm nach Absatz 3 zur Genehmigung vorgelegten Tarifen nicht einverstanden, so werden die Luftfahrtbehörden die Tarife derjenigen Linien und Linienteile, für die eine Übereinstimmung nicht zustande gekommen ist, durch beiderseitige Vereinbarung festsetzen.

(5) Kommt zwischen den Luftfahrtbehörden der beiden Vertragsstaaten eine Vereinbarung nach Absatz 4 nicht zustande, so findet Artikel 16 Anwendung. Solange der Schiedsspruch nicht ergangen ist, ist der Vertragsstaat, der sich mit einer Tarifänderung nicht einverstanden erklärt, berechtigt, von dem anderen Vertragsstaat die Aufrechterhaltung der vorher in Kraft befindlichen Tarife zu verlangen.

Artikel 12

1) Hver af de kontraherende stater tilstår de af den anden kontraherende stat udpegede luftfartsselskaber ret til at overføre til deres hovedkontorer de beløb, hvormed deres indtægter overstiger udgifterne, i den anden kontraherende stats valuta til de gældende officielle kurser.

2) I det omfang dette er muligt efter de i de kontraherende stater til enhver tid gældende valutabestemmelser kan overførslen efter fordringshaverens ønske også ske i en anden valuta.

Artikel 13

Såfremt en almindelig multilateral luftfartsoverenskomst, som tiltrædes af begge kontraherende stater, træder i kraft, har den multilaterale overenskomsts bestemmelser forrang. Drøftelser til konstatering af, i hvilken udstrækning en multilateral overenskomst ophæver, ændrer eller supplerer nærværende overenskomst, skal finde sted i overensstemmelse med dennes artikel 15.

Artikel 14

Mellem de kontraherende staters luftfartsmyndigheder skal der finde regelmæssige drøftelser sted for at skabe et snævert samarbejde i alle spørgsmål vedrørende anvendelsen og fortolkningen af nærværende overenskomst.

Artikel 15

1) Hver af de kontraherende stater kan til enhver tid anmode om en konsultation til drøftelse af fortolkning, anvendelse eller ændring af nærværende overenskomst eller af rutelisten. Denne konsultation skal påbegyndes indenfor en frist af 60 dage efter anmodningens modtagelse.

2) Vedtagne ændringer i nærværende overenskomst træder i kraft i overensstemmelse med den i artikel 20 foreskrevne fremgangsmåde.

3) Ændringer i rutelisten træder i kraft, så snart aftale herom er truffet ved diplomatisk noteveksling i henhold til artikel 2, stk. 2.

Artikel 16

1) Såfremt en tvist angående anvendelsen eller fortolkningen af nærværende overenskomst ikke i henhold til bestemmelserne i artikel 14 eller 15 kan bilægges mellem luftfartsmyndighederne eller mellem de kontraherende staters regeringer, skal den på begæring af en af de kontraherende stater forelægges en voldgiftsdomstol.

2) Voldgiftsdomstolen sammensættes i hvert enkelt tilfælde ved, at hver af de kontraherende stater udnævner en voldgiftsdommer, og disse voldgiftsdommere enes derefter om at vælge en statsborger fra en trediestat som formand. Såfremt

Artikel 12

(1) Jeder Vertragsstaat gewährt den benannten Unternehmen des anderen Vertragsstaates das Recht, ihren Hauptbüros den Überschuß der Einnahmen über die Ausgaben zu den entsprechenden amtlichen Wechselkursen in der Währung des anderen Vertragsstaates zu übermitteln.

(2) Die Überweisung kann auf Wunsch des Gläubigers auch in einer anderen Währung erfolgen, soweit dies nach den jeweils geltenden Devisenbestimmungen der Vertragsstaaten möglich ist.

Artikel 13

Tritt ein von beiden Vertragsstaaten angenommenes allgemeines multilaterales Luftverkehrsabkommen in Kraft, so gehen die Bestimmungen des multilateralen Abkommens vor. Erörterungen über die Feststellung, inwieweit ein multilaterales Abkommen dieses Abkommen aufhebt, ändert oder ergänzt, finden nach Artikel 15 dieses Abkommens statt.

Artikel 14

Zwischen den Luftfahrtbehörden der Vertragsstaaten findet ein regelmäßiger Meinungs austausch statt, um eine enge Zusammenarbeit in allen die Anwendung und Auslegung dieses Abkommens berührenden Angelegenheiten herbeizuführen.

Artikel 15

(1) Eine Konsultation zur Erörterung der Auslegung, Anwendung oder zu Änderungen dieses Abkommens oder des Fluglinienplans kann jederzeit von jedem Vertragsstaat beantragt werden. Diese Konsultation beginnt innerhalb einer Frist von 60 Tagen nach Eingang des Antrags.

(2) Vereinbarte Änderungen dieses Abkommens treten entsprechend dem in Artikel 20 vorgesehenen Verfahren in Kraft.

(3) Änderungen des Fluglinienplans treten in Kraft, sobald sie in einem diplomatischen Notenwechsel entsprechend Artikel 2 Absatz 2 vereinbart sind.

Artikel 16

(1) Soweit eine Meinungsverschiedenheit über die Anwendung oder Auslegung dieses Abkommens nicht nach Artikel 14 oder 15 zwischen den Luftfahrtbehörden oder zwischen den Regierungen der Vertragsstaaten beigelegt werden kann, ist sie auf Antrag eines Vertragsstaates einem Schiedsgericht zu unterbreiten.

(2) Das Schiedsgericht wird von Fall zu Fall in der Weise gebildet, daß jeder Vertragsstaat einen Schiedsrichter benennt und diese Schiedsrichter sich auf einen Angehörigen eines dritten Staates als Vorsitzenden einigen. Werden

voldgiftsdommerne ikke er udnævnt inden to måneder efter, at en af de kontraherende stater har tilkendegivet sit ønske om at henvise tvisten til en voldgiftsdomstol, eller såfremt voldgiftsdommerne ikke inden yderligere een måned bliver enige om valget af en formand, skal præsidenten for den internationale civile luftfartsorganisations råd anmodes om at foretage de nødvendige udnævnelser. Hans afgørelse er bindende for de kontraherende stater.

3) Såfremt det ikke lykkes voldgiftsdomstolen at nå til en mindelig ordning af tvisten, træffer den sin afgørelse ved simpelt flertal. Dersom de kontraherende stater intet andet har aftalt, bestemmer voldgiftsdomstolen selv sin procedure og sit sæde.

4) Hver af de kontraherende stater bærer udgifterne ved sin voldgiftsdommers virksomhed samt halvdelen af udgifterne ved formandens virksomhed.

5) De kontraherende stater forpligter sig til at efterkomme såvel de foreløbige afgørelser, der måtte blive truffet under sagen, som voldgiftskendelsen, der er endelig.

Artikel 17

Hver af de kontraherende stater kan til enhver tid opsig nærværende overenskomst. Overenskomsten udløber eet år efter den anden kontraherende stats modtagelse af opsigelsen, medmindre opsigelsen efter aftale mellem de kontraherende stater tilbagekaldes inden nævnte periodes udløb.

Artikel 18

Nærværende overenskomst, alle ændringer deri og enhver noteveksling i henhold til artikel 2, stk. 2, og artikel 15, stk. 3, skal registreres hos Organisationen for International Civil Luftfart.

Artikel 19

Nærværende overenskomst træder i stedet for og ophæver alle tidligere luftfartsoverenskomster mellem de kontraherende stater.

Artikel 20

Nærværende overenskomst træder i kraft een måned efter det tidspunkt, på hvilket de kontraherende stater har givet hinanden meddelelse om, at de for dem gældende forfatningsmæssige forudsætninger er opfyldt.

TIL BEKRÆFTELSE HERAF har begge staters befuldmægtigede undertegnet nærværende overenskomst.

UDFÆRDIGET i Bonn den 29. januar 1957 i to eksemplarer på dansk og tysk, idet begge tekster har samme gyldighed.

For Kongeriget Danmark :

(*Sign.*) F. HVASS

For Forbundsrepublikken Tyskland :

(*Sign.*) v. BRENTANO

die Schiedsrichter nicht innerhalb von zwei Monaten benannt, nachdem ein Vertragsstaat seine Absicht, ein Schiedsgericht anzurufen, bekanntgegeben hat, oder können die Schiedsrichter sich nicht innerhalb eines weiteren Monats auf einen Vorsitzenden einigen, so ist der Präsident des Rates der Internationalen Zivilluftfahrt-Organisation zu bitten, die notwendigen Benennungen vorzunehmen. Seine Entscheidung ist für die Vertragsstaaten bindend.

(3) Das Schiedsgericht entscheidet, wenn ihm eine gütliche Regelung der Meinungsverschiedenheit nicht gelingt, mit Stimmenmehrheit. Soweit die Vertragsstaaten nichts anderes vereinbaren, regelt es seine Verfahrensgrundsätze selbst und bestimmt seinen Sitz.

(4) Jeder Vertragsstaat trägt die Kosten für die Tätigkeit seines Schiedsrichters sowie die Hälfte der Kosten für die Tätigkeit des Vorsitzenden.

(5) Die Vertragsstaaten verpflichten sich, den vorläufigen Maßnahmen, die im Laufe des Verfahrens angeordnet werden, sowie dem Schiedsspruch, der endgültig ist, nachzukommen.

Artikel 17

Jeder Vertragsstaat kann dieses Abkommen jederzeit kündigen. Das Abkommen endet ein Jahr nach Eingang der Kündigung bei dem anderen Vertragsstaat, es sei denn, daß auf Grund einer Vereinbarung zwischen den Vertragsstaaten die Kündigung vor Ablauf dieser Frist rückgängig gemacht wird.

Artikel 18

Dieses Abkommen, alle seine Änderungen und jeder Notenwechsel nach Artikel 2 Absatz 2 und Artikel 15 Absatz 3 sollen bei der Internationalen Zivilluftfahrt-Organisation registriert werden.

Artikel 19

Dieses Abkommen tritt an die Stelle aller bisherigen Abkommen zwischen den Vertragsstaaten über den Luftverkehr und hebt diese auf.

Artikel 20

Dieses Abkommen tritt einen Monat nach dem Zeitpunkt in Kraft, an dem sich die Vertragsstaaten gegenseitig mitgeteilt haben, daß die für sie geltenden verfassungsmäßigen Voraussetzungen erfüllt sind.

ZU URKUND DESSEN haben die beiderseitigen Bevollmächtigten dieses Abkommen unterzeichnet.

GESCHEHEN zu Bonn, den 29. Januar 1957, in doppelter Urschrift in dänischer und deutscher Sprache, wobei der Wortlaut beider Sprachen verbindlich ist.

Für das Königreich Dänemark :

(gez.) F. HVASS

Für die Bundesrepublik Deutschland :

(gez.) v. BRENTANO

EXCHANGE OF NOTES — ÉCHANGE DE NOTES

[GERMAN TEXT — TEXTE ALLEMAND]

I

DER BUNDESMINISTER DES AUSWÄRTIGEN

Bonn, den 29. Januar 1957

Herr Botschafter,

Ich beehre mich, auf Artikel 2, Absatz 2, des am 29. Januar 1957 unterzeichneten Abkommens zwischen der Bundesrepublik Deutschland und dem Königreich Dänemark über den Luftverkehr Bezug zu nehmen. In den Verhandlungen, die im Zusammenhang mit dem vorgenannten Abkommen geführt worden sind, ist Einverständnis darüber erzielt worden, daß der Fluglinienverkehr auf den in nachstehendem Fluglinienplan festgelegten Linien durchgeführt werden kann.

FLUGLINIENPLAN

I

Fluglinien, die von den benannten Unternehmen der Bundesrepublik Deutschland betrieben werden :

- 1.) Von Punkten in der Bundesrepublik Deutschland über Zwischenlandepunkte im Königreich Schweden nach Kopenhagen, Aarhus, Aalborg.
- 2.) Von Punkten in der Bundesrepublik Deutschland über Zwischenlandepunkte im Königreich Schweden nach Kopenhagen, Aarhus, Aalborg sowie darüber hinaus nach Punkten in Nordwest-, Nord- und Nordosteuropa.
- 3.) Von Punkten in der Bundesrepublik Deutschland über Zwischenlandepunkte im Königreich Schweden nach Kopenhagen, Aarhus, Aalborg sowie darüber hinaus nach Punkten in Nord- und Nordwesteuropa und in Nordamerika.

II

Fluglinien, die von den benannten Unternehmen des Königreichs Dänemark von Punkten im Königreich Dänemark über Zwischenlandepunkte im Königreich Schweden betrieben werden :

1. Nach Hamburg, Bremen, Hannover, Düsseldorf, Köln/Bonn, Frankfurt/Main, Stuttgart, Nürnberg, München.
2. Nach Hannover oder Nürnberg oder München und darüber hinaus nach Punkten in Mittel-, Süd- und Südosteuropa.
3. Nach Hannover und/oder Stuttgart und darüber hinaus nach Punkten in Frankreich, Spanien und Portugal.

4. Nach Hamburg und Bremen sowie darüber hinaus nach Punkten in Europa nordwestlich der Bundesrepublik Deutschland und in Nordamerika.
5. Nach Frankfurt/Main und München sowie darüber hinaus nach Punkten in der Schweiz, Portugal, Nordwestafrika und Südamerika.
6. Nach Hamburg und/oder Frankfurt/Main und/oder München sowie darüber hinaus nach Punkten in Mittel-, Süd- und Südosteuropa und Afrika.
7. a) Nach Bremen oder Hannover oder Düsseldorf oder Stuttgart oder Nürnberg oder München sowie darüber hinaus nach Punkten in Süd- und Südosteuropa, Ägypten und im Nahen Osten.
b) Nach Hamburg oder Bremen oder Hannover oder Düsseldorf oder Stuttgart oder Nürnberg oder München sowie darüber hinaus nach Punkten in Süd- und Südosteuropa, Ägypten, Abadan, Pakistan, Indien, Ceylon, Südostasien, Hongkong, China, Korea, Japan und Australasien.

Ein oder mehrere Punkte auf jeder der bezeichneten Linien können nach Wahl des oder der benannten Luftverkehrsunternehmen ausgelassen werden unter der Voraussetzung, dass der Ausgang einer Linie im Gebiet des Vertragsstaates liegt, der das Unternehmen benannt hat.

Ich wäre Ihnen dankbar, wenn Sie mich wissen ließen, ob die Königl. Dänische Regierung diesen Fluglinienplan ebenfalls billigt. Bejahendenfalls werden diese Note und Ihre Antwortnote als Übereinkommen zwischen den beiden Regierungen angesehen werden.

Genehmigen Sie, Herr Botschafter, den Ausdruck meiner ausgezeichnetsten Hochachtung.

(gez.) v. BRENTANO

Seiner Exzellenz dem Königl. Dänischen Botschafter
Herrn Frants Hvass
Bonn

II

KÖNIGLICH DÄNISCHE BOTSCHAFT

Bonn, den 29. Januar 1957

Herr Bundesminister,

Ich beehre mich, den Empfang Ihrer Note vom 29. Januar 1957 zu bestätigen, welche wie folgt lautet :

[See note I — Voir note I]

Ich darf Eure Exzellenz hierdurch davon in Kenntnis setzen, daß der in Ihrer Note enthaltene Fluglinienplan von der Königlich Dänischen Regierung

gebilligt wird. Ihre Note und diese Antwortnote sind demgemäß als ein Übereinkommen zwischen den beiden Regierungen anzusehen.

Genehmigen Sie, Herr Bundesminister, den Ausdruck meiner ausgezeichnetsten Hochachtung.

(gez.) F. HVASS

Seiner Exzellenz Herrn Dr. Heinrich von Brentano
Bundesminister des Auswärtigen
Bonn

III

KÖNIGLICH DÄNISCHE BOTSCHAFT

Bonn, den 29. Januar 1957

Herr Bundesminister,

Indem ich auf das am 29. Januar 1957 unterzeichnete Abkommen zwischen dem Königreich Dänemark und der Bundesrepublik Deutschland über den Luftverkehr Bezug nehme, beehre ich mich, Eurer Exzellenz mitzuteilen, daß in Übereinstimmung mit Artikel 3, Abs. 1, des genannten Abkommens die Dänische Regierung Det Danske Luftfartselskab (DDL) zum Betrieb der in dem Fluglinienplan festgelegten Linien benennt.

In diesem Zusammenhang beehre ich mich, im Namen meiner Regierung folgendes im Laufe der dem Abschluß des Abkommens vorausgegangenen Verhandlungen erreichte Einverständnis zu bestätigen :

1. Det Danske Luftfartselskab (DDL), die mit Det Norske Luftfartselskap (DNL) und Aktiebolaget Aerotransport (ABA) unter der Bezeichnung Scandinavian Airlines System (SAS) eine Betriebsgemeinschaft bildet, hat das Recht, die ihr vertraglich zugeteilten Fluglinien mit den Flugzeugen, Besatzungen und der Ausrüstung des einen oder beider übrigen Unternehmen zu betreiben.

2. Insofern als Det Danske Luftfartselskab (DDL) die Flugzeuge, Besatzungen und Ausrüstung der übrigen die Betriebsgemeinschaft Scandinavian Airlines System (SAS) bildenden Unternehmen benutzt beziehen sich die Bestimmungen des Abkommens auf diese Flugzeuge, Besatzungen und Ausrüstung, als wären sie die Flugzeuge, Besatzungen und Ausrüstung von Det Danske Luftfartselskab (DDL), und die zuständigen dänischen Stellen und Det Danske Luftfartselskab (DDL) übernehmen volle Vertantwortung dafür im Sinne der Bestimmungen des Abkommens.

Falls die Regierung der Bundesrepublik Deutschland mit dem Obigen einverstanden ist, beehre ich mich, vorzuschlagen, daß diese Note und Eurer

Exzellenz Antwortnote als eine förmliche Bestätigung dieser Vereinbarung zwischen unseren beiden Regierungen betrachtet werden.

Genehmigen Sie, Herr Bundesminister, den Ausdruck meiner ausgezeichnetsten Hochachtung.

(gez.) F. HVASS

Seiner Exzellenz Herrn Dr. Heinrich von Brentano
Bundesminister des Auswärtigen
Bonn

IV

DER BUNDESMINISTER DES AUSWÄRTIGEN

Bonn, den 29. Januar 1957

Herr Botschafter,

Ich beehre mich, den Empfang Ihrer Note vom 29. Januar 1957 zu bestätigen, welche wie folgt lautet :

[See note III — Voir note III]

Ich darf Eure Exzellenz davon in Kenntnis setzen, daß die Regierung der Bundesrepublik Deutschland mit dem Inhalt dieser Note einverstanden ist. Ihre Note und diese Antwortnote sind demgemäß als eine förmliche Bestätigung dieser Vereinbarung zwischen unseren beiden Regierungen zu betrachten.

Genehmigen Sie, Herr Botschafter, den Ausdruck meiner ausgezeichnetsten Hochachtung.

(gez.) v. BRENTANO

Seiner Exzellenz dem Königl. Dänischen Botschafter
Herrn Frants Hvass
Bonn

[TRANSLATION — TRADUCTION]

No. 4354. AGREEMENT¹ BETWEEN THE KINGDOM OF DENMARK AND THE FEDERAL REPUBLIC OF GERMANY RELATING TO AIR SERVICES. SIGNED AT BONN, ON 29 JANUARY 1957

The Kingdom of Denmark and the Federal Republic of Germany,
Desiring to conclude an agreement to promote the development of air services between and beyond their respective territories,
Have agreed as follows :

Article 1

For the purpose of this Agreement, except where the text of the Agreement otherwise provides :

- (a) The term “aeronautical authorities” means, in the case of the Kingdom of Denmark, the Minister of Public Works (Minister of Transport), and, in the case of the Federal Republic of Germany, the Federal Minister of Transport, or, in either case, any other person or body authorized to perform the above functions;
- (b) The term “territory” in relations to a State means the land areas and territorial waters adjacent thereto under the sovereignty of that State;
- (c) The term “designated airline” means an airline which one Contracting State shall have designated in writing to the other Contracting State, in accordance with article 3, for the operation of the routes specified in accordance with article 2, paragraph 2, of this Agreement;
- (d) The term “air service” means any scheduled air service performed by aircraft for the public transport of passengers, cargo or mail;
- (e) The term “international air service” means an air service which passes through the air space over the territory of more than one State;
- (f) The term “stop for non-traffic purposes” means a landing for any purpose other than taking on or discharging commercially passengers, cargo or mail.

Article 2

(1) For the purpose of the operation of international air services by the designated airlines, each Contracting State grants to the other Contracting

¹ Came into force on 28 April 1958, in accordance with article 20.

[TRADUCTION — TRANSLATION]

N^o 4354. ACCORD¹ ENTRE LE ROYAUME DE DANEMARK ET LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE RELATIF AUX SERVICES AÉRIENS. SIGNÉ À BONN, LE 29 JANVIER 1957

Le Royaume de Danemark et la République fédérale d'Allemagne,
Désirant conclure un accord en vue de favoriser l'établissement de services aériens entre leurs territoires respectifs et au-delà,
Sont convenus de ce qui suit :

Article premier

Aux fins du présent Accord et sauf indication contraire du contexte,

- a) L'expression « autorités aéronautiques » s'entend, en ce qui concerne le Royaume de Danemark, du Ministre des travaux publics (Ministre des transports), en ce qui concerne la République fédérale d'Allemagne, du Ministre fédéral des transports, et, dans les deux cas, de toute autre personne ou de tout organisme habilités à remplir les fonctions exercées par ces autorités;
- b) Le terme « territoire » désigne, pour chaque État, les régions terrestres et les eaux territoriales y adjacentes placées sous la souveraineté de cet État;
- c) L'expression « entreprise désignée » s'entend d'une entreprise de transports aériens que l'un des États contractants aura désignée par écrit à l'autre État contractant, conformément à l'article 3, comme étant l'entreprise chargée de desservir les routes aériennes visées au paragraphe 2 de l'article 2;
- d) L'expression « service aérien » désigne tout service aérien régulier assuré par des aéronefs affectés au transport public de passagers, de marchandises et de courrier;
- e) L'expression « service aérien international » désigne un service qui traverse l'espace aérien situé au-dessus du territoire de deux ou plusieurs États;
- f) L'expression « escale non commerciale » désigne toute escale ayant un objet autre que d'embarquer ou de débarquer des passagers, des marchandises ou du courrier.

Article 2

1. Chaque État contractant accorde à l'autre État contractant, en vue de l'exploitation de services aériens internationaux par les entreprises désignées,

¹ Entré en vigueur le 28 avril 1958, conformément à l'article 20.

State the following rights : the right of transit; the right to make stops for non-traffic purposes; and the right to make flights for the commercial carriage of international traffic in passengers, mail and cargo to and from the points in its territory, which are listed on each route specified in accordance with paragraph (2).

(2) The routes which the designated airlines of the two Contracting States shall have the right to operate shall be specified in a route schedule to be agreed upon by an exchange of notes.

Article 3

(1) International air services may be inaugurated on the routes specified in accordance with article 2, paragraph (2), as soon as :

- (a) The Contracting State to which the rights are granted has designated in writing the airline or airlines which are to operate the specified routes,
- (b) The Contracting State which grants the rights has given the designated airlines permission to inaugurate international air services on the routes specified in accordance with article 2, paragraph (2).

(2) The Contracting State which grants the rights shall, subject to the provisions of paragraphs (3) and (4) and subject further to agreement being reached in accordance with article 11, without delay grant permission to operate the international air services.

3) Each Contracting State shall have the right to require the designated airline or airlines of the other Contracting State to satisfy it that they are qualified to fulfil the conditions prescribed under its laws and regulations for the operation of international air services.

(4) Each Contracting State reserves the right to withhold the exercise of the rights granted in article 2 from an airline designated by the other Contracting State, if that airline is unable on request to satisfy it that substantial ownership and effective control of the airline are vested in nationals or bodies corporate of the other Contracting State or in the other Contracting State itself.

Article 4

(1) Each Contracting State may revoke or restrict the permission granted under article 3, paragraph (2), if a designated airline fails to comply with the laws and regulations of the Contracting State granting the rights or with the provisions of this Agreement, or fails to fulfil the obligations arising therefrom. The foregoing shall also apply in the event of failure to furnish the proof required under article 3, paragraph (4).

les droits ci-après : le droit de survol; le droit d'escale non commerciale; et le droit d'entrée et de sortie aux points de son territoire indiqués pour chacune des routes visées au paragraphe 2, aux fins d'exploitation de services commerciaux internationaux de passagers, de marchandises et de courrier.

2. Les routes que les entreprises désignées par les deux États contractants auront le droit de desservir seront indiquées dans un tableau des routes aériennes dont les Parties conviendront par échange de notes.

Article 3

1. Les services aériens internationaux sur les routes visées au paragraphe 2 de l'article 2 pourront être inaugurés à tout moment, à condition :

- a) Que l'État contractant auquel les droits sont accordés ait désigné l'entreprise ou les entreprises qui exploiteront chacune des routes aériennes;
- b) Que l'État contractant qui confère les droits ait donné à l'entreprise ou aux entreprises désignées la permission de mettre en exploitation les services internationaux sur les routes visées au paragraphe 2 de l'article 2.

2. L'État contractant qui confère les droits devra, sous réserve des paragraphes 3 et 4 et de l'Accord prévu à l'article 11, donner sans délai la permission d'exploiter les services internationaux.

3. Chaque État contractant pourra exiger de l'entreprise ou des entreprises désignées par l'autre État contractant la preuve qu'elles sont en mesure de remplir les conditions prescrites par les lois et règlements du premier État en ce qui concerne l'exploitation des services aériens internationaux.

4. Chaque État contractant se réserve de refuser à une entreprise désignée par l'autre État contractant l'exercice des droits accordés à l'article 2, au cas où cette entreprise ne serait pas en mesure de fournir, sur demande, la preuve que la majeure partie de la propriété et le contrôle effectif de l'entreprise sont entre les mains de ressortissants ou d'organismes de cet autre État contractant, ou de cet État lui-même.

Article 4

1. Chaque État contractant pourra révoquer ou limiter la permission accordée à l'entreprise désignée, en vertu du paragraphe 2 de l'article 3 ci-dessus, si celle-ci ne se conforme pas aux lois et règlements de l'État contractant qui confère les droits ou aux dispositions du présent Accord, ou ne remplit pas les obligations qui en découlent. Il en sera de même si la preuve mentionnée au paragraphe 4 de l'article 3 n'est pas fournie.

Each Contracting State shall exercise this right only after consultation in accordance with article 15, unless immediate suspension of operations or immediate imposition of conditions is essential to prevent further infringements of laws or regulations.

(2) Each Contracting State shall have the right, by written notification to the other Contracting State, to withdraw the designation of an airline and to substitute the designation of another airline. The newly-designated airline shall have the same rights and duties as the airline which it replaces.

Article 5

(1) The laws and regulations of one Contracting State relating to the admission to or departure from its territory of aircraft engaged in international air navigation or to the operation and navigation of such aircraft while within its territory shall apply to the aircraft used by the designated airlines of the other Contracting State.

(2) The laws and regulations of one Contracting State relating to the admission to or departure from its territory of passengers, crews, mail or cargo (such as regulations relating to entry, clearance, immigration, passports, customs and quarantine) shall apply to passengers, crews, mail or cargo of aircraft of the other Contracting State while within its territory.

Article 6

The charges imposed in each Contracting State for the use of airports and other aeronautical facilities by aircraft of the other Contracting State shall not be higher than those payable by domestic aircraft.

Article 7

(1) The Contracting States shall grant the following exemptions from duty to aircraft employed exclusively in international air navigation by a designated airline of the other Contracting State :

1. Aircraft operated by the designated airlines of one Contracting State, entering and thereafter departing from or flying in transit through the territory of the other Contracting State, as well as equipment and spare parts on board such aircraft, shall be exempt from customs duties and other charges levied in connexion with the importation, exportation and transit of goods.

Les États contractants ne feront usage de ce droit qu'après la consultation prévue à l'article 15, sauf nécessité de suspendre, immédiatement, l'exploitation du service ou d'imposer immédiatement des conditions pour empêcher que les lois et règlements ne continuent d'être enfreints.

2. Chaque État contractant aura le droit d'annuler, par communication écrite adressée à l'autre État contractant, la désignation d'une entreprise pour la remplacer par une autre entreprise. La nouvelle entreprise désignée jouira des mêmes droits et sera soumise aux mêmes obligations que l'entreprise dont elle prendra la place.

Article 5

1. Les lois et règlements d'un État contractant régissant, sur son territoire, l'entrée ou la sortie des aéronefs affectés à la navigation aérienne internationale ou l'exploitation et la navigation desdits aéronefs à l'intérieur des limites dudit territoire s'appliqueront aux aéronefs des entreprises désignées par l'autre État contractant.

2. Les lois et règlements d'un État contractant régissant, sur son territoire, l'entrée ou la sortie des passagers, des équipages, du courrier ou des marchandises (tels que les règlements relatifs aux formalités d'entrée, de congé, d'immigration, de passeports, de douane et de quarantaine) s'appliqueront aux passagers, aux équipages, au courrier ou aux marchandises à bord des aéronefs de l'autre État contractant pendant leur présence sur le territoire du premier État.

Article 6

Les droits perçus dans chacun des États contractants pour l'utilisation, par les aéronefs de l'autre État contractant, des aéroports et autres installations servant à la navigation aérienne ne pourront être supérieurs à ceux perçus pour les aéronefs des entreprises nationales.

Article 7

1) Chaque État contractant accorde, en ce qui concerne les aéronefs des entreprises désignées par l'autre État contractant affectés exclusivement au trafic international, les exonérations de droits suivantes :

1. Les aéronefs des entreprises désignées par un État contractant qui entrent sur le territoire de l'autre État contractant pour en ressortir ensuite ou qui traversent ce territoire, ainsi que l'équipement ou les pièces de rechange se trouvant à bord, seront exonérés des droits de douane et autres droits et taxes similaires perçus à l'occasion de l'importation, de l'exportation et du transit des marchandises.

2. Spare parts and equipment

- (a) Dismounted or otherwise removed, under customs supervision, from the aircraft referred to in paragraph 1 above, while within the territory of the other Contracting State, and there placed in storage,
- (b) Imported into and stored in the territory of the other Contracting State for such aircraft, under customs supervision,

shall be exempt from the duties referred to in paragraph 1, provided that they are installed in or otherwise taken on board the said aircraft under customs supervision or are re-exported from the territory of that Contracting State otherwise than on board the aircraft.

The same exemption from duty shall be granted in respect of such spare parts and equipment as are drawn, under customs supervision, from corresponding stores of other foreign airlines and are installed in or otherwise taken on board the said aircraft.

3. Fuels and lubricating oils introduced into the territory of the other Contracting State on board the aircraft referred to in paragraph 1 may be consumed on board such aircraft free of customs duties and other charges imposed in respect of the importation, exportation and transit of goods, even on connecting flights between points in the territory of that contracting State.

The foregoing provision shall also apply in the case of fuels and lubricating oils introduced on behalf of a designated airline into the territory of the other Contracting State and stored there under customs supervision for the use of such aircraft.

Other fuels and lubricants taken on board such aircraft under customs supervision in the territory of the other Contracting State and used in air services, shall not be subject to such of the aforementioned duties or other special consumer taxes as are imposed on aircraft fuels and lubricants in that Contracting State.

4. Foodstuffs and other provisions for the use of passengers and crew members which are introduced into the territory of the other Contracting State on board the aircraft referred to in sub-paragraph 1, may be released for immediate use on board free of customs and other duties imposed in respect of the importation, exportation and transit of goods, provided that the aircraft can be kept under constant customs supervision at intermediate stops.

2. Seront exonérés des droits indiqués à l'alinéa 1 ci-dessus l'équipement et les pièces de rechange :

- a) Qui sont démontés des aéronefs visés à l'alinéa 1 ci-dessus sur le territoire de l'autre État contractant, sous surveillance douanière, ou qui quittent le bord desdits aéronefs de toute autre manière et sont entreposés sur ce territoire,
- b) Qui sont introduits sur le territoire de l'autre État contractant sous surveillance douanière et y sont entreposés pour être utilisés sur lesdits aéronefs,

s'ils sont, sous surveillance douanière, remontés sur les aéronefs, pris à bord de toute autre manière ou transportés hors du territoire de cet autre État contractant autrement qu'à bord de ces aéronefs.

Seront de même exonérés les pièces de rechange et l'équipement qui seront, sous surveillance douanière, prélevés sur des stocks analogues d'autres entreprises étrangères de transports aériens et installés sur les aéronefs précités ou pris à bord de toute autre manière.

3. Les carburants et huiles lubrifiantes introduits sur le territoire de l'autre État contractant à bord des aéronefs visés à l'alinéa 1 ci-dessus pourront être utilisés à bord desdits aéronefs sans avoir à acquitter les droits de douane ou autres droits et taxes similaires perçus à l'occasion de l'importation, de l'exportation et du transit des marchandises, et cela même sur des vols entre divers points du territoire de cet État contractant. Il en sera de même des carburants et huiles lubrifiantes introduits et entreposés sur le territoire de l'autre État contractant sous surveillance douanière, pour le compte d'une entreprise désignée, aux fins d'approvisionnement desdits aéronefs.

Les autres carburants pris à bord de ces aéronefs sur le territoire de l'autre État contractant, sous surveillance douanière, et utilisés pour l'exploitation des services aériens n'auront pas à acquitter les droits susmentionnés ni, le cas échéant, les taxes spéciales à la consommation dont les produits utilisés pour l'exploitation des services aériens seraient frappés dans ledit État contractant.

4. Les denrées alimentaires et autres provisions introduites à bord des aéronefs visés à l'alinéa 1 ci-dessus pour être consommées par les passagers et les membres de l'équipage pourront être distribuées sur le territoire de l'autre État contractant, pour consommation immédiate à bord, en franchise des droits de douane et autres droits et taxes similaires perçus à l'occasion de l'importation, de l'exportation et du transit des marchandises, si une surveillance douanière constante peut être exercée sur ces aéronefs pendant les escales.

(2) If no duty is imposed in respect of the goods specified in the preceding paragraph, they shall not be subject to any import, export, or transit prohibition or restriction otherwise applicable to them.

Article 8

(1) Certificates of airworthiness, certificates or competency and aircraft crew licences, issued or recognized by one Contracting State shall be recognized as valid by the other Contracting State as long as they are in force.

(2) Each Contracting State reserves the right to refuse to recognize, for the purpose of flights above its own territory, certificates of competency and licences granted to its own nationals by the other Contracting State or by another State.

Article 9

(1) There shall be fair and equal opportunity for the airlines of both Contracting States to operate on each of the routes specified in accordance with article 2, paragraph (2).

(2) In operating international air services on the routes specified in accordance with article 2, paragraph (2), the designated airlines of each Contracting State shall take into account the interests of the airlines of the other Contracting State so as not to affect unduly the air services which the latter provide on the whole or part of the same routes.

(3) The international air services operated on the routes specified in accordance with article 2, paragraph (2), shall have as their primary objective the provision of capacity adequate to meet the foreseeable requirements of traffic to and from the territory of the Contracting State which has designated the airline or airlines. The right of these airlines to operate air services between those points on a route specified in accordance with article 2, paragraph (2), which are situated in the territory of the other Contracting State, and third States shall be exercised in the interest of the orderly development of international traffic, in such a manner that capacity shall be adapted to :

- (a) The requirements of traffic from and to the territory of the Contracting State which has designated the airline or airlines,
- (b) The requirements of traffic in the areas crossed, account being taken of local and regional services,
- (c) The requirements of economic through-airline operation.

Article 10

The aeronautical authorities of either Contracting State shall supply to the aeronautical authorities of the other Contracting State at their request such

2) Dans la mesure où les articles visés au paragraphe précédent n'auront pas à acquitter de droits, ils ne seront pas soumis aux interdictions et restrictions économiques qui normalement s'appliquent à ces articles lors de leur importation, de leur exportation ou de leur transit.

Article 8

1) Les certificats de navigabilité, les brevets d'aptitude et les licences délivrés ou validés par l'un des États contractants et non périmés seront reconnus valables par l'autre État contractant.

2) Chaque État contractant se réserve le droit de ne pas reconnaître, pour le survol de son propre territoire, les brevets d'aptitude et les licences délivrés à ses propres ressortissants par l'autre État contractant ou par un État tiers.

Article 9

1) Les entreprises de chaque État contractant auront la faculté de desservir, dans des conditions équitables et égales, chacune des routes visées au paragraphe 2 de l'article 2.

2) Les entreprises désignées par chaque État contractant tiendront compte, en exploitant des services aériens internationaux sur les routes visées au paragraphe 2 de l'article 2, des intérêts des entreprises de l'autre État contractant, afin de ne pas affecter indûment les services assurés par celles-ci sur tout ou partie des mêmes routes.

3) Les services aériens internationaux sur les routes visées au paragraphe 2 de l'article 2 auront pour objectif essentiel d'offrir une capacité correspondant à la demande prévisible de trafic à destination et en provenance de l'État contractant qui aura désigné l'entreprise ou les entreprises. Le droit de ces entreprises d'exploiter des services aériens entre les points situés sur le territoire de l'autre État contractant, le long d'une route visée au paragraphe 2 de l'article 2, et des États tiers, devra s'exercer de telle façon que la capacité offerte soit adaptée :

- a) À la demande de trafic en provenance et à destination du territoire de l'État contractant qui aura désigné l'entreprise ou les entreprises,
- b) À la demande de trafic dans les territoires traversés, compte tenu des services locaux et régionaux,
- c) Aux exigences d'une exploitation économique des services long-courriers.

Article 10

Les autorités aéronautiques de chacun des États contractants fourniront à celles de l'autre État contractant, sur leur demande, tous les relevés statistiques,

periodic or other statistical data concerning the designated airlines as may be reasonably required for the purpose of reviewing the use which is made by the designated airlines of the international air services established in accordance with article 2, paragraph (2). Such data shall include all information required to determine the amount of traffic carried by those airlines on the agreed services and the origins and destinations of such traffic.

Article 11

(1) The rates to be charged for passengers and cargo on the routes specified in accordance with article 2, paragraph (2), shall be fixed taking into account all factors including cost of operation, reasonable profit, the special characteristics of each service and the rates charged by other airlines which operate the whole or part of the same routes. The rates shall be fixed in accordance with the following provisions.

(2) The rates shall, if possible, be fixed in respect of each route by agreement between the designated airlines concerned. In this connexion, the designated airlines shall follow the recommendations applicable under the rate-fixing machinery of the International Air Transport Association (IATA) or shall, if possible, reach agreement direct after consultation with the aeronautical authorities of third countries operating the whole or part of the same routes. The foregoing shall also apply to agency commissions charged in conjunction with the rates.

(3) The rates so fixed shall be submitted for approval to the aeronautical authorities of each Contracting State not less than thirty (30) days before the date of their proposed entry into force. This period may be reduced in special circumstances with the consent of the aeronautical authorities.

(4) If the designated airlines fail to reach agreement in accordance with paragraph (2) or if either Contracting State is unable to accept the rates submitted to it in accordance with paragraph (3), the aeronautical authorities shall by common agreement determine the rates for the routes and sections of route on which agreement has not been reached.

(5) If agreement cannot be reached between the aeronautical authorities of the Contracting States in accordance with paragraph (4), article 16 shall apply. Pending settlement of the dispute, the Contracting State unable to accept a modification of the rates may require the other Contracting State to maintain the rates previously in effect.

Article 12

(1) Each Contracting State grants to the designated airlines of the other Contracting State the right to transfer to their head offices the excess of receipts over expenditure after conversion at the official rates of exchange in the currency of the other Contracting State.

périodiques ou autres, des entreprises désignées, normalement nécessaires pour pouvoir contrôler l'exploitation, par ces entreprises, des services aériens internationaux visés au paragraphe 2 de l'article 2. Ces relevés contiendront tous renseignements nécessaires pour déterminer le volume du trafic acheminé par ces entreprises sur les routes indiquées, ainsi que la provenance et la destination de ce trafic.

Article 11

1) Les tarifs applicables au transport des passagers et des marchandises sur les routes visées au paragraphe 2 de l'article 2 seront fixés compte tenu de tous les éléments d'appréciation pertinents, tels que les frais d'exploitation, la réalisation d'un bénéfice normal, les caractéristiques de chaque service et les tarifs appliqués par d'autres entreprises desservant tout ou partie de la même route. Ces tarifs seront fixés de la manière indiquée ci-après.

2) Les tarifs seront, si possible, fixés d'un commun accord par les entreprises désignées intéressées, pour chaque route. À cet égard, les entreprises désignées se conformeront aux décisions applicables en vertu de la procédure de fixation des tarifs de l'Association du transport aérien international (IATA) ou, si possible, se mettront directement d'accord entre elles, après consultation des entreprises de transports aériens d'États tiers desservant tout ou partie de la même route. Elles feront de même pour les commissions d'agences perçues en liaison avec les tarifs.

3) Les tarifs ainsi fixés devront être soumis à l'approbation des autorités aéronautiques de chaque État contractant trente (30) jours au moins avant la date prévue pour leur entrée en vigueur. Ce délai pourra être abrégé dans certains cas si les autorités aéronautiques y consentent.

4) Si les entreprises désignées ne parviennent pas à s'entendre comme il est dit au paragraphe 2, ou si un État contractant n'est pas disposé à approuver les tarifs qui lui auront été soumis en vertu du paragraphe 3, les autorités aéronautiques fixeront d'un commun accord les tarifs applicables aux routes ou sections de routes en cause.

5) Si les autorités aéronautiques des deux États contractants ne parviennent pas à l'accord prévu au paragraphe 4, il y aura lieu d'appliquer les dispositions de l'article 16. Tant que la sentence arbitrale n'aura pas été rendue, l'État contractant qui aura déclaré ne pas accepter une modification des tarifs aura le droit d'exiger de l'autre État contractant le maintien des tarifs en vigueur.

Article 12

1) Chaque État contractant accorde aux entreprises désignées par l'autre État contractant le droit de virer à leur siège l'excédent des recettes sur les dépenses, après conversion, au taux de change officiel, dans la monnaie de cet autre État contractant.

(2) If the creditor so desires, the remittance may be made in another currency, as far as is possible under the currency regulations of the Contracting State in force at the time.

Article 13

If a general multilateral air transport convention accepted by both parties enters into force, the provisions of the multilateral convention shall prevail. Consultations to determine the extent to which a multilateral convention cancels, modifies or supplements this Agreement shall be held in accordance with article 15 hereof.

Article 14

There shall be regular exchanges of views between the aeronautical authorities of the Contracting States to ensure close collaboration in all matters effecting the application and interpretation of this Agreement.

Article 15

(1) Consultations for the purpose of discussing the interpretation, application or modification of this Agreement or its route schedule may be requested by either Contracting State at any time. Such consultation shall begin within a period of sixty days from the date of receipt of the request.

(2) Any agreed modification of this Agreement shall become effective in accordance with the procedure set forth in article 20.

(3) Any modification of the route schedule shall become effective when agreed in an exchange of diplomatic notes in accordance with article 2, paragraph (2).

Article 16

(1) Any dispute between the aeronautical authorities or between the Governments of the Contracting States, relating to the application or interpretation of this Agreement, which cannot be settled in accordance with article 14 or article 15 shall, at the request of either Contracting State, be referred to an arbitral tribunal.

(2) The arbitral tribunal shall, in each case, be established in accordance with the procedure whereby each Contracting State shall designate one arbitrator and these arbitrators shall agree upon a national of a third State as chairman of the tribunal. If the arbitrators have not been designated within two months of the date on which a Contracting State has given notice of its intention to refer the dispute to an arbitral tribunal, or if the arbitrators cannot agree upon a

2) Ce virement pourra également, à la demande de l'entreprise créditrice, être effectué en une autre monnaie, pour autant que le permette la réglementation des changes des États contractants en vigueur à la date du virement.

Article 13

Au cas où serait conclue, en matière de transports aériens, une convention multilatérale de caractère général qui lierait les deux États contractants, les dispositions de ladite convention multilatérale l'emporteront. Pour déterminer dans quelle mesure les dispositions de la convention multilatérale abroge, modifient ou complètent le présent Accord, il y aura lieu de procéder aux consultations prévues à l'article 15.

Article 14

Les autorités aéronautiques des États contractants procéderont régulièrement à des échanges de vues afin d'assurer une étroite collaboration sur toutes les questions touchant l'application et l'interprétation du présent Accord.

Article 15

1) Chacun des États contractants pourra, à tout moment, demander que des consultations aient lieu pour discuter de l'interprétation, de l'application ou de la modification du présent Accord ou du tableau des routes aériennes. Ces consultations commenceront dans les soixante (60) jours à dater de la réception de la demande.

2) Toute modification convenue du présent Accord entrera en vigueur conformément aux dispositions de l'article 20.

3) Toute modification du tableau des routes entrera en vigueur lorsqu'elle aura été convenue par un échange de notes diplomatiques, conformément au paragraphe 2 de l'article 2.

Article 16

1) Tout différend quant à l'application ou à l'interprétation du présent Accord qui n'aura pas fait l'objet d'un règlement entre les autorités aéronautiques ou les Gouvernements des États contractants, conformément à l'article 14 ou à l'article 15, sera, sur la demande d'un des États contractants, porté devant un tribunal arbitral.

2) Le tribunal arbitral sera, pour chaque affaire, composé de la manière suivante. Chaque État contractant nommera un arbitre, et ces arbitres se mettront d'accord sur le choix d'un ressortissant d'un État tiers comme président. Si les arbitres ne sont pas nommés dans un délai de deux mois après qu'un État contractant aura fait connaître son intention de recourir à l'arbitrage ou si les arbitres ne parviennent pas à se mettre d'accord, dans le mois suivant, sur le

chairman within a further period of one month, the President of the Council of the International Civil Aviation Organization shall be requested to make the necessary designations. His decision shall be binding upon the Contracting States.

(3) If the arbitral tribunal cannot arrive at an amicable settlement of the dispute, it shall take a decision by majority vote. Unless the Contracting States otherwise agree, the arbitral tribunal shall establish its own rules of procedure and select its place of meeting.

(4) Each Contracting State shall bear the cost of the services of its own arbitrator and half the cost of the services of the chairman.

(5) The Contracting States undertake to comply with any provisional measures ordered in the course of the proceedings and with the arbitral award, which shall be final.

Article 17

Either Contracting State may denounce this Agreement at any time. The Agreement shall terminate one year after the date of receipt of the notice of termination by the other Contracting State, unless the notice to terminate is withdrawn by agreement before the expiry of this period.

Article 18

This Agreement, all modifications thereof and any exchange of notes in accordance with article 2, paragraph (2), and article 15, paragraph (3), shall be registered with the International Civil Aviation Organization.

Article 19

This Agreement cancels and supersedes all previous air transport agreements between the Contracting States.

Article 20

This Agreement shall enter into force one month after the date on which the Contracting States notify each other that their respective constitutional requirements have been complied with.

IN WITNESS WHEREOF the undersigned plenipotentiaries have signed this Agreement.

DONE in duplicate at Bonn, on 29 January 1957, in Danish and German, both texts being equally authentic.

For the Kingdom of Denmark :
(Signed) F. HVASS

For the Federal Republic of Germany :
(Signed) v. BRENTANO

choix d'un président, le Président de l'Organisation de l'aviation civile internationale sera prié de procéder aux nominations nécessaires. Sa décision s'imposera aux États contractants.

3) S'il n'obtient pas un règlement du différend à l'amiable, le tribunal se prononcera à la majorité des voix. Sauf convention contraire des États contractants, il fixera lui-même sa procédure et le lieu où il siègera.

4) Chaque État contractant supportera les frais de son arbitre et la moitié des frais du président du tribunal arbitral.

5) Les États contractants s'engagent à exécuter les mesures provisoires ordonnées au cours de la procédure ainsi que la sentence arbitrale, qui sera définitive.

Article 17

Chacun des États contractants pourra, à tout moment, dénoncer le présent Accord. L'Accord prendra fin un an après la réception de l'avis de dénonciation par l'autre État contractant, à moins que, d'un commun accord entre les deux États, la dénonciation ne soit annulée avant l'expiration de ce délai.

Article 18

Le présent Accord, ainsi que toutes modifications qui pourront lui être apportées et toutes notes diplomatiques échangées conformément au paragraphe 2 de l'article 2 et au paragraphe 3 de l'article 15, seront enregistrés auprès de l'Organisation de l'aviation civile internationale.

Article 19

Le présent Accord remplace et abroge tous accords antérieurs de services aériens conclus entre les États contractants.

Article 20

Le présent Accord entrera en vigueur un mois après la date à laquelle les États contractants se seront fait savoir que les conditions prévues par leurs constitutions respectives sont remplies.

EN FOI DE QUOI les plénipotentiaires des deux Parties ont signé le présent Accord.

FAIT à Bonn, le 29 janvier 1957, en double exemplaire, en langues danoise et allemande, les deux textes faisant également foi.

Pour le Royaume de Danemark :
(Signé) F. HVASS

Pour la République fédérale d'Allemagne :
(Signé) v. BRENTANO

EXCHANGE OF NOTES

I

FEDERAL MINISTER OF FOREIGN AFFAIRS

Bonn, 29 January 1957

Your Excellency,

I have the honour to refer to article 2, paragraph (2), of the Agreement relating to air services between the Federal Republic of Germany and the Kingdom of Denmark signed on 29 January 1957.¹ In the negotiations which have been conducted in connexion with the above-mentioned Agreement, it has been agreed that air services may be operated on the routes specified in the following route schedule.

ROUTE SCHEDULE

I

Routes to be operated by the designated airlines of the Federal Republic of Germany :

- (1) From points in the Federal Republic of Germany via intermediate points in the Kingdom of Sweden to Copenhagen, Aarhus and Aalborg.
- (2) From points in the Federal Republic of Germany via intermediate points in the Kingdom of Sweden to Copenhagen, Aarhus, Aalborg and points beyond in North-West, Northern and North-East Europe.
- (3) From points in the Federal Republic of Germany via intermediate points in the Kingdom of Sweden to Copenhagen, Aarhus, Aalborg and beyond to points in Northern and North-West Europe and in North America.

II

Routes to be operated by the designated airlines of the Kingdom of Denmark from points in the Kingdom of Denmark via intermediate points in the Kingdom of Sweden :

1. To Hamburg, Bremen, Hanover, Dusseldorf, Cologne/Bonn, Frankfurt/Main, Stuttgart, Nuremberg, Munich.
2. To Hanover or Nuremberg or Munich and beyond to points in Central, Southern and South-East Europe.
3. To Hanover and/or Stuttgart and beyond to points in France, Spain and Portugal.
4. To Hamburg and Bremen and beyond to points in Europe lying north-west of the Federal Republic of Germany and to points in North America.

¹ See p. 96 of this volume.

ÉCHANGE DE NOTES

I

LE MINISTRE FÉDÉRAL DES AFFAIRES ÉTRANGÈRES

Bonn, le 29 janvier 1957

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer à l'article 2, paragraphe 2, de l'Accord de services aériens conclu ce jour entre la République fédérale d'Allemagne et le Royaume de Danemark¹. Lors des négociations consacrées à cet Accord, il a été convenu que des services aériens pourraient être exploités sur les routes indiquées dans le tableau suivant :

TABLEAU DES ROUTES

I

Routes attribuées aux entreprises désignées par la République fédérale d'Allemagne :

- 1) De points dans la République fédérale d'Allemagne, via des points intermédiaires dans le Royaume de Suède, à Copenhague, Aarhus, Aalborg.
- 2) De points dans la République fédérale d'Allemagne, via des points intermédiaires dans le Royaume de Suède, à Copenhague, Aarhus, Aalborg et des points situés au-delà, en Europe du Nord-Ouest, du Nord et du Nord-Est.
- 3) De points dans la République fédérale d'Allemagne, via des points intermédiaires dans le Royaume de Suède, à Copenhague, Aarhus, Aalborg et des points situés au-delà, en Europe du Nord et du Nord-Ouest et en Amérique du Nord.

II

Routes attribuées aux entreprises désignées par le Royaume de Danemark, allant de points situés dans le Royaume de Danemark, via des points intermédiaires dans le Royaume de Suède, à :

1. Hambourg, Brême, Hanovre, Düsseldorf, Cologne/Bonn, Francfort-sur-le-Main, Stuttgart, Nuremberg, Munich.
2. Hanovre ou Nuremberg ou Munich et des points situés au-delà, en Europe centrale, en Europe du Sud et du Sud-Est.
3. Hanovre et/ou Stuttgart et des points situés au-delà, en France, en Espagne et au Portugal.
4. Hambourg et Brême et des points situés au-delà en Europe, au nord-ouest de la République fédérale d'Allemagne, et en Amérique du Nord.

¹ Voir p. 97 de ce volume.

5. To Frankfurt/Main and Munich and points beyond in Switzerland, Portugal, North-West Africa and South America.
6. To Hamburg and/or Frankfurt/Main and/or Munich and points beyond in Central, Southern and South-East Europe and Africa.
7. (a) To Bremen or Hanover or Dusseldorf or Stuttgart or Nuremberg or Munich and points beyond in Southern and South-East Europe, Egypt and the Near East.
(b) To Hamburg or Bremen or Hanover or Dusseldorf or Stuttgart or Nuremberg or Munich and points beyond in Southern and South-East Europe, Egypt, Abadan, Pakistan, India, Ceylon, South-East Asia, Hong Kong, China, Korea, Japan and Australasia.

One or more points on each of the specified routes may be omitted at the option of the designated airline or airlines, provided that the point of departure on a route lies in the territory of the Contracting State which has designated the airline.

I should be grateful if you would inform me whether the Royal Danish Government also accepts this route schedule. Should your reply be in the affirmative, this note and your note in reply shall be regarded as constituting an agreement between the two Governments.

I have the honour to be, etc.

(Signed) v. BRENTANO

His Excellency Mr. Frants Hvass
The Royal Danish Ambassador
Bonn

II

ROYAL DANISH EMBASSY

Bonn, 29 January 1957

Your Excellency,

I have the honour to acknowledge receipt of your note of 29 January 1957 which reads as follows :

[See note I]

I have the honour to inform you that the route schedule contained in your note is acceptable to the Royal Danish Government. Your note and this note in reply shall therefore be regarded as constituting an agreement between the two Governments.

I have the honour to be, etc.

(Signed) F. HVASS

His Excellency Dr. Heinrich von Brentano
Federal Minister of Foreign Affairs
Bonn

5. Francfort-sur-le-Main et Munich et des points situés au-delà, en Suisse, au Portugal, en Afrique du Nord-Ouest et en Amérique du Sud.
6. Hambourg et/ou Francfort-sur-le-Main et/ou Munich et des points situés au-delà, en Europe centrale, en Europe du Sud et du Sud-Est et en Afrique.
7. a) Brême ou Hanovre ou Düsseldorf ou Stuttgart ou Nuremberg ou Munich et des points situés au-delà, en Europe du Sud et du Sud-Est, en Égypte et au Proche-Orient.
b) Hambourg ou Brême ou Hanovre ou Düsseldorf ou Stuttgart ou Nuremberg ou Munich et des points situés au-delà, en Europe du Sud et du Sud-Est, en Égypte, à Abadan, au Pakistan, en Inde, à Ceylan, en Asie du Sud-Est, à Hong-kong, en Chine, en Corée, au Japon et en Australasie.

Sur chacune des routes indiquées, un ou plusieurs points pourront être omis au gré de l'entreprise ou des entreprises désignées, à condition que la route ait son point de départ sur le territoire de l'État contractant qui aura désigné l'entreprise.

Je vous saurais gré de bien vouloir me faire connaître si le tableau des routes ci-dessus rencontre l'agrément du Gouvernement royal de Danemark. Dans l'affirmative, la présente note et votre réponse seront considérées comme constituant un accord entre nos deux Gouvernements.

Veillez agréer, etc.

(Signé) v. BRENTANO

Son Excellence Monsieur Frants Hvass
Ambassadeur de S. M. le Roi de Danemark
Bonn

II

AMBASSADE ROYALE DU DANEMARK

Bonn, le 29 janvier 1957

Monsieur le Ministre,

J'ai l'honneur d'accuser réception de votre note en date de ce jour, ainsi conçue :

[Voir note I]

Je suis autorisé à vous faire connaître que le tableau des routes contenu dans cette note a l'agrément du Gouvernement royal de Danemark. Votre note et la présente réponse seront donc considérées comme constituant un accord entre nos deux Gouvernements.

Veillez agréer, etc.

(Signé) F. HVASS

Son Excellence Monsieur Heinrich von Brentano
Ministre fédéral des affaires étrangères
Bonn

III

ROYAL DANISH EMBASSY

Bonn, 29 January 1957

Your Excellency,

With reference to the Agreement relating to Air Services between the Kingdom of Denmark and the Federal Republic of Germany signed on 29 January 1957, I have the honour to inform you that, in accordance with article 3, paragraph (1), of the said Agreement, the Danish Government designates Det Danske Luftfartselskab (DDL) to operate the routes specified in the route schedule.

In this connexion I have the honour to confirm, on behalf of my Government, the following understanding reached in the course of the negotiations which preceded the signing of the Agreement :

1. Det Danske Luftfartselskab (DDL) which, with Det Norske Luftfartselskap (DNL) and Aktiebolaget Aerotransport (ABA) forms a joint operating organization under the designation of the Scandinavian Airlines System (SAS) has the right to operate the routes assigned to it under the Agreement with aircraft, crews and equipment of either or both of the other airlines.

2. In so far as Det Danske Luftfartselskab (DDL) uses aircraft, crews and equipment of the other airlines participating in the joint operating organization Scandinavian Airlines System (SAS), the provisions of the Agreement shall apply to such aircraft, crews and equipment as though they were the aircraft, crews and equipment of Det Danske Luftfartselskab (DDL), and the competent Danish authorities and Det Danske Luftfartselskab (DDL) shall accept full responsibility therefor under the Agreement.

If the Government of the Federal Republic of Germany is in agreement with the foregoing, I have the honour to suggest that this note and your note in reply shall be regarded as constituting a formal confirmation of this Agreement between our two Governments.

I have the honour to be, etc.

(Signed) F. HVASS

His Excellency Dr. Heinrich von Brentano
Federal Minister of Foreign Affairs
Bonn

III

AMBASSADE ROYALE DU DANEMARK

Bonn, le 29 janvier 1957

Monsieur le Ministre,

Me référant à l'Accord de services aériens conclu ce jour entre le Royaume de Danemark et la République fédérale d'Allemagne, j'ai l'honneur de vous faire savoir que, conformément au paragraphe 1 de l'article 3 dudit Accord, le Gouvernement danois désigne la compagnie Det Danske Luftfartselskab (DDL) pour exploiter les routes indiquées dans le tableau des routes.

À ce sujet, je tiens à confirmer, au nom de mon Gouvernement, les dispositions ci-après dont il a été convenu au cours des négociations qui ont précédé la conclusion de l'Accord.

I. La compagnie Det Danske Luftfartselskab (DDL), qui opère en association avec les compagnies Det Norske Luftfartselskab (DNL) et Aktiebolaget Aerotransport (ABA) sous le nom de Scandinavian Airlines System (SAS) pourra utiliser, sur les routes aériennes qui lui sont attribuées par l'Accord, des aéronefs, des équipages et du matériel appartenant à l'une des deux autres entreprises ou aux deux.

2. Dans la mesure où la compagnie Det Danske Luftfartselskab (DDL) utilisera des aéronefs, des équipages et du matériel appartenant aux autres entreprises qui font partie du Scandinavian Airlines System (SAS), les dispositions de l'Accord s'appliqueront auxdits aéronefs, équipages et matériel au même titre que s'ils appartenaient à la compagnie Det Danske Luftfartselskab (DDL); les autorités danoises compétentes et la compagnie Det Danske Luftfartselskab (DDL) en assumeront alors l'entière responsabilité aux fins de l'Accord.

Si les dispositions ci-dessus rencontrent l'agrément du Gouvernement de la République fédérale d'Allemagne, je propose que la présente note et votre réponse soient considérées comme consacrant officiellement l'accord de nos deux Gouvernements.

Veillez agréer, etc.

(Signé) F. HVASS

Son Excellence Monsieur Heinrich von Brentano
Ministre fédéral des affaires étrangères
Bonn

IV

FEDERAL MINISTER OF FOREIGN AFFAIRS

Bonn, 29 January 1957

Your Excellency,

I have the honour to acknowledge receipt of your note of 29 January 1957 which reads as follows :

[See note III]

I have the honour to inform you that the Government of the Federal Republic of Germany is in agreement with the content of your note. Your note and this note in reply are therefore to be regarded as constituting a formal confirmation of the agreement between our two Governments.

I have the honour to be, etc.

(Signed) v. BRENTANO

His Excellency Mr. Frants Hvass
The Royal Danish Ambassador
Bonn

IV

LE MINISTRE FÉDÉRAL DES AFFAIRES ÉTRANGÈRES

Bonn, le 29 janvier 1957

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de votre note de ce jour, ainsi conçue :

[Voir note III]

Je suis autorisé à vous faire connaître que le contenu de cette note a l'agrément du Gouvernement de la République fédérale d'Allemagne. Votre note et la présente réponse seront donc considérées comme consacrant officiellement l'accord de nos deux Gouvernements.

Veuillez agréer, etc.

(Signé) V. BRENTANO

Son Excellence Monsieur Frants Hvass
Ambassadeur de S. M. le Roi de Danemark
Bonn

No. 4355

**AFGHANISTAN, ALBANIA, ARGENTINA,
AUSTRALIA, AUSTRIA, etc.**

Protocol of 3 April 1958 amending the International Agreement on Olive Oil, 1956. Adopted at the second session of the United Nations Conference on Olive Oil held in Geneva from 31 March to 3 April 1958

Official texts: English, French and Spanish.

Registered ex officio on 29 May 1958.

**AFGHANISTAN, ALBANIE, ARGENTINE,
AUSTRALIE, AUTRICHE, etc.**

Protocole du 3 avril 1958 modifiant l'Accord international de 1956 sur l'huile d'olive. Adopté à la seconde session de la Conférence des Nations Unies sur l'huile d'olive tenue à Genève du 31 mars au 3 avril 1958

Textes officiels anglais, français et espagnol.

Enregistré d'office le 29 mai 1958.

No. 4355. PROTOCOL OF 3 APRIL 1958¹ AMENDING THE INTERNATIONAL AGREEMENT ON OLIVE OIL, 1956. ADOPTED AT THE SECOND SESSION OF THE UNITED NATIONS CONFERENCE ON OLIVE OIL HELD IN GENEVA FROM 31 MARCH TO 3 APRIL 1958

The Parties to the present Protocol,

Considering the provisions of the International Agreement on Olive Oil, 1956 (hereinafter called the Agreement), concluded at the first session, held at Geneva from 3 to 17 October 1955, of the United Nations Conference on Olive Oil,

Taking note of the declarations made, at the second session of the United Nations Conference on Olive Oil held at Geneva from 31 March to 3 April 1958, by representatives of all the participating Governments, including all the Governments which had signed or acceded to the Agreement, according to which declarations the Agreement, which had not entered into force, should be amended in accordance with the present Protocol, so that it may enter into force,

Have agreed as follows :

Article 1

The last sentence of article 20 of the Agreement shall be deleted and article 20 shall then read :

“In accordance with the general objectives set forth in article 1 of this Agreement for stabilizing the olive oil market, and in order to reduce disequilibria between international supply and demand due to crop fluctuations, the Council, as soon as it has been established, shall study and propose as soon as possible to participating Governments economic, financial and technical measures, including the creation of an international olive oil fund.”

Article 2

1. The following paragraph shall be substituted for the first paragraph of article 36 of the Agreement :

“This Agreement shall be open for signature at the Headquarters of the United Nations until 1 August 1958 by the Governments which have been invited to the United Nations Conference on Olive Oil.”

¹ In accordance with article 4, the Protocol came into force on 11 April 1958 in respect of the following States which signed the Protocol on the dates indicated :

France	3 April 1958	Spain	9 April 1958
Portugal	8 April 1958	Tunisia	3 April 1958

N° 4355. PROTOCOLE DU 3 AVRIL 1958¹ MODIFIANT L'ACCORD INTERNATIONAL DE 1956 SUR L'HUILE D'OLIVE. ADOPTÉ À LA SECONDE SESSION DE LA CONFÉRENCE DES NATIONS UNIES SUR L'HUILE D'OLIVE TENUE À GENÈVE DU 31 MARS AU 3 AVRIL 1958

Les Parties au présent Protocole,

Considérant les dispositions de l'Accord international de 1956 sur l'huile d'olive (ci-après dénommé l'Accord) conclu à la première session de la Conférence des Nations Unies sur l'huile d'olive, qui s'est tenue à Genève du 3 au 17 octobre 1955,

Prenant acte des déclarations faites, à la seconde session de la Conférence des Nations Unies sur l'huile d'olive, tenue à Genève du 31 mars au 3 avril 1958, par les représentants de tous les Gouvernements participants, y compris tous les Gouvernements qui ont signé l'Accord ou ont adhéré à celui-ci — déclarations aux termes desquelles l'Accord, qui n'est pas entré en vigueur, doit être modifié conformément au présent Protocole, pour permettre son entrée en vigueur,

Sont convenues de ce qui suit :

Article premier

La dernière phrase de l'article 20 de l'Accord est supprimée : l'article 20 sera libellé comme suit :

« Dans le cadre des objectifs généraux définis à l'article 1 du présent Accord pour la normalisation du marché de l'huile d'olive, et en vue de pallier les déséquilibres entre l'offre et la demande internationales provenant de l'irrégularité des récoltes, le Conseil étudiera dès son installation et proposera dès que possible aux Gouvernements participants toutes mesures d'ordre économique, financier et technique, y compris l'institution d'un Fonds oléicole international. »

Article 2

1. Le paragraphe ci-après remplace le premier paragraphe de l'article 36 de l'Accord :

« Le présent Accord sera ouvert jusqu'au 1^{er} août 1958 au Siège de l'Organisation des Nations Unies à la signature des Gouvernements invités à la Conférence des Nations Unies sur l'huile d'olive. »

¹ Conformément à l'article 4, le Protocole est entré en vigueur le 11 avril 1958 à l'égard des États ci-après qui ont signé le Protocole aux dates indiquées :

France	3 avril 1958	Espagne	9 avril 1958
Portugal	8 avril 1958	Tunisie.	3 avril 1958

2. The following paragraph shall be substituted for the third paragraph of article 36 of the Agreement :

“This Agreement shall be open for accession by any Government invited to the United Nations Conference on Olive Oil. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations. After its coming into force accession to this Agreement by any other Government Member of the United Nations or the Food and Agriculture Organization of the United Nations may be accepted by the Council provided that the conditions of such accession are previously determined by agreement between the Council and the Government concerned.”

3. The following paragraph shall be substituted for the fifth paragraph of article 36 of the Agreement :

“This Agreement shall enter into force on the day that the Governments of the five main producing countries and the Governments of at least two mainly importing countries have ratified or acceded to it but not earlier than 1 October 1958 nor later than 1 October 1959; nevertheless, in the event of only the Governments of four of the five main producing countries and the Governments of two mainly importing countries having ratified or acceded to it, all the Governments which have ratified or acceded to it may decide by mutual agreement that it shall enter into force between them. For the purposes of this paragraph an undertaking by a Government to seek to obtain as rapidly as possible under its constitutional procedure ratification or accession will be considered as equivalent to ratification or accession.”

4. The following paragraph shall be substituted for the first paragraph of article 37 of the Agreement :

“This Agreement shall remain in force until the end of the fourth complete olive crop year of its operation.”

Article 3

The present Protocol shall be open for signature from 3 to 10 April 1958 at the European Office of the United Nations in Geneva, by any of the Governments mentioned in paragraph 1 of article 2 above, and from 16 April to 1 August 1958 at the Headquarters of the United Nations in New York for signature by any Government which has signed the Agreement or acceded thereto.

Article 4

1. The present Protocol shall take effect from the date on which it shall have been signed by two Governments, but not prior to 11 April 1958.

2. Le paragraphe ci-après remplace le troisième paragraphe de l'article 36 de l'Accord :

« Le présent Accord est ouvert à l'adhésion de tout État invité à la Conférence des Nations Unies sur l'huile d'olive. L'adhésion se fera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies. Après l'entrée en vigueur dudit Accord, le Conseil pourra accepter l'adhésion de tout autre État Membre de l'Organisation des Nations Unies ou de l'Organisation des Nations Unies pour l'alimentation et l'agriculture, sous réserve que les conditions de cette adhésion aient été préalablement déterminées d'un commun accord par le Conseil et l'État intéressé. »

3. Le paragraphe ci-après remplace le cinquième paragraphe de l'article 36 de l'Accord :

« Le présent Accord entrera en vigueur le jour où les Gouvernements des cinq principaux pays producteurs et les Gouvernements d'au moins deux pays principalement importateurs l'auront ratifié ou y auront adhéré, mais pas avant le 1^{er} octobre 1958 ni après le 1^{er} octobre 1959; toutefois, dans le cas où seuls les Gouvernements de quatre des cinq principaux pays producteurs et les Gouvernements de deux pays principalement importateurs l'auraient ratifié ou y auraient adhéré, tous les Gouvernements qui l'auraient ratifié ou y auraient adhéré pourront décider d'un commun accord qu'il entrera en vigueur entre eux. Aux fins du présent paragraphe, l'engagement pris par un gouvernement de s'efforcer d'obtenir aussi rapidement que possible, selon sa procédure constitutionnelle, la ratification ou l'adhésion, sera considéré comme équivalant à la ratification ou à l'adhésion. »

4. Le paragraphe ci-après remplace le premier paragraphe de l'article 37 de l'Accord :

« Le présent Accord demeurera en vigueur jusqu'à la fin de la quatrième campagne oléicole qui suivra sa mise en application. »

Article 3

Le présent Protocole sera ouvert, du 3 au 10 avril 1958, à l'Office européen des Nations Unies à Genève, à la signature de chacun des Gouvernements visés au paragraphe 1 de l'article 2 ci-dessus, et du 16 avril au 1^{er} août 1958, au Siège des Nations Unies à New-York, à la signature de tout Gouvernement qui aura signé l'Accord ou y aura adhéré.

Article 4

1. Le présent Protocole prendra effet à la date à laquelle il aura été signé par deux Gouvernements, sans que cette date soit antérieure au 11 avril 1958.

2. The Agreement as amended in accordance with the present Protocol shall be open for signature from 16 April 1958 at the Headquarters of the United Nations in New York. However, the unamended Agreement of 1956 shall remain open for signature until 1 August 1958 by any Government which, though it may not have signed the aforementioned Agreement, shall have signed the present Protocol before 11 April 1958.

Article 5 .

Any Government becoming a Party to the Agreement shall become a Party to the Agreement as amended by the present Protocol and the amended Agreement shall have full and sole effect.

Article 6

1. The Secretary-General of the United Nations shall inform the Governments mentioned in paragraph 1 of article 2 above of signatures to the present Protocol and of the date on which it becomes effective.

2. As soon as possible the Secretary-General shall send copies of the text of the Agreement as amended in accordance with the present Protocol to the Governments mentioned in paragraph 1 of article 2 above.

Article 7

The present Protocol, of which the English, French and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall transmit certified true copies to all the Governments mentioned in paragraph 1 of article 2 of this Protocol.

2. L'Accord amendé conformément au présent Protocole sera ouvert à la signature à partir du 16 avril 1958 au Siège des Nations Unies à New-York. Toutefois l'Accord de 1956 non amendé restera ouvert jusqu'au 1^{er} août 1958 à la signature de tout Gouvernement qui, bien qu'il n'ait pas signé ledit Accord, aura signé le présent Protocole avant le 11 avril 1958.

Article 5

Tout Gouvernement devenant Partie à l'Accord deviendra Partie à l'Accord amendé par le présent Protocole et l'Accord amendé seul aura plein effet.

Article 6

1. Le Secrétaire général informera les Gouvernements visés au paragraphe 1 de l'article 2 ci-dessus, des signatures du présent Protocole et de la date à laquelle celui-ci aura pris effet.

2. Aussitôt que possible, le Secrétaire général des Nations Unies adressera des copies du texte de l'Accord amendé conformément au présent Protocole aux Gouvernements visés au paragraphe 1 de l'article 2 ci-dessus.

Article 7

Le présent Protocole, dont les textes anglais, espagnol et français font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en transmettra des copies certifiées conformes à tous les Gouvernements visés au paragraphe 1 de l'article 2 du présent Protocole.

[SPANISH TEXT — TEXTE ESPAGNOL]

No. 4355. PROTOCOLO DEL 3 DE ABRIL DE 1958, QUE
MODIFICA EL CONVENIO INTERNACIONAL DEL
ACEITE DE OLIVA DE 1956

Las Partes en el presente Protocolo,

Considerando las disposiciones del Convenio Internacional del Aceite de Oliva de 1956 (llamado en adelante el Convenio), concertado en el primer período de sesiones, celebrado en Ginebra del 3 al 17 de octubre de 1955, de la Conferencia de las Naciones Unidas sobre el Aceite de Oliva,

Tomando nota de las declaraciones hechas en el segundo período de sesiones de la Conferencia de las Naciones Unidas sobre el Aceite de Oliva celebrada en Ginebra del 31 de marzo al 3 de abril de 1958, por los representantes de todos los gobiernos participantes, incluidos todos los gobiernos que habían firmado el Convenio o se habían adherido a él, según las cuales dicho Convenio, que no había entrado en vigor, debería ser modificado para poder entrar en vigor de conformidad con el presente Protocolo,

Han convenido lo siguiente :

Artículo 1

La última frase del artículo 20 del Convenio será suprimida y dicho artículo será redactado así :

« Dentro de los objetivos generales definidos en el artículo 1 del presente Convenio y para normalizar el mercado del aceite de oliva y atenuar el desequilibrio entre la oferta y la demanda internacionales provocado por la irregularidad de las cosechas, el Consejo, una vez constituido, estudiará y propondrá, lo antes posible, a los gobiernos participantes medidas de carácter económico, financiero y técnico, y entre ellas, la creación de un fondo oleícola internacional. »

Artículo 2

1. El primer párrafo del artículo 36 del Convenio quedará sustituido por el siguiente :

« El presente Convenio estará abierto, en la Sede de las Naciones Unidas, hasta el 1º de agosto de 1958, a la firma de los gobiernos invitados a la Conferencia de las Naciones Unidas sobre el Aceite de Oliva. »

2. El tercer párrafo del artículo 36 del Convenio quedará sustituido por el siguiente :

« El presente Convenio estará abierto a la adhesión de todo Estado invitado a la Conferencia de las Naciones Unidas sobre el Aceite de Oliva. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del Secretario General de las Naciones Unidas. Una vez que haya entrado en vigor el presente Convenio, el Consejo podrá aprobar la adhesión a él de cualquier otro gobierno Miembro de las Naciones Unidas o de la Organización de las Naciones Unidas para la Agricultura y la Alimentación, siempre que las condiciones de la adhesión sean convenidas de antemano por el Consejo y el Estado interesado. »

3. El quinto párrafo del artículo 36 del Convenio quedará sustituido por el siguiente :

« El presente Convenio entrará en vigor el día en que los gobiernos de los cinco principales países productores y por lo menos los gobiernos de dos de los países principalmente importadores lo hayan ratificado o se hayan adherido a él, pero no antes del 1º de octubre de 1958 ni después del 1º de octubre de 1959. Sin embargo, si sólo lo han ratificado o se han adherido a él los gobiernos de cuatro de los cinco principales países productores y de dos de los países principalmente importadores, todos los gobiernos que lo hubieren ratificado o se hubieren adherido a él podrán decidir de común acuerdo que el Convenio entre en vigor entre ellos. Para los fines del presente párrafo, se considerará que la ratificación o la adhesión equivalen al compromiso de un gobierno de tratar de obtener la ratificación o la adhesión con la mayor rapidez posible dentro de sus procedimientos constitucionales. »

4. El primer párrafo del artículo 37 del Convenio quedará sustituido por el siguiente :

« El presente Convenio permanecerá en vigor hasta que termine la cuarta campaña oleícola, a contar del día de su aplicación. »

Artículo 3

El presente Protocolo estará abierto a la firma de cualquiera de los gobiernos aludidos en el párrafo 1 del artículo 2, del 3 al 10 de abril de 1958, en la Oficina Europea de las Naciones Unidas en Ginebra, y a la firma de cualquiera de los gobiernos que hagan firmado el Convenio o se hayan adherido a él, del 16 de abril al 1º de agosto de 1958, en la Sede de las Naciones Unidas, Nueva York.

Artículo 4

1. El presente Protocolo surtirá efectos a partir de la fecha en que haya sido firmado por dos gobiernos, pero no antes del 11 de abril de 1958.

2. El Convenio modificado de conformidad con el presente Protocolo se abrirá a la firma a partir del 16 de abril de 1958, en Nueva York, en la Sede de las Naciones Unidas. Sin embargo, el Convenio no modificado de 1956 continuará hasta el 1º de agosto de 1958 abierto a la firma de todo gobierno que, aunque no haya firmado el mencionado Convenio, firme el presente Protocolo antes del 11 de abril de 1958.

Artículo 5

Todo gobierno que llegue a ser parte en el Convenio será parte en el Convenio modificado por el presente Protocolo y el Convenio modificado tendrá pleno y exclusivo efecto.

Artículo 6

1. El Secretario General de las Naciones Unidas comunicará a los gobiernos aludidos en el párrafo 1 del artículo 2 las firmas del presente Protocolo, así como la fecha en que surtirá efectos.

2. Tan pronto como sea posible, el Secretario General enviará copia del acuerdo modificado de conformidad con el presente Protocolo a los gobiernos mencionados en el párrafo 1 del anterior artículo 2.

Artículo 7

El presente Protocolo, cuyos textos en los idiomas español, francés e inglés son igualmente auténticos, quedará depositado en poder del Secretario General de las Naciones Unidas, el cual remitirá copia certificada de él a cada uno de los gobiernos aludidos en el párrafo 1 del artículo 2 de este Protocolo.

For Afghanistan :
Pour l'Afghanistan :
Por el Afganistán :

For Albania :
Pour l'Albanie :
Por Albania :

For Argentina :
Pour l'Argentine :
Por la Argentina :

For Australia :
Pour l'Australie :
Por Australia :

For Austria :
Pour l'Autriche :
Por Austria :

For the Kingdom of Belgium :
Pour le Royaume de Belgique :
Por el Reino de Bélgica :

For Bolivia :
Pour la Bolivie :
Por Bolivia :

For Brazil :
Pour le Brésil :
Por el Brasil :

For Bulgaria :
Pour la Bulgarie :
Por Bulgaria :

For the Union of Burma :
Pour l'Union Birmane :
Por la Unión Birmana :

For the Byelorussian Soviet Socialist Republic :
Pour la République socialiste soviétique de Biélorussie :
Por la República Socialista Soviética de Bielorrusia :

For Cambodia :
Pour le Cambodge :
Por Camboja :

For Canada :
Pour le Canada :
Por el Canadá :

For Ceylon :
Pour Ceylan :
Por Ceilán :

For Chile :
Pour le Chili :
Por Chile :

For China :
Pour la Chine :
Por la China :

For Colombia :
Pour la Colombie :
Por Colombia :

For Costa Rica :
Pour le Costa-Rica :
Por Costa Rica :

For Cuba :
Pour Cuba :
Por Cuba :

For Czechoslovakia :
Pour la Tchécoslovaquie :
Por Checoeslovaquia :

For Denmark :
Pour le Danemark :
Por Dinamarca :

For the Dominican Republic :
Pour la République Dominicaine :
Por la República Dominicana :

For Ecuador :
Pour l'Équateur :
Por el Ecuador :

For El Salvador :
Pour le Salvador :
Por El Salvador :

For Ethiopia :
Pour l'Éthiopie :
Por Etiopía :

For Finland :
Pour la Finlande :
Por Finlandia :

For France :
Pour la France :
Por Francia :

G. H. JANTON
3 avril 1958

For the Federal Republic of Germany :
Pour la République fédérale d'Allemagne :
Por la República Federal de Alemania :

For Ghana :
Pour le Ghana :
Por Ghana :

For Greece :
Pour la Grèce :
Por Grecia :

For Guatemala :
Pour le Guatemala :
Por Guatemala :

For Haiti :
Pour Haïti :
Por Haití :

For Honduras :
Pour le Honduras :
Por Honduras :

For Hungary :
Pour la Hongrie :
Por Hungría :

For Iceland :
Pour l'Islande :
Por Islandia :

For India :
Pour l'Inde :
Por la India :

For Indonesia :
Pour l'Indonésie :
Por Indonesia :

For Iran :
Pour l'Iran :
Por Irán :

For Iraq :
Pour l'Irak :
Por Irak :

For Ireland :
Pour l'Irlande :
Por Irlanda :

For Israel :
Pour Israël :
Por Israel :

For Italy :
Pour l'Italie :
Por Italia :

For Japon :
Pour le Japon :
Por el Japón :

For the Hashemite Kingdom of Jordan :
Pour le Royaume Hachémite de Jordanie :
Por el Reino Hachemita de Jordania :

For Laos :
Pour le Laos :
Por Laos :

For Lebanon :
Pour le Liban :
Por el Líbano :

For Liberia :
Pour le Libéria :
Por Liberia :

For Libya :
Pour la Libye :
Por Libia :

For the Grand Duchy of Luxembourg :
Pour le Grand-Duché de Luxembourg :
Por el Gran Ducado de Luxemburgo :

For the Federation of Malaya :
Pour la Fédération de Malaisie :
Por la Federación Malaya :

For Mexico :
Pour le Mexique :
Por México :

For Morocco :
Pour le Maroc :
Por Marruecos :

For Nepal :
Pour le Népal :
Por Nepal :

For the Kingdom of the Netherlands :
Pour le Royaume des Pays-Bas :
Por el Reino de los Países Bajos :

For New Zealand :
Pour la Nouvelle-Zélande :
Por Nueva Zelandia :

For Nicaragua :
Pour le Nicaragua :
Por Nicaragua :

For the Kingdom of Norway :
Pour le Royaume de Norvège :
Por el Reino de Noruega :

For Pakistan :
Pour le Pakistan :
Por el Pakistán :

For Panama :
Pour le Panama :
Por Panamá :

For Paraguay :
Pour le Paraguay :
Por el Paraguay :

For Peru :
Pour le Pérou :
Por el Perú :

For the Philippine Republic :
Pour la République des Philippines :
Por la República de Filipinas :

For Poland :
Pour la Pologne :
Por Polonia :

For Portugal :
Pour le Portugal :
Por Portugal :

F. DE ALCAMBAR PEREIRA
Le 8 avril 1958

For the Federation of Rhodesia and Nyasaland :
Pour la Fédération de la Rhodésie et du Nyassaland :
Por la Federación de Rhodesia y Nyasalandia :

For Romania :
Pour la Roumanie :
Por Rumania :

For Saudi Arabia :
Pour l'Arabie Saoudite :
Por Arabia Saudita :

For Spain :
Pour l'Espagne :
Por España :

L. G. LLERA
9-IV-1958

For the Sudan :
Pour le Soudan :
Por el Sudán :

For Sweden :
Pour la Suède :
Por Suecia :

For Switzerland :
Pour la Suisse :
Por Suiza :

For Thailand :
Pour la Thaïlande :
Por Tailandia :

For Tunisia :
Pour la Tunisie :
Por Túnez :

H. MAJOUL
3 avril 1958

For Turkey :
Pour la Turquie :
Por Turquía :

For the Ukrainian Soviet Socialist Republic :
Pour la République socialiste soviétique d'Ukraine :
Por la República Socialista Soviética de Ucrania :

For the Union of South Africa :
Pour l'Union Sud-Africaine :
Por la Unión Sudafricana :

For the Union of Soviet Socialist Republics :
Pour l'Union des Républiques socialistes soviétiques :
Por la Unión de Repúblicas Socialistas Soviéticas :

For the United Arab Republic :
Pour la République Arabe Unie :
Por la República Arabe Unida :

For the United Kingdom of Great Britain and Northern Ireland :
Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :
Por el Reino Unido de Gran Bretaña e Irlanda del Norte :

For the United States of America :
Pour les États-Unis d'Amérique :
Por los Estados Unidos de América :

For Uruguay :
Pour l'Uruguay :
Por el Uruguay :

For Venezuela :
Pour le Venezuela :
Por Venezuela :

For the Republic of Viet-Nam :
Pour la République du Viet-Nam :
Por la República de Viet-Nam :

For Yemen :
Pour le Yémen :
Por el Yemen :

For Yugoslavia :
Pour la Yougoslavie :
Por Yugooslavia :

No. 4356

**NETHERLANDS
and
AUSTRALIA**

**Exchange of notes constituting an agreement concerning
exemption from duties on supplies of fuel, etc., for
aircraft. Canberra, 29 November 1956**

Official text: English.

Registered by the Netherlands on 11 June 1958.

**PAYS-BAS
et
AUSTRALIE**

**Échange de notes constituant un accord relatif à l'exemp-
tion des droits pour les approvisionnements de car-
burants et autres destinés aux aéronefs. Canberra,
29 novembre 1956**

Texte officiel anglais.

Enregistré par les Pays-Bas le 11 juin 1958.

No. 4356. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE NETHERLANDS AND AUSTRALIA CONCERNING EXEMPTION FROM DUTIES ON SUPPLIES OF FUEL, ETC., FOR AIRCRAFT. CANBERRA, 29 NOVEMBER 1956

I

EMBASSY OF THE NETHERLANDS

Canberra, 29th November 1956

Sir,

I have the honour to refer to the exemptions of certain supplies from all national duties and charges, including customs duties and inspection fees, which are accorded, on a basis of reciprocity, in respect of certain operations by Netherlands civil aircraft, including immigration flights, into Australian territory.

In accordance with instructions received from my Government, I have the honour to propose that these exemptions be extended to apply to all Netherlands civil aircraft making non-scheduled flights into Australian territory, reciprocal treatment being accorded by the Netherlands Government to Australian civil aircraft making non-scheduled flights into Netherlands territory. I venture to suggest, in addition, that these exemptions be applied retro-actively to take effect on 1st July, 1955. The position in this regard would then be as follows :

“In addition to the treatment accorded under Article 24 of the Convention on International Civil Aviation,² supplies of fuel, lubricating oil, spare parts, regular equipment and aircraft stores introduced into or taken aboard Netherlands civil aircraft operating in Australian territory other than those operated pursuant to the Agreement between the Australian and Netherlands Governments for the establishment of air services signed in Canberra on 25th September, 1951,³ shall be exempted, with effect from 1st July, 1955, from customs duties, inspection fees, and similar charges, even though such supplies are used by such aircraft on flights in Australian territory, reciprocal treatment being accorded to Australian civil aircraft

¹ Came into force on 14 April 1958, the date of receipt by the Australian Government of a note stating on behalf of the Netherlands Government that the constitutional approval required in the Netherlands has been obtained, with retroactive effect from 1 July 1955, in accordance with the provisions of the said notes.

² See footnote 2 p. 54 of this volume.

³ United Nations, *Treaty Series*, Vol. 128, p. 63.

[TRADUCTION — TRANSLATION]

N^o 4356. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LES PAYS-BAS ET L'AUSTRALIE RELATIF À L'EXEMPTION DES DROITS POUR LES APPROVISIONNEMENTS DE CARBURANTS ET AUTRES DESTINÉS AUX AÉRONEFS. CANBERRA, 29 NOVEMBRE 1956

I

AMBASSADE DES PAYS-BAS

Canberra, le 29 novembre 1955

Monsieur le Ministre,

J'ai l'honneur d'appeler votre attention sur l'exemption de toutes taxes et tous droits nationaux, y compris les droits de douane et les frais d'inspection, qui est accordée, sur la base de la réciprocité, à certains approvisionnement, au cours de vols effectués par des aéronefs civils néerlandais vers le territoire australien, y compris les vols pour transport d'immigrants.

Conformément aux instructions reçues de mon Gouvernement, j'ai l'honneur de proposer l'extension de ces exemptions à tous les aéronefs civils néerlandais effectuant à destination du territoire australien des vols autres que ceux d'un service régulier, la réciprocité étant accordée par le Gouvernement néerlandais aux aéronefs civils australiens effectuant à destination du territoire néerlandais des vols autres que ceux d'un service régulier. Je me permets de suggérer, de plus, que ces exemptions soient appliquées avec effet rétroactif à partir du 1^{er} juillet 1955. La situation à ce point de vue serait alors la suivante :

« Outre le traitement accordé conformément à l'article 24 de la Convention sur l'aviation civile internationale², les stocks de carburants, d'huiles lubrifiantes et de pièces de rechange, l'équipement normal et les provisions de bord introduits sur le territoire australien ou embarqués, sur ce territoire, à bord des aéronefs civils néerlandais, effectuant des vols en Australie, autres que ceux qui sont exploités dans le cadre de l'Accord relatif à l'établissement de services aériens, conclu entre les Gouvernements australien et néerlandais à Canberra, le 25 septembre 1951³ seront exemptés, avec effet rétroactif au 1^{er} juillet 1955, des droits de douane, frais d'inspection et taxes similaires, même au cas où ces approvisionnements seraient utilisés

¹ Entré en vigueur le 14 avril 1958, date à laquelle le Gouvernement australien a reçu une note portant à sa connaissance, de la part du Gouvernement néerlandais, que l'approbation exigée par la Constitution des Pays-Bas a été obtenue, avec effet rétroactif au 1^{er} juillet 1955, conformément aux dispositions desdites notes.

² Voir note 2 p. 55 de ce volume.

³ Nations Unies, *Recueil des Traités*, vol. 128, p. 63.

on similar flights in Netherlands territory, also with effect from 1st July 1955.”

Finally, I have been instructed to propose that this letter and your reply in the affirmative be deemed to constitute and be evidence of an agreement between our two Governments and that the agreement shall enter into force on the date the Australian Government receive a Note in which it is stated on behalf of the Netherlands Government that the constitutional approval required in the Netherlands has been obtained.

I have the honour to be, Sir,
Your obedient servant,

(Signed) A. M. L. WINKELMAN
Netherlands Ambassador

The Honourable Sir Philip A. M. McBride, K.C.M.G., M.P.,
Acting Minister for External Affairs
Canberra

II

ACTING MINISTER FOR EXTERNAL AFFAIRS

Canberra, 29th November 1956

Your Excellency,

I have the honour to acknowledge your Note of today's date which reads as follows :

[See note I]

I have the honour to inform you that the Government of the Commonwealth of Australia accepts the above proposals and agrees that your Note and this reply shall be deemed to constitute and be evidence of an agreement between our two Governments, such agreement to enter into force on the date when the Australian Government receives a Note in which it is stated on behalf of the Netherlands Government that the constitutional approval required in the Netherlands has been obtained.

I have the honour to be, with high consideration,
Your Excellency's obedient servant,

(Signed) P. A. McBRIDE
Acting Minister for External Affairs

His Excellency Mr. A. M. L. Winkelman
Ambassador Extraordinary and Plenipotentiary
of the Kingdom of the Netherlands
Royal Netherlands Embassy
Canberra, A. C. T.

par lesdits aéronefs au cours de vols au-dessus du territoire australien, étant entendu que le même traitement sera accordé, à titre de réciprocité et avec effet rétroactif au 1^{er} juillet 1955, aux aéronefs civils australiens effectuant des vols similaires en territoire néerlandais. »

Enfin, je suis chargé de proposer que la présente lettre et votre réponse affirmative soient considérées comme constituant un accord entre nos Gouvernements, dont elles feront foi, et que cet accord entre en vigueur le jour où le Gouvernement australien recevra une note portant à sa connaissance, de la part du Gouvernement néerlandais, que l'approbation exigée par la Constitution des Pays-Bas a été obtenue.

Veillez agréer, etc.

(Signé) A. M. L. WINKELMAN
Ambassadeur des Pays-Bas

L'Honorable sir Philip A. M. McBride, K.C.M.G., M.P.
Ministre des affaires extérieures par intérim
Canberra

II

LE MINISTRE DES AFFAIRES EXTÉRIEURES PAR INTÉRIM

Canberra, le 29 novembre 1956

Monsieur l'Ambassadeur,

J'ai l'honneur d'accuser réception de la Note de Votre Excellence en date de ce jour, ainsi conçue

[Voir note I]

Je m'empresse de faire savoir à Votre Excellence que le Gouvernement du Commonwealth d'Australie accepte les propositions ci-dessus et consent à ce que ladite note et la présente réponse soient considérées comme constituant un accord entre nos Gouvernements, qui entrera en vigueur le jour où le Gouvernement australien recevra une note portant à sa connaissance, de la part du Gouvernement néerlandais, que l'approbation exigée par la Constitution néerlandaise a été obtenue.

Veillez agréer, etc.

(Signé) P. A. McBRIDE
Ministre des affaires extérieures par intérim

Son Excellence Monsieur A. M. L. Winkelman
Ambassadeur extraordinaire et plénipotentiaire
du Royaume des Pays-Bas
Ambassade Royale des Pays-Bas
Canberra (A. C. T.)

No. 4357

**ITALY
and
EGYPT**

**Payments Agreement (with annex and exchange of letters).
Signed at Cairo, on 6 July 1957**

Official text: French.

Registered by Italy on 13 June 1958.

**ITALIE
et
ÉGYPTE**

**Accord de paiement (avec annexe et échange de lettres).
Signé au Caire, le 6 juillet 1957**

Texte officiel français.

Enregistré par l'Italie le 13 juin 1958.

N^o 4357. ACCORD¹ DE PAIEMENT ENTRE LA RÉPUBLIQUE ITALIENNE ET LA RÉPUBLIQUE D'ÉGYPTE. SIGNÉ AU CAIRE, LE 6 JUILLET 1957

Dans le but de régler les paiements entre l'Italie et l'Égypte, le Gouvernement de la République Italienne et le Gouvernement de la République d'Égypte ont décidé de conclure un accord à cet effet et ont désigné leurs plénipotentiaires, à savoir :

Pour le Gouvernement de la République Italienne :

Monsieur le Baron Paolo Tallarigo di Zagarise e Sersale, Chargé d'Affaires
a. i. de l'Ambassade d'Italie, le Caire

Pour le Gouvernement de la République d'Égypte :

Monsieur Lofti El Banna, Sous-Secrétaire d'État Adjoint au Ministère
des Finances et de l'Économie

lesquels, après avoir échangé leurs pleins pouvoirs, trouvés en bonne et due forme, ont convenu ce qui suit :

Article 1^{er}

Les paiements entre l'Italie et l'Égypte seront réglés en liras italiennes, conformément à la réglementation des devises en vigueur dans les deux Pays.

Les paiements susdits pourront être réglés aussi en d'autres monnaies, dans la mesure consentie par les dispositions en vigueur en la matière dans les deux Pays.

Article 2

Seront admis au règlement les paiements courants.

Sur la base de réciprocité, les Autorités compétentes des deux Pays donneront, dans le cadre de leur réglementation respective en matière de change, les autorisations voulues pour que puissent être effectués les paiements courants visés ci-dessus et définis à la liste ci-annexée².

Article 3

(1) L'Accord Provisoire de Paiement entre l'Italie et l'Égypte signé le 8 novembre 1952 prendra fin le jour avant l'entrée en vigueur du présent Accord.

¹ Entré en vigueur le 22 juillet 1957, le quinzième jour après la signature, conformément à l'article 6.

² Voir p. 152 de ce volume.

[TRANSLATION — TRADUCTION]

No. 4357. PAYMENTS AGREEMENT¹ BETWEEN THE ITALIAN REPUBLIC AND THE REPUBLIC OF EGYPT. SIGNED AT CAIRO, ON 6 JULY 1957

With a view to regulating payments between Italy and Egypt, the Government of the Italian Republic and the Government of the Republic of Egypt have resolved to conclude an agreement to this end and have appointed as their plenipotentiaries :

For the Government of the Italian Republic :

Baron Paolo Tallarigo di Zagarise e Sersale, Chargé d'Affaires ad interim of the Embassy of Italy at Cairo;

For the Government of the Republic of Egypt :

Mr Lofti El Banna, Deputy Under-Secretary of State in the Ministry of Finance and Economy,

who, having exchanged their full powers, found in good and due form, have agreed as follows :

Article 1

Payments between Italy and Egypt shall be settled in Italian lire, in accordance with the currency regulations in force in the two countries.

The aforesaid payments may also be settled in other currencies to the extent permitted by the provisions relating thereto in force in the two countries.

Article 2

The provisions of this Agreement shall apply to current payments.

The competent authorities of the two countries shall, on a basis of reciprocity and in accordance with their respective exchange regulations, grant the authorizations necessary to effect the current payments referred to above and defined in the list annexed hereto.²

Article 3

(1) The Provisional Payments Agreement between Italy and Egypt, signed on 8 November 1952, shall be terminated the day before the entry into force of this Agreement.

¹ Came into force on 22 July 1957, the fifteenth day after signature, in accordance with article 6.

² See p. 153 of this volume.

(2) Les comptes prévus à l'article 1 de l'Accord Provisoire de Paiement susmentionné seront clôturés et le solde final résultant de la compensation des soldes des comptes susvisés sera réglé en conformité des dispositions de la lettre n° 7¹ annexée au présent Accord.

(3) Les paiements relatifs aux engagements pris pendant la validité de l'Accord Provisoire précité et qui n'auront pas été réglés d'après les dispositions de cet Accord ou de la lettre n° 7¹ ci-annexée seront réglés conformément aux dispositions de l'article 1 du présent Accord.

Article 4

Il est constitué une Commission Mixte composée de représentants officiels italiens et égyptiens chargée de suivre l'exécution du présent Accord. La Commission se réunira à la demande de l'une des deux Parties contractantes afin de régler toutes les questions qui peuvent surgir dans l'application du présent Accord.

Article 5

L'Ufficio Italiano dei Cambi et la Banque Nationale d'Égypte établiront d'entente les modalités techniques relatives à l'exécution du présent Accord.

Article 6

Le présent Accord, ainsi que les lettres annexées² qui en forment partie intégrante, entrera en vigueur le quinzième jour après sa signature et pourra être dénoncé en tout temps, sous préavis d'un mois.

EN FOI DE QUOI, les Plénipotentiaires soussignés ont signé le présent Accord et y ont apposé les sceaux de leurs Gouvernements.

FAIT au Caire, le 6 juillet 1957 en double exemplaire en langue française.

Pour le Gouvernement
de la République Italienne :
P. TALLARIGO

Pour le Gouvernement
de la République d'Égypte :
M. L. EL BANNA

¹ Voir XIII, p. 166 de ce volume.

² Voir p. 154 de ce volume.

(2) The accounts provided for in article 1 of the Provisional Payments Agreement aforementioned shall be closed and the final balance resulting from the settlement of the balances of the said accounts shall be regulated in accordance with the provisions of letter No. 7¹ annexed to this Agreement.

(3) Payments in respect of the commitments undertaken during the validity of the Provisional Agreement aforementioned which have not been settled in accordance with the provisions of the said Agreement or of letter No. 7¹ annexed hereto shall be settled in accordance with the provisions of article 1 of this Agreement.

Article 4

A Joint Commission composed of Italian and Egyptian official representatives shall be appointed to supervise the application of this Agreement. The Commission shall meet at the request of either of the Contracting Parties in order to settle any questions which may arise in connexion with the application of this Agreement.

Article 5

The Ufficio Italiano dei Cambi and the National Bank of Egypt shall jointly establish the technical arrangements for the implementation of this Agreement.

Article 6

This Agreement and the letters annexed,² which form an integral part thereof, shall enter into force on the fifteenth day after its signature and may be denounced at any time on one month's notice.

IN WITNESS WHEREOF the undersigned plenipotentiaries have signed this Agreement and have thereto affixed the seals of their Governments.

DONE at Cairo on 6 July 1957, in duplicate, in the French language.

For the Government
of the Italian Republic :
P. TALLARIGO

For the Government
of the Republic of Egypt :
M. L. EL BANNA

¹ See XIII, p. 167 of this volume.

² See p. 155 of this volume.

ANNEXE

DÉFINITION DES PAIEMENTS COURANTS

Seront considérés comme paiements courants les paiements correspondants aux opérations suivantes :

1. Fourniture de marchandises à l'exclusion des marchandises en transit.

2. Services commerciaux et autres :

Frais de transport relatifs à tous genres de trafic maritime, fluvial, terrestre ou aérien.

Autres frais connexes au mouvement des marchandises.

Frais d'entreposage, de dédouanement, etc.

Assurances marchandises (primes et indemnités).

Commissions, courtages, frais de représentation et de publicité.

Frais normaux de transformation, d'usinage, de réparation etc.

Salaires, honoraires, cachets d'artistes et de sportifs, pensions et rentes.

Frais et bénéfices relatifs au commerce de transit réalisés en Italie et en Égypte.

Frais encourus dans les ports et aéroports italiens et égyptiens par des navires et avions sous pavillon égyptien et sous pavillon italien, respectivement (à l'exclusion des frais de bunker et pour provisions de bord lorsqu'il s'agit d'achats de marchandises à l'état étranger).

3. Opérations assimilées aux transactions commerciales :

Assurances diverses et réassurances (primes, pensions, rentes, indemnités) pour autant que les montants relatifs soient payables dans la monnaie de l'un des deux pays.

Frais d'entretien, de subsistance et de secours.

Frais de voyage, de scolarité, d'hospitalisation, de cure et de séjour.

Dépenses et recettes de services publics (impôts, amendes, etc.).

Entretien des postes diplomatiques et consulaires, etc.

Règlements périodiques des administrations des Postes, Télégraphes, Téléphones, et des entreprises publiques de transport.

Redevances, cotisations, abonnements et autres frais semblables.

Droits et redevances de brevets, licences, marques de fabrique, droits d'auteur, droits d'exploitation de films.

Frais et taxes pour l'enregistrement et le maintien de brevets, licences, marques de fabrique, etc.

Recettes consulaires.

4. Bénéfices d'exploitation :

Participations de succursales aux frais de gestion du siège central.

Frets maritimes dûs à des navires sous pavillon italien et égyptien pour des transports effectués dans l'intérêt d'opérateur de l'un des deux Pays.

Transports de personnes résidant en Italie et en Égypte par les navires ou avions sous pavillon égyptien et par les navires ou avions sous pavillon italien respectivement.

5. Règlements d'intérêts, revenus, amortissements contractuels.

6. Tout autre paiement que les deux Gouvernements, ou les Autorités compétentes désignées par eux à cette fin, conviendraient d'inclure dans la liste ci-dessus.

ANNEX

DEFINITION OF CURRENT PAYMENTS

Payments in respect of the following transactions shall be deemed to be current payments :

- (1) The supply of goods, other than goods in transit.
- (2) Commercial and other services :
Transport costs in respect of all classes of sea, river, land or air traffic.

Other costs connected with the movement of goods.
Costs of warehousing, customs clearance, etc.
Insurance on goods (premiums and indemnities).
Commissions, brokerage, representation and advertising expenses.
Normal costs of processing, machining, repair, etc.
Wages, fees, artists' and athletes' fees, pensions and annuities.
Charges and profits relating to transit trade in Italy and Egypt.

Expenses incurred in Italian and Egyptian ports and airports by vessels and aircraft of Egyptian and Italian registry respectively (exclusive of bunkering charges and charges for ships' stores where goods are purchased in the foreign State).

- (3) Operations treated as commercial transactions :

Sundry insurance and reinsurance transactions (premiums, pensions, annuities, indemnities), provided that the amounts in question are payable in the currency of one of the two countries.

Maintenance, subsistence and relief costs.

Costs of travel, education, hospital treatment, cures and temporary residence.

Expenditure for and income from public services (taxes, fines, etc.).

Maintenance of diplomatic and consular posts, etc.

Periodic settlements between the post, telegraph and telephone administrations and between public transport agencies.

Royalties, contributions, subscriptions and other similar expenses.

Fees and royalties in respect of patents, licences, trademarks, copyrights, film exhibition rights.

Charges and taxes for the registration and maintenance of patents, licences, trademarks, etc.

Consular receipts.

- (4) Business profits :

Share of branch offices in administrative expenses of central office.

Marine freight payments due to vessels of Italian or Egyptian registry for the carriage of goods on behalf of a trader of one of the two countries.

Carriage of persons resident in Italy or Egypt by vessels or aircraft of Egyptian registry and by vessels or aircraft of Italian registry respectively.

- (5) Settlements of interest, revenue, contractual amortizations.

(6) Any other payment which the two Governments, or the competent authorities designated by them for this purpose, may agree to include in the foregoing list.

ÉCHANGE DE LETTRES

I

Le Caire, le 6 juillet 1957

Monsieur le Sous-Secrétaire d'État Adjoint,

Me référant à ce qui est prévu au premier alinéa de l'article 1^{er} de l'Accord de Paiement entre l'Italie et l'Égypte signé en date de ce jour¹, j'ai l'honneur de vous communiquer que, selon la réglementation des changes actuellement en vigueur, en Italie, les liras italiennes prévues comme moyen de paiement entre nos deux Pays sont celles des *conti esteri in lire multilaterali*.

Les modifications éventuelles à la réglementation italienne des changes seront dûment communiquées par Ufficio Italiano dei Cambi.

Je vous prie, en outre, de prendre note que d'après le *Decreto Ministeriale* 15 février 1957 les virements entre *conti esteri in lire multilaterali* peuvent être effectués sans aucune limitation et que les avoirs de ces comptes peuvent être aussi librement utilisés à l'achat sur notre marché, par l'entremise des banques italiennes autorisées, d'une quelconque des monnaies transférables cotées sur le marché italien des devises, lesquelles sont à présent celles des Pays appartenant à l'Union Européenne de Paiements et faisant partie du système des arbitrages multilatéraux.

Veillez agréer, Monsieur le Sous-Secrétaire d'État, les assurances de ma haute considération.

P. TALLARIGO

Monsieur Lofti El Banna
Sous-Secrétaire d'État Adjoint au Ministère
des Finances et de l'Économie
Le Caire

II

Le Caire, le 6 juillet 1957

Monsieur le Chargé d'Affaires,

Par Note en date de ce jour Vous avez bien voulu me faire connaître ce qui suit :

[Voir I]

J'ai l'honneur de Vous faire savoir que le Gouvernement égyptien est d'accord sur ce qui précède.

Veillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma haute considération.

M. L. EL BANNA

Monsieur le Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires a. i. de l'Ambassade d'Italie
Le Caire

¹ Voir p. 148 de ce volume.

EXCHANGE OF LETTERS

I

Cairo, 6 July 1957

Sir,

With reference to the provisions of article 1, paragraph 1, of the Payments Agreement between Italy and Egypt signed this day,¹ I have the honour to inform you that, in accordance with the exchange regulations currently in force in Italy, the Italian lire designated as the means of payment between the two countries are lire of the *conti esteri in lire multilaterali*.

The Ufficio Italiano dei Cambi will duly give notice of any changes in the Italian exchange regulations.

I should also inform you that under the *Deereto Ministeriale* of 15 February 1957, transfers between *conti esteri in lire multilaterali* may be made without limitation and funds in these accounts may also be freely used for the purchase on our market, through authorized Italian banks, of any of the transferable currencies quoted on the Italian currency market; these are at present the currencies of the countries belonging to the European Payments Union and participating in the multilateral arbitrage system.

I have the honour to be, etc.

P. TALLARIGO

Mr. Lofti El Banna
Deputy Under-Secretary of State in the Ministry
of Finance and Economy
Cairo

II

Cairo, 6 July 1957

Sir,

In your note of today's date you informed me of the following :

[See I]

I have the honour to inform you that the Egyptian Government agrees to the foregoing.

I have the honour to be, etc.

M. L. EL BANNA

Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires ad interim of the Embassy of Italy
Cairo

¹ See p. 149 of this volume.

III

Le Caire, le 6 juillet 1957

Monsieur le Chargé d'Affaires,

Me référant aux pourparlers qui ont abouti à l'Accord de Paiement signé en date de ce jour, j'ai l'honneur de vous confirmer que le Gouvernement égyptien, en vue de l'intérêt que le Gouvernement italien attache à la question du transfert des avoirs des ressortissants italiens rapatriés ou qui rapatrient définitivement de l'Égypte, consentira ces transferts en lires multilatérales pour un montant de livres égyptiennes 2.000 par famille.

Je Vous confirme aussi que le Gouvernement égyptien est prêt à élever ce montant jusqu'à la limite de 4.000 livres égyptiennes aussitôt qu'une amélioration se produira dans la présente situation de la balance des paiements égyptienne.

Veillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma haute considération.

M. L. EL BANNA

Monsieur le Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires a. i. de l'Ambassade d'Italie
Le Caire

IV

Le Caire, le 6 juillet 1957

Monsieur le Sous-Secrétaire d'État Adjoint,

Par lettre en date de ce jour Vous avez bien voulu me faire connaître ce qui suit :

[Voir III]

J'ai l'honneur de Vous faire savoir que le Gouvernement italien est d'accord sur ce qui précède et je Vous confirme que le traitement dont ci-dessus, sera accordé, par les Autorités italiennes, aux ressortissants égyptiens rapatriés ou qui rapatrient définitivement de l'Italie.

Veillez agréer, Monsieur le Sous-Secrétaire d'État, les assurances de ma haute considération.

P. TALLARIGO

Monsieur Lofti El Banna
Sous-Secrétaire d'État Adjoint au Ministère
des Finances et de l'Économie
Le Caire

III

Cairo, 6 July 1957

Sir,

With reference to the conversations which resulted in the Payments Agreement signed this day, I have the honour to confirm that in view of the importance which the Italian Government attaches to the question of the transfer of the assets of Italian nationals who are being or have been permanently repatriated from Egypt, the Egyptian Government will permit such transfers to be made in multilateral lire to the amount of 2,000 Egyptian pounds per family.

I also confirm that the Egyptian Government is prepared to increase this amount to a maximum of 4,000 Egyptian pounds as soon as the present Egyptian balance of payments position improves.

I have the honour to be, etc.

M. L. EL BANNA

Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires ad interim of the Embassy of Italy
Cairo

IV

Cairo, 6 July 1957

Sir,

In your letter of today's date you informed me of the following :

[See III]

I have the honour to inform you that the Italian Government agrees to the foregoing and to confirm that the treatment referred to above will be accorded by the Italian authorities to Egyptian nationals who are being or have been permanently repatriated from Italy.

I have the honour to be, etc.

P. TALLARIGO

Mr. Lofti El Banna
Deputy Under-Secretary of State in the Ministry
of Finance and Economy
Cairo

V

Le Caire, le 6 juillet 1957

Monsieur le Chargé d'Affaires,

J'ai l'honneur de vous confirmer que le Gouvernement égyptien est d'accord à ce que les paiements pour droits de passage du Canal de Suez dûs par des Compagnies de Navigation italiennes soient effectués jusqu'à nouvel avis en liras italiennes transférables ou en d'autres monnaies transférables.

Il reste entendu que, au cas où le Gouvernement égyptien voudrait adopter un autre mode de règlement de ces droits, il en donnera un préavis d'un mois.

Veuillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma haute considération.

M. L. EL BANNA

Monsieur le Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires a. i. de l'Ambassade d'Italie
Le Caire

VI

Le Caire, le 6 juillet 1957

Monsieur le Sous-Secrétaire d'État Adjoint,

Par Note en date de ce jour Vous avez bien voulu me faire connaître ce qui suit :

[Voir V]

J'ai l'honneur de Vous faire savoir que le Gouvernement italien est d'accord sur ce qui précède.

Veuillez agréer, Monsieur le Sous-Secrétaire d'État, les assurances de ma haute considération.

P. TALLARIGO

Monsieur Lofti El Banna
Sous-Secrétaire d'État Adjoint au Ministère
des Finances et de l'Économie
Le Caire

V

Cairo, 6 July 1957

Sir,

I have the honour to confirm that the Egyptian Government agrees that payments of Suez Canal tolls by Italian shipping companies should until further notice be made in transferable Italian lire or other transferable currencies.

It is understood that if the Egyptian Government wishes to adopt other arrangements for the payment of such tolls it will give notice to that effect one month in advance.

I have the honour to be, etc.

M. L. EL BANNA

Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires ad interim of the Embassy of Italy
Cairo

VI

Cairo, 6 July 1957

Sir,

In your note of today's date you informed me of the following :

[See V]

I have the honour to inform you that the Italian Government agrees to the foregoing.

I have the honour to be, etc.

P. TALLARIGO

Mr. Lofti El Banna
Deputy Under-Secretary of State in the Ministry
of Finance and Economy
Cairo

VII

Le Caire, le 6 juillet 1957

Monsieur le Sous-Secrétaire d'État Adjoint,

Au cours des conversations qui ont eu lieu ces jours-ci au sujet des opérations spéciales autorisées par les Autorités compétentes de nos deux Pays pendant la validité de l'Accord Provisoire de Paiement signé le 8 novembre 1952, nous sommes convenus de ce qui suit :

a) Les échanges de marchandises concernant les opérations spéciales susdites continueront à s'effectuer jusqu'à la date d'échéance des autorisations relatives aux opérations mêmes.

b) Les « Sous-comptes Spéciaux » concernant les opérations dont ci-dessus resteront ouverts jusqu'à ce que tous les transferts relatifs aux échanges effectués auront été exécutés.

Les soldes éventuels des « Sous-comptes Spéciaux » susmentionnés seront réglés en liras multilatérales conformément aux dispositions prévues à l'art. 3, alinéa 3 de l'Accord de Paiement signé aujourd'hui.

Veillez agréer, Monsieur le Sous-Secrétaire d'État, les assurances de ma haute considération.

P. TALLARIGO

Monsieur Lofti El Banna
Sous-Secrétaire d'État Adjoint au Ministère
des Finances et de l'Économie
Le Caire

VIII

Le Caire, le 6 juillet 1957

Monsieur le Chargé d'Affaires,

Par Note en date de ce jour Vous avez bien voulu me faire connaître ce qui suit :

[Voir VII]

J'ai l'honneur de Vous faire savoir que le Gouvernement égyptien est d'accord sur ce qui précède.

Veillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma haute considération.

M. L. EL BANNA

Monsieur le Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires a. i. de l'Ambassade d'Italie
Le Caire

VII

Cairo, 6 July 1957

Sir,

In the course of the recent conversations concerning the special transactions authorized by the competent authorities of our two countries during the validity of the Provisional Payments Agreement signed on 8 November 1952, we agreed upon the following :

(a) The exchanges of goods in connexion with the aforementioned special transactions will be continued until the date of expiry of the authorizations applying to the transactions in question.

(b) The "special sub-accounts" relating to the aforementioned transactions will remain open until all transfers relating to the exchanges effected have been completed.

Any balances of the aforementioned "special sub-accounts" will be settled in multilateral lire in accordance with the provisions of article 3, paragraph 3, of the Payments Agreement signed this day.

I have the honour to be, etc.

P. TALLARIGO

Mr. Lofti El Banna
Deputy Under-Secretary of State in the Ministry
of Finance and Economy
Cairo

VIII

Cairo, 6 July 1957

Sir,

In your note of today's date you informed me of the following :

[See VII]

I have the honour to inform you that the Egyptian Government agrees to the foregoing.

I have the honour to be, etc.

M. L. EL BANNA

Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires ad interim of the Embassy of Italy
Cairo

IX

Le Caire, le 6 juillet 1957

Monsieur le Sous-Secrétaire d'État Adjoint,

En me référant aux conversations qui ont conduit à la signature en date d'aujourd'hui de l'Accord de paiement entre l'Italie et l'Égypte, j'ai l'honneur de Vous informer que, dans le but de favoriser le développement des échanges commerciaux entre les deux Pays, les deux Gouvernements sont d'avis :

a) que les deux Pays ne s'éloignent pas dans leurs rapports commerciaux, des lignes traditionnelles qui les ont jusqu'à présent inspirés;

b) que la clause de la nation la plus favorisée soit maintenue en vigueur avec les exceptions habituelles (Pour le côté italien la clause ne s'applique pas à l'État du Vatican, à la République de San Marino, à la Lybie et aux territoires placés sous administration fiduciaire italienne et aux cas des unions douanières, des zones de libre-échange et du trafic frontalier. Pour le côté égyptien la clause ne s'applique pas aux pays voisins et aux pays de la Ligue Arabe). De telle façon les deux Parties s'abstiendront d'adopter des mesures discriminatoires qui puissent créer pour les exportateurs ou les importateurs de chacun des deux pays des opportunités moins favorables que celles offertes aux exportateurs et aux importateurs des autres Pays.

Dans le but de donner aux rapports commerciaux entre les deux Pays une réglementation plus complète, il est entendu que des négociations commerciales entre les deux Gouvernements auront lieu le plus tôt possible.

Veillez bien, Monsieur le Sous-Secrétaire d'État, me confirmer ce qui précède et agréer l'assurance de ma haute considération.

P. TALLARIGO

Monsieur Lofti El Banna
Sous-Secrétaire d'État Adjoint au Ministère
des Finances et de l'Économie
Le Caire

IX

Cairo, 6 July 1957

Sir,

With reference to the conversations which led to the signing this day of the Payments Agreement between Italy and Egypt, I have the honour to inform you that, with a view to promoting the development of commercial exchanges between the two countries, the two Governments consider that :

(a) The two countries should not depart in their commercial relations from the traditional pattern which has hitherto prevailed;

(b) The most-favoured-nation clause should be maintained in force with the usual exceptions (in the case of Italy, the clause does not apply to the State of the Vatican, the Republic of San Marino, Libya or the Trust Territories under Italian administration or to customs unions, free trade areas or frontier traffic. In the case of Egypt, the clause does not apply to neighbouring countries or to the countries of the Arab League. The two Contracting Parties will therefore refrain from adopting discriminatory measures which might afford exporters or importers of either of the two countries less favourable opportunities than those afforded exporters or importers of other countries.

It is understood that trade negotiations between the two Governments will take place at the earliest possible date with a view to regulating more fully trade relations between the two countries.

I have the honour to be, etc.

P. TALLARIGO

Mr. Lofti El Banna
Deputy Under-Secretary of State in the Ministry
of Finance and Economy
Cairo

X

Le Caire, le 6 juillet 1957

Monsieur le Chargé d'Affaires,

Par Note en date de ce jour Vous avez bien voulu me faire connaître ce qui suit :

[Voir IX]

J'ai l'honneur de Vous faire savoir que le Gouvernement égyptien est d'accord sur ce qui précède.

Veuillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma haute considération.

M. L. EL BANNA

Monsieur le Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires a.i. de l'Ambassade d'Italie
Le Caire

XI

Le Caire, le 6 juillet 1957

Monsieur le Chargé d'Affaires,

Au cours des conversations que nous avons eues ces jours-ci au sujet des comptes décentralisés des banques italiennes auprès des banques égyptiennes et vice versa, nous sommes tombés d'accord sur ce qui suit :

1 — Les comptes décentralisés en Égypte des Banques italiennes seront clôturés au plus tôt possible avant l'entrée en vigueur de l'Accord de paiement signé aujourd'hui, et les Autorités égyptiennes donneront, en tant que nécessaires, les autorisations au transfert des soldes relatifs.

2 — Les comptes décentralisés en Italie des banques égyptiennes continueront à exister et seront classés dans la catégorie des *Conti esteri in lire multilaterali*; les disponibilités relatives pourront être utilisées en conformité.

Veuillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma haute considération.

M. L. EL BANNA

Monsieur le Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires a. i. de l'Ambassade d'Italie
Le Caire

X

Cairo, 6 July 1957

Sir,

In your note of today's date you informed me of the following :

[See IX]

I have the honour to inform you that the Egyptian Government agrees to the foregoing.

I have the honour to be, etc.

M. L. EL BANNA

Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires ad interim of the Embassy of Italy
Cairo

XI

Cairo, 6 July 1957

Sir,

In the course of our recent conversations concerning the decentralized accounts of Italian banks with Egyptian banks and vice versa, we agreed upon the following :

1. The decentralized accounts in Egypt of Italian banks will be closed at the earliest possible date before the entry into force of the Payments Agreement signed this day and the Egyptian authorities will issue the necessary authorizations for the transfer of the balances concerned.

2. The decentralized accounts in Italy of Egyptian banks will continue to exist and will be classified as *conti esteri in lire multilaterali*; the funds in question may be used accordingly.

I have the honour to be, etc.

M. L. EL BANNA

Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires ad interim of the Embassy of Italy
Cairo

XII

Le Caire, le 6 juillet 1957

Monsieur le Sous-Secrétaire d'État Adjoint,

Par Note en date de ce jour Vous avez bien voulu me faire connaître ce qui suit :

[Voir XI]

J'ai l'honneur de Vous faire savoir que le Gouvernement italien est d'accord sur ce qui précède.

Veillez agréer, Monsieur le Sous-Secrétaire d'État, les assurances de ma haute considération.

P. TALLARIGO

Monsieur Lofti El Banna
Sous-Secrétaire d'État Adjoint au Ministère
des Finances et de l'Économie
Le Caire

XIII

Le Caire, le 6 juillet 1957

Monsieur le Chargé d'Affaires,

Me référant à l'art. 3 de l'Accord de Paiement entre l'Italie et l'Égypte signé ce jour, j'ai l'honneur de vous confirmer l'accord du Gouvernement égyptien sur ce qui suit :

1) *Liquidation des opérations en cours*

a) Le « Compte livres égyptiennes » et le « Compte liras » visés à l'art. 1 de l'Accord Provisoire de Paiement entre l'Italie et l'Égypte stipulé le 8 novembre 1952 seront clôturés le jour avant celui de l'entrée en vigueur de l'Accord de Paiement signé aujourd'hui, et il sera établi le solde final résultant de la compensation desdits comptes.

b) Le jour de l'entrée en vigueur de l'Accord de Paiement signé aujourd'hui, l'Ufficio Italiano dei Cambi ouvrira au nom de la Banque Nationale d'Égypte un « Compte Spécial » en liras italiennes, au débit duquel seront portés :

- i) le solde final visé au paragraphe a) ci-dessus;
- ii) les ordres de paiement déjà transmis et qui seront encore transmis par la Banque Nationale d'Égypte à l'Ufficio Italiano dei Cambi pendant les 90 jours suivant la date d'entrée en vigueur de l'Accord de Paiement signé aujourd'hui, relatifs à des engagements pris pendant l'application de l'Accord Provisoire susmentionné pour des opérations de caractère commercial ou autres, autorisées, le cas échéant, de part et d'autre, restant entendu que, en

XII

Cairo, 6 July 1957

Sir,

In your note of today's date you informed me of the following :

[See XI]

I have the honour to inform you that the Italian Government agrees to the foregoing.

I have the honour to be, etc.

P. TALLARIGO

Mr. Lofti El Banna
Deputy Under-Secretary of State in the Ministry
of Finance and Economy
Cairo

XIII

Cairo, 6 July 1957

Sir,

With reference to article 3 of the Payments Agreement between Italy and Egypt signed this day, I have the honour to confirm that the Egyptian Government agrees to the following :

(1) *Liquidation of pending transactions*

(a) The "Egyptian Pounds Account" and the "Lire Account" referred to in article 1 of the Provisional Payments Agreement between Italy and Egypt signed on 8 November 1952 will be closed on the day preceding the day of the entry into force of the Payments Agreement signed this day and the final balance resulting from the settlement of the said accounts will be established.

(b) On the date of the entry into force of the Payments Agreement signed this day, the Ufficio Italiano dei Cambi will open a "Special Account" in Italian lire in the name of the National Bank of Egypt, to which shall be debited :

- (i) The final balance referred to in paragraph (a) above;
- (ii) Payment orders previously transmitted or transmitted during the ninety days following the date of the entry into force of the Payments Agreement signed this day, by the National Bank of Egypt to the Ufficio Italiano dei Cambi, relating to commitments undertaken during the period of application of the aforementioned Provisional Agreement in respect of commercial and other transactions, duly authorized, where necessary, by the Contracting

excluant les ordres déjà reçus par l'Ufficio Italiano dei Cambi à la date du 7 juin 1957, les ordres qui auront été reçus après cette date devront inclure des paiements concernant invisibles pour un montant total non inférieur à Lit. 1.120.000.000.

c) Par le crédit, respectivement le débit, du « Compte Spécial » susvisé seront comptabilisés, pendant les 150 jours suivant la date d'entrée en vigueur de l'Accord de Paiement signé aujourd'hui, les paiements à exécuter en Egypte, respectivement en Italie, à titre de ristourne des sommes transférées par la voie des deux comptes visés au paragraphe a) ci-dessus ou dudit « Compte Spécial ».

Les autorités compétentes des deux Pays prendront les mesures nécessaires à ce que soient effectuées sans délai les ristournes susdites et en particulier celles des paiements anticipés ou pour couvertures de crédits faits par rapport à des opérations qui résulteront non exécutées pendant les 90 jours suivant la date d'entrée en vigueur de l'Accord de Paiement signé aujourd'hui.

d) Le « Compte Spécial » visé au paragraphe b) ci-dessus ne pourra présenter un solde débiteur dépassant le montant de liras italiennes 7.537.000.000.

Pour permettre la liquidation des ordres de paiement l'exécution desquels causerait un dépassement du montant susdit, la Banque Nationale d'Egypte constituera auprès de l'Ufficio Italiano dei Cambi les fonds nécessaires en liras multilatérales.

2) Règlement du solde

a) Le « Compte Spécial » visé au point 1, paragraphe b), précédent sera clôturé le centcinquantième jour suivant la date d'entrée en vigueur de l'Accord de Paiement signé aujourd'hui.

b) Le solde résultant dans le « Compte Spécial » susdit après sa clôture sera remboursé en liras italiennes ou en d'autres devises transférables par trois annuités égales, dont la première sera payée le 1^{er} juillet 1959.

c) Le « Compte Spécial » susmentionné produira intérêt au taux de 3 pour cent l'an.

Les intérêts seront calculés aux dates d'échéance des trois annuités visées au paragraphe b) précédent et payés en même temps que ces dernières.

Je vous confirme aussi que le Gouvernement égyptien est d'accord à ce que des modifications éventuelles de l'Accord de Paiement signé aujourd'hui ainsi que sa dénonciation, n'aient aucunement l'effet de modifier d'une façon quelconque les stipulations de la présente lettre, lesquelles maintiendront en tout cas leur validité.

Veuillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma haute considération.

M. L. EL BANNA

Monsieur le Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires a. i. de l'Ambassade d'Italie
Le Caire

Parties, it being understood that, excluding the orders already received by the Ufficio Italiano dei Cambi by 7 June 1957, the orders received after that date will have to include payments in respect of invisibles to a total amount of not less than 1,120 million lire.

(c) During the 150 days following the entry into force of the Payments Agreement signed this day, payments to be executed in Egypt or Italy in respect of refunds of sums transferred through the two accounts referred to in paragraph (a) above or the "Special Account" will be debited or credited as appropriate to the Special Account.

The competent authorities of the two countries will take the necessary steps to ensure that such refunds are effected without delay, in particular those in respect of payments in advance or to cover credits given in connexion with transactions not completed within the ninety days following the date of the entry into force of the Payments Agreement signed this day.

(d) The debit balance of the "Special Account" referred to in paragraph (b) above may not exceed 7,537 million Italian lire.

The National Bank of Egypt will furnish the Ufficio Italiano dei Cambi with sufficient funds in multilateral lire to permit the settlement of payment orders the execution of which would cause the debit balance to exceed the aforementioned sum.

(2) *Settlement of the balance*

(a) The "Special Account" referred to in paragraph 1 (b) above will be closed on the one hundred and fiftieth day following the date of the entry into force of the Payments Agreement signed this day.

(b) The balance remaining in the aforementioned "Special Account" after it has been closed will be reimbursed in Italian lire or other transferable currencies in three equal annual payments, the first of which will be paid on 1 July 1959.

(c) The "Special Account" referred to above will bear interest at the rate of 3 per cent per annum.

The interest will be calculated when the three annual payments referred to in paragraph (b) above fall due and will be paid at the same time as those payments.

I also confirm that the Egyptian Government agrees that any changes which may be made in the Payments Agreement signed this day or its denunciation will in no way affect the provisions set out in this letter, which will continue in effect in any case.

I have the honour to be, etc.

M. L. EL BANNA

Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires ad interim of the Embassy of Italy
Cairo

XIV

Le Caire, le 6 juillet 1957

Monsieur le Sous-Secrétaire d'État Adjoint,

Par Note en date de ce jour Vous avez bien voulu me faire connaître ce qui suit :

[Voir XIII]

J'ai l'honneur de Vous faire savoir que le Gouvernement italien est d'accord sur ce qui précède.

Veillez agréer, Monsieur le Sous-Secrétaire d'État, les assurances de ma haute considération.

P. TALLARIGO

Monsieur Lofti El Banna
Sous-Secrétaire d'État Adjoint au Ministère
des Finances et de l'Économie
Le Caire

XV

Le Caire, le 6 juillet 1957

Monsieur le Sous-Secrétaire d'État Adjoint,

Me référant aux conversations que nous avons eues au sujet de la liquidation des opérations en cours et en particulier à ce qui est prévu au point 1) par. b) alinéa (ii), de la lettre annexée n° 7¹ j'ai pris note que le Gouvernement égyptien est d'accord de réserver priorité dans l'envoi :

— pour les ordres se référant à des invisibles : à ceux relatifs aux épargnes des ressortissants italiens dans la limite de 5.000 livres égyptiennes par famille;

— pour les ordres se référant à des opérations commerciales : en premier lieu au transfert des montants qui devaient être payés aux bénéficiaires italiens avant l'entrée en vigueur de l'Accord de Paiement signé en date d'aujourd'hui ou qui doivent être payés dans les 90 jours suivant l'entrée en vigueur dudit Accord en tout cas donnant préférence à ceux qui se réfèrent à des marchandises déjà exportées d'Italie vers l'Égypte.

Après que les priorités susdites auront trouvé application, les Autorités italiennes compétentes examineront avec bienveillance la requête éventuelle que la Banque Nationale d'Égypte pourrait présenter pour l'exécution, dans la limite des disponibilités du « Compte Spécial » visé à la lettre annexée n° 7,

¹ Voir XIII, p. 166 de ce volume.

XIV

Cairo, 6 July 1957

Sir,

In your note of today's date you informed me of the following :

[See XIII]

I have the honour to inform you that the Italian Government agrees to the foregoing.

I have the honour to be, etc.

P. TALLARIGO

Mr. Lofti El Banna
Deputy Under-Secretary of State in the Ministry
of Finance and Economy
Cairo

XV

Cairo, 6 July 1957

Sir,

With reference to our conversations concerning the liquidation of pending transactions and in particular the provisions of paragraph 1 (b) (ii) of annexed letter No. 7,¹ I note that the Egyptian Government agrees to give priority of transmission to the following :

— In the case of orders in respect of invisibles : orders relating to the savings of Italian nationals up to a maximum of 5,000 Egyptian pounds per family;

— In the case of orders in respect of commercial transactions : in the first place, the transfer of amounts which were payable to Italian beneficiaries before the entry into force of the Payments Agreement signed this day or payable within ninety days after the entry into force of the said Agreement, preference being given in all cases to those in respect of goods already exported from Italy to Egypt.

After effect has been given to the aforementioned priorities, the competent Italian authorities will give favourable consideration to any request which the National Bank of Egypt may make for the execution, within the limits of the funds available in the "Special Account" referred to in annexed letter No. 7,

¹ See XIII, p. 167 of this volume.

des paiements échéant successivement à 90 jours à partir de la date d'entrée en vigueur de l'Accord de Paiement signé aujourd'hui mais non au delà de 150 jours à partir de la date susindiquée.

Veillez agréer, Monsieur le Sous-Secrétaire d'État, les assurances de ma haute considération.

P. TALLARIGO

Monsieur Lofti El Banna
Sous-Secrétaire d'État Adjoint au Ministère
des Finances et de l'Économie
Le Caire

XVI

Le Caire, le 6 juillet 1957

Monsieur le Chargé d'Affaires,

Par Note en date de ce jour Vous avez bien voulu me faire connaître ce qui suit :

[Voir XV]

J'ai l'honneur de Vous faire savoir que le Gouvernement égyptien est d'accord sur ce qui précède.

Veillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma haute considération.

M. L. EL BANNA

Monsieur le Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires a. i. de l'Ambassade d'Italie
Le Caire

XVII

Le Caire, le 6 juillet 1957

Monsieur le Sous-Secrétaire d'État Adjoint,

Me référant aux conversations que nous avons eues au sujet de la liquidation des opérations en cours, j'ai l'honneur de vous confirmer que le Gouvernement italien donnera les autorisations nécessaires aux exportations de marchandises italiennes contractées avant la date d'entrée en vigueur de l'Accord de Paiement signé aujourd'hui et pour lesquelles la Banque Nationale d'Égypte a transmis ou transmettra les ordres de paiement dans les limites convenues.

Veillez agréer, Monsieur le Sous-Secrétaire d'État, les assurances de ma haute considération.

P. TALLARIGO

Monsieur Lofti El Banna
Sous-Secrétaire d'État Adjoint au Ministère
des Finances et de l'Économie
Le Caire

of payments falling successively due ninety days or more after the date of the entry into force of the Payments Agreement signed this day but not later than 150 days after that date.

I have the honour to be, etc.

P. TALLARIGO

Mr. Lofti El Banna
Deputy Under-Secretary of State in the Ministry
of Finance and Economy
Cairo

XVI

Cairo, 6 July 1957

Sir,

In your note of today's date you informed me of the following :

[See XV]

I have the honour to inform you that the Egyptian Government agrees to the foregoing.

I have the honour to be, etc.

M. L. EL BANNA

Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires ad interim of the Embassy of Italy
Cairo

XVII

Cairo, 6 July 1957

Sir,

With reference to our conversations concerning the liquidation of pending transactions, I have the honour to confirm that the Italian Government will give the authorizations required for the export of Italian goods contracted for before the date of the entry into force of the Payments Agreement signed this day and in respect of which the National Bank of Egypt has transmitted or transmits payment orders within the agreed limits.

I have the honour to be, etc.

P. TALLARIGO

Mr. Lofti El Banna
Deputy Under-Secretary of State in the Ministry
of Finance and Economy
Cairo

XVIII

Le Caire, le 6 juillet 1957

Monsieur le Chargé d'Affaires,

Par Note en date de ce jour Vous avez bien voulu me faire connaître ce qui suit :

[Voir XVII]

J'ai l'honneur de Vous faire savoir que le Gouvernement égyptien est d'accord sur ce qui précède.

Veillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma haute considération.

M. L. EL BANNA

Monsieur le Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires a. i. de l'Ambassade d'Italie
Le Caire

XIX

Le Caire, le 6 juillet 1957

Monsieur le Chargé d'Affaires,

Me référant aux conversations que nous avons eues au sujet de la liquidation des opérations en cours et particulièrement en ce qui concerne les intérêts à calculer sur le « Compte Spécial » en liras italiennes, j'ai l'honneur de vous confirmer que les intérêts susdits seront calculés sur la partie du solde débiteur dudit compte excédant le solde créditeur sur un compte liras multilatérales qui éventuellement sera ouvert auprès de l'Ufficio Italiano dei Cambi au nom de la Banque Nationale d'Égypte.

Veillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma haute considération.

M. L. EL BANNA

Monsieur le Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires a.i. de l'Ambassade d'Italie
Le Caire

XVIII

Cairo, 6 July 1957

Sir,

In your note of today's date you informed me of the following :

[See XVII]

I have the honour to inform you that the Egyptian Government agrees to the foregoing.

I have the honour to be, etc.

M. L. EL BANNA

Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires ad interim of the Embassy of Italy
Cairo

XIX

Cairo, 6 July 1957

Sir,

With reference to our conversations concerning the liquidation of pending transactions and in particular the interest to be calculated on the "Special Account" in Italian lire, I have the honour to confirm that such interest will be calculated on the portion of the debit balance of the said account exceeding the credit balance in a multilateral lire account which may be opened with the Ufficio Italiano dei Cambi in the name of the National Bank of Egypt.

I have the honour to be, etc.

M. L. EL BANNA

Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires ad interim of the Embassy of Italy
Cairo

XX

Le Caire, le 6 juillet 1957

Monsieur le Sous-Secrétaire d'État Adjoint,

Par Note en date de ce jour Vous avez bien voulu me faire connaître ce qui suit :

[Voir XIX]

J'ai l'honneur de Vous faire savoir que le Gouvernement italien est d'accord sur ce qui précède.

Veuillez agréer, Monsieur le Sous-Secrétaire d'État, l'assurance de ma haute considération.

P. TALLARIGO

Monsieur Lofti El Banna
Sous-Secrétaire d'État Adjoint au Ministère
des Finances et de l'Économie
Le Caire

XXI

Le Caire, le 6 juillet 1957

Monsieur le Sous-Secrétaire d'État Adjoint,

À la conclusion des pourparlers qui se sont déroulés ces jours-ci au sujet du traitement à réserver aux liras transférables payées en Egypte, la Délégation égyptienne a déclaré que son Gouvernement considère de ne pas pouvoir accorder à ces liras transférables le même traitement appliqué aux monnaies convertibles.

À cet égard, je vous prie de bien vouloir prendre note que le Gouvernement italien est d'avis que toute discrimination de traitement entre la lire transférable et les monnaies convertibles, particulièrement pour ce qui concerne l'exportation du coton, rendra très difficile, sinon impossible, aux opérateurs italiens l'achat de marchandises égyptiennes contre paiement en liras transférables, surtout si la différence de traitement devait se traduire en pourcentages plus élevés que les écarts minimes résultant sur les marchés financiers internationaux du prix des monnaies transférables par rapport à leur cours officiel.

Veuillez agréer, Monsieur le Sous-Secrétaire d'État, les assurances de ma haute considération.

P. TALLARIGO

Monsieur Lofti El Banna
Sous-Secrétaire d'État Adjoint au Ministère
des Finances et de l'Économie
Le Caire

XX

Cairo, 6 July 1957

Sir,

In your note of today's date you informed me of the following :

[*See XIX*]

I have the honour to inform you that the Italian Government agrees to the foregoing.

I have the honour to be, etc.

P. TALLARIGO

Mr. Lofti El Banna
Deputy Under-Secretary of State in the Ministry
of Finance and Economy
Cairo

XXI

Cairo, 6 July 1957

Sir,

At the conclusion of the recent conversations concerning the treatment to be accorded to transferable lire paid in Egypt, the Egyptian delegation stated that its Government considers itself unable to accord such transferable lire the same treatment as is accorded to convertible currencies.

In this connexion, I would request you to note that it is the view of the Italian Government that any discriminatory treatment as between transferable lire and convertible currencies, particularly in connexion with the export of cotton, will make it very difficult, if not impossible, for Italian traders to purchase Egyptian goods against payment in transferable lire, particularly if the difference in treatment were to result in percentages higher than the minimum margins on the international money markets between the price of transferable currencies and their official rates.

I have the honour to be, etc.

P. TALLARIGO

Mr. Lofti El Banna
Deputy Under-Secretary of State in the Ministry
of Finance and Economy
Cairo

XXII

Le Caire, le 6 juillet 1957

Monsieur le Chargé d'Affaires,

Par Note en date de ce jour Vous avez bien voulu me faire connaître ce qui suit :

[Voir XXI]

J'ai l'honneur de Vous faire savoir que le Gouvernement égyptien prend note de ce qui précède.

Veillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma haute considération.

M. L. EL BANNA

Monsieur le Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires a.i. de l'Ambassade d'Italie
Le Caire

XXII

Cairo, 6 July 1957

Sir,

In your note of today's date your informed me of the following :

[*See XXI*]

I have the honour to inform you that the Egyptian Government takes note of the foregoing.

I have the honour to be, etc.

M. L. EL BANNA

Baron Paolo Tallarigo di Zagarise e Sersale
Chargé d'Affaires ad interim of the Embassy of Italy
Cairo

No. 4358

**ITALY
and
IRAN**

**Payments Agreement (with exchange of letters). Signed
at Rome, on 29 January 1958**

Official text: French.

Registered by Italy on 13 June 1958.

**ITALIE
et
IRAN**

**Accord de paiement (avec échange de lettres). Signé à
Rome, le 29 janvier 1958**

Texte officiel français.

Enregistré par l'Italie le 13 juin 1958.

N^o 4358. ACCORD¹ DE PAIEMENT ENTRE L'ITALIE ET L'IRAN. SIGNÉ À ROME, LE 29 JANVIER 1958

Dans le but de régler les paiements entre l'Iran et l'Italie le Gouvernement de la République Italienne et le Gouvernement Impérial de l'Iran sont convenus de ce qui suit :

Article 1

Les paiements entre l'Italie et l'Iran seront effectués en lires italiennes, conformément à la réglementation des changes en vigueur dans chacun des deux Pays.

Les paiements susdits pourront être également effectués en d'autres monnaies, dans la mesure admise par la réglementation des changes de chacun des deux Pays.

Article 2

Seront admis au règlement dans le cadre du présent Accord les paiements courants visés à l'art. XIX (i) du Statut du Fonds Monétaire International².

Les Autorités compétentes des deux Pays donneront, sur la base de réciprocité et dans le cadre de leur réglementation respective en matière de changes, les autorisations voulues pour que les paiements ci-dessus puissent être effectués.

Article 3

1. L'Accord de paiements entre l'Iran et l'Italie signé le 3 février 1952 prendra fin le jour avant l'entrée en vigueur du présent Accord. Le *Conto Generale* prévu à l'art. 1 de l'Accord de Paiements du 3 février 1952 sera clôturé et le solde résultant sera réglé selon les arrangements intervenus à ce sujet entre les deux Gouvernements.

2. Les paiements relatifs aux engagements pris pendant la validité de l'Accord de Paiements du 3 février 1952 et qui n'auront pas été réglés d'après les dispositions dudit Accord, ou de l'échange de lettres n^o 3-a³ et 3-b³, en date de ce jour, seront réglés conformément aux dispositions de l'art. 1 précédent.

¹ Entré en vigueur le 10 février 1958, conformément à l'article 4.

² Nations Unies, *Recueil des Traités*, vol. 2, p. 41; vol. 19, p. 281; vol. 141, p. 355; vol. 199, p. 308; vol. 260, p. 432, et vol. 287, p. 260.

³ Voir p. 188 et p. 192 de ce volume.

[TRANSLATION — TRADUCTION]

No. 4358. PAYMENTS AGREEMENT¹ BETWEEN ITALY AND IRAN. SIGNED AT ROME, ON 29 JANUARY 1958

With a view to regulating payments between Iran and Italy, the Government of the Italian Republic and the Imperial Government of Iran have agreed as follows :

Article 1

Payments between Italy and Iran shall be effected in Italian lire, in accordance with the exchange control regulations in force in each of the two countries.

The aforesaid payments may also be effected in other currencies to the extent permissible under the exchange control regulations of each of the two countries.

Article 2

Current payments as referred to in article XIX (*i*) of the Articles of Agreement of the International Monetary Fund² shall be authorized under the terms of the present Agreement.

The competent Authorities of the two countries shall, on a basis of reciprocity and in accordance with their respective exchange control regulations, issue the authorizations necessary to enable the above-mentioned payments to be made.

Article 3

1. The Payments Agreement between Iran and Italy signed on 3 February 1952 shall terminate on the day preceding the entry into force of the present Agreement. The "General Account" referred to in article 1 of the Payments Agreement of 3 February 1952 shall be closed and the outstanding balance liquidated in accordance with the relevant arrangements made by the two Governments.

2. Payments relating to obligations assumed during the term of the Payments Agreement of 3 February 1952 which have not been effected in accordance with the terms of that Agreement or of the exchange of letters No. 3, *a*,³ and 3, *b*,³ of today's date, shall be effected in accordance with the terms of article 1 above.

¹ Came into force on 10 February 1958, in accordance with article 4.

² United Nations, *Treaty Series*, Vol. 2, p. 40; Vol. 19, p. 280; Vol. 141, p. 355; Vol. 199, p. 308; Vol. 260, p. 432, and Vol. 287, p. 260.

³ See pp. 189 and 193 of this volume.

Article 4

Le présent Accord entrera en vigueur le 10 février 1958 et pourra être dénoncé en tout temps, avec un préavis de trois mois.

FAIT à Rome, en double exemplaire, en langue française le 29 janvier 1958.

Pour le Gouvernement
de la République Italienne :
A. CALISSE

Pour le Gouvernement
Impérial de l'Iran :
MOUSSA NOURY ESFANDIARY

ÉCHANGE DE LETTRES

N° 1, a

Rome, le 29 janvier 1958

Monsieur le Président,

Me référant à ce qui est prévu à l'article 1^{er} de l'Accord de paiements entre l'Italie et l'Iran signé en date de ce jour¹, j'ai l'honneur de vous communiquer que, selon la réglementation des changes actuellement en vigueur en Italie, les liras italiennes prévues comme moyen de paiement entre nos deux Pays sont celles des *conti esteri in lire multilaterali* ouverts auprès des banques italiennes autorisées.

Les modifications éventuelles à ladite réglementation seront dûment communiquées par l'Ufficio Italiano dei Cambi à la Bank Melli Iran.

Je vous prie de prendre note que, selon les dispositions actuellement en vigueur en Italie, les *conti esteri in lire multilaterali* pourront être, entre autres, librement crédités :

— du produit de la négociation, par l'entremise des banques italiennes autorisées, de devises libres ou d'une quelconque des monnaies transférables cotées sur le marché italien des devises, lesquelles sont à présent celles des pays membres de l'Union Européenne de Paiements faisant partie du système des arbitrages multilatéraux ;

— des montants virés d'autres *conti esteri in lire multilaterali* ;

— des montants virés des *conti esteri in lire libere*.

Les disponibilités desdits comptes pourront être librement utilisées, entre autres, pour :

— la conversion, moyennant achat sur le marché italien des devises, en l'une quelconque des devises des pays membres de l'Union Européenne de Paiements faisant partie du système des arbitrages multilatéraux ;

¹ Voir p. 182 de ce volume.

Article 4

This Agreement shall enter into force on 10 February 1958 and may be denounced at any time on three months' notice.

DONE at Rome, in duplicate, in French, on 29 January 1958.

For the Government
of the Italian Republic

A. CALISSE

For the Imperial Government
of Iran :

MOUSSA NOURY ESFANDIARY

EXCHANGE OF LETTERS

No. 1, a

Rome, 29 January 1958

Your Excellency,

With reference to the terms of article 1 of the Payments Agreement between Italy and Iran signed this day,¹ I have the honour to inform you that in accordance with the exchange control regulations at present in force in Italy, the Italian lire envisaged as the means of payment between our two countries shall be lire from the "foreign lire accounts for multilateral payments" opened with authorized Italian Banks.

The Italian Exchange Office shall give due notice to the Bank Melli Iran of any changes made in these regulations.

I would request you to note that, in accordance with the regulations at present in force in Italy, "foreign lire accounts for multilateral payments" may be freely credited, *inter alia*, with :

— The proceeds of the sale through authorized Italian Banks of free currencies or any of the transferable currencies quoted on the Italian foreign exchange market, which are at present those of member countries of the European Payments Union associated with the system of multilateral payments;

— Sums transferred from other "foreign lire accounts for multilateral payments";

— Sums transferred from "foreign accounts in free lire".

Funds available in the aforementioned accounts may be freely used, *inter alia*, for :

— Conversion, by purchase on the Italian foreign exchange market, into any one of the currencies of the member countries of the European Payments Union associated with the system of multilateral payments;

¹ See p. 183 of this volume.

— le virement à d'autres *conti esteri in lire multilaterali* ou à des *conti esteri in lire bilaterali*.

Veillez agréer, Monsieur le Président, l'assurance de ma très haute considération.

A. CALISSE

Son Excellence Moussa Noury Esfandiary
Ambassadeur de l'Iran
Président de la Délégation iranienne
Rome

N^o 1, *b*

Rome, le 29 janvier 1958

Monsieur le Président,

J'ai l'honneur d'accuser réception de votre lettre en date d'aujourd'hui ainsi conçue :

[*Voir lettre 1, a*]

J'ai pris note de ce qui précède et en vous remerciant, je vous présente, Monsieur le Président, l'assurance de ma très haute considération.

MOUSSA NOURY ESFANDIARY

Son Excellence Alberto Calisse
Président de la Délégation Italienne
Roma

N^o 2, *a*

Rome, le 29 janvier 1958

Monsieur le Président,

Me référant aux conversations qui ont abouti à l'Accord de paiements entre l'Iran et l'Italie signé en date de ce jour, j'ai l'honneur de vous proposer ce qui suit :

Si les régimes des paiements qui servent de base à l'Accord de Paiements susindiqué venaient à être modifiés substantiellement, chacun des deux Pays pourrait demander à l'autre l'ouverture immédiate de négociations afin d'adapter les présentes dispositions à la nouvelle situation.

Si un nouvel Accord ne pouvait être conclu dans un délai de deux mois à partir de la demande d'ouverture des négociations, la durée du préavis stipulé à l'art. 4 de l'Accord de Paiements susindiqué serait ramenée à un mois.

— Transfer to other “foreign lire accounts for multilateral payments” or to “foreign lire accounts for bilateral payments”.

I have the honour to be, etc.

A. CALISSE

His Excellency Mr. Moussa Noury Esfandiary
Ambassador of Iran
Chairman of the Iranian Delegation
Rome

No. 1, *b*

Rome, 29 January 1958

Your Excellency,

I have the honour to acknowledge receipt of your letter of today's date reading as follows :

[See letter 1, a]

I have taken note of the foregoing, for which I thank you.
I have the honour to be, etc.

MOUSSA NOURY ESFANDIARY

His Excellency Mr. Alberto Calisse
Chairman of the Italian Delegation
Rome

No. 2, *a*

Rome, 29 January 1958

Your Excellency,

With reference to the conversations which led to the conclusion of the Payments Agreement between Iran and Italy signed this day, I have the honour to propose the following :

In the event of a substantial change in the systems of payments on which the aforesaid Payments Agreement is based, either of the two countries may address a request to the other for the immediate opening of negotiations with a view to adapting the present provisions to the new circumstances.

If a new Agreement cannot be concluded within a period of two months from the date of the request for the opening of negotiations, the period of notice specified in article 4 of the Payments Agreement aforesaid shall be reduced to one month.

Je vous prie de bien vouloir me confirmer l'accord de votre Gouvernement sur ce qui précède.

Veillez agréer, Monsieur le Président, l'assurance de ma très haute considération.

MOUSSA NOURY ESFANDIARY

Son Excellence Alberto Calisse
Président de la Délégation Italienne
Rome

N° 2, *b*

Rome, le 29 janvier 1958

Monsieur le Président,

J'ai l'honneur d'accuser réception de votre lettre en date d'aujourd'hui ainsi conçue :

[*Voir lettre 2, a*]

J'ai l'honneur de vous confirmer l'accord de mon Gouvernement sur ce qui précède.

Veillez agréer, Monsieur le Président, l'assurance de ma très haute considération.

A. CALISSE

Son Excellence Moussa Noury Esfandiary
Ambassadeur de l'Iran
Président de la Délégation iranienne
Rome

N° 3, *a*

Rome, le 29 janvier 1958

Monsieur le Président,

Me référant à l'art. 3, alinéa 1, de l'Accord de Paiements entre l'Italie et l'Iran signé en date de ce jour, j'ai l'honneur de vous proposer ce qui suit :

1-a) Le *Conto Generale* en dollars U.S.A. prévu à l'art. 1 de l'Accord de Paiements signé le 3 février 1952 restera ouvert jusqu'à la date du 10 juin 1958 pour permettre le règlement des accreditifs communiqués d'une part et d'autre jusqu'à la fin du jour avant l'entrée en vigueur de l'Accord de Paiements signé en date d'aujourd'hui et dont l'utilisation aura lieu jusqu'à la date du 10 juin 1958.

I would request you to be good enough to confirm your Government's acceptance of the foregoing.

I have the honour to be, etc.

MOUSSA NOURY ESFANDIARY

His Excellency Mr. Alberto Calisse
Chairman of the Italian Delegation
Rome

No. 2, *b*

Rome, 29 January 1958

Your Excellency,

I have the honour to acknowledge receipt of your letter of today's date reading as follows :

[See letter 2, *a*]

I have the honour to confirm my Government's acceptance of the foregoing.

I have the honour to be, etc.

A. CALISSE

His Excellency Mr. Moussa Noury Esfandiary
Ambassador of Iran
Chairman of the Iranian Delegation
Rome

No. 3, *a*

Rome, 29 January 1958

Your Excellency,

With reference to article 3, paragraph 1, of the Payments Agreement between Italy and Iran signed this day, I have the honour to propose the following :

(1) (*a*) The "General Account" in US dollars referred to in article 1 of the Payments Agreement signed on 3 February 1952 shall remain open until 10 June 1958 to permit settlement of credits transmitted by either Party up to the end of the day preceding the entry into force of the Payments Agreement signed this day. Such credits may be used until 10 June 1958.

b) Si, à un moment donné, le solde du *Conto Generale* venait à atteindre la limite du crédit technique prévu à l'art. 8, deuxième alinéa, de l'Accord de Paiements du 3 février 1952, la Partie débitrice, à la demande de la Partie créditricce, constituera immédiatement, par cession de dollars U.S.A. effectifs, les fonds nécessaires pour permettre la liquidation des paiements dont l'exécution causerait le dépassement de ladite limite.

c) A travers le *Conto Generale* seront aussi réglées, jusqu'à la date du 10 juin 1958, les opérations de ristourne de montants transférés par la voie dudit compte pendant la période de validité de l'Accord de Paiements du 3 février 1952.

d) Le solde qui résultera dans le *Conto Generale* à la date du 10 juin 1958 sera réglé par la Partie débitrice dans un délai de trois mois en dollars U.S.A. effectifs.

e) Pour permettre le règlement des accreditifs prévus au point a) précédent qui à la date du 10 juin 1958 resteront non utilisés, totalement ou partiellement, chacune des deux Parties constituera sans délai auprès de l'autre des fonds nécessaires en dollars U.S.A. effectifs.

2. L'Ufficio Italiano dei Cambi et la Bank Melli Iran établiront, d'un commun accord, les modalités techniques d'application des dispositions de la présente lettre.

3. Les modifications éventuelles de l'Accord de Paiements signé aujourd'hui ainsi que sa dénonciation, n'auront aucunement l'effet de modifier les stipulations de la présente lettre, lesquelles maintiendront en tout cas leur validité jusqu'au règlement total des engagements prévus au paragraphe 1 précédent.

Je vous prie de bien vouloir me confirmer l'accord de votre Gouvernement sur ce qui précède.

Veillez agréer, Monsieur le Président, l'assurance de ma très haute considération.

A. CALISSE

Son Excellence Moussa Noury Espandiary
Ambassadeur de l'Iran
Président de la Délégation iranienne
Rome

(b) If the balance in the "General Account" at any time exceeds the limit of the technical credit provided in the second paragraph of article 8, of the Payments Agreement of 3 February 1952, the debtor Party shall, at the request of the creditor Party, immediately provide, by means of a cash transfer in US dollars, such funds as are necessary to settle those payments which, if made, would cause this limit to be exceeded.

(c) The "General Account" shall also be used until 10 June 1958 for the repayment of sums transferred through this account during the term of the payments Agreement of 3 February 1952.

(d) The balance outstanding in the "General Account" on 10 June 1958 shall be paid in cash in US dollars by the debtor Party within a period of three months.

(e) To permit settlement of any of the credits mentioned at (a) above remaining wholly or partly unused on 10 June 1958, each of the two Parties shall make to the other an immediate cash payment in US dollars of the sum required.

(2) The Italian Exchange Office and the Bank Melli Iran shall by agreement make such technical arrangements as may be necessary to apply the provisions of this letter.

(3) The provisions of this letter shall not be affected in any way by any changes which may be made in the Payments Agreement signed this day or by its denunciation and shall in any event remain valid until all the obligations referred to in paragraph 1 above have been met.

I would request you to be good enough to confirm your Government's acceptance of the foregoing.

I have the honour to be, etc.

A. CALISSE

His Excellency Mr. Moussa Noury Esfandiary
Ambassador of Iran
Chairman of the Iranian Delegation
Rome

N° 3, b

Rome, le 29 janvier 1958

Monsieur le Président,

J'ai l'honneur d'accuser réception de votre lettre en date d'aujourd'hui ainsi conçue :

[Voir lettre 3, a]

J'ai l'honneur de vous confirmer l'accord de mon Gouvernement sur ce qui précède.

Veillez agréer, Monsieur le Président, l'assurance de ma très haute considération.

MOUSSA NOURY ESFANDIARY

Son Excellence Alberto Calisse
Président de la Délégation Italienne
Rome

No. 3, b

Rome, 29 January 1958

Your Excellency,

I have the honour to acknowledge receipt of your letter of today's date reading as follows :

[See letter 3, a]

I have the honour to confirm my Government's acceptance of the foregoing.

I have the honour to be, etc.

MOUSSA NOURY ESFANDIARY

His Excellency Mr. Alberto Calisse
Chairman of the Italian Delegation
Rome

No. 4359

**ITALY
and
SPAIN**

Agreement concerning the co-production of cinematograph films. Signed at Venice, on 5 September 1956

Exchange of notes constituting an agreement modifying the above-mentioned Agreement. Rome, 12 and 16 July 1957

Official texts: Italian and Spanish.

Registered by Italy on 13 June 1958.

**ITALIE
et
ESPAGNE**

**Accord italo-espagnol de coproduction cinématographique.
Signé à Venise, le 5 septembre 1956**

Échange de notes constituant un accord modifiant l'Accord susmentionné. Rome, 12 et 16 juillet 1957

Textes officiels italien et espagnol.

Enregistrés par l'Italie le 13 juin 1958.

[ITALIEN TEXT — TEXTE ITALIEN]

No. 4359. ACCORDO DI COPRODUZIONE CINEMATOGRAFICA ITALO-SPAGNOLO

La cinematografia italiana e la cinematografia spagnola sono destinate, per le loro caratteristiche tradizionali ed ambientali, ad integrarsi a vicenda, con la possibilità, secondo le norme di cui al presente Accordo, di raggiungere una collaborazione efficace nella produzione comune di film di importanza internazionale.

Pertanto, si è convenuto quanto appresso :

Articolo I

Le competenti Autorità dei due Paesi faciliteranno, nei limiti del possibile, la realizzazione di film in coproduzione italo-spagnola.

Articolo II

I film, per essere riconosciuti di coproduzione, ai fini del presente Accordo, dovranno essere tratti da soggetti che abbiano un valore internazionale ed una qualità tali da apportare prestigio alla cinematografia italiana e spagnola. Dovranno, inoltre, essere prodotti da ditte di provata capacità tecnica e di riconosciuta solvenza finanziaria, ed essere diretti esclusivamente da registi italiani e spagnoli.

Articolo III

I film di coproduzione di cui all'art. II dovranno essere prodotti secondo le norme stabilite nei seguenti paragrafi :

a) *L'apporto finanziario dei produttori di ciascun Paese dovrà essere del 50% del costo totale di realizzazione di ogni film*: i rispettivi apporti, nel loro insieme, dovranno essere approssimativamente equivalenti, specie per quanto si riferisce alle riprese (in interni ed esterni), alle lavorazioni tecniche, ai collaboratori artistici e tecnici, ed al materiale necessario.

Tuttavia, e sempre che esistano ragioni che lo giustifichino, può essere autorizzata, in caso eccezionale, e previo esame di ogni caso da parte dei competenti Organismi, una percentuale inferiore al 50% e non minore del 30%.

Durante il periodo di validità del presente Accordo potranno essere autorizzati dalle competenti Autorità dei due Paesi sino a sei film in coproduzione, con la possibilità di autorizzare di comune intesa altre coproduzioni, sempre che i suddetti sei film siano ultimati o in fase di avanzata lavorazione.

[SPANISH TEXT — TEXTE ESPAGNOL]

No. 4359. ACUERDO DE COPRODUCCION CINEMATOGRAFICA HISPANO-ITALIANO. FIRMADO EN VENECIA, EL 5 DE SEPTIEMBRE DE 1956

La cinematografía española y la cinematografía italiana están destinadas, por sus características de tradición y de ambiente a complementarse mutuamente, con la posibilidad, a través de las normas a que se refiere el presente acuerdo, de realizar una colaboración común de películas de importancia internacional.

Por lo tanto se conviene cuanto sigue :

Artículo I

Las Autoridades competentes de los dos países facilitarán, en la medida de lo posible, la realización de películas de coproducción hispano-italianas.

Artículo II

Para que las películas puedan ser reconocidas como coproducciones a los efectos del presente acuerdo, deberán basarse en guiones con valor internacional y de una calidad capaz de prestigiar a las cinematografías españolas e italianas. Deberán, también, ser producidas por firmas de probada capacidad técnica y de reconocida solvencia financiera y dirigidas exclusivamente por directores españoles e italianos.

Artículo III

Las películas en coproducción a que se refiere el artículo II, deberán ser producidas según las normas establecidas en los siguientes apartados :

a) *La aportación financiera de los productores de cada país habrá de ser de un 50% del costo total de realización de cada película:* las respectivas aportaciones, en su conjunto, habrán de ser aproximadamente equivalentes, por lo que se refiere principalmente al rodaje (en estudios y exteriores), a los trabajos técnicos, a los colaboradores artísticos y técnicos y al material necesario;

Sin embargo, y siempre que existan razones que así lo aconsejen, puede autorizarse, en casos excepcionales, y previo estudio de cada caso por los organismos competentes, un porcentaje inferior al 50% y no menor de un 30%.

Durante el período de validez del presente acuerdo podrán ser autorizadas, por las autoridades competentes de los dos países, hasta seis películas en coproducción, con la posibilidad de autorizar, de común acuerdo, otras coproducciones, siempre que dichas seis películas estuvieran terminadas o en avanzado estado de realización.

Le Autorità competenti dei due Paesi prenderanno in esame quelle domande di coproduzione che siano accompagnate da una garanzia bancaria pari, per ognuna delle Parti, al totale del suo apporto.

b) *Film destinati alla gioventù.* — Sono considerati film destinati alla gioventù quelli di buona qualità che, secondo i criteri vigenti al riguardo in ciascuno dei due Paesi, possiedano tali valori positivi, dal punto di vista umano e sociale, da garantire una influenza favorevole sulla formazione intellettuale e morale della gioventù.

Detti film saranno dispensati dall'equivalenza degli apporti finanziari, artistici e tecnici.

Potranno essere ammessi al beneficio di questo tipo di coproduzione solo i film che abbiano ricevuto l'approvazione delle Autorità competenti dei due Paesi e che abbiano ottenuto, con la garanzia di un contratto di distribuzione, una partecipazione minima del 10% del costo del film.

Il numero massimo di film per la gioventù che potranno beneficiare di tali vantaggi è fissato a tre per anno.

Per ciascuno degli anni successivi, questo numero massimo sarà determinato dalla Commissione Mista prevista dall'art. XII del presente Accordo.

c) *Coproduzioni con un terzo Paese.* — Le Autorità dei due Paesi potranno autorizzare la realizzazione in coproduzione di film di alta qualità internazionale, tra la Spagna, l'Italia ed un altro Paese con il quale entrambe abbiano in vigore Accordi di coproduzione.

Dette coproduzioni dovranno formare oggetto di esame, caso per caso, per la loro approvazione.

Articolo IV

Le competenti Autorità dei due Paesi potranno, caso per caso, di comune accordo, per tutti i film di coproduzione contemplati dal presente Accordo, concedere parte delle seguenti deroghe :

1) dispensare dall'obbligo di girare gli esterni di un film nel proprio territorio nazionale quando lo svolgimento dell'azione prevista nel soggetto lo renda necessario;

2) autorizzare la partecipazione di tecnici e di interpreti stranieri, che risiedano e lavorino abitualmente in uno dei due Paesi;

3) autorizzare la partecipazione di un elemento artistico, di fama internazionale, di un terzo Paese;

4) autorizzare, in via eccezionale, la partecipazione di qualche elemento artistico di riconosciuto valore, appartenente a Paesi con i quali l'Italia e la Spagna abbiano Accordi di coproduzione;

5) autorizzare la produzione di film realizzati mediante procedimenti speciali con pellicola vergine, macchinari (non esistenti in alcuno dei due Paesi)

Las Autoridades competentes de los dos países examinarán las solicitudes de coproducción que vayan acompañadas de una garantía bancaria equivalente, para cada una de las partes, al total de su aportación.

b) *Películas destinadas a la juventud.* Se consideran películas destinadas a la juventud aquellas de buena calidad que, según el criterio vigente sobre el particular en cada uno de los dos países, posean tales valores positivos, desde el punto de vista humano y social, que garanticen por sí una influencia favorable sobre la formación intelectual y moral de la juventud.

Dichas películas serán dispensadas de la equivalencia de aportaciones financieras, artísticas y técnicas.

Podrán admitirse solamente al beneficio de este tipo de coproducción las películas que hayan recibido la aprobación de las Autoridades competentes de ambos países y que hayan obtenido, con la garantía de un contrato de distribución, una participación mínima del 10% del costo de la película.

El número máximo de las películas para la juventud que podrán beneficiarse de tales ventajas se fija en tres por año.

Para cada uno de los años sucesivos este número máximo será determinado por la Comisión Mixta prevista en el artículo XII del presente Acuerdo.

c) *Coproducciones con un tercer país.* Las Autoridades de los dos países podrán autorizar la realización en coproducción de películas de gran calidad internacional entre España, Italia y otro país con el cual ambos tengan en vigor Acuerdos de coproducción. Dichas coproducciones deberán ser objeto de examen para su aprobación caso por caso.

Artículo IV

Las Autoridades competentes de los dos países podrán, caso por caso, y de común consenso, acordar para las películas de coproducción a que afecta el presente Acuerdo, algunas de las siguientes excepciones :

1) Dispensar de la obligación de rodar los exteriores de una película en el propio territorio nacional cuando el desarrollo de la acción prevista en el argumento lo haga necesario.

2) Autorizar la participación de técnicos y de intérpretes extranjeros que residan y trabajen habitualmente en uno de los dos países.

3) Autorizar la participación de un elemento artístico de fama internacional de un tercer país.

4) Autorizar excepcionalmente la participación de algunos elementos artísticos de reconocida valía pertenecientes a países con los que España e Italia tengan Acuerdos de coproducción.

5) Autorizar la coproducción de películas realizadas mediante procedimientos especiales con película virgen, maquinaria (no existente en ninguno de

e tecnici di terzi Paesi; nonchè autorizzarne, in un terzo Paese, lo sviluppo, il montaggio e l'approntamento della copia matrice per le rispettive edizioni nazionali e per la edizione delle copie destinate a terzi Paesi.

Nei casi indicati nei cinque suddetti paragrafi, le valute estere necessarie per provvedere ai relativi pagamenti, saranno fornite dai due Paesi in relazione ai rispettivi apporti finanziari nei film. La valuta necessaria per il pagamento delle copie destinate all'edizione dei film nei due Paesi coproduttori sarà concessa rispettivamente da ciascuno di essi.

Articolo V

I film realizzati in coproduzione ed ammessi ai benefici del presente Accordo saranno considerati nazionali dalle competenti Autorità dei due Paesi. Di conseguenza, beneficeranno, con pieno diritto, delle provvidenze previste per i film nazionali dalle disposizioni in vigore e da quelle che potranno essere adottate in ognuno dei due Paesi.

Tali provvidenze saranno integralmente destinate al coproduttore del Paese che le concede.

Articolo VI

I film di coproduzione, nel corso del loro sfruttamento commerciale o di ogni manifestazione artistica, culturale o tecnica, come pure nelle competizioni internazionali, dovranno essere presentati con la dizione : « Coproduzione italo-spagnola » o « Coproduzione ispano-italiana ». Questa dizione dovrà apparire nei titoli di testa in un quadro separato.

Tale dizione dovrà egualmente figurare in tutta la pubblicità a pagamento, come in tutti gli annunci o comunicazioni verbali e scritti riguardanti la presentazione del film di coproduzione.

Nelle competizioni internazionali, i film di coproduzione saranno presentati dal Paese che i coproduttori avranno scelto di comune intesa. In caso di disaccordo, il film sarà presentato dal Paese maggioritario e, se al 50%, dal Paese della nazionalità del regista.

Articolo VII

La ripartizione dei proventi tra i coproduttori dei due Paesi dovrà essere stabilita nel modo seguente :

1) i proventi realizzati in Italia, ex Africa Italiana, Malta e navi battenti bandiera italiana, saranno attribuiti alla Parte italiana;

2) i proventi realizzati in Spagna, Territori soggetti alla giurisdizione spagnola, Portogallo, Territori portoghesi d'Oltre Mare, Turchia, Impero Marocchino e Gibilterra, saranno attribuiti alla Parte spagnola. Così pure i proventi realizzati sulle navi battenti bandiera spagnola, portoghese, turca e dell'Impero Marocchino;

los dos países) y técnicos de terceros países; así como autorizar en un tercer país el revelado, montaje y preparación de la copia matriz para las respectivas ediciones nacionales y para la edición de las copias destinadas a terceros países.

En los casos indicados en los cinco párrafos precedentes la divisa extranjera necesaria para realizar los pagos respectivos será aportada por los países en proporción a su aportación financiera en la película. La divisa necesaria para el pago de las copias destinadas a la edición de la película en los dos países coproductores será suministrada por cada uno de éstos.

Artículo V

Las películas realizadas en coproducción y acogidas a los beneficios del presente Acuerdo, serán consideradas como películas nacionales por las Autoridades competentes de los dos países. En consecuencia, beneficiarán con pleno derecho, de las ventajas previstas para las películas nacionales en las disposiciones en vigor y en aquellas que puedan ser adoptadas en cada uno de los dos países.

Tales ventajas serán íntegramente destinadas al coproductor del país que las conceda.

Artículo VI

Las películas coproducidas, deberán, durante su explotación comercial o en cualquier manifestación artística, cultural o técnica, así como en los certámenes internacionales, ser presentadas con la mención « Coproducción Hispano-Italiana » o « Coproducción Italo-Española ». Esta mención deberá aparecer en un cuadro independiente en los títulos de cabecera.

Dicha mención deberá igualmente figurar en toda la publicidad de pago, así como en todos los anuncios o referencias verbales y escritos concernientes a la presentación de la película de coproducción.

En los certámenes internacionales, las películas de coproducción serán presentadas por el país que, de común acuerdo, determinen los coproductores. En caso de desacuerdo la película será presentada por el país mayoritario y, caso de ser equilibrada, por el país de la nacionalidad del director.

Artículo VII

El reparto de los beneficios entre los coproductores de ambos países deberá establecerse del modo siguiente :

1) Los beneficios obtenidos en Italia, ex Africa italiana, Malta y navíos abanderados en Italia, serán atribuidos a la parte italiana.

2) Los beneficios obtenidos en España, territorios sometidos a la jurisdicción española, Portugal y territorios portugueses de Ultramar, Turquía, Imperio Marroquí y Gibraltar, serán atribuidos a la parte española. Asimismo los beneficios obtenidos en los navíos abanderados en España, Portugal, Turquía e Imperio Marroquí.

3) i proventi realizzati in Paesi diversi da quelli sopra indicati saranno ripartiti pro-rata, secondo gli apporti finanziari di ciascun coproduttore, oppure secondo un sistema differente, concordato al riguardo dai rispettivi coproduttori.

Detta ripartizione dovrà essere approvata dalle competenti Autorità dei due Paesi.

Quando non fosse possibile per i coproduttori ricevere proporzionalmente le somme loro spettanti da terzi Paesi, soprattutto nei casi previsti nel successivo art. VIII, tutto il ricavato delle vendite e dello sfruttamento in detti terzi Paesi, sarà introitato dal Paese esportatore.

Le competenti Autorità dei due Paesi concorderanno il regolamento delle somme così accumulate di spettanza dei coproduttori dei rispettivi Paesi.

Articolo VIII

Nel caso in cui un film coprodotto sia esportato in un Paese dove le importazioni sono contingentate, il film sarà imputato, in linea di principio, al contingente del Paese di cui la partecipazione finanziaria è maggioritaria.

Nel caso di equivalenza di apporti dei coproduttori dei due Paesi, il film sarà imputato al contingente del Paese che abbia le maggiori possibilità di esportazione nel Paese importatore. Se uno dei due Paesi coproduttori ha la possibilità di libera importazione dei suoi film nel Paese importatore, i film coprodotti beneficeranno di pieno diritto di tale possibilità.

Articolo IX

Per ogni film di coproduzione saranno approntati due negativi, o in difetto, un negativo e un controtipo.

Il coproduttore di ciascuno dei due Paesi sarà proprietario di un negativo o di un controtipo (lavander o internegativo, e colonne sonore internazionali) che potrà esportare, senza alcuna restrizione, nel Paese della propria nazionalità.

Articolo X

La Direzione Generale dello Spettacolo per l'Italia e la Direzione Generale per la Cinematografia e Teatro per la Spagna, emaneranno le norme di procedura per l'applicazione del presente Accordo.

Articolo XI

Le competenti Autorità dei due Paesi si impegnano a facilitare al massimo le formalità per il trasferimento dei materiali e delle persone e di agevolare tutte le forme di finanziamento che potranno essere stabilite per il buon esito delle coproduzioni, sia nella fase di preparazione, sia in quella di realizzazione e di sfruttamento.

3) Los beneficios obtenidos en otros países distintos a los arriba indicados, serán repartidos, bien a prorrata según la aportación financiera de cada coproductor, bien según un sistema diferente acordado al efecto entre los respectivos coproductores. Tales repartos deberán ser aprobados por las Autoridades competentes de cada país.

Artículo VIII

En el caso de que una película coproducida sea exportada a un país donde las importaciones estén contingentadas, la película será imputada, en principio, al cupo del país cuya participación financiera sea mayoritaria.

En el caso de equivalencia en las aportaciones de los coproductores de ambos países, la película será imputada al contingente del país que tenga mayores posibilidades de exportación en el país importador.

Si uno de los dos países coproductores tuviese la posibilidad de importar libremente sus películas en el país importador, las películas coproducidas se beneficiarán, con pleno derecho, de tal posibilidad.

Artículo IX

De cada película coproducida se harán dos negativos o, en su defecto un negativo y un contratipo. El coproductor de cada país será propietario de un negativo o de un contratipo (lavander o internegativo y bandas sonoras internacionales) que podrá exportar, sin ninguna restricción, al país de su nacionalidad.

Artículo X

La Dirección General de Cinematografía y Teatro de España y la Dirección General de Espectáculos en Italia, fijarán las normas de procedimiento para la aplicación del presente Acuerdo.

Artículo XI

Las Autoridades competentes de ambos países se comprometen a facilitar al máximo las formalidades para el envío de material y el traslado de personas y facilitar, también, todas las formas de financiación que puedan convenirse para el buen éxito de las coproducciones, tanto en la fase de preparación, como durante el rodaje y explotación.

Articolo XII

Una Commissione Mista, composta da rappresentanti dei due Paesi, si riunirà di massima ogni sei mesi, ed in via straordinaria in qualsiasi momento, su richiesta di una delle Parti, per curare la esecuzione o modificare le disposizioni del presente Accordo.

Articolo XIII

Il presente Accordo entra in vigore in data odierna e sarà valido sino al 28 febbraio 1957. Si intenderà prorogato di anno in anno, salvo denuncia di una delle Parti, tre mesi prima che termini il periodo previsto. Sarà sottoposto all'approvazione dei rispettivi Governi, che se ne daranno comunicazione mediante Scambio di Note.

FATTO a Venezia, in lingua italiana e spagnola, entrambi i testi facendo ugualmente fede, il giorno 5 settembre 1956.

Per il Governo Italiano :
Il Direttore Generale
dello Spettacolo,
Nicola DE PIRRO

Per il Governo Spagnolo :
Il Direttore Generale
della Politica Economica,
Juan SCHWARTZ Y DÍAZ FLORES

Artículo XII

Una Comisión Mixta, compuesta por representantes de ambos países se reunirá en principio cada seis meses y, excepcionalmente, en cualquier momento, a petición de una de las partes, con objeto de vigilar la ejecución o de modificar las disposiciones del presente Acuerdo.

Artículo XIII

El presente Acuerdo entrará en vigor con fecha de hoy y sera válido hasta el 28 de febrero de 1957. Quedará prorrogado por períodos anuales, siempre que alguna de las Partes no lo denuncie, tres meses antes de expirar el plazo previsto. Será sometido a la aprobación de ambos Gobiernos, los cuales se comunicarán, por canje de notas, el cumplimiento de dicho requisito.

HECHO en Venecia, en lenguas española e italiana, haciendo fe igualmente ambos textos, a cinco de septiembre de mil novecientos cincuenta y seis.

Por el Gobierno español :
Juan SCHWARTZ Y DÍAZ FLOREZ
Director General
de Política Económica

Por el Gobierno italiano :
Nicola DE PIRRO
Director General
del Espectáculo

[TRANSLATION — TRADUCTION]

No. 4359. AGREEMENT¹ BETWEEN ITALY AND SPAIN
CONCERNING THE CO-PRODUCTION OF CINEMATO-
GRAPH FILMS. SIGNED AT VENICE, ON 5 SEPTEMBER
1956

The Italian film industry and the Spanish film industry, by reason of their traditions and background, are of such a nature as to complement each other and are in a position to co-operate effectively, in accordance with the provisions of this Agreement, in the joint production of films of international importance.

It is therefore agreed as follows :

Article I

The competent authorities of both countries shall so far as possible facilitate Italo-Spanish co-production of films.

Article II

In order to be recognized as co-productions for the purposes of this Agreement, films must be based on scripts of international value and of a quality calculated to enhance the prestige of the Italian and Spanish film industries. They must in addition be produced by firms of established technical capacity and recognized financial solvency, and must be directed exclusively by Italian and Spanish directors.

Article III

The co-production films referred to in article II shall be produced in accordance with the rules laid down in the following paragraphs :

(a) *The financial contribution made by the producers of each country shall be 50 per cent of the total production cost of each film:* the aggregate of their respective contributions must be approximately equal, particularly with respect to photography (interior and exterior), technical processing, artistic and technical personnel and the necessary material.

Nevertheless, a proportion of less than 50 per cent but not less than 30 per cent may be authorized, for good and sufficient reasons, in exceptional cases and subject in each case to prior examination by the competent authorities.

¹ Came into force on 5 September 1956, upon signature, in accordance with article XIII.

[TRADUCTION — TRANSLATION]

N° 4359. ACCORD¹ ITALO-ESPAGNOL DE COPRODUCTION CINÉMATOGRAPHIQUE. SIGNÉ À VENISE, LE 5 SEPTEMBRE 1956

Le cinéma italien et le cinéma espagnol sont destinés, par leurs caractéristiques traditionnelles et leur esprit, à se compléter mutuellement avec la possibilité d'arriver, en se conformant aux règles énoncées dans le présent Accord, à une collaboration efficace dans la production commune de films d'importance internationale.

En conséquence, il est convenu ce qui suit :

Article premier

Les autorités compétentes des deux pays faciliteront, dans toute la mesure du possible, la réalisation de films de coproduction italo-espagnole.

Article II

Pour être considérés comme films de coproduction aux fins du présent Accord, les films devront avoir des sujets d'un intérêt international et d'une qualité qui les rende propres à servir le prestige des cinémas italien et espagnol. Ils devront en outre être produits par des entreprises d'une compétence technique éprouvée et d'une solvabilité reconnue et être exclusivement réalisés par des metteurs en scène italiens et espagnols.

Article III

Les films de coproduction visés à l'article II devront être produits conformément aux règles fixées dans les alinéas ci-après :

a) *L'apport financier des producteurs de chaque pays devra être de 50 pour 100 du coût total de réalisation de chaque film*: les apports respectifs globaux devront être approximativement équivalents en particulier en ce qui concerne les prises de vues (en studio et à l'extérieur), les travaux techniques, les collaborateurs artistiques et techniques et le matériel nécessaire.

Toutefois, il sera possible, à condition que de sérieuses raisons le justifient, d'autoriser à titre exceptionnel, et, dans chaque cas, après examen par les organismes compétents, un pourcentage inférieur à 50 pour 100 mais de 30 pour 100 au moins.

¹ Entré en vigueur le 5 septembre 1956, dès la signature, conformément à l'article XIII.

During the term of this Agreement, the competent authorities of the two countries may authorize the co-production of up to six films and may, by agreement, authorize further co-productions provided that the said six films have been completed or are at an advanced stage of production.

The competent authorities of the two countries shall examine such applications for co-production as are accompanied by a bank guarantee equal, in the case of each party, to its total contribution.

(b) *Films for young people.* Films of good quality which, by the standards applicable in each of the two countries, possess from the human and social point of view such merits as will assure them a favourable influence on the intellectual and moral development of young people shall be deemed to be films for young people.

Such films shall be exempt from the requirement of equality of financial, artistic and technical contributions.

Only such films as have been approved by the competent authorities of both countries and as have secured, in addition to the guarantee of a distribution contract, a participation to the extent of at least 10 per cent of their cost shall be treated as co-productions of this type.

The maximum number of films for young people to which these privileges may be accorded shall be three a year.

For each successive year this maximum number shall be determined by the Mixed Commission provided for in article XII of this Agreement.

(c) *Co-production with a third country.* The authorities of the two countries may authorize the co-production of films of high international quality between Spain, Italy and another country with which both have co-production agreements in force.

Each such co-production shall be examined individually before being approved.

Article IV

The competent authorities of the two countries may, by agreement in each individual case, grant some of the following exemptions for all co-produced films covered by this Agreement: they may

(1) Waive the obligation to photograph the exterior scenes of a film in their national territory when the setting of the action so requires;

(2) authorize the participation of foreign technicians and actors who habitually reside and work in one of the two countries;

(3) authorize the participation of an artist of international repute belonging to a third country;

(4) authorize, as an exceptional measure, the participation of artists of acknowledged merit belonging to countries with which Italy and Spain have co-production agreements;

Pendant la durée de validité du présent Accord, les autorités compétentes des deux pays pourront autoriser la réalisation de six films de coproduction, avec la faculté d'autoriser, d'un commun accord, d'autres coproductions si les films précités sont terminés ou si leur réalisation est avancée.

Les autorités compétentes des deux pays prendront en considération les demandes de coproduction accompagnées d'une garantie bancaire égale, pour chacune des Parties, à son apport total.

b) *Films destinés à la jeunesse.* — Sont considérés comme films destinés à la jeunesse, les films de qualité possédant, selon les critères appliqués en la matière dans chacun des deux pays, du point de vue humain et social, des mérites positifs qui leur assurent une influence favorable sur la formation intellectuelle et morale de la jeunesse.

Ces films seront dispensés de la règle relative à l'équivalence des apports financiers, artistiques et techniques.

Ne pourront être admis au bénéfice de ce type de coproduction que les films ayant reçu l'approbation des autorités compétentes des deux pays et obtenu, avec la garantie d'un contrat de distribution, une participation minimum de 10 pour 100 du coût du film.

Le nombre de films destinés à la jeunesse qui pourront bénéficier de ces avantages est fixé à trois par an.

Pour chacune des années suivantes, ce nombre sera fixé par la Commission mixte prévue à l'article XII du présent Accord.

c) *Coproduction avec un pays tiers.* — Les autorités des deux pays pourront autoriser la réalisation, en coproduction, de films d'une haute qualité internationale entre l'Espagne, l'Italie et un autre pays avec lequel l'une et l'autre sont liées par des accords de coproduction en vigueur.

Pour être approuvées, ces coproductions devront, dans chaque cas, faire l'objet d'un examen.

Article IV

Pour tous les films de coproduction visés par le présent Accord, les autorités compétentes des deux pays pourront, d'un commun accord et dans chaque cas particulier, autoriser les dérogations suivantes :

1) Dispenser de l'obligation de tourner les extérieurs d'un film sur le territoire national lorsque le déroulement de l'action prévue dans le scénario le rend nécessaire;

2) Autoriser la participation de techniciens et d'interprètes étrangers qui résident et travaillent habituellement dans l'un des deux pays;

3) Autoriser la participation d'un artiste de renom international d'un pays tiers;

4) Autoriser, à titre exceptionnel, la participation de quelques artistes de valeur reconnue ressortissants de pays avec lesquels l'Italie et l'Espagne ont des accords de coproduction;

(5) authorize the co-production of films made by special processes using raw stock, machinery (not available in either of the two countries) and technicians of third countries; and authorize, in a third country, the development, cutting and editing and preparation of the master print thereof for their respective national versions and for the production of prints for use in third countries.

In the cases specified in the preceding five paragraphs, the foreign currency required for the payments involved shall be furnished by the two countries in proportion to their respective financial contributions to the film. The currency required to pay for the prints needed for the release of the film in each of the two co-producing countries shall be furnished by that country.

Article V

Co-produced films covered by this Agreement shall be treated as films of national origin by the competent authorities of the two countries. They shall accordingly benefit automatically from the privileges accorded to films of national origin under the provisions in force and under such provisions as may be adopted in each of the two countries.

All such privileges shall accrue to the co-producer of the country granting them.

Article VI

Co-produced films shall, on commercial exhibition, at any artistic, cultural or technical screening and in international competitions, be shown under the designation "Italo-Spanish co-production" or "Hispano-Italian co-production". This designation shall appear in a separate frame in the opening credit titles.

This designation shall also appear in all paid advertising and in all oral and written announcements or communications concerning the presentation of the co-produced film.

In international competitions, co-produced films shall be entered by the country chosen by agreement between the co-producers. In the event of disagreement, the film shall be entered by the country having the majority participation or, in case of equality of participation, by the country of the director's nationality.

Article VII

Profits shall be divided between the co-producers of the two countries as follows :

(1) Profits earned in Italy, former Italian Africa and Malta and on ships flying the Italian flag shall accrue to the Italian party;

5) Autoriser la production de films réalisés au moyen de procédés spéciaux nécessitant l'emploi de pellicule vierge, d'appareils (n'existant dans aucun des deux pays) et de techniciens de pays tiers; autoriser également, dans un pays tiers, le développement et le montage desdits films ainsi que la préparation de la copie matrice pour les éditions nationales respectives et pour l'édition des copies destinées aux pays tiers.

Dans les cas visés aux cinq alinéas qui précèdent, les devises étrangères nécessaires pour effectuer les paiements voulus seront fournies par les deux pays proportionnellement à leur apport financier dans le film. Les devises nécessaires au paiement des copies destinées à l'édition du film dans les deux pays coproducteurs seront fournies par chacun d'eux respectivement.

Article V

Les films réalisés en coproduction et admis au bénéfice du présent Accord seront considérés comme films nationaux par les autorités compétentes des deux pays. En conséquence, ils bénéficieront de plein droit des avantages prévus pour les films nationaux par les dispositions en vigueur et celles qui pourraient être adoptées par chacun des deux pays.

Ces avantages reviendront intégralement au coproducteur du pays qui les accorde.

Article VI

Au cours de leur exploitation commerciale et lors de toute manifestation artistique, culturelle et technique comme dans les festivals internationaux, les films de coproduction devront être présentés avec la mention « coproduction italo-espagnole » ou « coproduction hispano-italienne ». Cette mention devra faire l'objet d'un carton séparé au générique.

Elle devra également figurer dans toute la publicité payante, comme dans toutes les annonces ou communications orales ou écrites concernant la présentation du film de coproduction.

Dans les festivals internationaux, les films de coproduction seront présentés par le pays que les coproducteurs auront choisi d'un commun accord. En cas de désaccord, le film sera présenté par le pays majoritaire et, s'ils participent l'un et l'autre pour 50 pour 100, par le pays dont le metteur en scène a la nationalité.

Article VII

Les recettes seront réparties entre les coproducteurs des deux pays de la façon suivante :

1) Les recettes réalisées en Italie, dans l'ancienne Afrique italienne, à Malte et sur les navires battant pavillon italien, seront attribuées à la Partie italienne;

(2) Profits earned in Spain, Territories under Spanish jurisdiction, Portugal, Portuguese Overseas Territories, Turkey, the Moroccan Empire and Gibraltar shall accrue to the Spanish party. The same shall apply to profits earned on ships flying the Spanish, Portuguese and Turkish flags and the flag of the Moroccan Empire.

(3) Profits earned in countries other than those specified above shall be distributed either in proportion to the financial contribution of each co-producer or by a different method to be agreed for the purpose between the co-producers.

Such distribution shall be subject to approval by the competent authorities of the two countries.

Should the co-producers be prevented from receiving in due proportion the amounts accruing to them from third countries, and especially in the cases provided for in article VIII hereafter, all proceeds of sales and exhibition in such third countries shall be collected by the exporting country.

The competent authorities of the two countries shall regulate by agreement the payment of amounts thus accumulated which are due to the co-producers of their respective countries.

Article VIII

If a co-produced film is exported to a country where imports are subject to quota restrictions, the film shall as a rule be charged against the quota of the country having the majority financial participation.

If the contributions of the co-producers of the two countries are equal, the film shall be charged against the quota of the country having the better opportunities for export to the importing country. If the films of one of the two co-producing countries can enter the importing country without restriction, the benefit of this arrangement shall automatically be extended to co-produced films.

Article IX

Two negatives or, failing that, one negative and one fine-grain print shall be made for each co-produced film.

The co-producer of each of the two countries shall be the owner of one negative or one fine-grain print (lavender or internegative and international sound tracks), which he may export without restriction to his country of nationality.

Article X

The Directorate-General of Theatre Arts, in the case of Italy, and the Directorate-General of Film and Theatre Arts, in the case of Spain, shall determine the procedure for the application of this Agreement.

2) Les recettes réalisées en Espagne, dans les territoires soumis à la juridiction espagnole, au Portugal, dans les territoires portugais d'outre-mer, en Turquie, dans l'Empire marocain et à Gibraltar seront attribuées à la Partie espagnole. Il en sera de même des bénéfices réalisés sur les navires battant pavillon de l'Espagne, du Portugal, de la Turquie et de l'Empire marocain;

3) Les recettes réalisées dans des pays autres que les pays ci-dessus indiqués seront réparties au prorata de l'apport financier de chaque coproducteur ou selon un système différent, convenu entre les coproducteurs intéressés.

Cette répartition devra être approuvée par les autorités compétentes des deux pays.

Lorsqu'il n'aura pas été possible aux coproducteurs de recevoir proportionnellement les sommes leur revenant de pays tiers, en particulier dans les cas prévus à l'article VIII ci-après, le produit des ventes et de l'exploitation dans lesdits pays tiers sera intégralement encaissé par le pays exportateur.

Les autorités compétentes des deux pays s'entendront pour le règlement des sommes ainsi accumulées revenant aux coproducteurs des pays respectifs.

Article VIII

Au cas où un film de coproduction serait exporté dans un pays où les exportations sont contingentées, le film sera imputé en principe sur le contingent du pays dont la participation financière est majoritaire.

Si les apports des coproducteurs des deux pays sont équivalents, le film sera imputé sur le contingent du pays qui a les plus grandes possibilités d'exportation vers le pays importateur. Si l'un des deux pays coproducteurs a la possibilité d'exporter librement ses films dans le pays importateur, les films de coproduction bénéficieront de plein droit de cette possibilité.

Article IX

Il sera fait, de chaque film de coproduction, deux négatifs ou, à défaut, un négatif et un contretype.

Le coproducteur de chacun des deux pays sera propriétaire d'un négatif ou d'un contretype (lavande ou internégatif, et pistes sonores internationales), qu'il pourra exporter sans restriction aucune dans le pays dont il a la nationalité.

Article X

La Direction générale du spectacle, pour l'Italie, et la Direction générale du cinéma et du théâtre, pour l'Espagne, fixeront les règles à suivre pour l'application du présent Accord.

Article XI

The competent authorities of the two countries undertake to facilitate so far as possible the formalities for the movement of material and persons and to facilitate all forms of financing which may be agreed upon in order to make the co-productions a success, whether in the preparatory stage or in that of production and exhibition.

Article XII

A Mixed Commission composed of representatives of the two countries shall be convened as a rule every six months, and in extraordinary meeting at any time at the request of either Party, in order to supervise the application or to amend the provisions of this Agreement.

Article XIII

This Agreement shall enter into force this day and shall remain in force until 28 February 1957. It shall be deemed to be renewed for successive terms of one year unless it is denounced by either Party three months before the expiry of the prescribed term. It shall be subject to the approval of the two Governments, which they shall communicate to each other by an exchange of notes.

DONE at Venice, in the Italian and Spanish languages, both texts being equally authentic, on 5 September 1956.

For the Italian Government :

Nicola DE PIRRO
Director-General
of Theatre Arts

For the Spanish Government :

Juan SCHWARTZ Y DÍAZ FLORES
Director-General
of Economic Policy

Article XI

Les autorités compétentes des deux pays s'engagent à faciliter au maximum les formalités de transport du matériel et des personnes ainsi que tous les modes de financement qui pourront être adoptés pour assurer le succès des coproductions, que ce soit au cours de la phase de préparation ou au cours de la phase de réalisation et d'exploitation.

Article XII

Une Commission mixte, composée de représentants des deux pays, se réunira en principe tous les six mois, et aussi en tout temps, en session extraordinaire, à la demande d'une des Parties, pour veiller à l'exécution des clauses du présent Accord ou les modifier.

Article XIII

Le présent Accord entre en vigueur en date de ce jour et restera valable jusqu'au 28 février 1957. Il sera prorogé d'année en année, sauf dénonciation donnée par l'une des Parties trois mois avant la date d'expiration prévue. Il sera soumis aux Gouvernements intéressés pour approbation, qu'ils confirmeront par un échange de notes.

FAIT à Venise, en langues italienne et espagnole, les deux textes faisant également foi, le 5 septembre 1956.

Pour le Gouvernement italien :
Nicola DE PIRRO
Directeur général
des spectacles

Pour le Gouvernement espagnol :
Juan SCHWARTZ Y DÍAZ FLORES
Directeur général
de la politique économique

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN ITALY AND SPAIN MODIFYING THE AGREEMENT OF 5 SEPTEMBER 1956² CONCERNING THE CO-PRODUCTION OF CINEMATOGRAPH FILMS. ROME, 12 AND 16 JULY 1957

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE L'ITALIE ET L'ESPAGNE MODIFIANT L'ACCORD ITALO-ESPAGNOL DE COPRODUCTION CINÉMATOGRAPHIQUE DU 5 SEPTEMBRE 1956². ROME, 12 ET 16 JUILLET 1957

I

[ITALIAN TEXT — TEXTE ITALIEN]

IL MINISTRO DEGLI AFFARI ESTERI

Roma, 12 luglio 1957

Signor Ambasciatore,

la Commissione Mista prevista dall'articolo 12 dell'Accordo di coproduzione cinematografica italo-spagnolo del 2 settembre 1953, ha deciso, come risulta dal Processo Verbale redatto in Roma il 19 febbraio 1957 a conclusione dei lavori della V^a sessione, di sottoporre all'approvazione dei rispettivi Governi l'abolizione delle norme di cui alla lettera *b*) dell'articolo III dell'Accordo di coproduzione cinematografica concluso in Venezia il 5 settembre 1956, riguardanti la categoria dei films destinati alla gioventù; in considerazione di quanto sopra, la lettera *c*) del citato articolo III diventerebbe lettera *b*).

Ho l'onore di portare a Sua conoscenza che il Governo italiano approva la proposta sopra enunciata.

Le sarò grato se vorrà farmi conoscere se il Governo spagnolo è d'accordo sulla proposta stessa; in tal caso la presente Nota e la risposta di V.E. costituiranno un Accordo fra i due Governi per emendare quello concluso in Venezia il 5 settembre 1956; l'Accordo di modifica potrà considerarsi in vigore dalla data della Nota di V. E.

¹ Came into force on 16 July 1957 by the exchange of the said notes.

² See p. 206 of this volume.

¹ Entré en vigueur le 16 juillet 1957 par l'échange desdites notes.

² Voir p. 207 de ce volume.

La prego gradire, Signor Ambasciatore, gli atti della mia più alta considerazione.

PELLA

S. E. don Emilio de Navasques Ruiz de Velasco Conte de Navasques
Ambasciatore di Spagna
Roma

[TRANSLATION]

MINISTER OF FOREIGN AFFAIRS

Rome, 12 July 1957

Your Excellency,

The Mixed Commission provided for in article XII of the Agreement of 2 September 1953 between Italy and Spain concerning the co-production of cinematograph films has decided, as stated in the official record drawn up at Rome on 19 February 1957 at the close of the fifth session, to submit to the two Governments for approval a proposal to cancel the rules laid down in article III, paragraph (b), of the Agreement concerning the co-production of cinematograph films concluded at Venice on 5 September 1956,¹ relating to the category of films for young people. As a result of the above amendment, paragraph (c) of the said article III would become paragraph (b).

I have the honour to inform you that the Italian Government approves the above proposal.

I should be grateful if you would inform me whether the Spanish Government agrees to the said proposal,

¹ See p. 206 of this volume.

[TRADUCTION]

LE MINISTRE DES AFFAIRES ÉTRANGÈRES

Rome, le 12 juillet 1957

Monsieur l'Ambassadeur,

La Commission mixte prévue à l'article XII de l'Accord italo-espagnol de coproduction cinématographique, du 2 septembre 1953, a décidé, ainsi qu'il ressort du procès-verbal dressé à Rome le 19 février 1957 au terme des travaux de sa cinquième session, de soumettre à l'approbation des gouvernements respectifs la prorogation des dispositions énoncées sous la lettre b de l'article III de l'Accord de coproduction cinématographique conclu à Venise le 5 septembre 1956¹ et relatives à la catégorie des films destinés à la jeunesse; de ce fait, la lettre c de l'article III précité deviendrait la lettre b.

J'ai l'honneur de porter à votre connaissance que le Gouvernement italien approuve la proposition ci-dessus.

Je vous serais obligé de bien vouloir me faire savoir si le Gouvernement espagnol donne son agrément à cette

¹ Voir p. 207 de ce volume.

in which case this note and your reply will constitute an Agreement between the two Governments to amend the Agreement concluded at Venice on 5 September 1956; the amending Agreement may be regarded as entering into force on the date of your note.

proposition; si tel est le cas, la présente note et la réponse de Votre Excellence constitueront, entre les deux Gouvernements, un accord modifiant celui qui a été conclu à Venise le 5 septembre 1956; l'Accord de modification pourra être considéré comme entrant en vigueur à la date de la note de Votre Excellence.

I have the honour to be, etc.

Veillez agréer, etc.

PELLA

PELLA

H.E. Don Emilio de Navasques Ruiz de Velasco Conde de Navasques
Ambassador of Spain
Rome

S.E. don Emilio de Navasques Ruiz de Velasco comte de Navasques
Ambassadeur d'Espagne
Rome

II

[SPANISH TEXT — TEXTE ESPAGNOL]

EL EMBAJADOR DE ESPAÑA EN ITALIA

Roma, 16 de Julio de 1957

Excelencia,

Tengo el honor de acusar recibo de su carta de fecha 12 de los corrientes que dice lo siguiente :

[*See Italian text, note I — Voir note I, texte italien*]

Me es especialmente grato informar a V. E. que el Gobierno español está de acuerdo con el contenido de la misma.

Sírvase aceptar, Señor Ministro, ei testimonio de mi más alta consideración.

DE NAVASQUES

Su Excelencia Don Giuseppe Pella
Ministro de Affari Esteri
Roma

[TRANSLATION]

THE AMBASSADOR OF SPAIN
IN ITALY

Rome, 16 July 1957

Your Excellency,

I have the honour to acknowledge receipt of your letter dated 12 July 1957, which reads as follows :

[See note I]

I take particular pleasure in informing you that the Spanish Government agrees to the contents of the foregoing.

I have the honour to be, etc.

DE NAVASQUES

His Excellency
Mr. Giuseppe Pella
Minister of Foreign Affairs
Rome

[TRADUCTION]

L'AMBASSADEUR D'ESPAGNE
EN ITALIE

Rome, le 16 juillet 1957

Monsieur le Ministre,

J'ai l'honneur d'accuser réception de la lettre de Votre Excellence en date du 12 juillet, conçue dans les termes suivants :

[Voir note I]

J'ai le plaisir d'informer Votre Excellence que le contenu de cette lettre rencontre l'agrément du Gouvernement espagnol.

Veillez agréer, etc.

DE NAVASQUES

Son Excellence
Monsieur Giuseppe Pella
Ministre des affaires étrangères
Rome

No. 4360

**ITALY
and
FRANCE**

**Franco-Italian Protocol concerning Italian beet workers.
Signed at Paris, on 1 August 1957**

Official text: French.

Registered by Italy on 13 June 1958.

**ITALIE
et
FRANCE**

**Protocole franco-italien relatif aux ouvriers betteraviers
italiens. Signé à Paris, le 1^{er} août 1957**

Texte officiel français.

Enregistré par l'Italie le 13 juin 1958.

N^o 4360. PROTOCOLE¹ FRANCO-ITALIEN RELATIF AUX
OUVRIERS BETTERAVIERS ITALIENS. SIGNÉ À PARIS,
LE 1^{er} AOÛT 1957

Conformément aux dispositions des accords franco-italiens du 21 mars 1951 et comme suite aux décisions de la Commission mixte d'immigration réunie en janvier 1952, des négociations ont eu lieu à Paris le 1^{er} août 1957 entre une délégation française et une délégation italienne en vue de régler les conditions de recrutement et de rémunération d'ouvriers betteraviers italiens pour les campagnes betteravière (travaux d'arrachage et de chargement) et sucrière de l'année 1957 en France.

I. La délégation française précise qu'un contingent de l'ordre de 10.000 ouvriers arracheurs est demandé pour les travaux d'arrachage et de chargement — et un contingent de l'ordre de 350 ouvriers pour l'industrie sucrière.

La délégation italienne marque son accord sur ces chiffres.

II. La délégation française signale que le salaire qui sera payé pour l'arrachage et le chargement d'un hectare de betteraves, exécutés dans des conditions normales, est de 23.333 francs (y compris le 1/16^e de congé payé) pour l'ouvrier non logé ni nourri.

III. La délégation française donne l'assurance que le transfert de devises nécessaire au paiement des salaires sera autorisé dans la limite des salaires perçus par ces ouvriers.

IV. En ce qui concerne les ouvriers de l'industrie sucrière, les ouvriers saisonniers italiens jouiront exactement des mêmes salaires, primes et avantages que ceux octroyés aux ouvriers français.

V. Les autorités françaises prendront toutes mesures adéquates pour assurer le transport régulier et rapide des saisonniers à leur lieu de travail en France.

FAIT à Paris en double exemplaire, le 1^{er} août 1957.

Pour la délégation italienne :
MIGNECO

Pour la délégation française :
DE RUELLE

¹ Entré en vigueur le 1^{er} août 1957 par signature.

[TRANSLATION — TRADUCTION]

No. 4360. FRANCO-ITALIAN PROTOCOL¹ CONCERNING
ITALIAN BEET WORKERS. SIGNED AT PARIS, ON
1 AUGUST 1957

In accordance with the provisions of the Franco-Italian agreements of 21 March 1951 and pursuant to the decisions of the Mixed Immigration Commission which met in January 1952, negotiations were held between a French delegation and an Italian delegation in Paris on 1 August 1957 in order to determine the conditions for the recruitment and remuneration of Italian beet workers for the 1957 beet (lifting and loading) and sugar season in France.

I. The French delegation states that a contingent of approximately 10,000 lifters is requested for the work of lifting and loading, and a contingent of approximately 350 workers for the sugar industry.

The Italian delegation records its agreement to these figures.

II. The French delegation states that the wage to be paid for lifting and loading a hectare of beet under normal conditions is 23,333 francs (including the 1/16th paid holiday allowance) for a worker who is not provided with board or lodging.

III. The French delegation gives an undertaking that authorization will be given for transfer of the currency required for the payment of wages, within the limit of the wages due to the workers concerned.

IV. With regard to workers in the sugar industry, Italian seasonal workers will receive exactly the same wages, bonuses and privileges as are granted to French workers.

V. The French authorities will take all necessary steps to ensure the regular and speedy conveyance of the seasonal workers to their place of work in France.

DONE in duplicate at Paris, on 1 August 1957.

For the Italian delegation :
MIGNECO

For the French delegation :
DE RUELLE

¹ Came into force on 1 August 1957 by signature.

No. 4361

**ITALY
and
FRANCE**

Franco-Italian Protocol (with annex and addendum) concerning Italian seasonal workers. Signed at Paris, on 19 September 1957

Official text: French.

Registered by Italy on 13 June 1958.

**ITALIE
et
FRANCE**

Protocole franco-italien (avec annexe et additif) relatif aux ouvriers saisonniers italiens. Signé à Paris, le 19 septembre 1957

Texte officiel français.

Enregistré par l'Italie le 13 juin 1958.

N° 4361. PROTOCOLE¹ FRANCO-ITALIEN RELATIF AUX
OUVRIERS SAISONNIERS ITALIENS. SIGNÉ À PARIS,
LE 19 SEPTEMBRE 1957

Le Gouvernement italien et le Gouvernement de la République française sont convenus des dispositions suivantes, à la suite des pourparlers qui ont eu lieu à Paris entre une délégation italienne et une délégation française du 3 au 19 septembre, en vue d'examiner les problèmes que soulève le transfert des rémunérations des travailleurs saisonniers italiens occupés en France, en raison des dispositions prévues par le décret du 10 août 1957 relatif aux règlements entre la zone franc et l'étranger.

I. — TRAVAILLEURS BETTERAVIERS ET DE SUCRERIE

Les salaires nets transférés dans leurs pays par les saisonniers betteraviers et de sucrerie, dont les conditions de recrutement et de rémunération ont été fixées par le Protocole du 1^{er} août 1957², seront affectés d'un coefficient rectificateur de 15%, sous réserve des dispositions de l'Annexe³ au présent Protocole.

Bénéficieront des dispositions ci-dessus les salaires transférés sur lesquels a été opéré le prélèvement prévu par le décret du 10 août 1957.

Le coefficient rectificateur ayant été déterminé tant en considération des conditions financières et de change qu'en fonction du coût de la vie et des salaires dans les deux pays à la date de mise en application du décret précité, les représentants qualifiés des deux Gouvernements, à l'initiative de la partie la plus diligente, se rencontreront en cas de modification de ces divers éléments, justifiant une révision du coefficient. Seules des variations de 10% au moins, jouant sur le coefficient rectificateur de 15% seront prises en considération.

II. — AUTRES SAISONNIERS

Les autorités françaises s'engagent à rechercher les moyens de faire bénéficier ces travailleurs d'une compensation du même ordre.

FAIT en double exemplaire à Paris, le 19 septembre 1957.

THIOLLIER

Gino PAZZAGLIA

¹ Entré en vigueur le 19 septembre 1957 par signature.

² Voir p. 221 de ce volume.

³ Voir p. 228 de ce volume.

[TRANSLATION — TRADUCTION]

No. 4361. FRANCO-ITALIAN PROTOCOL¹ CONCERNING ITALIAN SEASONAL WORKERS. SIGNED AT PARIS, ON 19 SEPTEMBER 1957

The Italian Government and the Government of the French Republic, following the conversations held between an Italian delegation and a French delegation in Paris from 3 to 19 September to consider the problems raised, in connexion with the transfer of the remuneration of Italian seasonal workers employed in France, by the provisions of the Decree of 10 August 1957 concerning settlements between the franc area and countries outside that area, have agreed on the following provisions :

I. BEET AND SUGAR WORKERS

The net wages transferred to their own country by seasonal beet and sugar workers, the conditions of whose recruitment and remuneration were determined by the Protocol of 1 August 1957,² shall be adjusted, subject to the provisions of the annex³ to this Protocol, by a coefficient of 15 per cent.

The foregoing provisions shall apply to transferred wages from which the deduction for by the Decree of 10 August 1957 has been made.

Since both the financial and foreign exchange position and the cost of living and wages prevailing in the two countries on the date of entry into force of the said Decree were taken into account in determining the coefficient, the competent representatives of the two Governments shall meet on the request of either party in the event of any change in these various factors justifying revision of the coefficient. Only variations of at least 10 per cent affecting the coefficient of 15 per cent will be taken into account.

II. OTHER SEASONAL WORKERS

The French authorities undertake to seek means of according similar compensation to these workers.

DONE in duplicate at Paris, on 19 September 1957.

THIOLLIER

Gino PAZZAGLIA

¹ Came into force on 19 September 1957 by signature.

² See p. 221 of this volume.

³ See p. 229 of this volume.

ANNEXE

En raison de l'augmentation de salaires intervenue dans l'industrie sucrière à compter du 1^{er} septembre, le taux de coefficient rectificateur prévu au paragraphe 1 est fixé à 10 % pour cette catégorie d'ouvriers.

Paris, le 19 septembre 1957.

ADDITIF AU PROTOCOLE FRANCO-ITALIEN DU 19 SEPTEMBRE
1957¹ RELATIF AUX OUVRIERS SAISONNIERS ITALIENS

Les deux Délégations sont d'accord pour que se poursuive par les moyens les plus appropriés l'étude des problèmes encore en suspens concernant les travailleurs permanents italiens.

FAIT en double exemplaire à Paris, le 19 septembre 1957.

¹ Voir p. 226 de ce volume.

A N N E X

In view of the increase in wages in the sugar industry with effect from 1 September, the coefficient provided for in paragraph 1 is fixed at 10 per cent for this category of workers.

Paris, 19 September 1957.

ADDENDUM TO THE FRANCO-ITALIAN PROTOCOL OF 19 SEPTEMBER 1957¹ CONCERNING ITALIAN SEASONAL WORKERS

The two delegations agree that outstanding problems concerning Italian permanent workers should continue to be studied through the appropriate channels.

DONE in duplicate at Paris, on 19 September 1957.

¹ See p. 227 of this volume.

No. 4362

ITALY
and
ROMANIA

Payments Agreement (with annex and exchange of letters).
Signed at Rome, on 28 January 1958

Official text: French.

Registered by Italy on 13 June 1958.

ITALIE
et
ROUMANIE

Accord de paiement (avec annexe et échange de lettres).
Signé à Rome, le 28 janvier 1958

Texte officiel français.

Enregistré par l'Italie le 13 juin 1958.

N° 4362. ACCORD¹ DE PAIEMENT ENTRE LA RÉPUBLIQUE ITALIENNE ET LA RÉPUBLIQUE POPULAIRE ROUMAINE. SIGNÉ À ROME, LE 28 JANVIER 1958

Dans le but de faciliter le règlement des paiements entre la République Italienne et la République Populaire Roumaine, le Gouvernement italien et le Gouvernement roumain sont convenus de ce qui suit.

Article 1

Les paiements entre la République Italienne et la République Populaire Roumaine seront réglés en liras italiennes, conformément à la réglementation des devises en vigueur dans les deux Pays.

Les paiements susdits pourront être réglés aussi en d'autres monnaies, dans la mesure consentie par les dispositions en vigueur en la matière dans les deux Pays.

Article 2

Sur la base de réciprocité, les Autorités compétentes des deux Pays donneront, dans le cadre de leur réglementation de changes respective, les autorisations voulues pour que puissent être effectués les paiements courants définis à la liste ci-annexée².

Article 3

a) Le solde du *Conto Lire R.P.R. 1950* prévu à l'art. 2 de l'Accord de paiement du 25 novembre 1950 sera réglé conformément aux ententes conclues entre les deux Gouvernements.

b) Les paiements relatifs aux engagements pris pendant la validité de l'Accord de Paiement du 25 novembre 1950 et qui n'auront pas été réglés d'après les dispositions de cet Accord seront réglés conformément aux dispositions de l'art. 1 précédent.

Article 4

L'Ufficio Italiano dei Cambi et la Banca de Stat a Republicii Populare Române établiront d'un commun accord les modalités techniques relatives à l'exécution du présent Accord.

¹ Entré en vigueur le 1^{er} mars 1958, conformément à l'article 5.

² Voir p. 234 de ce volume.

[TRANSLATION — TRADUCTION]

No. 4362. PAYMENTS AGREEMENT¹ BETWEEN THE ITALIAN REPUBLIC AND THE PEOPLE'S REPUBLIC OF ROMANIA. SIGNED AT ROME, ON 28 JANUARY 1958

With a view to facilitating the regulation of payments between the Italian Republic and the Romanian People's Republic, the Italian Government and the Romanian Government have agreed as follows :

Article 1

Payments between the Italian Republic and the Romanian People's Republic shall be settled in Italian lire in accordance with the currency regulations in force in the two countries.

The aforesaid payments may also be settled in other currencies to the extent permitted by the provisions relating thereto in force in the two countries.

Article 2

The competent Authorities of the two countries shall, on a basis of reciprocity and in accordance with their respective exchange regulations, grant the authorizations necessary to enable the current payments defined in the list annexed hereto² to be made.

Article 3

(a) The balance of the *Conto Lire R.P.R. 1950*, as provided for in article 2 of the Payments Agreement of 25 November 1950, shall be settled in accordance with the agreements concluded between the two Governments.

(b) Payments relating to obligations assumed during the term of the Payments Agreement of 25 November 1950 which have not been effected in accordance with the provisions of that Agreement shall be effected in accordance with the terms of article 1 above.

Article 4

The Ufficio Italiano dei Cambi and the Banca de Stat a Republicii Populare Române shall jointly establish the technical arrangements for the implementation of this Agreement.

¹ Came into force on 1 March 1958, in accordance with article 5.

² See p. 235 of this volume.

Article 5

Le présent Accord, ainsi que les lettres annexées qui en forment partie intégrante, entrera en vigueur le 1^{er} mars 1958 et sera valable jusqu'à dénonciation d'une des deux Parties. La dénonciation pourra avoir lieu en tout temps sous préavis de six mois.

FAIT à Rome, en double exemplaire, en langue française le 28 janvier 1958

Pour le Gouvernement
de la République Italienne :

NOTARANGELI

Pour le Gouvernement
de la République Populaire
Roumaine :

RAUTA

ANNEXE

DÉFINITION DES PAIEMENTS COURANTS

Seront considérés comme paiements courants les paiements afférant à :

1) livraisons de marchandises italiennes en Roumanie et de marchandises roumaines en Italie;

2) frais accessoires découlant de l'échange de marchandises, tels que : frais de transport de n'importe quelle sorte (maritime, fluvial, terrestre, aérien), d'expédition, de magasinage, d'entreposage, de transbordement, de manipulation et de montage, provisions, commissions y compris les frais de réception, frais bancaires, intérêts, primes et dédommagements d'assurances, etc.;

3) frais, y compris ceux de transport et d'assurance-transport (primes et dédommagements), et bénéfiques relatifs au commerce de transit;

4) frets maritimes dus à des navires italiens pour des transports de marchandises entre la République Populaire Roumaine et des pays tiers, respectivement dus à des navires roumains pour des transports de marchandises entre l'Italie et des pays tiers, pourvu que lesdits frets soient à la charge de l'exportateur ou de l'importateur de l'un des deux Pays;

5) frais et taxes portuaires de tout genre et frais de pilotage et de remorquage fluvial encourus dans la République Populaire Roumaine par des navires italiens, respectivement en Italie par des navires roumains;

6) prix de billets de passage maritime ou aérien dus à des compagnies de navigation maritime ou aérienne d'un des deux Pays par des résidents dans l'autre Pays;

7) louage des moyens de transport;

8) soldes résultant des décomptes périodiques réciproques entre les Chemins de Fer italiens et les Chemins de Fer roumains, y compris les loyers pour des wagons;

9) soldes résultant des décomptes périodiques réciproques des Administrations des postes, télégraphes, téléphones et télégraphie sans fil des deux Pays;

Article 5

This Agreement and the letters annexed, which form an integral part thereof, shall enter into force on 1 March 1958 and shall be valid until denounced by one of the two Parties. The denunciation may be made at any time on six months' notice.

DONE at Rome, in duplicate, in French, on 28 January 1958

For the Government
of the Italian Republic :

NOTARANGELI

For the Government
of the Romanian People's
Republic :

RAUTA

ANNEX

DEFINITION OF CURRENT PAYMENTS

Payments in respect of the following shall be deemed to be current payments :

- (1) Delivery of Italian goods in Romania and of Romanian goods in Italy;
- (2) Expenses incidental to the exchange of goods, such as : cost of transport of any sort (sea, river, land, air), cost of forwarding, storage, warehousing, trans-shipment, handling and assembly, deposits, commissions (including acceptance costs), bank charges, interest, insurance premiums and indemnities, etc.;
- (3) Charges, including those for transport and transport insurance (premiums and indemnities), and profits relating to transit trade;
- (4) Freight charges payable to Italian ships for transport of goods between the Romanian People's Republic and third countries or to Romanian ships for transport of goods between Italy and third countries, provided that the said charges are payable by an exporter or importer of one of the two countries;
- (5) Harbour dues and charges of all kinds and pilotage and river towage dues incurred in the Romanian People's Republic by Italian ships or in Italy by Romanian ships;
- (6) Cost of tickets for transport by sea or air payable to sea or air transport companies of one of the two countries by residents of the other country;
- (7) Hire of means of transport;
- (8) Balances outstanding as a result of periodic settlements of accounts between the Italian Railways and the Romanian Railways, including rent for railway cars;
- (9) Balances outstanding as a result of periodic settlements of accounts between the postal, telegraph, telephone and wireless administrations of the two countries;

- 10) réparations normales et travaux à façon;
- 11) frais de représentation, de participation aux foires et expositions, de propagande et de publicité;
- 12) entretien des postes diplomates et consulaires et d'autres représentants, ainsi que frais des missions diplomatiques ou officielles;
- 13) frais de voyage et de séjour; d'étude et d'écolage; d'hospitalisation et de traitement médical;
- 14) frais de subsides alimentaires; salaires, honoraires et autres frais de rémunération;
- 15) frais et cachets des artistes, des techniciens, des hommes de science et de lettres, des journalistes, des sportifs, etc.;
- 16) droits et taxes de brevets, licences, marques de fabrique, droits d'auteur, droits d'exploitation de films;
- 17) dépenses et recettes des services publics, impôts, amendes, frais de procédure, droits de timbre, etc.;
- 18) abonnements aux journaux et revues;
- 19) tout autre paiement dont l'Ufficio Italiano dei Cambi et la Banca de Stat a Republicii Populare Române conviendront d'autoriser le transfert.

ÉCHANGE DE LETTRES

I

Le Président de la Délégation italienne au Président de la Délégation roumaine

Rome, le 28 janvier 1958

Monsieur le Président,

Me référant à ce qui est établi à l'article 1^{er} de l'Accord de paiement entre la République italienne et la République Populaire Roumaine signé ce jour¹, j'ai l'honneur de vous communiquer que, selon la réglementation des changes actuellement en vigueur en Italie, les liras italiennes prévues comme moyen de paiement entre nos deux pays sont celles des *conti esteri in lire multilaterali* ouverts auprès des banques italiennes autorisées.

Je vous prie en outre de prendre note que, toujours selon la réglementation italienne des changes actuellement en vigueur, les paiements entre l'Italie et la Roumanie pourront être réglés aussi dans les monnaies des pays appartenant à l'Union européenne des Paiements et faisant partie du système des arbitrages multilatéraux, à savoir: couronne danoise, couronne norvégienne, couronne

¹ Voir p. 232 de ce volume.

- (10) Normal repairs and job-work;
- (11) Representation expenses, cost of participation in fairs and exhibitions, advertising and publicity costs;
- (12) Maintenance of offices of diplomatic, consular and other representatives and expenses of diplomatic or official missions;
- (13) Costs of travel and temporary residence; of study and schooling; of hospital and medical treatment;
- (14) Cost of food subsidies; wages, fees and other remuneration costs;

- (15) Expenses and fees of artists, technicians, scientists and writers, journalists, sportsmen, etc.;
- (16) Fees and royalties in respect of patents, licences, trademarks, copyrights, film exhibition rights;
- (17) Expenditure for and income from public services, taxes, fines, official dues, stamp duty, etc.;
- (18) Subscriptions to newspapers and periodicals;
- (19) Any other payment the transfer of which the Ufficio Italiano dei Cambi and the Banca de Stat a Republicii Populare Române shall agree to authorize.

EXCHANGE OF LETTERS

I

The Chairman of the Italian Delegation to the Chairman of the Romanian Delegation

Rome, 28 January 1958

Your Excellency,

With reference to the terms of article 1 of the Payments Agreement between the Italian Republic and the Romanian People's Republic signed this day,¹ I have the honour to inform you that in accordance with the exchange control regulations at present in force in Italy, the Italian lire envisaged as the means of payment between our two countries shall be lire from the "foreign lire accounts for multilateral payments" opened with authorized Italian banks.

I would also request you to note that, again in accordance with the exchange control regulations at present in force in Italy, payments between Italy and Romania may also be settled in the currencies of countries belonging to the European Payments Union and participating in the system of multilateral payments, i.e., in Belgian francs, French francs, Swiss "agreement" francs,

¹ See p. 233 of this volume.

suédoise, florin hollandais, franc belge, franc français, franc suisse « accord », livre sterling, mark de la République fédérale d'Allemagne, schilling autrichien.

J'ai l'honneur enfin de vous informer que d'après l'Arrêté ministériel italien en date du 10 janvier 1958 les *conti esteri in lire multilaterali* peuvent être crédités, entre autres, du produit de la cession des monnaies susindiquées, que les virements entre ces comptes peuvent être effectués sans aucune limitation, et que les avoirs des comptes mêmes peuvent être aussi librement utilisés pour l'achat sur le marché italien, par l'entremise des banques italiennes autorisées, d'une quelconque des monnaies transférables cotées sur le marché des devises, lesquelles sont à présent celles susmentionnées.

Veillez agréer, Monsieur le Président, l'assurance de ma haute considération.

NOTARANGELI

Monsieur Vasile Rauta
Président de la Délégation roumaine
Rome

II

Le Président de la Délégation roumaine au Président de la Délégation italienne

Rome, le 28 janvier 1958

Monsieur le Président,

Vous avez bien voulu, par lettre en date de ce jour, me communiquer ce qui suit :

[Voir lettre I]

J'ai l'honneur de vous communiquer que j'ai pris bonne note de ce qui précède.

Veillez agréer, Monsieur le Président, l'assurance de ma haute considération.

RAUTA

Monsieur le Ministre Tommaso Notarangeli
Président de la Délégation italienne
Rome

III

Le Président de la Délégation italienne au Président de la Délégation roumaine

Rome, le 28 janvier 1958

Monsieur le Président,

Me référant aux conversations eues au cours des négociations qui ont abouti à l'Accord de paiement signé aujourd'hui, j'ai l'honneur de vous confirmer ce qui suit :

Netherlands guilders, Danish krone, Norwegian krone, Swedish krone, marks of the Federal Republic of Germany, pounds sterling, Austrian schillings.

Finally, I have the honour to inform you that, by virtue of the Italian Ministerial Order dated 10 January 1958, " foreign lire accounts for multilateral payments " may be credited, *inter alia*, with the proceeds of the sale of the above-mentioned currencies, that transfers between these accounts may be made without limitation, and that funds in these accounts may be freely used for the purchase on the Italian market, through authorized Italian banks, of any of the transferable currencies quoted on the foreign exchange market, which are at present those mentioned above.

I have the honour to be, etc.

NOTARANGELI

Mr. Vasile Rauta
Chairman of the Romanian Delegation
Rome

II

The Chairman of the Romanian Delegation to the Chairman of the Italian Delegation

Rome, 28 January 1958

Your Excellency,

In your note of today's date you were good enough to inform me as follows :

[See letter I]

I have the honour to inform you that I have taken note of the foregoing, for which I thank you.

I have the honour to be, etc.

RAUTA

His Excellency Mr. Tommaso Notarangeli
Chairman of the Italian Delegation
Rome

III

The Chairman of the Italian Delegation to the Chairman of the Romanian Delegation

Rome, 28 January 1958

Your Excellency,

With reference to the conversations held during the negotiations which led to the Payments Agreement signed today, I have the honour to confirm the following :

a) Les montants des paiements prévus à l'art. 1 de l'Accord dont ci-haut pourront être libellés, outre qu'en liras italiennes, aussi en d'autres devises.

b) La conversion des autres devises en liras italiennes sera effectuée au cours officiel de la devise respective en vigueur en Italie le jour dans lequel a lieu le versement du débiteur italien ou le paiement en faveur du créancier italien.

Veillez agréer, Monsieur le Président, l'assurance de ma haute considération.

NOTARANGELI

Monsieur Vasile Rauta
Président de la Délégation roumaine
Rome

IV

Le Président de la Délégation roumaine au Président de la Délégation italienne

Rome, le 28 janvier 1958

Monsieur le Président,

Vous avez bien voulu, par lettre en date de ce jour, me communiquer ce qui suit :

[*Voir lettre III*]

J'ai l'honneur de vous communiquer que j'ai pris bonne note de ce qui précède.

Veillez agréer, Monsieur le Président, l'assurance de ma haute considération.

RAUTA

Monsieur le Ministre Tommaso Notarangeli
Président de la Délégation italienne
Rome

V

Le Président de la Délégation italienne au Président de la Délégation roumaine

Rome, le 28 janvier 1958

Monsieur le Président,

Me référant aux conversations qui ont eu lieu ces jours-ci au sujet des opérations spéciales autorisées par les Autorités compétentes de nos deux pays pendant la validité de l'Accord de paiement signé le 25 novembre 1950, j'ai l'honneur de vous proposer ce qui suit :

(a) The amounts of the payments provided for in article 1 of the above-mentioned Agreement may be made out in other currencies besides Italian lire;

(b) Conversion of other currencies into Italian lire shall be effected at the official rate for the currency in question in force in Italy on the day when the Italian debtor makes payment or payment is made in favour of the Italian creditor.

I have the honour to be, etc.

NOTARANGELI

Mr. Vasile Rauta
Chairman of the Romanian Delegation
Rome

IV

The Chairman of the Romanian Delegation to the Chairman of the Italian Delegation

Rome, 28 January 1958

Your Excellency,

In your note of today's date you were good enough to inform me as follows :

[See letter III]

I have the honour to inform you that I have taken note of the foregoing, for which I thank you.

I have the honour to be, etc.

RAUTA

His Excellency Mr. Tommaso Notarangeli
Chairman of the Italian Delegation
Rome

V

The Chairman of the Italian Delegation to the Chairman of the Romanian Delegation

Rome, 28 January 1958

Your Excellency,

With reference to the conversations which took place during the last few days concerning the special transactions authorized by the competent Authorities of our two countries during the term of the Payments Agreement signed on 25 November 1950, I have the honour to propose the following :

a) Les « souscomptes spéciaux » concernant les opérations susdites ne seront pas fermés jusqu'à ce que les échanges de marchandises prévus par les autorisations afférentes aux opérations mêmes et les paiements y relatifs n'aient pas été réalisés.

L'Ufficio Italiano dei Cambi et la Banca de Stat a Republicii Populare Române se communiqueront réciproquement les dates d'échéances des autorisations susmentionnées, afin de consentir les prorogations qui éventuellement se rendront nécessaires pour permettre l'accomplissement des opérations en question.

b) Au cas où les opérations dont ci-haut ne pourront pas être accomplies dans les termes de validité établis d'entente entre les deux Parties, les soldes éventuels des « souscomptes spéciaux » susindiqués seront réglés conformément aux dispositions de l'art. 3, alinéa b), de l'Accord de paiement signé aujourd'hui.

Je vous prie, Monsieur le Président, de bien vouloir me confirmer l'accord de votre Gouvernement sur ce qui précède.

Veillez agréer, Monsieur le Président, l'assurance de ma haute considération.

NOTARANGELI

Monsieur Vasile Rauta
Président de la Délégation roumaine
Rome

VI

Le Président de la Délégation roumaine au Président de la Délégation italienne

Rome, le 28 janvier 1958

Monsieur le Président,

Vous avez bien voulu, par lettre en date de ce jour, me communiquer ce qui suit :

[Voir lettre V]

J'ai l'honneur de Vous communiquer que j'ai pris bonne note de ce qui précède.

Veillez agréer, Monsieur le Président, l'assurance de ma haute considération.

RAUTA

Monsieur le Ministre Tommaso Notarangeli
Président de la Délégation italienne
Rome

(a) The “ special subsidiary accounts ” for the above-mentioned transactions shall not be closed until the exchanges of goods provided for in the authorizations relating to the said transactions and the payments in respect thereof have been completed.

The Ufficio Italiano dei Cambi and the Banca de Stat a Republicii Populare Române shall inform each other of the dates on which the above-mentioned authorizations expire in order that extensions may be granted if necessary to permit completion of the said transactions.

(b) In the event that the above-mentioned transactions cannot be completed within the term fixed by agreement between the two Parties, any balances in the above-mentioned “ special subsidiary accounts ” shall be settled in accordance with the terms of article 3 (b) of the Payments Agreement signed today.

I would request you to be good enough to confirm your Government’s acceptance of the foregoing.

I have the honour to be, etc.

NOTARANGELI

Mr. Vasile Rauta
Chairman of the Romanian Delegation
Rome

VI

The Chairman of the Romanian Delegation to the Chairman of the Italian Delegation

Rome, 28 January 1958

Your Excellency,

In your note of today’s date you were good enough to inform me as follows:

[See letter V]

I have the honour to inform you that I have taken note of the foregoing, for which I thank you.

I have the honour to be, etc.

RAUTA

His Excellency Mr. Tommaso Notarangeli
Chairman of the Italian Delegation
Rome

No. 4363

**NETHERLANDS
and
FRANCE**

**Agreement concerning reciprocal compensation for marine
losses originating in the events of the 1939-1945 war.
Signed at Paris, on 27 November 1953**

Official text: French.

Registered by the Netherlands on 16 June 1958.

**PAYS-BAS
et
FRANCE**

**Accord relatif à des indemnités réciproques concernant
des dommages d'ordre maritime ayant leur origine
dans des événements de la guerre de 1939-1945. Signé
à Paris, le 27 novembre 1953**

Texte officiel français.

Enregistré par les Pays-Bas le 16 juin 1958.

N^o 4363. ACCORD¹ ENTRE LE ROYAUME DES PAYS-BAS ET LA RÉPUBLIQUE FRANÇAISE RELATIF À DES INDEMNITÉS RÉCIPROQUES CONCERNANT DES DOMMAGES D'ORDRE MARITIME AYANT LEUR ORIGINE DANS DES ÉVÉNEMENTS DE LA GUERRE DE 1939-1945. SIGNÉ À PARIS, LE 27 NOVEMBRE 1953

Sa Majesté la Reine des Pays-Bas et le Président de la République Française ayant décidé de régler les questions contentieuses d'ordre maritime présentées de part et d'autre et qui ont leur origine dans des événements de la guerre de 1939 à 1945 ont résolu de conclure à cette fin un accord et ont, en conséquence, nommé pour leurs plénipotentiaires, savoir :

Sa Majesté la Reine des Pays-Bas : S.E. le Baron W. van Boetzelaer, Ambassadeur Extraordinaire et Plénipotentiaire; et le Président de la République Française : M. Pierre Charpentier, Ministre Plénipotentiaire,

Lesquels, après s'être communiqué leurs pleins pouvoirs, sont convenus des dispositions suivantes :

Article 1^{er}

Le Gouvernement néerlandais et le Gouvernement français, après avoir examiné les réclamations d'ordre maritime présentées de part et d'autre et ayant leur origine dans des événements de la guerre de 1939 à 1945, ont fixé d'un commun accord, après compensation des créances réciproques énumérées à l'article 2, à la somme de livres sterling 8.000.— l'indemnité à verser par le Gouvernement néerlandais au Gouvernement français.

Ce versement sera effectué en florins, un mois après l'échange des instruments de ratification du présent accord, au profit du Trésor français, sur la base de la parité officielle de cette devise par rapport à la livre au jour du versement².

Article 2

Ce versement constituera un règlement complet et définitif de toutes les réclamations formulées par le Gouvernement français au titre des navires *Dupleix*, *Baltic*, *Midas* et de toutes celles formulées par le Gouvernement néerlandais ou par la Commission néerlandaise maritime et commerciale, au

¹ Entré en vigueur le 17 septembre 1954 par l'échange des instruments de ratification à Paris, conformément à l'article 5.

² Le versement de cette indemnité sera effectué au compte courant du Trésor public à la Banque de France au nom de l'Agent comptable des avoirs du Trésor à l'étranger, comptable assignataire.

[TRANSLATION — TRADUCTION]

No. 4363. AGREEMENT¹ BETWEEN THE KINGDOM OF THE NETHERLANDS AND THE FRENCH REPUBLIC CONCERNING RECIPROCAL COMPENSATION FOR MARINE LOSSES ORIGINATING IN THE EVENTS OF THE 1939-1945 WAR. SIGNED AT PARIS, ON 27 NOVEMBER 1953

Her Majesty the Queen of the Netherlands and the President of the French Republic, having decided to settle the matters in dispute between them relating to marine losses originating in the events of the 1939-1945 war, have resolved to conclude an agreement to this end and have for this purpose appointed as their plenipotentiaries :

Her Majesty the Queen of the Netherlands : His Excellency Baron W. van Boetzelaer, Ambassador Extraordinary and Plenipotentiary; and the President of the French Republic : Mr. Pierre Charpentier, Minister Plenipotentiary,

Who, having communicated their full powers, have agreed upon the following provisions :

Article 1

The Netherlands Government and the French Government, having examined the maritime claims made by each Government against the other originating in the events of the 1939-1945 war, have, by agreement between them and after offsetting the reciprocal claims set out in article 2, decided that the amount of £8,000 sterling shall be paid by the Netherlands Government to the French Government as compensation.

This amount shall be paid in guilders, one month after the exchange of the instruments of ratification of this Agreement, to the account of the French Treasury at the official guilder-pound sterling rate of exchange on the day of payment.²

Article 2

This payment shall constitute full and final settlement of all claims made by the French Government in respect of the vessels *Dupleix*, *Baltic* and *Midas* and of all claims made by the Netherlands Government or the Netherlands Maritime and Commercial Commission in respect of the vessels *Rhea*, *Pluto*,

¹ Came into force on 17 September 1954 by the exchange of the instruments of ratification at Paris, in accordance with article 5.

² Payment of this compensation shall be made to the current account of the Public Treasury with the Bank of France to the order of the *Agent comptable des avoirs du Trésor à l'étranger*, paymaster.

titre des navires *Rhea*, *Pluto*, *Export*, *Salomé*, *Simone-Marie* et des bateaux de pêche BRU 87 et YE 94, ainsi qu'au titre de toutes les cargaisons néerlandaises déchargées en France ou dans l'Union française pendant la durée des hostilités.

Article 3

Le Gouvernement néerlandais et le Gouvernement français renoncent à toute réclamation ultérieure concernant les navires et cargaisons visés à l'article 2 du présent accord et ils s'engagent à faire leur affaire de toute réclamation y relative présentée par leurs nationaux.

En outre, les deux Gouvernements renoncent à toute autre réclamation d'ordre gouvernemental et de même nature que celles définies à l'article 1^{er}, par. 1, et s'engagent à ne soutenir, en aucune manière, les réclamations présentées par leurs ressortissants à l'autre Gouvernement.

Article 4

Le présent accord rend sans objet la procédure relative au *Dupleix* qui a été intentée devant le Tribunal des Prises de Batavia. Il rend également inopposable au Gouvernement français tout jugement éventuel de ce Tribunal concernant cette affaire.

Article 5

La présente convention entrera en vigueur dès l'échange des instruments de ratification.

EN FOI DE QUOI, les plénipotentiaires respectifs ont signé la présente convention qu'ils ont revêtue de leur cachet.

FAIT à Paris le 27 novembre 1953, en deux exemplaires.

Pour sa Majesté
la Reine des Pays-Bas :
(Signé) W. VAN BOETZELAER

Pour le Président
de la République française :
(Signé) P. CHARPENTIER

Export, Salomé, Simone-Marie, the fishing craft BRU 87 and YE 94, and all Netherlands cargoes unloaded in France or within the French Union during the period of hostilities.

Article 3

The Netherlands Government and the French Government waive all further claims in respect of the vessels and cargoes referred to in article 2 of this Agreement and undertake to deal themselves with any claims relating thereto asserted by their nationals.

In addition, the two Governments waive all further governmental claims of the same character as the claims defined in article 1, paragraph 1, and undertake not to support in any way claims asserted by their nationals against the other Government.

Article 4

In view of this Agreement the proceedings concerning the *Dupleix* instituted before the Batavia Prize Court are without purpose and no judgement which the Court may make in the matter will be binding on the French Government.

Article 5

This Agreement shall enter into force upon the exchange of the instruments of ratification.

IN WITNESS WHEREOF the respective plenipotentiaries have signed this Agreement and have thereto affixed their seals.

DONE at Paris on 27 November 1953, in duplicate.

For Her Majesty
the Queen of the Netherlands :
(Signed) W. VAN BOETZELAER

For the President
of the French Republic :
(Signed) P. CHARPENTIER

No. 4364

BELGIUM

Declaration recognizing as compulsory the jurisdiction of the International Court of Justice, in conformity with Article 36, paragraph 2, of the Statute of the International Court of Justice. Brussels, 3 April 1958

Official text: French.

Registered ex officio on 17 June 1958.

BELGIQUE

Déclaration reconnaissant comme obligatoire la juridiction de la Cour internationale de Justice, conformément au paragraphe 2 de l'Article 36 du Statut de la Cour internationale de Justice. Bruxelles, 3 avril 1958

Texte officiel français.

Enregistrée d'office le 17 juin 1958.

N^o 4364. BELGIQUE : DÉCLARATION¹ RECONNAISSANT
COMME OBLIGATOIRE LA JURIDICTION DE LA COUR
INTERNATIONALE DE JUSTICE, CONFORMÉMENT
AU PARAGRAPHE 2 DE L'ARTICLE 36 DU STATUT
DE LA COUR INTERNATIONALE DE JUSTICE.
BRUXELLES, 3 AVRIL 1958

« Au nom du Gouvernement belge, je déclare reconnaître comme obligatoire de plein droit et sans convention spéciale, vis-à-vis de tout autre État acceptant la même obligation, la juridiction de la Cour internationale de Justice, conformément à l'article 36, paragraphe 2 du Statut de la Cour, sur tous les différends d'ordre juridique nés après le 13 juillet 1948 au sujet de situations ou de faits postérieurs à cette date, sauf le cas où les parties auraient convenu ou conviendraient d'avoir recours à un autre mode de règlement pacifique.

« La présente déclaration est faite sous réserve de ratification. Elle entrera en vigueur le jour du dépôt de l'instrument de ratification, pour une période de cinq ans. A l'expiration de cette période, elle restera en vigueur jusqu'à notification de son abrogation. »

Bruxelles, le 3 avril 1958.

Le Ministre des affaires étrangères :

V. LAROCK

[SCEAU du Ministère
des affaires étrangères
et du commerce extérieur]

¹ La déclaration et l'instrument de ratification ont été déposés auprès du Secrétaire général de l'Organisation des Nations Unies le 17 juin 1958.

[TRANSLATION — TRADUCTION]

No. 4364. BELGIUM: DECLARATION¹ RECOGNIZING AS COMPULSORY THE JURISDICTION OF THE INTERNATIONAL COURT OF JUSTICE, IN CONFORMITY WITH ARTICLE 36, PARAGRAPH 2, OF THE STATUTE OF THE INTERNATIONAL COURT OF JUSTICE. BRUSSELS, 3 APRIL 1958

“ I declare on behalf of the Belgian Government that I recognize as compulsory *ipso facto* and without special agreement, in relation to any other State accepting the same obligation, the jurisdiction of the International Court of Justice, in conformity with Article 36, paragraph 2 of the Statute of the Court, in legal disputes arising after 13 July 1948 concerning situations or facts subsequent to that date, except those in regard to which the parties have agreed or may agree to have recourse to another method of pacific settlement.

“ This declaration is made subject to ratification. It shall take effect on the day of deposit of the instrument of ratification for a period of five years. Upon the expiry of that period, it shall continue to have effect until notice of its termination is given. ”

Brussels, 3 April 1958

V. LAROCK
Minister of Foreign Affairs

[SEAL of the Ministry
of Foreign Affairs
and Foreign Trade]

¹ The Declaration and the instrument of ratification thereof were deposited with the Secretary-General of the United Nations on 17 June 1958.

No. 4365

**UNITED STATES OF AMERICA
and
ISRAEL**

**Agricultural Commodities Agreement under Title I of the
Agricultural Trade Development and Assistance Act
(with agreed minute and Memorandum of Under-
standing). Signed at Washington, on 7 November 1957**

Official text: English.

Registered by the United States of America on 17 June 1958.

**ÉTATS-UNIS D'AMÉRIQUE
et
ISRAËL**

**Accord relatif aux produits agricoles, conclu dans le cadre
du titre I de la loi tendant à développer et à favoriser le
commerce agricole (avec procès-verbal approuvé et
Mémorandum d'accord). Signé à Washington, le 7 no-
vembre 1957**

Texte officiel anglais.

Enregistré par les États-Unis d'Amérique le 17 juin 1958.

No. 4365. AGRICULTURAL COMMODITIES AGREEMENT¹
BETWEEN THE GOVERNMENT OF THE UNITED
STATES OF AMERICA AND THE GOVERNMENT OF
ISRAEL UNDER TITLE I OF THE AGRICULTURAL
TRADE DEVELOPMENT AND ASSISTANCE ACT.
SIGNED AT WASHINGTON, ON 7 NOVEMBER 1957

The Government of the United States of America and the Government of Israel :

Recognizing the desirability of expanding trade in agricultural commodities between their two countries and with other friendly nations in a manner which would not displace usual marketings of the United States of America in these commodities, or unduly disrupt world prices of agricultural commodities;

Considering that the purchase for Israel pounds of surplus agricultural commodities produced in the United States of America will assist in achieving such an expansion of trade;

Considering that the Israel pounds accruing from such purchases will be utilized in a manner beneficial to both countries;

Desiring to set forth the understandings which will govern the sales of surplus agricultural commodities to the Government of Israel pursuant to Title I of the Agricultural Trade Development and Assistance Act, as amended, and the measures which the two Governments will take individually and collectively in furthering the expansion of trade in such commodities;

Have agreed as follows :

Article I

SALES FOR ISRAEL POUNDS

1. Subject to the issuance by the Government of the United States of America and acceptance by the Government of Israel of purchase authorizations, the Government of the United States of America undertakes to finance the sale to purchasers authorized by the Government of Israel, for Israel pounds, of the following agricultural commodities determined to be surplus pursuant to Title I

¹ Came into force on 7 November 1957, upon signature, in accordance with article VI.

[TRADUCTION — TRANSLATION]

N^o 4365. ACCORD¹ ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT D'ISRAËL RELATIF AUX PRODUITS AGRICOLES, CONCLU DANS LE CADRE DU TITRE I DE LA LOI TENDANT À DÉVELOPPER ET À FAVORISER LE COMMERCE AGRICOLE. SIGNÉ À WASHINGTON, LE 7 NOVEMBRE 1957

Le Gouvernement des États-Unis d'Amérique et le Gouvernement d'Israël :

Reconnaissant qu'il est souhaitable d'accroître le volume des échanges de produits agricoles entre les deux pays ainsi qu'avec d'autres nations amies, dans des conditions qui n'entraînent ni déplacement des marchés habituels des États-Unis d'Amérique pour ces produits, ni bouleversement des prix mondiaux des produits agricoles;

Considérant que l'achat de produits agricoles excédentaires des États-Unis d'Amérique, contre paiement en livres israéliennes, facilitera l'accroissement souhaité du volume des échanges;

Considérant que les sommes en livres israéliennes versées en contrepartie des achats seront utilisées de manière avantageuse pour les deux pays;

Désireux d'arrêter les termes de l'accord qui régira les ventes de produits agricoles excédentaires au Gouvernement d'Israël en exécution du titre I de la loi tendant à développer et à favoriser le commerce agricole, sous sa forme modifiée, et de déterminer les mesures que les deux Gouvernements prendront ensemble ou séparément pour favoriser l'augmentation des échanges portant sur lesdits produits;

Sont convenus de ce qui suit :

Article premier

VENTES PAYABLES EN LIVRES ISRAËLIENNES

1. Sous réserve de la délivrance d'autorisations d'achat par le Gouvernement des États-Unis d'Amérique, et de leur acceptation par le Gouvernement d'Israël, le Gouvernement des États-Unis d'Amérique s'engage à financer la vente, contre paiement en livres israéliennes, aux acheteurs autorisés par le Gouvernement d'Israël, des produits agricoles suivants, déclarés excédentaires en vertu du

¹ Entré en vigueur le 7 novembre 1957, dès la signature, conformément à l'article VI.

of the Agricultural Trade Development and Assistance Act in the amount indicated :

<i>Commodity</i>	<i>Amount (Million)</i>
Wheat	\$9. 30
Corn and Grain Sorghums	8. 70
Vegetable Oil	1. 70
Tallow 40
Butter	6. 90
Cheese	1. 30
Non-fat Dry Milk	2. 20
Dry Whole Milk 20
Prunes 10
Cotton 80
Tobacco 15
Ocean Transportation (Estimated 50 per cent)	3. 25
	TOTAL \$35. 00

Purchase authorizations will be issued not later than 90 calendar days after the effective date of this agreement. They will include provisions relating to the sale and delivery of commodities, the time and circumstances of deposit of the Israel pounds accruing from such sale and other relevant matters.

Article II

USES OF ISRAEL POUNDS

1. The two Governments agree that the Israel pounds accruing to the Government of the United States of America as a consequence of the sales made pursuant to this agreement will be used by the Government of the United States of America, in such manner and in order of priority as the Government of the United States of America shall determine, for the following purposes, in the amounts shown :

(a) To help develop new markets for United States agricultural commodities, for international educational exchange, for financing the translation, publication and distribution of books and periodicals, and for other expenditures by the Government of the United States of America under Sub-sections 104 (a), 104 (d), 104 (f) and 104 (i) of the Act, the Israel pound equivalent of \$5.25 million.

(b) For loans to be made by the Export-Import Bank of Washington under Sub-section 104 (e) of the Act and for administrative expenses of the Export-Import Bank in Israel incident thereto, the Israel pound equivalent of \$8.75 million, but not more than 25 per cent of the currencies received under the

titre I de la loi tendant à développer et à favoriser le commerce agricole, jusqu'à concurrence des montants indiqués :

<i>Produits</i>	<i>Montants</i> <i>(en millions de dollars)</i>
Blé	9,30
Maïs et sorgho	8,70
Huile végétale	1,70
Suif	0,40
Beurre	6,90
Fromage	1,30
Lait en poudre écrémé	2,20
Lait en poudre entier	0,20
Pruneaux	0,10
Coton	0,80
Tabac	0,15
Transport par mer (50 pour 100 du coût estimatif)	3,25
	TOTAL 35,00

Les autorisations d'achat seront délivrées au plus tard 90 jours après la date de mise en vigueur du présent Accord. Elles contiendront des dispositions relatives à la vente et à la livraison des produits, à la date et aux modalités de dépôt des livres israéliennes provenant de la vente, ainsi qu'à d'autres questions connexes.

Article II

UTILISATION DES LIVRES ISRAÉLIENNES

1. Les deux Gouvernements sont convenus que les livres israéliennes revenant au Gouvernement des États-Unis d'Amérique à la suite des ventes effectuées conformément au présent Accord seront utilisées par ledit Gouvernement de la manière et suivant l'ordre de priorité qu'il fixera, aux fins énoncées ci-après et suivant les montants indiqués :

a) L'équivalent en livres israéliennes de 5.250.000 dollars : pour favoriser le développement de nouveaux marchés de produits agricoles des États-Unis, pour les échanges internationaux dans le domaine de l'éducation, pour le financement de la traduction, de la publication et de la distribution de livres et de périodiques et pour les autres dépenses faites par le Gouvernement des États-Unis d'Amérique conformément aux alinéas *a*, *d*, *f* et *i* de l'article 104 de ladite loi.

b) L'équivalent en livres israéliennes de 8.750.000 dollars, dans la limite de 25 pour 100 des devises reçues en application de l'Accord : pour des prêts que l'Export-Import Bank de Washington fera conformément à l'alinéa *e* de l'article 104 de ladite loi et pour les dépenses administratives y afférentes de ladite

agreement. Such loans will be made to United States business firms and branches, subsidiaries, or affiliates of such firms in Israel for business development and trade expansion in Israel and to United States firms, and Israeli firms, for the establishment of facilities for aiding in the utilization, distribution or otherwise increasing the consumption of and markets for United States agricultural products. It is understood that such loans will be mutually agreeable to the Export-Import Bank of Washington and the Government of Israel. The Minister of Finance, or his designate, will act on the behalf of the Government of Israel in this matter. In the event the Israel pounds set aside for loans under Sub-section 104 (e) of said Act are not advanced within three years from the date of this agreement because Export-Import Bank of Washington has not approved loans or because proposed loans have not been mutually agreeable to Export-Import Bank of Washington and the Minister of Finance, the Government of the United States of America may use the Israel pounds for any purpose authorized by Section 104 of the Act.

(c) For a loan to the Government of Israel to promote the economic development of Israel under Sub-section 104 (g) of the Act, the pound equivalent of \$21 million the terms and conditions of which will be included in a supplemental agreement between the two Governments. It is understood that the loan will be denominated in dollars, with payment of principal and interest to be made in United States dollars, or, at the option of the Government of Israel, in pounds, such payments in pounds to be made at the applicable exchange rate as defined in the loan agreement, in effect on the date of the payment. It is further understood that loan funds shall be disbursed only after prior agreement as to the uses of such loan funds. These and other provisions will be set forth in the loan agreement and any agreement supplemental thereto. In the event the Israel pounds set aside for loans to the Government of Israel are not advanced within three years from the date of this agreement as a result of failure of the two Governments to reach agreement on the use of the Israel pounds for loan purposes, the Government of the United States of America may use the Israel pounds for any other purpose authorized by Section 104 of the Act.

2. In the event the total of Israel pounds accruing to the Government of the United States of America as a consequence of sales made pursuant to this agreement is less than the pound equivalent of \$35 million, the amount available for the loan to the Government of Israel under Sub-section 104 (g) would be reduced by the amount of such difference; in the event the total pound deposit exceeds the equivalent of \$35 million, 60 per cent would be available for the loan, and the balance for such use under Section 104 as determined by the United States Government.

banque en Israël. Ces prêts seront faits à des entreprises commerciales des États-Unis et à leurs succursales ou filiales en Israël pour le développement du commerce et l'accroissement du volume des échanges en Israël ainsi qu'à des entreprises des États-Unis et à des entreprises d'Israël pour la création d'installations propres à faciliter l'utilisation et la distribution des produits agricoles des États-Unis ou à augmenter de toute autre manière la consommation desdits produits et à étendre leurs marchés. Il est entendu que ces prêts devront recevoir l'agrément de l'Export-Import Bank de Washington et du Gouvernement d'Israël. Le Ministre des finances ou son délégué représentera le Gouvernement d'Israël à cet égard. Au cas où les livres israéliennes réservées pour des prêts conformément à l'alinéa *e* de l'article 104 de ladite loi ne seraient pas prêtées dans un délai de trois ans à compter de la date du présent Accord, parce que l'Export-Import Bank de Washington n'aurait pas approuvé les prêts ou parce que les prêts proposés n'auraient pas reçu l'agrément, à la fois, de l'Export-Import Bank de Washington et du Ministre des finances, le Gouvernement des États-Unis d'Amérique pourra utiliser les livres israéliennes à toutes fins autorisées par l'article 104 de la loi.

c) L'équivalent en livres de 21 millions de dollars : pour un prêt accordé au Gouvernement d'Israël en vue de favoriser l'essor économique d'Israël, conformément à l'alinéa *g* de l'article 104 de la loi, les clauses et conditions de ce prêt devant être consignées dans un accord complémentaire entre les deux Gouvernements. Il est entendu que le prêt sera libellé en dollars des États-Unis et que le principal et les intérêts seront payés en ladite monnaie ou, au choix du Gouvernement d'Israël, en livres, les paiements en livres ne devant être effectués qu'au taux de change applicable tel qu'il est défini dans le contrat d'emprunt, qui sera en vigueur à la date du paiement. Il est également entendu que les fonds prêtés ne seront versés qu'après entente sur leur utilisation. Ces clauses ainsi que les autres dispositions seront énoncées dans le contrat de prêt et dans tout contrat complémentaire. Si les livres israéliennes réservées en vue de prêts au Gouvernement d'Israël ne sont pas prêtées dans un délai de trois ans à compter de la date du présent Accord parce que les deux Gouvernements ne seront pas parvenus à s'entendre sur l'utilisation des livres israéliennes pour des prêts, le Gouvernement des États-Unis d'Amérique pourra les employer à toutes autres fins prévues à l'article 104 de la loi.

2. Au cas où le montant total des livres israéliennes revenant au Gouvernement des États-Unis d'Amérique à la suite des ventes effectuées conformément au présent accord, serait inférieur à l'équivalent en livres de 35 millions de dollars, le montant disponible pour l'octroi d'un prêt au Gouvernement d'Israël conformément à l'alinéa *g* de l'article 104 serait réduit du montant de la différence; au cas où le montant total des dépôts en livres dépasserait l'équivalent de 35 millions de dollars, 60 pour 100 de l'excédent pourrait être utilisé pour l'attribution du prêt et le solde pour tout autre usage au gré du Gouvernement des États-Unis dans le cadre de l'article 104.

Article III

DEPOSIT OF ISRAEL POUNDS

The deposit of Israel pounds to the account of the Government of the United States of America in payment for the commodities and for ocean transportation costs financed by the Government of the United States of America (except excess costs resulting from the requirement that United States flag vessels be used) shall be made at the rate of exchange for United States dollars generally applicable to import transactions (excluding imports granted a preferential rate) in effect on the dates of dollar disbursement by United States banks, or by the Government of the United States of America, as provided in the purchase authorizations.

Article IV

GENERAL UNDERTAKINGS

I. The Government of Israel agrees that it will take all possible measures to prevent the resale or transshipment to other countries, or the use for other than domestic purposes (except where such resale, transshipment or use is specifically approved by the Government of the United States of America), of the surplus agricultural commodities purchased pursuant to the provisions of this agreement, and to assure that the purchase of such commodities does not result in increased availability of these or like commodities to nations unfriendly to the United States of America.

2. The two Governments agree that they will take reasonable precaution to assure that sales or purchases of surplus agricultural commodities pursuant to this Agreement will not unduly disrupt world prices of agricultural commodities, displace usual marketings of the United States of America in these commodities, or materially impair trade relations among the countries of the free world.

3. In carrying out this Agreement the two Governments will seek to assure conditions of commerce permitting private traders to function effectively and will use their best endeavors to develop and expand continuous market demand for agricultural commodities.

4. The Government of Israel agrees to furnish, upon request of the Government of the United States of America, information on the progress of the program, particularly with respect to arrivals and condition of commodities and the provisions for the maintenance of usual marketings and information relating to exports of the same or like commodities.

Article III

DÉPÔT DE LIVRES ISRAÉLIENNES

Le dépôt de livres israéliennes au compte du Gouvernement des États-Unis d'Amérique pour le paiement des produits et pour les frais de transport maritime financé par ledit Gouvernement (à l'exception du supplément de prix résultant de l'obligation d'avoir recours à des navires battant pavillon des États-Unis) sera effectué suivant le taux de change du dollar des États-Unis généralement applicable aux opérations d'importation (à l'exception des importations bénéficiant d'un taux préférentiel) aux dates de versement des dollars par les banques des États-Unis ou par le Gouvernement des États-Unis d'Amérique, comme il est prévu dans les autorisations d'achat.

Article IV

ENGAGEMENTS GÉNÉRAUX

1. Le Gouvernement d'Israël s'engage à prendre toutes les mesures qui seront en son pouvoir pour empêcher la revente ou la réexpédition à d'autres pays ou l'utilisation à des fins autres qu'intérieures (sauf si la revente, la réexpédition ou l'utilisation est expressément approuvée par le Gouvernement des États-Unis d'Amérique) des produits agricoles excédentaires achetés en exécution des dispositions du présent Accord et à faire en sorte que l'achat desdits produits n'ait pas pour conséquence d'augmenter les quantités de ces produits ou de produits similaires que peuvent se procurer les pays dont l'attitude est inamicale envers les États-Unis d'Amérique.

2. Les deux Gouvernements s'engagent à prendre toutes précautions raisonnables pour que l'achat ou la vente des produits agricoles excédentaires, en exécution du présent Accord, n'entraînent ni bouleversement des prix mondiaux des produits agricoles, ni déplacement des marchés habituels des États-Unis d'Amérique pour ces produits, ni gêne importante pour les échanges commerciaux des pays du monde libre.

3. En exécutant le présent Accord, les deux Gouvernements s'efforceront d'assurer des conditions commerciales qui permettent aux négociants privés de remplir efficacement leur rôle et mettront tout en œuvre pour stimuler et développer une demande ininterrompue sur le marché des produits agricoles.

4. Lorsque le Gouvernement des États-Unis d'Amérique en fera la demande, le Gouvernement d'Israël fournira des renseignements sur l'exécution du programme, notamment sur les arrivages et l'état des produits et sur les mesures prises pour assurer le maintien des marchés habituels ainsi que des renseignements concernant les exportations de produits identiques ou similaires.

Article V

CONSULTATION

The two Governments will, upon the request of either of them, consult regarding any matter relating to the application of this Agreement or to the operation of arrangements carried out pursuant to this Agreement.

Article VI

ENTRY INTO FORCE

This Agreement shall enter into force upon signature.

IN WITNESS WHEREOF, the respective representatives, duly authorized for the purpose, have signed the present Agreement.

DONE in duplicate at Washington, D. C. this seventh day of November 1957.

For the Government of the United States of America :
William M. ROUNTREE

For the Government of Israel :
Abba EBAN

AGREED MINUTE BETWEEN THE NEGOTIATORS FOR THE
UNITED STATES OF AMERICA AND THE NEGOTIATORS FOR
ISRAEL RELATIVE TO THE AGRICULTURAL COMMODITIES
AGREEMENT, SIGNED NOVEMBER 7, 1957¹

The United States representatives secured the following understandings from the representatives of Israel :

1. USUAL MARKETINGS

Wheat. The amount of \$9.3 million (about 150,000 M.T.) has been agreed to under Title I, Public Law 480, on condition that Israel provide assurance it will import 245,000 M.T. during the United States fiscal year 1958 from free world sources of which at least 125,000 M.T. will be imported as usual marketings for dollars from the United States, and on the further condition that exports of wheat by the Government of Israel during FY 1958 consist only of durum wheat and be limited to no more than 10,000 M.T. Further, it is understood that the Government of Israel will procure with other funds an

¹ See p. 256 of this volume.

Article V

CONSULTATION

Les deux Gouvernements se consulteront à la demande de l'un ou de l'autre sur toutes questions relatives à l'application du présent Accord ou des dispositions prises en vertu de cet Accord.

Article VI

ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur dès le jour de sa signature.

EN FOI DE QUOI les représentants respectifs, à ce dûment autorisés, ont signé le présent Accord.

FAIT en double exemplaire, à Washington (D. C.), le 7 novembre 1957.

Pour le Gouvernement des États-Unis d'Amérique :
William M. ROUNTREE

Pour le Gouvernement d'Israël :
Abba EBAN

PROCÈS-VERBAL APPROUVÉ PAR LES NÉGOCIATEURS REPRÉSENTANT LES ÉTATS-UNIS D'AMÉRIQUE ET LES NÉGOCIATEURS REPRÉSENTANT ISRAËL, CONCERNANT L'ACCORD RELATIF AUX PRODUITS AGRICOLES SIGNÉ LE 7 NOVEMBRE 1957¹

Les représentants des États-Unis ont obtenu les précisions suivantes des représentants d'Israël :

1. VENTES HABITUELLES

Blé. La somme de 9,3 millions de dollars (environ 150.000 tonnes métriques) a été acceptée dans le cadre du titre I de la loi n° 480, à condition que l'État d'Israël donne l'assurance qu'il importera de pays du monde libre, au cours de l'année budgétaire américaine 1958, 245.000 tonnes métriques, dont au moins 125.000 tonnes métriques provenant de ventes habituelles des États-Unis contre paiements en dollars et à condition encore que les exportations de blé faites par le Gouvernement d'Israël au cours de l'année budgétaire 1958 ne portent que sur du blé dur et ne dépassent pas 10.000 tonnes métriques. En outre,

¹ Voir p. 257 de ce volume.

amount of wheat equivalent to that exported over and above the amount agreed to be procured as usual marketings (i. e. 245,000 M.T.).

Corn and Grain Sorghums. The \$8.7 million (about 190,000 M.T.) has been agreed to under Title I, Public Law 480, on condition, as heretofore agreed upon, that Israel provide assurance it will import 20,000 M.T. during FY 1958 as usual marketings for dollars.

Tallow. The \$0.4 million (about 2,000 M.T.) has been agreed to under Title I, Public Law 480, on condition that Israel provide assurance it will import a minimum of 900 M.T. as usual marketings for dollars from the United States during FY 1958.

Vegetable Oil. The \$1.7 million (about 5,000 M.T.) has been agreed to under Title I, Public Law 480, on condition that Israel provide assurance it will import from the United States as usual marketings for dollars during FY 1958 an amount of oil seeds or oils having an oil equivalent of 8,000 tons.

Prunes. The \$0.1 million (about 500 M.T.) has been agreed to under Title I, Public Law 480, on condition that Israel provide assurance it will import a minimum of 150 M.T. as usual marketings for dollars from the United States during FY 1958.

Cotton. The \$0.8 million (about 5,000 bales) has been agreed to under Title I, Public Law 480, on condition that Israel provide assurance it will import 10,000 bales during FY 1958 as usual marketings for dollars.

Tobacco. The \$0.15 million (about 90 metric tons) has been agreed to under Title I, Public Law 480, on condition that Israel provide assurance it will import \$150,000 worth of tobacco during FY 1958 as usual marketings for dollars.

2. CURRENCY USES

It is understood that, in view of the agricultural surplus problem in the United States, careful attention will need be given to the inadvisability of using economic development loan funds under section 104 (g) for projects either in the field of governmental or private investment which would reduce export outlets for United States agricultural commodities. This applies to any

il est entendu que le Gouvernement d'Israël achètera, avec d'autres fonds, un tonnage de blé égal à celui qu'il aura exporté au-delà de la quantité qu'il consent à acheter dans les conditions habituelles (c'est-à-dire 245.000 tonnes métriques).

Maïs et sorgho. La somme de 8,7 millions de dollars (environ 190.000 tonnes métriques) a été acceptée dans le cadre du titre I de la loi n° 480 à la condition, comme il a été stipulé ci-dessus, qu'Israël donne l'assurance qu'il importera au cours de l'année budgétaire 1958, 20.000 tonnes métriques provenant de ventes habituelles contre paiements en dollars.

Suif. La somme de 400.000 dollars (environ 2.000 tonnes métriques) a été acceptée dans le cadre du titre I de la loi n° 480, à condition qu'Israël donne l'assurance qu'il importera des États-Unis d'Amérique au cours de l'année budgétaire 1958, au moins 900 tonnes provenant de ventes habituelles contre paiements en dollars.

Huile végétale. La somme de 1,7 million de dollars (environ 5.000 tonnes métriques) a été acceptée dans le cadre du titre I de la loi n° 480, à condition qu'Israël donne l'assurance qu'il importera des États-Unis d'Amérique au cours de l'année budgétaire 1958, une quantité de graines oléagineuses ou d'oléagineux correspondant à 8.000 tonnes d'huile, provenant de ventes habituelles contre paiements en dollars.

Pruneaux. La somme de 100.000 dollars (environ 500 tonnes métriques) a été acceptée dans le cadre du titre I de la loi n° 480, à condition qu'Israël donne l'assurance qu'il importera des États-Unis d'Amérique au cours de l'année budgétaire 1958, au moins 150 tonnes métriques provenant de ventes habituelles contre paiements en dollars.

Coton. La somme de 800.000 dollars (environ 5.000 balles de coton) a été acceptée dans le cadre du titre I de la loi n° 480, à condition qu'Israël donne l'assurance qu'il importera au cours de l'année budgétaire 1958, 10.000 balles provenant de ventes habituelles contre paiements en dollars.

Tabac. La somme de 150.000 dollars (environ 90 tonnes métriques) a été acceptée dans le cadre du titre I de la loi n° 480, à condition qu'Israël donne l'assurance qu'il importera, au cours de l'année budgétaire 1958, une quantité de tabac valant 150.000 dollars provenant de ventes habituelles contre paiements en dollars.

2. UTILISATION DES DEVICES

Il est entendu que l'existence du problème des surplus agricoles aux États-Unis impose de ne pas perdre de vue l'inopportunité de toute affectation des fonds prêtés pour favoriser l'essor économique conformément à l'alinéa g de l'article 104 à des projets d'investissements publics ou privés susceptibles de réduire les débouchés à l'exportation des produits agricoles américains. Ce qui

project whether or not related to projects financed by the Export-Import Bank of Washington, the International Bank for Reconstruction and Development, or the International Finance Corporation. Projects for such purposes as expansion or improvement of livestock production, storage, processing and distribution facilities; development of forestry resources; or other purposes which would not have the effect of reducing export outlets for United States agricultural commodities would be considered on an individual basis.

3. The representatives of the two Governments agreed that in connection with agricultural market development activities in other countries the Government of Israel will provide the equivalent of \$300,000 worth of Israel pounds in European currencies or other currencies to be agreed upon or facilities for the conversion thereof. It is also understood that the Government of the United States of America may utilize Israel pounds to procure in Israel goods and services needed in connection with agricultural market development projects and activities in other countries. Furthermore, the representatives of the two Governments agreed that the Government of the United States of America may utilize the equivalent of \$100,000 worth of Israel pounds in Israel to pay for international travel between the United States and Israel, including connecting travel. In this connection the United States representatives agreed that preference will be given to use of Israeli flag lines.

DONE at Washington, D. C. this seventh day of November 1957.

A. E.

W. R.

MEMORANDUM OF UNDERSTANDING BETWEEN THE GOVERNMENT OF THE UNITED STATES OF AMERICA AND THE GOVERNMENT OF ISRAEL

In arriving at mutual agreement concerning loans eligible under Subsection 104 (e) the Minister of Finance, or his designate, will act for the Government of Israel, and the President of the Export-Import Bank of Washington, or his designate, will act for the Export-Import Bank of Washington.

As soon as practicable after receipt of an application which the Export-Import Bank is prepared to consider, the Export-Import Bank will notify the Ministry of Finance of the identity of the applicant, the nature of the proposed business, the amount of the application and the general purposes for which the loan proceeds would be expended.

précède s'applique à tout projet, rattaché ou non à ceux que financent l'Export-Import Bank de Washington, la Banque internationale pour la reconstruction et le développement ou la Société financière internationale. Les projets visant, par exemple, à développer ou améliorer l'élevage et les installations d'entreposage, de préparation et de distribution, à développer les ressources forestières ou à atteindre tous autres objectifs qui ne seraient pas de nature à réduire les débouchés des produits agricoles américains, feront chacun l'objet d'un examen particulier.

3. Les représentants des deux Gouvernements sont convenus que le Gouvernement d'Israël contribuerait aux activités tendant à développer le marché des produits agricoles dans d'autres pays, en versant, en monnaies européennes, l'équivalent d'une somme en livres israéliennes correspondant à 300.000 dollars. Il pourra aussi verser d'autres monnaies dont la détermination fera l'objet d'un accord, ou procurer les moyens de les convertir. Il est entendu également que le Gouvernement des États-Unis d'Amérique pourra utiliser des livres israéliennes pour se procurer en Israël les marchandises et les services que nécessitent les projets et les activités tendant à développer le marché des produits agricoles dans d'autres pays. De plus, les représentants des deux Gouvernements sont convenus que le Gouvernement des États-Unis d'Amérique pourra utiliser en Israël l'équivalent d'une somme en livres israéliennes correspondant à 100.000 dollars pour payer les voyages internationaux entre les États-Unis et Israël, y compris les parcours permettant de rejoindre les lignes internationales. A cet égard, les représentants des États-Unis d'Amérique ont accepté que la préférence soit accordée aux lignes israéliennes.

FAIT à Washington (D. C.), le 7 novembre 1957.

A. E.

W. R.

MÉMORANDUM D'ACCORD ENTRE LE GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE ET LE GOUVERNEMENT D'ISRAËL

Dans les négociations des accords sur les prêts qui peuvent être consentis conformément à l'article 104 *e*, le Ministre des finances ou son délégué représentera le Gouvernement d'Israël et le Président de l'Export-Import Bank de Washington ou son délégué représentera ladite Banque.

Dès que possible après la réception d'une demande qu'elle jugera pouvoir prendre en considération, l'Export-Import Bank notifiera au Ministère des finances le nom et l'adresse du demandeur, la nature de l'affaire envisagée, le montant du prêt en question et les fins générales pour lesquelles seront utilisés les fonds provenant de l'emprunt.

When the Export-Import Bank approves or declines an application, it will notify the Ministry of Finance.

Within sixty days after the receipt of notice that Export-Import Bank has approved an application, the Ministry of Finance will indicate to Export-Import Bank whether or not the Ministry of Finance approves the proposed loan. Unless within the sixty-day period the Export-Import Bank has received such a communication from the Ministry of Finance, it shall be understood that the Ministry of Finance has no objection to the proposed loan.

In approving a loan, the Export-Import Bank will (1) fix an interest rate similar to that prevailing in Israel on comparable loans; and (2) establish maturities similar to those of Export-Import Bank dollar loans to private enterprises.

To the extent necessary additional procedure will be negotiated between Export-Import Bank and the Ministry of Finance.

DONE at Washington, D. C. this seventh day of November 1957.

A. E.

W. R.

Lorsqu'elle aura pris une décision au sujet d'un prêt, l'Export-Import Bank en avisera le Ministère des finances.

Dans un délai de soixante jours à compter de la réception de la notification l'informant que l'Export-Import Bank a approuvé une demande, le Ministère des finances fera connaître à ladite Banque s'il est favorable au prêt en question. Si, dans ce délai de soixante jours, l'Export-Import Bank n'a pas reçu de communication du Ministère des finances, ce dernier sera réputé n'avoir pas d'objection au prêt proposé.

En accordant un prêt, l'Export-Import Bank : 1) fixera un taux d'intérêt analogue à celui qui sera pratiqué en Israël pour des prêts comparables et 2) fixera des échéances analogues à celles de ses prêts en dollars à des entreprises privées.

Dans la mesure du nécessaire, l'Export-Import Bank et le Ministère des finances négocieront des modalités complémentaires.

FAIT à Washington (D. C.), le 7 novembre 1957.

A. E.

W. R.

No. 4366

**UNITED STATES OF AMERICA
and
CUBA**

**Exchange of notes constituting an agreement relating to
guaranties of private investments. Havana, 4 February
1957**

Official texts: English and Spanish.

Registered by the United States of America on 17 June 1958.

**ÉTATS-UNIS D'AMÉRIQUE
et
CUBA**

**Échange de notes constituant un accord relatif à la garantie
des investissements privés. La Havane, 4 février 1957**

Textes officiels anglais et espagnol.

Enregistré par les États-Unis d'Amérique le 17 juin 1958.

No. 4366. EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND CUBA RELATING TO GUARANTIES OF PRIVATE INVESTMENTS. HAVANA, 4 FEBRUARY 1957

I

The American Ambassador to the Cuban Minister of State

No. 93

Habana, February 4, 1957

Excellency :

I have the honor to refer to conversations which have recently taken place between representatives of our respective Governments, relating to guaranties authorized by Section 413 (b) (4) of the Mutual Security Act of 1954, as amended. I also have the honor to confirm the following understandings reached as a result of these conversations :

1. The Governments of the Republic of Cuba and of the United States of America will, upon the request of either of them, consult with respect to those projects in Cuba proposed by nationals of the United States of America with regard to which guaranties under Section 413 (b) (4) of the Mutual Security Act of 1954, as amended, have been made or are under consideration.
2. The Government of the United States agrees that it will issue no such guaranties with regard to any project unless it is approved by the Government of the Republic of Cuba.
3. With respect to such guaranties extending to projects which are approved by the Government of the Republic of Cuba in accordance with the provisions of the aforesaid Section 413 (b) (4), the Government of the Republic of Cuba agrees :
 - a. That if the Government of the United States of America makes payment in United States dollars to any person under any such guaranties, the Government of the Republic of Cuba will recognize the transfer to the United States of America of any right, title or interest of such person in assets, currency, credits, or other property on account of which such payment was made and the subrogation of the United States of America to any claim or cause of action, or right of such person arising in connection therewith.
 - b. That peso amounts acquired by the Government of the United States of America pursuant to such guaranties shall be accorded treatment not less favorable than that accorded to private funds arising from transactions of United States nationals which are comparable to the transactions covered by such guaranties, and that such peso amounts will be freely available to the Government of the United States of America for administrative expenditures.

¹ Came into force on 29 November 1957, in accordance with the provisions of the said notes.

- c. That any claim against the Government of the Republic of Cuba to which the Government of the United States of America may be subrogated as the result of any payment under such a guaranty, shall be the subject of direct negotiations between the two Governments. If within a reasonable period, they are unable to settle the claim by agreement, it shall be referred for final and binding determination to a sole arbitrator selected by mutual agreement. If the Governments are unable, within a period of three months, to agree upon such selection, the arbitrator shall be one who may be designated by the President of the International Court of Justice at the request of either Government.

Upon receipt of a note from Your Excellency indicating that the foregoing provisions are acceptable to the Government of Cuba, the Government of the United States of America will consider that this note and your final reply thereto constitute an agreement between the two Governments on this subject, the agreement to enter into force on the date of your final note in reply.

Accept, Excellency, the renewed assurances of my distinguished consideration.

Arthur GARDNER

His Excellency Gonzalo Güell
Minister of State
Cuba

II

The Cuban Minister of State to the American Ambassador

[SPANISH TEXT — TEXTE ESPAGNOL]

REPÚBLICA DE CUBA
MINISTERIO DE ESTADO

C.I.337.
C-130

La Habana, 4 de febrero de 1957

Señor Embajador :

Tengo el honor de referirme a la nota número 93, que Vuestra Excelencia me ha dirigido en esta fecha, cuyo texto, traducido al idioma español, es el que paso a transcribir :

« Tengo el honor de referirme a las conversaciones que se han efectuado recientemente entre representantes de nuestros respectivos Gobiernos en relación con las garantías autorizadas por la Sección 413 (b) (4) de la Ley de Seguridad Mutua de 1954, tal como ha sido modificada. Tengo también

el honor de confirmar los siguientes acuerdos logrados como resultado de esas conversaciones :

1. Los Gobiernos de la República de Cuba y de los Estados Unidos de América, a petición de cualquiera de ellos, se consultarán sobre aquellos proyectos propuestos por nacionales de los Estados Unidos de América para ser realizados en Cuba y a los cuales han sido otorgados o se considera otorgar las garantías previstas en la Sección 413 (b) (4) de la Ley de Seguridad Mutua de 1954, tal como ha sido modificada.

2. El Gobierno de los Estados Unidos de América conviene en que no otorgará tales garantías a ningún proyecto que no esté aprobado por el Gobierno de la República de Cuba.

3. Con respecto a tales garantías concedidas a los proyectos que han sido aprobados por el Gobierno de la República de Cuba de acuerdo con las disposiciones de la mencionada Sección 413 (b) (4), el Gobierno de la República de Cuba está de acuerdo en :

- a. Que si el Gobierno de los Estados Unidos de América efectúa el pago en dólares a cualquier persona en virtud de cualquiera de esas garantías, el Gobierno de la República de Cuba reconocerá la transferencia a los Estados Unidos de América de cualquier derecho, título o interés de esa persona en activos, dinero, créditos, u otra propiedad a cuenta de los cuales se haya efectuado dicho pago y la subrogación de los Estados Unidos de América en cualquier reclamación o causa de acción o derecho de esa persona que surja en relación con los mismos.
- b. Que a las cantidades de pesos adquiridas por el Gobierno de los Estados Unidos de América conforme a esas garantías se les concederá un tratamiento no menos favorable que el otorgado a los fondos privados derivados de transacciones de nacionales de los Estados Unidos de América que sean comparables a las transacciones cubiertas por tales garantías, y que esas cantidades de pesos estarán a la libre disposición del Gobierno de los Estados Unidos de América para gastos administrativos.
- c. Que cualquier reclamación contra el Gobierno de la República de Cuba a la que como resultado de cualquier pago efectuado de acuerdo con esas garantías, se hubiera subrogado el Gobierno de los Estados Unidos de América, será objeto de negociaciones directas entre los dos Gobiernos. Si dentro de un período razonable no llegan a un acuerdo en cuanto a la reclamación, se someterá la cuestión a un solo árbitro, elcigido de común acuerdo, para una decisión final y obligatoria. Si dentro de un período de tres meses los Gobiernos no se ponen de acuerdo sobre la elección del árbitro, éste será designado por el Presidente de la Corte Internacional de Justicia, a petición de cualquiera de los dos Gobiernos.

Al recibo de una Nota de Vuestra Excelencia indicando que las anteriores disposiciones son aceptables para el Gobierno de la República de Cuba, el Gobierno de los Estados Unidos de América considerará que esta nota y su respuesta final constituyen un acuerdo entre los dos Gobiernos sobre esta cuestión, acuerdo que entrará en vigor en la fecha de su nota final de respuesta. »

Me es grato significar a Vuestra Excelencia que mi Gobierno está de acuerdo con el contenido de dicha nota, y que espero poder confirmar en un futuro cercano su aceptación final, de acuerdo con nuestros procedimientos constitucionales.

Aprovecho la oportunidad para reiterar a Vuestra Excelencia el testimonio de mi más alta y distinguida consideración.

G. GUËLL

Al Excelentísimo señor Arthur Gardner
Embajador Extraordinario y Plenipotenciario
de los Estados Unidos de América
La Habana

[TRANSLATION¹ — TRADUCTION²]

REPÚBLICA DE CUBA
MINISTERIO DE ESTADO

C.I.337.

La Habana, February 4, 1957

Excellency :

I have the honor to refer to the note number 93, which Your Excellency has addressed to me on this date, the text of which, translated into the spanish language, is transcribed below :

[See note I]

I have the pleasure of expressing to Your Excellency, that my Government is in agreement with the context of said note, and that I hope to be able to confirm in the near future its final acceptance, in accordance with our constitutional procedures.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest and most distinguished consideration.

G. GUËLL

His Excellency Mr. Arthur Gardner
Ambassador Extraordinary and Plenipotentiary
of the United States of America
La Habana

¹ English translation transmitted by the Cuban Minister of State to the American Ambassador.
² La traduction en anglais a été transmise à l'Ambassadeur des États-Unis d'Amérique par le Ministre d'État de la République cubaine.

[TRADUCTION — TRANSLATION]

N° 4366. ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET CUBA RELATIF À LA GARANTIE DES INVESTISSEMENTS PRIVÉS. LA HAVANE, 4 FÉVRIER 1957

I

L'Ambassadeur des États-Unis d'Amérique au Ministre d'État de la République cubaine

La Havane, le 4 février 1957

Monsieur le Ministre,

J'ai l'honneur de me référer aux entretiens qui ont eu lieu récemment entre les représentants de nos deux Gouvernements au sujet des garanties qui sont prévues à l'alinéa *b*, 4, de l'article 413 de la loi de 1954 sur la sécurité mutuelle, sous sa forme modifiée. J'ai également l'honneur de confirmer que ces entretiens ont abouti aux arrangements ci-après :

1. Le Gouvernement de la République cubaine et le Gouvernement des États-Unis d'Amérique se consulteront, à la demande de l'un d'eux, au sujet des projets que des ressortissants des États-Unis d'Amérique se proposaient de réaliser à Cuba et pour lesquels ont été données ou sont envisagées les garanties prévues à l'alinéa *b*, 4, de l'article 413 de la loi de 1954 sur la sécurité mutuelle, sous sa forme modifiée.

2. Le Gouvernement des États-Unis s'engage à n'octroyer de telles garanties, pour un projet quelconque, que lorsque ce projet aura été approuvé par le Gouvernement de la République cubaine.

3. En ce qui concerne les garanties de cette nature qui s'appliqueront à des projets approuvés par le Gouvernement de la République cubaine, conformément aux dispositions de l'alinéa *b*, 4, de l'article 413 susmentionné, le Gouvernement de la République cubaine accepte ce qui suit :

- a) Lorsque le Gouvernement des États-Unis d'Amérique fera un paiement en dollars des États-Unis correspondant à une garantie de cet ordre, le Gouvernement de la République cubaine reconnaîtra le Gouvernement des États-Unis d'Amérique comme cessionnaire de tous droits, titres ou intérêts que le bénéficiaire du paiement possédait sur les avoirs, sommes, crédits ou autres biens qui auront donné lieu audit paiement et il le considérera comme subrogé dans toute créance ou action y relative ou dans tout droit s'y rapportant.
- b) Les sommes en pesos dont le Gouvernement des États-Unis d'Amérique se sera rendu acquéreur par le jeu des garanties susvisées bénéficieront d'un régime au moins aussi favorable que celui qui sera accordé aux fonds privés provenant d'opérations

¹ Entré en vigueur le 29 novembre 1957, conformément aux dispositions desdites notes.

réalisées par des ressortissants des États-Unis, comparables aux opérations auxquelles s'appliquent les garanties susmentionnées; le Gouvernement des États-Unis d'Amérique pourra disposer librement desdites sommes en pesos pour le règlement des dépenses administratives.

- c) Toute réclamation à l'encontre du Gouvernement de la République cubaine dans laquelle le Gouvernement des États-Unis d'Amérique pourrait être subrogé en raison d'un paiement effectué en vertu d'une telle garantie fera l'objet de négociations directes entre les deux Gouvernements. Si, dans un délai raisonnable, les deux Gouvernements ne parviennent pas à se mettre d'accord sur le règlement de la réclamation, celle-ci sera renvoyée pour décision finale et obligatoire à un arbitre unique désigné d'un commun accord. Si, dans un délai de trois mois, les deux Gouvernements ne parviennent pas à s'entendre sur le choix de l'arbitre, celui-ci pourra être désigné par le Président de la Cour internationale de Justice, à la requête de l'un ou l'autre Gouvernement.

Dès réception d'une note de Votre Excellence indiquant que les dispositions qui précèdent rencontrent l'agrément du Gouvernement de la République cubaine, le Gouvernement des États-Unis d'Amérique considérera que la présente note et la réponse de Votre Excellence constituent, entre les deux Gouvernements, un accord en la matière qui entrera en vigueur à la date de ladite réponse.

Veuillez agréer, etc.

Arthur GARDNER

Son Excellence Monsieur Gonzalo Güell
Ministre d'État
Cuba

II

*Le Ministre d'État de la République cubaine à l'Ambassadeur des États-Unis
d'Amérique*

RÉPUBLIQUE CUBAINE
MINISTÈRE D'ÉTAT

C.I.337.
C-130

La Havane, le 4 février 1957

Monsieur l'Ambassadeur,

J'ai l'honneur de me référer à la note n° 93 de Votre Excellence en date de ce jour, dont la teneur suit :

[*Voir note I*]

Je suis heureux de faire savoir à Votre Excellence que les termes de la note susmentionnée rencontrent l'agrément du Gouvernement de la République cubaine, et j'espère pouvoir notifier dans un proche avenir son acceptation définitive, donnée conformément aux procédures constitutionnelles en vigueur dans notre pays.

Je saisis l'occasion, etc.

G. GUËLL

Son Excellence Monsieur Arthur Gardner
Ambassadeur extraordinaire et plénipotentiaire
des États-Unis d'Amérique
La Havane

No. 4367

**UNITED STATES OF AMERICA
and
KOREA**

**Treaty of Friendship, Commerce and Navigation (with
Protocol). Signed at Seoul, on 28 November 1956**

Official texts: English and Korean.

Registered by the United States of America on 17 June 1958.

**ÉTATS-UNIS D'AMÉRIQUE
et
CORÉE**

**Traité d'amitié, de commerce et de navigation (avec Proto-
cole). Signé à Séoul, le 28 novembre 1956**

Textes officiels anglais et coréen.

Enregistré par les États-Unis d'Amérique le 17 juin 1958.

通貨準備을 保護하기 爲한 必要에 따라 外國資本의 導入에 對하여 諸種制限을 課할수 있다

八、第十七條 第二項 (一) 과 (三) 및 第十九條 第四項의 規定은 郵便業務에 對하여는 適用치 않는다

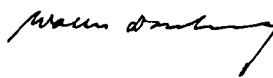
九、第二十一條 第一項의 (口) 은 어니 第三國 또는 第三國의 會社가 所有 또는 管理에 있어서 直接 또는 間接으로 支配의 利益을 가지고 있는 會社에도 適用되는 것으로 解釋한다
一方 締約國은 그 領域內에서 他方 締約國의 國民이 모든 個人에 一般적으로 適用되는 法律에 違反하여 第三國 또는 第三國의 國民이나 會社의 代表로서 營業하는 것을 許可할 義務를 負지 않는다

十、第二十一條 第二項의 規定은 「쿠에르도 리코」에 對하여 그 政治的地位의 變化 如何에 不拘하고 適用한다

十一、第二十三條의 規定은 專斷 軍事基地로서 또는 一時的인 軍事占領에 依하여 어니 一方 締約國의 權力下에 있는 地域에는 適用하지 않는다

以上의 證據로서 各 會權委員은 이 議定書에 署名 調印하였다
西曆一九五六年拾壹月貳拾八日 서울에서 同等인 正文本 英語 外 韓國語에 依하여 本書 貳通을 作成하였다

美 合 衆 國 代 表

 [SEAL]

大 韓 民 國 代 表

조갑제 [SEAL]

議 定 書

美合衆國과 大韓民國間의 友好, 通商 및 航海條約의 署名함이
際하여 下名의 全權委員은 各自의 政府에 依하여 正當히 委任
을 받아 다시 同條約의 不可分의 一部로 認定되는 다음의 規
定을 協定하였다

一、 第二條 第一項 (一) 의 規定은 一方 締約國의 國民으로서
그의 雇傭주가 相當한 額의 資本을 投下하였거나 또는 現在
投下하는 過程에 있는 他方 締約國의 領域內의 企業의 運營
을 發展시키고 指揮할 目的만을 가지고 當該 他方 締約國의
領域에 入り하기를 願하는 者에게도 擴張 適用되는 것으로
解釋한다 但 當該 雇傭주가 그 出願者外 同一한 國籍의 國
民 또는 會社이고 또한 그 出願者가 當該 國民 또는 會社
에 依하여 責任있는 地位에 雇傭되었을 境遇에 限한다

二、 第五條 第一項에서 使用한 「... 提訴를 하는 權利...」 라
함은 特히 訴訟上의 救助, 訴訟費用의 擔保 및 裁判을 爲한
擔保에 關한 權利를 包含한다

三、 第五條 第二項은 一 締約國의 公序良俗에 反하는 仲裁判定
를 當該 締約國에 執行할것을 要求하지는 않는 것으로 理解
한다

四、 補償의 支拂을 定하는 第六條 第四項의 規定은 他方 締
約國의 領域內에서 收用된 財産에 對하여 一方 締約國의 國
民과 會社가 直接 또는 間接으로 利益을 가지는 것에 對하
여도 適用한다

五、 第七條 第二項에 「公益事業」 이라함은 一般 公衆에게 給水
또는 가스 나 電氣의 生産 및 分配를 行하는 企業을 包含
하는 것으로 看做한다

六、 第七條 第四項에 關하여 一方 締約國은 相互主義에 基하
지 않고 公有地에서 鑛業에 從事하는 權利에 關한 最惠國民
待遇를 付與할 義務가 없는 것으로 理解한다

七、 各 締約國은 第十二條 第二項에서 規定한바와 같이 그

供與하여야 한다

二. 本條約의 解釋 또는 適用에 關한 兩締約國間의 어떤 紛爭으로서 外交交涉에 依하여 滿足하게 調整되지 않는 것은 兩締約國이 어떤 다른 平和的手段에 依한 解決이 合意하지 않음 限 國際司法裁判所에 付託하기로 한다

第二十五條

一. 本條約은 批准되어야 한다 批准書는 可及의 早速히 서울에서 交換한다

二. 本條約은 批准書의 交換日부터 一個月後에 効力を 發生한다 本條約은 十年間 効力を 가지며 그 後는 本條約에 定하는 바에 依하여 終了될 때까지 効力を 存續한다

三. 一方 締約國은 他方 締約國에 對하여 一年前의 文書에 依한 豫告를 行함으로서 最初의 十年의 期間 滿了時 또는 그 後 이二 때든지 本條約을 終止시킬 수가 있다

以上의 證據로서 各 全權委員은 本條約에 署名 圖印하였다 西元一九五六年拾壹月貳拾八日에 서울에서 同等히 正本인 英語와 韓國語에 依하여 本書 貳通을 作成하였다

美合衆國代表



[SEAL]

大韓民國代表 조석진

[SEAL]

第二十二條

- 一 「內國民待遇」라 함은 一 條約國의 領域內에서 付與되는 待遇로써 當該 條約國의 國民、會社、生産品、船舶 또는 其他의 對象에게 그 事情에 따라 같은 狀況下에서 그 領域內에서 付與되는 待遇보다 不利하지 않은 待遇를 말한다
- 二 「最惠國民待遇」라 함은 一 條約國의 領域內에서 付與되는 待遇로써 어느 第三國의 國民、會社、生産品、船舶 또는 其他의 對象에게 그 事情에 따라 같은 狀況下에서 그 領域內에서 付與되는 待遇보다도 不利하지 않은 待遇를 말한다
- 三 本條約에서 「會社」라 함은 有限責任의 것인가 아닌가를 不問하고 또한 金錢的利益을 目的으로 하는 것인가 아닌가를 不問하고 社團法人 組合、會社 및 其他의 團體를 말한다 一方 條約國의 領域內에서 關係法令에 基하여 成호한 會社는 當該 條約國의 會社로 認定되고 또한 他方 條約國의 領域內에서 그의 法律上의 地位가 認定된다
- 四 本條約의 規定에 基하여 大韓民國의 會社에 付與되는 內國民待遇는 美合衆國의 어느 州、準州 또는 屬地에서든 當該 地域에서 美合衆國의 다른 州、準州 또는 屬地에서 創設호는 組織된 會社에 付與되는 待遇로 한다

第二十三條

本條約의 適用을 받호는 領域은 各 條約國의 主權 또는 權力 下에 있는 陸地 및 水域의 全區域이다 但 外나 運河地帶 外 太平洋諸島의 信託統治地域을 除外한다

第二十四條

一 各 條約國은 他方 條約國의 本條約의 實施에 關한 어떤 事項에 關하여 行호는 提議에 對하여 好意的考慮을 必用하며 또한 그 提議에 關한 協議을 爲하여 適當한 機會를

放射性副產物 또는 핵分裂產物의 原料가 되는 物質에 關한 措置

(乙) 武器、彈藥 및 軍需品의 生産 또는 去來 또는 軍事施設에 供給할 目的으로 直接 또는 間接으로 行하여지는 其他 物質의 去來를 規制하는 措置

(丙) 國際平和와 安全의 維持 또는 回復을 爲한 自國의 義務를 履行하고 또는 自國의 重大한 安全상의 利益을 保護하기 爲하여 必要한 措置

(丁) 一個 또는 그 以上의 第三國의 國民이 所有 또는 管理에 있어서 直接 또는 間接으로 支配의 利益을 가지고 있는 會社에 對하여 法律上 地位의 認定과 裁判所에 對한 提訴權 등을 除外하고 本條約에 規定하는 利益을 拒否하는 措置

二 本條約中의 貨物에 關한 最惠國民待遇의 規定은 美合衆國 또는 그 羣州와 屬地가 相互 付與하며 또는 哥倫比亞 律賓共和國, 太平洋諸島의 信託統治地域 또는 瓦나나 運河地帶에 付與하는 利益에 對하여는 適用하지 않는다

三 本條約中의 貨物의 待遇에 關한 規定은 一方 締約國이 關稅 및 貿易에 關한 一般協定의 當事國인 동안 當該條約國이 同協定에 依하여 要求되고 또는 特別 許容된 措置를 取함을 妨害하지 않는다 同樣으로 本條約의 最惠國民待遇規定은 前記 協定에 基하여 付與하는 特別利益에는 適用되지 않는다

四 一方 締約國의 國民으로서 特定의 目的을 爲하여 他方 締約國의 領域에 入리는 것이 許諾된 者는 그의 入國料의 條件으로서 法令에 依하여 明文的으로 賦課된 制限에 反하여 營利의 職業에 從事할 權利를 갖지 않는다

課徵金 (二) 稅關事務 및 (三) 獎勵金 返還金 其他 此種의 特
 權에 關하여 當該 他方 締約國의 船舶이 輸送하는 生
 產品이 받는 待遇보다 不利하지 않은 待遇를 받는다
 五. 遭難中에 있는 一方 締約國의 船舶은 最近接地에 있는
 他方 締約國의 港 또는 破泊所에 避難함이 許諾되며 友好的
 인 待遇와 援助를 받는다
 六. 本條에서 船舶 이라 함은 私有 또는 私運學의 것이든지
 公有 또는 公運學의 것이든지를 不問하고 모든 種類의 船舶
 을 包含한다 但 本條 第二項 및 第五項의 境遇를 除外하고는
 漁船과 軍艦을 包含하지 않는다

第二十條

다음의 사람과 物件은 國際通運을 爲하여 가장 便利한 徑路
 에 依하여 各 締約國의 領域을 通運할 自由가 있는 것으로
 한다

(一) 他方 締約國의 國民과 그의 手荷物

(二) 當該 他方 締約國 領域으로 또는 그 領域으로부터의
 途中에 있는 其他의 사람과 그의 手荷物

(三) 當該 他方 締約國의 領域으로 또는 그 領域으로 밖
 의 途中에 있는 原產地의 如何를 不問한 生産品

이러한 通過中의 사람과 物件은 關稅, 通運을 理由로 賦課되
 는 租稅 및 不當한 課徵金과 要件을 免除하고 또한 不必要
 한 遲延과 制限을 받지 않는다 但 그들은 第二條 第三項에
 言及한 措置와 通過의 特權의 濫用을 防止하기 爲하여 必要
 한 非差別적인 規制에 服한다

第二十一條

一. 本條約은 다음의 措置를 取함을 容許하지 않는다

(一) 金 또는 銀의 輸出 또는 輸入을 規制하는 措置

(二) 核分裂性物質, 同物質의 利用 또는 加工에 依함

二、一方 條約國의 國民 또는 會社 또는 一方 條約國의 國民 또는 會社가 支配하는 他方 條約國의 會社가 當該 他方 條約國의 領域內에서 生産하는 物品은 그 領域內에서 輸出, 課稅, 販賣, 分配, 保管 및 使用에 影響을 주는 모든 事項에 關하여 生産者 또는 會社의 何某임을 不問하고 같은 內國 原産物品이 받는 待遇보다 不利하지 않은 待遇를 받는다.

第十七條

一、各 條約國은 (一) 그 政府가 所有하고 또는 支配하는 企業과 그 領域內에서 排他的인 또는 特別한 特權이 付與된 獨占企業 또는 機關이 他方 條約國의 通商에 影響을 주는 輸出 또는 輸入을 隨伴하는 販賣 또는 購入을 價格, 品質, 入手可能性, 市場性, 運送, 其他 販賣 또는 購入의 條件等에 關한 考慮을 包含하는 商業的考慮에 依하여서만 行할 것 및 (二) 當該 他方 條約國의 國民, 會社와 通商에 對하여 이러한 販賣 및 購入에 參加하기 爲하여 競爭할 수 있는 適當한 機會를 通常의 商慣行에 依하여 付與할 것을 約束한다.

二、各 條約國은 他方 條約國의 國民, 會社 및 通商에 對하여 (一) 政府에 依한 需要品の 購入 (二) 特權의 付與, 其他 政府에 依한 契約 및 (三) 政府가 行하는 또는 排他的이거나 또는 特別한 特權이 付與된 獨占企業 또는 機關이 行하는 役務의 販賣에 關하여 第三國의 國民, 會社 및 通商에 付與하는 待遇에 比하여 公正 且 衡平한 待遇를 하여야 한다.

第十八條

一、兩 條約國은 競爭을 制限하고 市場에의 參加를 制限하며 또는 獨占的 支配를 助長하는 事業上의 慣行으로서 商業을 行하는 一 또는 二以上の 公私의 企業 또는 그들 企業間의 結合, 協定, 其他의 約定에 依하여 行하여지는 것이 各其의 領域間의 通商에 有害한 影響을 주는 일이 있음에 對하여

또한 輸出品과 輸入品 또는 그에 對한 支拂手段의 移轉에
 관한 事件 또는 制限에 관한 것 또는 輸出品과 輸入品の
 販賣, 分配 또는 使用에 影響을 주는 것을 迅速히 公表하고
 또한 그 法令 및 決定을 一律, 公平 且 適切히 實施하여야
 한다

行政上 새로 定하는 事件 또는 制限으로서 輸入品에 影響을
 주는 것은 衛生上 또는 公共의 安全上의 理由로 課하는 것
 을 除外하고는 一般의 慣行으로서 公表後 三十日을 經過하기
 前에는 實施하지 않든지 또는 公表時에 輸送中에 있는 生産
 品에는 適用하지 않든지 한다

二. 各 締約國은 他方 締約國의 國民과 會社 또한 他方 締
 約國의 生産品을 輸入하는 者가 行政官廳에 依한 罰金 및
 其他 不利益處分의 賦課, 沒收外 關稅分類 및 評價의 問題에
 관한 決定을 包含하는 關稅事項에 對한 行政處分の 迅速 且
 公平한 審査를 받고 또한 正當하다고 認定된 境遇에 그

是正을 要求할수 있는 訴願 및 提訴의 節次를 規定하여야
 한다 關稅 및 海運에 관한 法令에 對한 違反으로서 書類의
 作成에 관한 것을 理由로 하는 不利益處分은 그 違反이 記
 載上의 過誤로부터 생긴 境遇 또는 善意에 依한 것임이 證
 明되는 境遇에는 單只 警告의 限에 그치어야 한다

三. 二 締約國도 一方 締約國의 生産品을 輸出 또는 輸入
 하는 者가 그 生産品을 二 一方 締約國의 會社의 海上保
 險에 付하는 것을 妨害 또는 阻止하는 差別的 措置를 取하
 여서는 안된다 但 本項은 第十二條의 規定의 適用을 妨害하
 지 않는다

第十六條

一. 一方 締約國의 生産品은 他方 締約國의 領域內에서 國內
 에서의 課稅, 販賣, 分配, 保管 및 使用에 影響을 주는 모든
 事項에 關하여 內國民待遇外 最惠國民待遇를 받는다

四、一方 締約國은 衛生上의 理由 其他 商業的 性質을 갖지 않는 慣習上의 理由에 依하여 또는 詐欺的인 不正當한 慣行을 防止하기 爲하여 生産品의 輸出 또는 輸入을 禁止 또는 制限을 할수 있다 但 그 禁止 또는 制限은 他方 締約國의 通商에 對하여 恣意的인 差別을 하는 것이어서는 안된다

五、一方 締約國의 國民과 會社는 輸出 및 輸入에 關한 모든 事項에 關하여 他方 締約國으로부터 內國民待遇外 最惠國 民待遇를 받는다

六、本條의 規定은 一方의 締約國이 付與하는 다음의 便益에 七 適用하지 않는다

(一) 內國漁業의 生産品에 付與하는 便益

(二) 國境交易를 容易케 하기 爲하여 隣接國에 付與하는 便益

(三) 當該 一方 締約國이 一 構成員이 되는 關稅同盟 또는 自由貿易地域의 存在로 因하여 付與하는 便益

但 이는 當該 一方 締約國이 自國의 計劃을 他方 締約國에 通報하고 또한 協議를 爲한 適當한 機會를 當該 他方 締約國에 付與하는 境遇에 限한다

七、本條 第二項 및 第三項 (一)의 規定에 不拘하고 締約國은 貨物의 輸出과 輸入에 對하여 第十二條에 依하여 行하는 換制限과 同等한 效果를 가지는 또는 그 換制限을 效果的으로 하기 爲하여 必要한 制限 또는 統制를 할수 있다 但 그 制限 또는 統制는 前記 條項의 規定으로 부러 必要 以上으로 離脫하여서는 안되며 또한 外國과의 사이에 非差別的인 貿易의 最大限度 發展을 助長하고 또한 그 制限의 必要를 除去하기에 足한 國際收支狀況과 通貨準備의 達成을 促進하려는 政策에 符合하는 것이어야만 한다

第十五條

一、各 締約國은 法令 및 一般에 適用하는 行政上의 決定으로 關稅、租稅、其他의 課徵金의 額、關稅를 爲한 品目分類

賦課의 稅, 其他의 課徵金을 包含하는 其他의 事項과 그 의 業務의 進行을 規律하는 規則에 關하여 最惠國民待遇를 받는다

第十四條

一 各 締約國은 어느 國으로부터 온 것인지, 어떤 種類의 運送手段에 依하여 運送인지를 不問하고 他方 締約國의 生産品에 對하여 또한 徑路外 運送手段의 種類 如何를 不問하고 他方 締約國의 領域으로 輸出하기로 된 生産品에 對하여 輸出 또는 輸入에 있어 또는 이에 關聯하여 賦課되고 또는 輸出品 또는 輸入品을 爲한 支拂手段의 國際的 移轉에 對하여 賦課되는 모든 種類의 關稅 및 課徵金, 當該 關稅 및 課徵金을 賦課하는 方法 또한 輸出 및 輸入에 關聯한 모든 規則과 節次에 關하여 最惠國民待遇를 한다

二 어느 一方 締約國도 他方 締約國의 生産品의 輸入 또는 他方 締約國 領域의 生産品의 輸出에 對하여 制限 또는 禁止를 하여서는 안되나 但 모든 第三國의 같은 生産品의 輸入 또는 모든 第三國의 같은 生産品의 輸出이 同樣으로 制限되고 또는 禁止되는 境遇는 此限에 不在 한다

三 어느 一方 締約國도 他方 締約國이 重大한 利害關係를 가지고 있는 生産品의 輸出 또는 輸入에 對하여 量的 制限을 하는 境遇는 (一) 當該 一方 締約國은 特定의 期間中에 輸出 또는 輸入할 수 있는 生産品의 總數量 또는 總價額과 如斯한 數量 또는 價額 또는 期間의 變異에 對하여 原則的으로 事前에 公表하여야 한다 (二) 當該 一方 締約國은 어느 第三國에 配定을 行할 때 그 生産品의 貿易에 影響을 주는 特別한 要因에 妥當한 考慮를 加한 後에 他方 締約國이 以前의 代表的인 期間中에 供給한 또는 供給된 그 生産品의 總數量 또는 總價額이 比例하는 配定을 當該 他方 締約國이 付與하여야 한다

貨物 및 役務의 入手에 必要한 外換을 確保하느니 必要한 모든 準備을 하고 또 重大한 經濟的 不安을 排除하느니 必要한 措置를 간 後 (一) 第六條 第四項에 言及한 補償으로서 支拂된 額 (二) 給與, 利子, 配當金, 手數料, 權利의 使用料, 技術的 役務에 對한 報酬 또는 其他의 所得의 額 및 (三) 借入金의 償還, 直接 救下 資本의 償却 및 資本의 移轉에 關한 額의 他方 締約國의 通貨로 表示된 外換에 依한 回收이 있어 其他 去來를 爲한 特別한 需要를 考慮하면서 適當한 準備을 하여야 한다 二個 以上의 換率이 實施되고 있는 境遇에 當該 回收에 適用되는 換率은 國際 通貨 基金에 依하여 如斯한 去來를 爲하여 特別히 承認된 換率 또는 이렇게 承認된 換率이 있을 때는 換移轉에 關한 租稅 또는 追加料金を 包含하여 公正하고 妥當한 實效의 換率이라야만 한다

四、換制限은 어니 一方의 締約國에 依하여서 他方 締約國의 國民과 會社의 請求權, 投資, 運送, 貿易, 其他의 利益 또는 競爭的地位에 對하여 不必要하게 有害한 또는 恣意의 으로 差別의 方法으로 行하여지시는 안 된다

五、本條에 있어서 「換制限」이라 함은 一方 締約國이 課하는 모든 制限, 規制, 課徵金, 租稅, 其他의 事件으로서 兩 締約國 領域間의 支拂, 送金 또는 資金이나 金錢證券의 移轉에 對하여 負擔 또는 妨害가 되는 것을 말한다

六、各 締約國은 他方 締約國에게 本條의 適用에 關하여 何時라도 協議할 充分한 機會를 提供한다

第十三條

一方 締約國의 國民과 會社가 當該 締約國 領域內에서 事業을 行하는 者를 代理하는 商業旅行者는 他方 締約國의 領域에 出入할 때 또한 그 領域에 在留할 동안 關稅 및 第十一條 第五項에 規定한 例外에 따를 것을 條件으로 當該 商業旅行者, 그의 携帶하는 見本 및 注文의 取集에 對하여

行하지만 當該 領域內에 居住하지 않는 者에 對하여는 當該 他方 締約國은 所得, 資本 또는 其他의 標準에 依한 租稅, 手數料, 其他의 課徵金으로 當該 領域에 對하여 適正히 配定되고 또는 配分된 課徵金을 超過하여 賦課하지 못하며 또한 當該 領域에 對하여 適正히 配定되고 또는 配分된 額보다 적은 額의 控除外 免除를 認許하여서는 안된다 專許 學術, 教育, 宗教 또는 慈善의 目的으로 組織되고 또한 運營되는 會社에 對하여도 또한 同様으로 한다

五、各 締約國은 (一) 相互主義에 基하여 租稅에 關한 特定의 便益을 付與할 權利 (二) 二重課稅의 防止 또는 藏入의 相互의 保護를 爲한 協定에 基하여 租稅에 關한 特別한 便益을 付與하는 權利 및 (三) 自國에 居住하지 않는 者에 對하여 所得에 關한 租稅와 相續稅에 關한 個人的인 免除를 許與할 수있어 特別한 規定을 適用하는 權利를 留保한다

第十二條

一 一方 締約國의 國民과 會社는 兩 締約國 領域間 및 他方 締約國의 領域과 第三國 領域과의 사이의 支拂, 送金 및 資金 또는 金錢證券의 移轉에 關하여 當該 他方 締約國으로 早日 內國民待遇 및 最惠國民待遇를 받는다

二、各 締約國은 二 通貨準備의 水準이 顯著히 低下함을 防止하고 또는 顯著히 低下한 通貨準備을 適當히 增加시키는데 必要한 範圍內에서 行하는 境遇를 除外하고는 本條 第五項에 定하는 換制限을 行하여서는 안된다 本條의 規定은 締約國이 國際通貨基金에 對하여 지고있는 義務를 變更하는 것이 아니며 또한 國際通貨基金이 特定의 換制限을 行할 것을 締約國에 特別히 認定하고 또는 要請할 境遇에 그 換制限을 行하는 것을 妨害하지 않는다

三、一方 締約國이 本條 第二項에 따라 換制限을 行할 境遇에 當該 締約國은 自國民의 保健과 福祉를 爲하여 必須한

內國民待遇外 最惠國民待遇를 받는다

二 兩締約國은 特別 各自의 領域內에서의 生産力의 增進과 生活水準의 向上을 爲하여 科學 및 技術에 關한 知識의 交換과 利用을 促進할 爲한 協力할 것을 約束한다

第十一條

一 一方 締約國의 國民으로서 他方 締約國의 領域內에 居住 하는 者 및 一方 締約國의 國民과 會社로서 他方 締約國의 領域內에서 貿易 其他의 營利的 活動 또는 學術, 教育, 宗教 또는 慈善의 活動을 行하는 者는 當該 領域內에서 所得, 資本, 去來, 活動, 其他의 對象에 對하여 賦課되는 租稅, 手数料, 其他의 課徵金 또는 그 賦課 및 徵收에 關한 要件에 있어 當該 他方 締約國의 國民과 會社가 負擔하는 課徵金 또는 要件보다도 더 重한 課徵金 또는 要件이 賦課되지 않는다

二 一方 締約國의 國民으로서 他方 締約國의 領域內에 居住 하지도 않고 또한 貿易, 其他의 營利的 活動을 行하지도 않는 者 및 一方 締約國의 會社로서 他方 締約國의 領域內에서 貿易, 其他의 營利的 活動을 行하지 않는 者에 關하여는 當該 他方 締約國은 本條 第一項에 規定된 原則을 一般의 으로 適用할을 目標로 하여야 한다

三 一方 締約國의 國民과 會社는 他方 締約國의 領域內에서 所得, 資本, 去來, 活動, 其他의 對象에 對하여 賦課되는 租稅, 手数料, 其他의 課徵金 또는 그 賦課 및 徵收에 關한 要件에 있어서 如何한 境遇에도 第三國의 國民, 居住者 및 會社가 負擔하는 課徵金 또는 要件보다도 더 重한 課徵金 또는 要件이 賦課되지 않는다

四 一方 締約國의 會社로서 他方 締約國의 領域內에서 貿易, 其他의 營利的 活動을 行하는 者 및 一方 締約國의 國民으로서 他方 締約國의 領域內에서 貿易, 其他의 營利的 活動을

第九條

- 一、一方締約國의 國民과 會社는 他方締約國의 領域內에서
- (一) 第七條外 第八條에 基하여 許諾된 活動의 遂行 或 居住
를 爲하여 適當한 土地、建物、其他의 不動產을 賃借하고 占
有하고 또한 使用함에 關한 內國民待遇外 (二) 他方締約國의
關係法令에 依하여 認定된 不動產에 關한 其他의 權利가 付
與되나
- 二、一方締約國의 國民과 會社는 他方締約國의 領域內에서
모든 種類의 有體 無體의 動產을 購入、賃借 또는 其他의
方法으로 取得하고 所有하고 占有함에 關하여 內國民待遇外
最惠國民待遇를 받는다 但 一方締約國은 公共의 安全의 見
地에서 危險하다고 認定되는 物品 或 特殊한 種類의 活動을
行하는 企業의 利益을 外國人이 所有하는 時 對하여서는 第七
條 또는 其他 本條約의 規定에 依하여 保障된 權利外 特權
을 享하지 않는 範圍內에서 이를 制限할 수 있다
- 三、一方締約國의 國民과 會社는 他方締約國의 領域內에서
遺言에 依하거나 依하지 않거나를 不問하고 遺產으로서 또는
司法節次를 通하여 모든 種類의 財產을 取得하는 時 關하여
內國民待遇를 받는다 當該 國民과 會社가 外國人 및 外國會
社가는 理由로 이러한 財產을 繼續 所有할 資格이 있는 境
遇에는 그들은 그 財產을 處分하기 爲한 最少 五年의 期間이
許與된다
- 四、一方締約國의 國民과 會社는 他方締約國의 領域內에서
모든 種類의 財產의 處분에 關하여 內國民待遇外 最惠國民待
遇를 받는다

第十條

- 一、一方締約國의 國民과 會社는 他方締約國의 領域內에서
特許權의 取得 및 保有、商標、營業用의 名稱、營業用의 標號
에 關한 權利外 모든 種類의 工業所有權에 關하여

企業에 對하여는 適用하지 않는다 그 외에 一方 締約國은
 他方 締約國의 運輸事業, 通信事業 및 銀行業을 經營하는 會
 社에 對하여 그 會社가 行할 수 있도록 許諾된 本質적으로
 國際的인 業務에 必要한 機能을 遂行하기 爲하여 支店 및
 代理店을 維持할 權利를 否認하여서는 안된다
 三、本條 第一項의 規定은 一方 締約國이 外國人이 支配하는
 企業의 自國領域內에서의 設立에 關하여 特別한 節次를 定하
 는 것을 妨害하지 않는다 但 그 節次는 本條 第一項에 規
 定된 權利를 實質적으로 享하는 것이어서는 안된다
 四、各 締約國의 國民과 會社 또는 當該 國民과 會社가 支
 配하는 企業은 本條에 規定된 事項에 關해서는 如何한 境遇
 에도 最惠國民待遇를 받는다

第八條

一、一方 締約國의 國民과 會社는 他方 締約國의 領域內에서
 自己가 選擇하는 計理士 및 其他의 技術者, 事務要員, 辯護士,
 代理業者, 其他의 專門家를 僱傭할 수 있다 그 외에 當該
 國民과 會社는 當該 他方 締約國의 領域內에서 自己의 企
 業 및 自己가 財政的 利益을 가지고 있는 企業의 企劃과
 運營에 關하여 自己를 爲하여 檢査, 監査 및 技術的 調査를
 行하게 하고 또한 自己에게 報告케 하는 特定의 目的으로
 當該 領域內에서 自由職業에 從事하기 爲한 資格 如何를 不
 問하고 計理士와 其他의 技術者를 僱傭할 수 있다
 二、一方 締約國의 國民과 會社는 他方 締約國의 領域內에서
 學術, 教育, 宗教 및 慈善의 活動을 行하는 것에 關하여 內
 國民待遇外 最惠國民待遇를 받고 또 그 目的은 爲하여 當該
 他方 締約國의 法律에 基하여 團體를 組織하는 權利가 付與
 된다
 이 條約의 어떠한 規定도 政治活動을 行하는 權利를 付與하
 거나 또는 認定하는 것으로 看做되어서는 안된다

私有企業을 公有로 하고 또한 公의 管理下에 두는에 關한 모든 事項이 있어서 內國民待遇와 最惠國民待遇보다 不利하지 않은 待遇를 받는다

第七條

一 一方 締約國의 國民과 會社는 直接이거나 代理人에 依하거나 또는 어떠한 種의 適當한 團體를 通하거나를 不問하고 他方 締約國의 領域內에서 모든 種類의 商業, 工業, 金融業 및 其他 營利活動(營業活動)에 從事하는에 關하여 內國民待遇를 받는다 따라서 當該 國民과 會社는 當該 他方 締約國의 領域內에서 (一) 支店, 代理店, 事務所, 工場 其他 그의 事業 進行上 適當한 施設을 設置하고 또한 經營하며 (二) 當該 他方 締約國의 一般會社法에 基하여 會社를 組織하고 또한 當該 他方 締約國의 會社에서 過半數의 利益을 取得하며 또한 (三) 自己가 經營한 또는 取得한 企業을 支配하고

經營하는 것이 許諾되어 그 위에 當該 國民과 會社가 支配하는 企業은 個人所有의 形式이거나 會社의 形式이거나 其他 어떠한 形式이거나를 不問하고 그 事業의 進行에 關關한 모든 事項이 있어서 當該 他方 締約國의 國民과 會社가 支配하는 같은 企業이 받는 待遇보다 不利하지 않은 待遇를 받는다

二 各 締約國은 外國人이 그 締約國의 領域內에서 運輸, 通信, 公營事業, 預金 또는 信託業務를 包含하는 銀行業務 또는 土地 其他 天然資源의 開發을 行하는 企業을 設立하고 當該 企業의 利益을 取得하며 또는 當該 企業을 經營할 수 있는 限度를 定하는 權利를 留保한다 但 一方 締約國이 그 領域內에서 이러한 事業을 經營하는에 關하여 外國人에게 內國民待遇를 하는 限度에 對하여 새로이 課하는 制限은 그를 實施함에 그 領域內에서 이러한 事業을 行하고 있고 또한 他方 締約國의 國民과 會社가 所有하거나 또는 支配하고 있는

理由만으로는 無効도 認定되지 않으며 또한 그 執存을 爲한 有効한 手段이 非否되지 않는다

第六條

一 一方 締約國의 國民과 會社의 財産은 他方 締約國의 領域內에 不斷의 保護 및 保障을 받는다

二 一方 締約國의 領域內에 있는 他方 締約國의 國民과 會社의 住居, 事務所, 倉庫, 工場 및 其他의 建造物은 正當한 理由없이 妨害 또는 侵入를 받지 않는다 이러한 建造物과 그 속이 있는 物件에 對하여 必要한 境邊에 行하든 當局의 搜索 및 檢査는 占有者의 便宜外 業務 遂行에 對하여 周到한 考慮을 하며 또한 法律이 依據하여서만 行하여져야 한다

三 一方 締約國은 他方 締約國의 國民과 會社가 그들이 設치한 企業, 그들의 資本 또는 그들이 提供한 技能, 技藝 또는 技術에 關하여 當該 一方 締約國의 領域內에서 適法하게

取得한 權利 또는 利益을 守護 憂慮非 以는 不當한 또는 差別적인 措置를 取하여서는 안된다

四 一方 締約國의 國民과 會社의 財産은 他方 締約國의 領域內에서 公衆目的을 爲한 境邊을 除外함은 收用하거나 使用하여서는 안되며 또한 正當한 補償을 迅速히 行하지 않고 收用하거나 使用하여서는 안된다 그 補償은 實際로 換價할 수 있는 것으로 行하여져야 하며 또한 收用하거나 使用한 財産과 充分히 同價의 것이어야 한다 그 補償을 決定하고 또한 實施하기 爲하여 收用 또는 使用時에 또는 그 前에 適當한 準備을 하여야 한다

五 一方 締約國의 國民과 會社는 他方 締約國의 領域內에서 本條 第二項 및 第四項에 規定하든 事項에 關하여 如何한 境遇도 內國民待遇外 最惠國民待遇보다 不利하지 않은 待遇를 받는다 그 위에 一方 締約國의 國民 및 會社가 實質的인 利益을 가지고 있는 企業은 他方 締約國의 領域內에서

補償其他의 給付 또는 役務를 定하는 法令의 適用에 있어서 內國民待遇를 받는다

一、本條 第一項에 規定된 權利外 特權 外에 一方 締約國의 國民으로서 他方 締約國의 領域內에 있는 者는 (一) 老齡, 失業, 疾病 또는 身體障害으로 因한 賃金 또는 所得의 喪失 또는 (二) 父, 夫, 其他 自己를 扶養하는 者의 死亡으로 因한 經濟的 扶助의 喪失에 對하여, 經濟上의 需要를 個別적으로 審査하지 않고 給付를 行하는 強制的인 社會保障制度를 定하는 法令의 適用에 있어서 內國民待遇를 받는다

第五條

一、一方 締約國의 國民과 會社는 그 權利의 行使 및 擁護에 있어서 他方 締約國의 領域內에서 모든 審級을 通하여 司法裁判所 行政裁判所 및 行政機關에 對하여 提訴를 하는 權利에 關하여 內國民待遇外 最惠國民待遇를 받는다 一方

締約國의 會社로서 他方 締約國의 領域內에서 活動을 하지 않고 있는 것은 登記 또는 其他 國內節次의 要件이 賦課됨이 없이 그 領域內에서 이러한 提訴를 行하는 權利를 享有하는 것으로 認解한다

二 一方 締約國의 國民 및 會社外 他方 締約國의 國民 및 會社의 사이에 締結된 仲裁에 依한 紛爭의 解決을 規定하는 契約은 어 一方 締約國의 領域內에서 또 仲裁 節次를 爲하여 指定된 場所가 그 領域外에 있다는 理由 또는 仲裁人 中 一人 또는 二人 以上이 그 締約國의 國籍을 갖지 않는다는 理由만으로는 執行할 수 있는 것으로 認定되어서는 안된다 이러한 契約에 따라 正當히 行하여진 判定으로서 判定이 行하여진 場所의 法令에 依하여 確定되고 또한 執行할 수 있는 것은 어 一方 締約國의 領域內에서 또 判定이 行하여진 場所가 그 領域外에 있다는 理由 또는 仲裁人 中 一人 또는 二人 以上이 그 締約國의 國籍을 갖지 않는다는

六. 一方締約國의 國民은 他方締約國의 領域內에서 (一) 自由로 旅行하고 또한 自己가 選擇한 場所에 居住하며 (二) 良心의 自由를 享有하고 (三) 公私의 宗教上 儀式을 行하고 (四) 國外의 公衆에 傳播하기 爲한 資料를 蒐集하고 또한 送付하며 (五) 當該領域의 内外에 있는 他人과 郵便 電信, 其他 一般 公衆用으로 供集되어 있는 手段에 依하여 通信하는 것이 許諾된다

三. 本條의 規定은 公의 秩序를 維持하고 또한 公衆의 健康 道德 및 安全을 保護하기 爲하여 必要한 措置를 取하는 締約國의 權利에 妨礙되지 않는다

第三條

一. 一方締約國의 國民은 他方締約國의 領域內에서 如何한 種類의 迫害도 받지 不得고 또한 어떤 環境에서도 國際法에 依하여 要求되는 保護를 保障받지 不得고 또한 不斷의 保護와 保障을 受는다

二. 一方締約國의 領域內에서 他方締約國의 國民이 抑留된 境遇에 當者の 要求에 基하여 最近接點에 駐在하는 當者の 本國의 領事官에게 即時 通告되어야 하며 그 領事官은 當者 外 面會하여 通信할 權利를 가진다 當者는 (一) 相當하고 人道的인 待遇를 받고 (二) 自己에 對한 被疑事實을 正式으로 또한 即時 通知받고 (三) 自己의 辯護를 爲한 適當한 準備에 支障이 있지 限이 있어서 迅速히 裁判이 回附되며 또한 (四) 自己가 選任한 資格있는 辯護人의 役務를 包含하는 自己辯護에 應當 必要한 모든 手段을 享有한다

第四條

一. 一方締約國의 國民은 他方締約國의 領域內에서 業務의 結果 및 業務의 進行中에 생긴 또는 業務의 性質에 起因한 疾病, 負傷 또는 死亡을 理由로하여 行하여지는 金錢上의

No. 4367. KOREAN TEXT — TEXTE CORÉEN

美合衆國大韓民國間의 友好通商 航海條約

美合衆國과 大韓民國은 兩國間에 傳統의 으로 存在하든 平和 및 友好의 關係를 強化하고 아울러 兩國 國民間의 一層 緊密한 經濟的 및 文化的 關係를 促進하기를 希望하고 또한 相互間 有益한 投資을 促進하여 相互間 有利한 通商關係를 助長하고 其他 相互의 權利外 特權을 定하든 協定에 依하여 이의 目的의 達成에 寄與할 수 있음을 認識하고 無條件으로 付與되든 內國民待遇外 最惠國民待遇의 原則을 一般的으로 基礎로 하든 友好, 通商 및 航海條約을 締結하기로 決定하고 이를 위하여 다음과 같이 各自의 全權委員을 任命하였다

美 合 衆 國

大韓民國駐在美合衆國特命全權大使

원더 · 다울링

大 韓 民 國

大韓民國外務部次官署理

曹 正 煥

이를 全權委員은 서로 그의 全權委任狀을 提示하고 그것이 妥當하다고 認定한 後 다음의 諸條項을 協定하였다

第一條

各 締約國은 他方 締約國의 國民과 會社의 身體, 財産, 企業 및 其他 利益이 對하여 恒常 公平한 待遇를 한다

第二條

一 一方 締約國의 國民은 (一) 兩 締約國 領域間의 貿易을 行하고 이에 關聯한 商業活動을 行할 目的을 가지고 (二) 當 該國民이 相當한 額의 資本을 投下하였거나 또는 現在 投下하든 過程에 있든 企業의 運營을 發展시키고 指揮할 目的을 가지고 또한 (三) 外國人의 入國 및 在留에 關한 法令이 認定하든 其他의 目的을 가지고 他方 締約國의 領域에 入國하고 또한 그 領域에 在留하든 것이 許諾된다

No. 4367. TREATY¹ OF FRIENDSHIP, COMMERCE AND NAVIGATION BETWEEN THE UNITED STATES OF AMERICA AND THE REPUBLIC OF KOREA. SIGNED AT SEOUL, ON 28 NOVEMBER 1956

The United States of America and the Republic of Korea, desirous of strengthening the bonds of peace and friendship traditionally existing between them and of encouraging closer economic and cultural relations between their peoples, and being cognizant of the contributions which may be made toward these ends by arrangements encouraging mutually beneficial investments, promoting mutually advantageous commercial intercourse and otherwise establishing mutual rights and privileges, have resolved to conclude a Treaty of Friendship, Commerce and Navigation, based in general upon the principles of national and of most-favored-nation treatment unconditionally accorded, and for that purpose have appointed as their Plenipotentiaries,

The United States of America :

Walter Dowling, Ambassador Extraordinary and Plenipotentiary of the United States of America to the Republic of Korea, and

The Republic of Korea :

Cho Chung-whan, Acting Minister of Foreign Affairs of the Republic of Korea,

Who, having communicated to each other their full powers found to be in due form, have agreed upon the following Articles :

Article I

Each Party shall at all times accord equitable treatment to the persons, property, enterprises and other interests of nationals and companies of the other Party.

Article II

1. Nationals of either Party shall be permitted to enter the territories of the other Party and to remain therein : (a) for the purpose of carrying on trade between the territories of the two Parties and engaging in related commercial activities ; (b) for the purpose of developing and directing the operations of an

¹ Came into force on 7 November 1957, one month after the day of exchange of ratifications, in accordance with article XXV. The exchange of ratifications took place at Seoul on 7 October 1957.

[TRADUCTION — TRANSLATION]

N° 4367. TRAITÉ¹ D'AMITIÉ, DE COMMERCE ET DE NAVIGATION ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA RÉPUBLIQUE DE CORÉE. SIGNÉ À SÉOUL, LE 28 NOVEMBRE 1956

Les États-Unis d'Amérique et la République de Corée, désireux de resserrer les liens de paix et d'amitié qui unissent traditionnellement les deux pays et de favoriser entre leurs peuples respectifs l'établissement de relations économiques et culturelles plus étroites; étant, d'autre part, conscients du rôle que peuvent jouer, à ces fins, des arrangements visant à encourager les investissements mutuellement profitables, à favoriser les échanges commerciaux dans leur intérêt commun et à créer des droits et des privilèges réciproques, ont décidé de conclure un Traité d'amitié, de commerce et de navigation fondé, d'une façon générale, sur les principes du traitement national et de la nation la plus favorisée, sans clause conditionnelle, et ont désigné, à cet effet, pour leurs plénipotentiaires, savoir :

Les États-Unis d'Amérique :

M. Walter Dowling, Ambassadeur extraordinaire et plénipotentiaire des États-Unis d'Amérique auprès de la République de Corée;

La République de Corée :

M. Cho Chung-whan, Ministre par intérim des affaires étrangères de la République de Corée;

Lesquels, après s'être communiqué leurs pleins pouvoirs trouvés en bonne et due forme, sont convenus de ce qui suit :

Article premier

Chacune des deux Parties accordera, en tous temps, un traitement équitable aux nationaux et aux sociétés de l'autre Partie, ainsi qu'à leurs biens, entreprises et autres intérêts.

Article II

1. Les nationaux de l'une des deux Parties sont admis dans les territoires de l'autre Partie et autorisés à y demeurer : a) en vue de se livrer au commerce entre les territoires des deux Parties et de se consacrer à des activités commerciales connexes; b) en vue de développer et de diriger les opérations d'une

¹ Entré en vigueur le 7 novembre 1957, un mois après la date de l'échange des instruments de ratification, conformément à l'article XXV. L'échange des instruments de ratification a eu lieu à Séoul le 7 octobre 1957.

enterprise in which they have invested, or in which they are actively in the process of investing, a substantial amount of capital; and (c) for other purposes subject to the laws relating to the entry and sojourn of aliens.

2. Nationals of either Party, within the territories of the other Party, shall be permitted : (a) to travel therein freely, and to reside at places of their choice; (b) to enjoy liberty of conscience; (c) to hold both private and public religious services; (d) to gather and to transmit material for dissemination to the public abroad; and (e) to communicate with other persons inside and outside such territories by mail, telegraph and other means open to general public use.

3. The provisions of the present Article shall be subject to the right of either Party to apply measures that are necessary to maintain public order and protect the public health, morals and safety.

Article III

1. Nationals of either Party within the territories of the other Party shall be free from molestations of every kind, and shall receive the most constant protection and security, in no case less than that required by international law.

2. If, within the territories of either Party, a national of the other Party is taken into custody, the nearest consular representative of his country shall on the demand of such national be immediately notified and shall have the right to visit and communicate with such national. Such national shall : (a) receive reasonable and humane treatment; (b) be formally and immediately informed of the accusations against him; (c) be brought to trial as promptly as is consistent with the proper preparation of his defense; and (d) enjoy all means reasonably necessary to his defense, including the services of competent counsel of his choice.

Article IV

1. Nationals of either Party shall be accorded national treatment in the application of laws and regulations within the territories of the other Party that establish a pecuniary compensation or other benefit or service, on account of disease, injury or death arising out of and in the course of employment or due to the nature of employment.

2. In addition to the rights and privileges provided in paragraph 1 of the present Article, nationals of either Party within the territories of the other Party shall be accorded national treatment in the application of laws and regulations

entreprise dans laquelle ils ont investi ou investissent effectivement des capitaux importants; et *c*) à d'autres fins, compatibles avec les dispositions des lois relatives à l'entrée et au séjour des étrangers.

2. Les nationaux de l'une des deux Parties pourront, sur les territoires de l'autre Partie : *a*) circuler librement et résider en tout lieu de leur choix; *b*) jouir de la liberté de conscience; *c*) célébrer des services religieux privés et publics; *d*) rassembler et transmettre de la documentation destinée à être diffusée à l'étranger; *e*) communiquer par poste, par télégraphe ou par d'autres moyens publics de télécommunication avec d'autres personnes se trouvant à l'intérieur ou à l'extérieur de ces territoires.

3. L'application des dispositions du présent article est subordonnée au droit pour chacune des Parties de prendre les mesures nécessaires au maintien de l'ordre et à la protection de la santé et de la sécurité publiques et des bonnes mœurs.

Article III

1. Les nationaux de l'une des deux Parties ne seront exposés sur les territoires de l'autre Partie, à aucune molestation quelle qu'elle soit et ils bénéficieront de la manière la plus constante d'une protection et d'une sécurité qui ne devront en aucun cas être inférieures aux normes fixées par le droit international.

2. Si une personne ayant la nationalité de l'une des deux Parties est mise en état d'arrestation sur les territoires de l'autre Partie, le représentant consulaire de son pays dont le poste est le plus proche devra en être immédiatement avisé à la demande de l'intéressé et il aura le droit de le visiter et de communiquer avec lui. Ladite personne : *a*) sera traitée de façon équitable et humaine; *b*) sera officiellement et immédiatement informée des accusations portées contre elle; *c*) sera traduite en justice dans les moindres délais compatibles avec une préparation convenable de sa défense; et *d*) bénéficiera de toutes les facilités nécessaires, dans les limites raisonnables, pour assurer sa défense, notamment des services d'un conseil compétent de son choix.

Article IV

1. Les nationaux de l'une des deux Parties jouiront du traitement national en ce qui concerne l'application, sur les territoires de l'autre Partie, des lois et règlements accordant une indemnité pécuniaire ou d'autres avantages ou prestations en cas de maladie, de blessures ou de décès résultant du travail ou survenus au cours du travail ou imputables à la nature du travail.

2. Outre les droits et privilèges prévus au paragraphe 1 du présent article, les nationaux de l'une des deux Parties jouiront, sur les territoires de l'autre Partie, du traitement national en ce qui concerne l'application des lois et règle-

establishing compulsory systems of social security, under which benefits are paid without an individual test of financial need: (a) against loss of wages or earnings due old age, unemployment, sickness or disability, or (b) against loss of financial support due to the death of father, husband or other person on whom such support had depended.

Article V

1. Nationals and companies of either Party shall be accorded national treatment and most-favored-nation treatment with respect to access to the courts of justice and to administrative tribunals and agencies within the territories of the other Party, in all degrees of jurisdiction, both in pursuit and in defense of their rights. It is understood that companies of either Party not engaged in activities within the territories of the other Party shall enjoy such access therein without any requirement of registration or domestication.

2. Contracts entered into between nationals and companies of either Party and nationals and companies of the other Party, that provide for the settlement by arbitration of controversies, shall not be deemed unenforceable within the territories of such other Party merely on the grounds that the place designated for the arbitration proceedings is outside such territories or that the nationality of one or more of the arbitrators is not that of such other Party. No award duly rendered pursuant to any such contract, and final and enforceable under the laws of the place where rendered, shall be deemed invalid or denied effective means of enforcement within the territories of either Party merely on the grounds that the place where such award was rendered is outside such territories or that the nationality of one or more of the arbitrators is not that of such Party.

Article VI

1. Property of nationals and companies of either Party shall receive the most constant protection and security within the territories of the other Party.

2. The dwellings, offices, warehouses, factories and other premises of nationals and companies of either Party located within the territories of the other Party shall not be subject to molestation or to entry without just cause. Official searches and examinations of such premises and their contents, when necessary, shall be made only according to law and with careful regard for the convenience of the occupants and the conduct of business.

ments établissant des systèmes de sécurité sociale obligatoire en vertu desquels des prestations sont versées sans évaluation des besoins pécuniaires de l'intéressé; *a*) en cas de perte de salaires ou de traitements due à la vieillesse, au chômage, à la maladie ou à une incapacité, ou *b*) en cas de perte des moyens de subsistance résultant du décès du père, de l'époux ou de toute autre personne dont l'intéressé dépendait pour sa subsistance.

Article V

1. Les nationaux et les sociétés de l'une des deux Parties jouiront du traitement national et du traitement de la nation la plus favorisée en ce qui concerne l'accès aux tribunaux judiciaires ainsi qu'aux tribunaux et organismes administratifs, sur les territoires de l'autre Partie, à tous les degrés de juridiction, tant pour faire valoir que pour défendre leurs droits. Il est entendu que le même droit sera accordé aux sociétés de chacune des deux Parties qui n'exercent aucune activité sur les territoires de l'autre Partie sans qu'elles aient à se faire immatriculer ou à accomplir des formalités ayant pour objet de les assimiler aux sociétés nationales.

2. Les contrats passés entre des nationaux ou des sociétés de l'une des deux Parties et des nationaux ou des sociétés de l'autre Partie, dans lesquels figure une clause compromissoire, ne seront pas considérés comme inexécutaires sur les territoires de cette autre Partie du seul fait que le lieu désigné pour le déroulement de la procédure d'arbitrage est situé hors de ces territoires ou qu'un ou plusieurs arbitres ne sont pas des nationaux de cette autre Partie. Aucune sentence dûment rendue en application desdits contrats qui est définitive et exécutoire en vertu de la législation du lieu où elle a été prononcée, ne sera considérée, sur les territoires de l'une ou de l'autre des deux Parties, comme nulle et sans effet ou privée de voies d'exécution efficaces du seul fait que le lieu où elle a été rendue est situé hors desdits territoires ou qu'un ou plusieurs arbitres ne sont pas des nationaux de cette Partie.

Article VI

1. La protection et la sécurité des biens appartenant aux nationaux et aux sociétés de l'une des deux Parties seront assurées de la manière la plus constante sur les territoires de l'autre Partie.

2. Les habitations, bureaux, entrepôts, usines et autres locaux utilisés par des nationaux ou des sociétés de l'une des deux Parties et situés sur les territoires de l'autre Partie seront à l'abri, sauf juste cause, de toute violation ou trouble de jouissance. L'autorité publique ne pourra soumettre, le cas échéant, lesdits locaux et leur contenu à des perquisitions et des inspections que dans les conditions prévues par la loi et en veillant à ne gêner ni les occupants ni la marche normale des affaires.

3. Neither Party shall take unreasonable or discriminatory measures that would impair the legally acquired rights or interests within its territories of nationals and companies of the other Party in the enterprises which they have established, in their capital, or in the skills, arts or technology which they have supplied.

4. Property of nationals and companies of either Party shall not be taken within the territories of the other Party except for a public purpose, nor shall it be taken without the prompt payment of just compensation. Such compensation shall be in an effectively realizable form and shall represent the full equivalent of the property taken; and adequate provision shall have been made at or prior to the time of taking for the determination and payment thereof.

5. Nationals and companies of either Party shall in no case be accorded, within the territories of the other Party, less than national treatment and most-favored-nation treatment with respect to the matters set forth in paragraphs 2 and 4 of the present Article. Moreover, enterprises in which nationals and companies of either Party have a substantial interest shall be accorded, within the territories of the other Party, not less than national treatment and most-favored-nation treatment in all matters relating to the taking of privately owned enterprises into public ownership and to the placing of such enterprises under public control.

Article VII

1. Nationals and companies of either Party shall be accorded national treatment with respect to engaging in all types of commercial, industrial, financial and other activities for gain (business activities) within the territories of the other Party, whether directly or by agent or through the medium of any form of lawful juridical entity. Accordingly, such nationals and companies shall be permitted within such territories : (a) to establish and maintain branches, agencies, offices, factories and other establishments appropriate to the conduct of their business; (b) to organize companies under the general company laws of such other Party, and to acquire majority interests in companies of such other Party; and (c) to control and manage enterprises which they have established or acquired. Moreover, enterprises which they control, whether in the form of individual proprietorships, companies or otherwise, shall in all that relates to the conduct of the activities thereof, be accorded treatment no less favorable than that accorded like enterprises controlled by nationals and companies of such other Party.

2. Each Party reserves the right to limit the extent to which aliens may establish, acquire interests in, or carry on enterprises engaged within its territories

3. Aucune des deux Parties ne prendra de mesures arbitraires ou discriminatoires pouvant porter atteinte aux droits ou aux intérêts légalement acquis, sur ses territoires, par des nationaux ou des sociétés de l'autre Partie en ce qui concerne les entreprises qu'ils ont créées, les capitaux qu'ils ont investis ou les connaissances théoriques et pratiques et les techniques dont ils ont fait apport.

4. Les nationaux et les sociétés de l'une des deux Parties ne pourront être dépossédés de leurs biens sur les territoires de l'autre Partie si ce n'est pour cause d'utilité publique et moyennant le paiement rapide d'une indemnité équitable. Cette indemnité devra leur être fournie sous une forme aisément convertible en espèces et correspondre à la valeur intégrale des biens dont ils auront été privés. Des dispositions adéquates devront être prises, au moment de la dépossession ou avant cette date, en vue de la fixation et du règlement de l'indemnité.

5. Les nationaux et les sociétés de l'une des deux Parties jouiront dans tous les cas, sur les territoires de l'autre Partie d'un traitement non moins favorable que le traitement national et le traitement de la nation la plus favorisée en ce qui concerne les questions qui font l'objet des paragraphes 2 et 4 du présent article. En outre, les entreprises dans lesquelles des nationaux ou des sociétés de l'une des deux Parties ont des intérêts importants, jouiront, sur les territoires de l'autre Partie, d'un traitement non moins favorable que le traitement national et le traitement de la nation la plus favorisée en ce qui concerne les questions relatives à la nationalisation des entreprises privées et au passage de ces entreprises sous le contrôle public.

Article VII

1. Les nationaux et les sociétés de l'une des deux Parties jouiront du traitement national en ce qui concerne le droit de se consacrer sur les territoires de l'autre Partie, à toutes sortes d'activités commerciales, industrielles ou financières et à d'autres activités lucratives (affaires) que ce soit directement ou par l'intermédiaire d'un mandataire ou d'une personne morale légalement constituée sous quelque forme que ce soit. En conséquence, lesdits nationaux et sociétés pourront, sur les territoires de l'autre Partie : a) ouvrir et gérer dans le cadre de leurs affaires, des succursales, agences, bureaux, usines et autres établissements; b) constituer des sociétés conformément à la législation en vigueur sur les territoires de l'autre Partie et acquérir des participations majoritaires dans des sociétés de cette autre Partie; et c) contrôler et gérer les entreprises qu'ils auront créées ou acquises. En outre, les entreprises contrôlées par eux, sous quelque forme qu'elles se présentent (entreprises individuelles, sociétés, etc.) bénéficieront, pour tout ce qui a trait à la conduite de leurs affaires, d'un traitement non moins favorable que celui qui est accordé aux entreprises du même genre contrôlées par des nationaux ou des sociétés de cette autre Partie.

2. Chacune des deux Parties se réserve le droit de restreindre la possibilité pour les étrangers d'exploiter ou de créer sur ses territoires, des entreprises se

in transport, communications, public utilities, banking involving depository or fiduciary functions, or the exploitation of land or other natural resources. However, new limitations imposed by either Party upon the extent to which aliens are accorded national treatment, with respect to carrying on such activities within its territories, shall not be applied as against enterprises which are engaged in such activities therein at the time such new limitations are adopted and which are owned or controlled by nationals and companies of the other Party. Moreover, neither Party shall deny to transportation, communications and banking companies of the other Party the right to maintain branches and agencies to perform functions necessary for essentially international operations in which they are permitted to engage.

3. The provisions of paragraph 1 of the present Article shall not prevent either Party from prescribing special formalities in connection with the establishment of alien-controlled enterprises within its territories; but such formalities may not impair the substance of the rights set forth in said paragraph.

4. Nationals and companies of either Party, as well as enterprises controlled by such nationals and companies, shall in any event be accorded most-favored-nation treatment with reference to the matters treated in the present Article.

Article VIII

1. Nationals and companies of either Party shall be permitted to engage, within the territories of the other Party, accountants and other technical experts, executive personnel, attorneys, agents and other specialists of their choice. Moreover, such nationals and companies shall be permitted to engage accountants and other technical experts regardless of the extent to which they may have qualified for the practice of a profession within the territories of such other Party, for the particular purpose of making examinations, audits and technical investigations for, and rendering reports to, such nationals and companies in connection with the planning and operation of their enterprises, and enterprises in which they have a financial interest, within such territories.

2. Nationals and companies of either Party shall be accorded national treatment and most-favored-nation treatment with respect to engaging in scientific, educational, religious and philanthropic activities within the territories of the other Party, and shall be accorded the right to form associations for that purpose under the laws of such other Party. Nothing in the present Treaty shall be deemed to grant or imply any right to engage in political activities.

consacrant aux transports, aux communications, aux services d'utilité publique, aux opérations bancaires de dépôt ou de gestion ou à l'exploitation des terres ou d'autres ressources naturelles, ainsi que d'acquérir des intérêts dans de telles entreprises. Toutefois, les nouvelles restrictions qui pourraient être imposées par l'une ou l'autre des deux Parties en ce qui concerne l'application du traitement national aux étrangers qui désirent se livrer à de telles activités sur ses territoires ne seront pas applicables aux entreprises qui se consacraient auxdites activités sur les mêmes territoires au moment de l'adoption de ces restrictions et qui appartiennent à des nationaux ou à des sociétés de l'autre Partie ou qui sont contrôlées par eux. De plus, aucune des deux Parties ne privera les compagnies de transports, les entreprises de télécommunications et les établissements bancaires de l'autre Partie du droit d'ouvrir des succursales et des agences chargées de contribuer utilement aux opérations essentiellement internationales qu'ils sont autorisés à effectuer.

3. Les dispositions du paragraphe 1 du présent article n'empêcheront aucune des Parties de soumettre à des formalités particulières la création, sur ses territoires, d'entreprises contrôlées par des étrangers; toutefois, lesdites formalités ne devront pas porter fondamentalement atteinte aux droits énoncés dans ledit paragraphe.

4. Les nationaux et les sociétés de l'une des deux Parties, de même que les entreprises qu'ils contrôlent, bénéficieront, en tout cas, et pour toutes les questions qui font l'objet du présent article, du traitement de la nation la plus favorisée.

Article VIII

1. Les nationaux et les sociétés de l'une des deux Parties pourront, sur les territoires de l'autre Partie, engager des comptables et d'autres techniciens, du personnel de direction, des avocats, des agents et d'autres spécialistes de leur choix. De plus, lesdits nationaux et sociétés pourront engager des comptables et d'autres techniciens, que ceux-ci remplissent ou non les conditions requises pour exercer leur profession sur les territoires de l'autre Partie, si lesdits nationaux et sociétés n'entendent leur confier que la tâche de procéder, pour leur compte et à charge de leur présenter des rapports, à des examens, des vérifications comptables ou des enquêtes techniques, dans le cadre de l'organisation et du fonctionnement des entreprises situées sur les territoires de l'autre Partie, qui leur appartiennent ou dans lesquelles ils ont des intérêts financiers.

2. Les nationaux et les sociétés de l'une des deux Parties jouiront du traitement national et du traitement de la nation la plus favorisée en ce qui concerne le droit de se consacrer, sur les territoires de l'autre Partie, à des activités scientifiques, éducatives, religieuses et philanthropiques; ils auront le droit de constituer des associations à ces fins sous le régime de la législation de cette autre Partie. Aucune disposition du présent Traité ne sera considérée comme accordant même implicitement un droit quelconque en vue de l'exercice d'une activité politique.

Article IX

1. Nationals and companies of either Party shall be accorded, within the territories of the other Party : (a) national treatment with respect to leasing land, buildings and other immovable property appropriate to the conduct of activities in which they are permitted to engage pursuant to Articles VII and VIII and for residential purposes, and with respect to occupying and using such property ; and (b) other rights in immovable property permitted by the applicable laws of the other Party.

2. Nationals and companies of either Party shall be accorded within the territories of the other Party national treatment and most-favored-nation treatment with respect to acquiring, by purchase, lease, or otherwise, and with respect to owning and possessing, movable property of all kinds, both tangible and intangible. However, either Party may impose restrictions on alien ownership of materials dangerous from the standpoint of public safety and alien ownership of interests in enterprises carrying on particular types of activity, but only to the extent that this can be done without impairing the rights and privileges secured by Article VII or by other provisions of the present Treaty.

3. Nationals and companies of either Party shall be accorded national treatment within the territories of the other Party with respect to acquiring property of all kinds by testate or intestate succession or through judicial process. Should they because of their alienage be ineligible to continue to own any such property, they shall be allowed a period of at least five years in which to dispose of it.

4. Nationals and companies of either Party shall be accorded within the territories of the other Party national treatment and most-favored-nation treatment with respect to disposing of property of all kinds.

Article X

1. Nationals and companies of either Party shall be accorded, within the territories of the other Party, national treatment and most-favored-nation treatment with respect to obtaining and maintaining patents of invention, and with respect to rights in trade marks, trade names, trade labels and industrial property of every kind.

2. The Parties undertake to cooperate in furthering the interchange and use of scientific and technical knowledge, particularly in the interests of increasing productivity and improving standards of living within their respective territories.

Article IX

1. Les nationaux et les sociétés de l'une des deux Parties jouiront, sur les territoires de l'autre Partie : *a*) du traitement national en ce qui concerne le louage des terrains, bâtiments et autres biens immeubles nécessaires à la bonne marche des activités auxquelles il leur est permis de se livrer conformément aux articles VII et VIII et de ceux dont ils ont besoin pour y résider ainsi que l'occupation et l'usage desdits biens; et *b*) de tous autres droits sur des biens immeubles pouvant leur être reconnus en vertu des lois de l'autre Partie applicables en la matière.

2. Les nationaux et les sociétés de l'une des deux Parties jouiront, sur les territoires de l'autre Partie, du traitement national et du traitement de la nation la plus favorisée en ce qui concerne l'acquisition par voie d'achat, de louage ou par tout autre moyen, de la jouissance de biens mobiliers de toute nature, corporels ou incorporels, et la propriété ou la possession desdits biens. Toutefois, chacune des deux Parties pourra limiter le droit des étrangers de posséder des matières dangereuses du point de vue de la sécurité publique ou d'avoir des intérêts dans les entreprises qui se consacrent à certaines catégories d'activités, mais seulement dans la mesure où elles peuvent le faire sans porter atteinte aux droits et privilèges reconnus par l'article VII ou d'autres dispositions du présent Traité.

3. Les nationaux et les sociétés de l'une des deux Parties jouiront, sur les territoires de l'autre Partie, du traitement national en ce qui concerne l'acquisition de biens de toute nature par succession testamentaire ou ab intestat ou par voie judiciaire. Si, en raison de leur qualité d'étrangers, ils n'étaient pas admis à conserver la possession de ces biens, il leur serait accordé, pour en disposer, un délai minimum de cinq ans.

4. Les nationaux et les sociétés de chacune des deux Parties jouiront, sur les territoires de l'autre Partie, du traitement national et du traitement de la nation la plus favorisée en ce qui concerne l'aliénation de biens de toute nature.

Article X

1. Les nationaux et les sociétés de l'une des deux Parties jouiront, sur les territoires de l'autre Partie, du traitement national et du traitement de la nation la plus favorisée en ce qui concerne l'obtention et la protection des brevets d'invention ainsi que les droits relatifs aux marques de fabrique, noms commerciaux, appellations commerciales et toutes autres formes de propriété industrielle.

2. Les Parties collaboreront en vue de favoriser l'échange et l'utilisation de connaissances scientifiques et techniques, en particulier afin d'accroître la productivité et d'améliorer les niveaux de vie sur leurs territoires respectifs.

Article XI

1. Nationals of either Party residing within the territories of the other Party, and nationals and companies of either Party engaged in trade or other gainful pursuit or in scientific, educational, religious or philanthropic activities within the territories of the other Party, shall not be subject to the payment of taxes, fees or charges imposed upon or applied to income, capital, transactions, activities or any other object, or to requirements with respect to the levy and collection thereof, within the territories of such other Party, more burdensome than those borne by nationals and companies of such other Party.

2. With respect to nationals of either Party who are neither resident nor engaged in trade or other gainful pursuit within the territories of the other Party, and with respect to companies of either Party which are not engaged in trade or other gainful pursuit within the territories of the other Party, it shall be the aim of such other Party to apply in general the principle set forth in paragraph 1 of the present Article.

3. Nationals and companies of either Party shall in no case be subject, within the territories of the other Party, to the payment of taxes, fees or charges imposed upon or applied to income, capital, transactions, activities or any other object, or to requirements with respect to the levy and collection thereof, more burdensome than those borne by nationals, residents and companies of any third country.

4. In the case of companies of either Party engaged in trade or other gainful pursuit within the territories of the other Party, and in the case of nationals of either Party engaged in trade or other gainful pursuit within the territories of the other Party but not resident therein, such other Party shall not impose or apply any tax, fee or charge upon any income, capital or other basis in excess of that reasonably allocable or apportionable to its territories, nor grant deductions and exemptions less than those reasonably allocable or apportionable to its territories. A comparable rule shall apply also in the case of companies organized and operated exclusively for scientific, educational, religious or philanthropic purposes.

5. Each Party reserves the right to : (a) extend specific tax advantages on the basis of reciprocity; (b) accord special tax advantages by virtue of agreements for the avoidance of double taxation or the mutual protection of revenue; and (c) apply special provisions in allowing, to non-residents, exemptions of a personal nature in connection with income and inheritance taxes.

Article XI

1. Les nationaux de l'une des deux Parties qui résident sur les territoires de l'autre Partie, de même que les nationaux et les sociétés de l'une des deux Parties qui se livrent au commerce ou à toute autre activité lucrative sur les territoires de l'autre Partie ou qui y exercent des activités scientifiques, éducatives, religieuses ou philanthropiques, ne seront sur les territoires de l'autre Partie, ni astreints au paiement d'impôts, de taxes ou de droits assis ou prélevés sur les revenus, le capital, les transactions, les activités ou toute autre matière imposable, ni assujettis à des obligations relatives à leur application ou à leur recouvrement sur lesdits territoires, qui seraient plus onéreux que les charges et obligations imposées aux nationaux et aux sociétés de cette autre Partie.

2. En ce qui concerne les nationaux de l'une des deux Parties qui ne résident pas sur les territoires de l'autre Partie, et qui ne s'y livrent ni au commerce ni à aucune autre activité lucrative, de même que les sociétés de l'une des deux Parties qui ne se livrent ni au commerce ni à aucune autre activité lucrative sur les territoires de l'autre Partie, cette dernière s'efforcera d'appliquer, d'une manière générale, le principe énoncé au paragraphe 1 du présent article.

3. Les nationaux et les sociétés de l'une des deux Parties ne seront en aucun cas, sur les territoires de l'autre Partie, ni astreints au paiement d'impôts, de taxes ou de droits assis ou prélevés sur le revenu, le capital, les transactions, les activités ou toute autre matière imposable, ni assujettis à des obligations relatives à leur application ou à leur recouvrement qui seraient plus onéreux que les charges et obligations imposées aux nationaux, résidents et sociétés d'un pays tiers.

4. Dans le cas de sociétés de l'une des deux Parties qui se livrent au commerce ou à toute autre activité lucrative sur les territoires de l'autre Partie, et dans le cas de nationaux de l'une des deux Parties qui exercent le commerce ou toute autre activité lucrative sur les territoires de l'autre Partie mais qui n'y ont pas leur résidence, cette autre Partie n'assoira pas ou ne prélèvera pas d'impôts, de taxes ou de droits sur les revenus, le capital ou d'autres matières imposables dans une mesure qui excéderait la quote-part qui peut raisonnablement être attribuée à ses territoires et elle n'accordera pas de dégrèvements ni d'exonérations inférieurs à ceux qui peuvent raisonnablement être attribués auxdits territoires. Une règle analogue s'appliquera également dans le cas de sociétés constituées et gérées exclusivement à des fins scientifiques, éducatives, religieuses ou philanthropiques.

5. Chacune des deux Parties se réserve le droit : *a*) de consentir, sur la base de la réciprocité, des avantages fiscaux déterminés; *b*) d'accorder des avantages fiscaux particuliers en vertu d'accords visant à éviter les doubles impositions ou à assurer la protection mutuelle des recettes fiscales; et *c*) d'appliquer des dispositions spéciales accordant aux non-résidents des exonérations à titre personnel en matière d'impôts sur le revenu et sur les successions.

Article XII

1. Nationals and companies of either Party shall be accorded by the other Party national treatment and most-favored-nation treatment with respect to payments, remittances and transfers of funds or financial instruments between the territories of the two Parties as well as between the territories of such other Party and of any third country.

2. Neither Party shall impose exchange restrictions as defined in paragraph 5 of the present Article except to the extent necessary to prevent its monetary reserves from falling to a very low level or to effect a moderate increase in very low monetary reserves. It is understood that the provisions of the present Article do not alter the obligations either Party may have to the International Monetary Fund or preclude imposition of particular restrictions whenever the Fund specifically authorizes or requests a Party to impose such particular restrictions.

3. If either Party imposes exchange restrictions in accordance with paragraph 2 of the present Article, it shall, after making whatever provision may be necessary to assure the availability of foreign exchange for goods and services essential to the health and welfare of its people and necessary to the avoidance of serious economic instability, make reasonable provision for the withdrawal, in foreign exchange in the currency of the other Party, of : (a) the compensation referred to in Article VI, paragraph 4, (b) earnings, whether in the form of salaries, interest, dividends, commissions, royalties, payments for technical services, or otherwise, and (c) amounts for amortization of loans, depreciation of direct investments, and capital transfers, giving consideration to special needs for other transactions. If more than one rate of exchange is in force, the rate applicable to such withdrawals shall be a rate which is specifically approved by the International Monetary Fund for such transactions or, in the absence of a rate so approved, an effective rate which, inclusive of any taxes or surcharges on exchange transfers, is just and reasonable.

4. Exchange restrictions shall not be imposed by either Party in a manner unnecessarily detrimental or arbitrarily discriminatory to the claims, investments, transport, trade, and other interests of the nationals and companies of the other Party, nor to the competitive position thereof.

5. The term "exchange restrictions" as used in the present Article includes all restrictions, regulations, charges, taxes, or other requirements imposed by either Party which burden or interfere with payments, remittances, or

Article XII

1. Les nationaux et les sociétés de l'une des deux Parties se verront accorder par l'autre Partie le traitement national et le traitement de la nation la plus favorisée en ce qui concerne les paiements, remises et transferts de fonds ou les instruments constatant une opération financière entre les territoires des deux Parties ainsi qu'entre les territoires de l'autre Partie et les territoires d'un pays tiers.

2. Aucune des deux Parties n'imposera de restrictions en matière de change, au sens donné à cette expression au paragraphe 5 du présent article, si ce n'est dans la mesure nécessaire pour empêcher ses réserves en devises de tomber à un niveau très bas ou, si lesdites réserves sont très faibles, pour les accroître dans des limites raisonnables. Il est entendu que les dispositions du présent article ne modifient en rien les obligations que l'une ou l'autre des deux Parties peuvent avoir envers le Fonds monétaire international pas plus qu'elles n'empêchent d'imposer des restrictions particulières lorsque le Fonds autorise ou invite expressément une Partie à le faire.

3. Si l'une ou l'autre des deux Parties impose des restrictions en matière de change conformément au paragraphe 2 du présent article, elle devra, après avoir fait le nécessaire pour que des devises étrangères soient disponibles lorsqu'il s'agit d'acquérir les marchandises et les services indispensables à la santé et au bien-être de sa population et nécessaires pour éviter une grave instabilité économique, réserver des montants suffisants pour faire face au retrait normalement prévisible, dans la monnaie de l'autre Partie : a) des indemnités dont il est question au paragraphe 4 de l'article VI; b) des gains, qu'ils prennent la forme de traitements, d'intérêts, de dividendes, de commissions, de redevances, de rétributions de services ou toute autre forme; et c) des sommes afférentes à l'amortissement d'emprunts, à l'amortissement industriel d'investissements directs et au transfert de capitaux, compte tenu des besoins particuliers pour d'autres opérations. Si plus d'un taux de change est en vigueur, le taux applicable à ces retraits sera celui qui aura été expressément approuvé par le Fonds monétaire international pour les opérations de cette nature ou, à défaut d'un taux ainsi approuvé, un taux effectif, qui, compte tenu de toutes taxes ou surtaxes frappant les transferts de devises, sera juste et raisonnable.

4. Aucune des deux Parties n'imposera en matière de change des restrictions qui constitueraient des mesures discriminatoires arbitraires ou qui seraient de nature à porter indûment préjudice aux revendications, investissements, déplacements, intérêts commerciaux et autres intérêts des nationaux et des sociétés de l'autre Partie ou à leur situation sur le plan de la concurrence.

5. L'expression « restrictions en matière de change », au sens du présent article, comprend les restrictions, règlements, taxes, impôts ou autres obligations qui sont imposés par l'une ou l'autre des deux Parties et qui grèvent ou gênent

transfers of funds or of financial instruments between the territories of the two Parties.

6. Each Party shall afford the other Party adequate opportunity for consultation at any time regarding application of the present Article.

Article XIII

Commercial travelers representing nationals and companies of either Party engaged in business within the territories thereof shall, upon their entry into and departure from the territories of the other Party and during their sojourn therein, be accorded most-favored-nation treatment in respect of the customs and other matters, including, subject to the exceptions in paragraph 5 of Article XI, taxes and charges applicable to them, their samples and the taking of orders, and regulations governing the exercise of their functions.

Article XIV

1. Each Party shall accord most-favored-nation treatment to products of the other Party, from whatever place and by whatever type of carrier arriving, and to products destined for exportation to the territories of such other Party, by whatever route and by whatever type of carrier, with respect to customs duties and charges of any kind imposed on or in connection with importation or exportation or imposed on the international transfer of payments for imports or exports, and with respect to the method of levying such duties and charges, and with respect to all rules and formalities in connection with importation and exportation.

2. Neither Party shall impose restrictions or prohibitions on the importation of any product of the other Party, or on the exportation of any product to the territories of the other Party, unless the importation of the like product of, or the exportation of the like product to, all third countries is similarly restricted or prohibited.

3. If either Party imposes quantitative restrictions on the importation or exportation of any product in which the other Party has an important interest :

(a) It shall as a general rule give prior public notice of the total amount of the product, by quantity or value, that may be imported or exported during a specified period, and of any change in such amount or period; and

les paiements, les remises ou les transferts de fonds ou d'instruments constatant une opération financière entre les territoires des deux Parties.

6. Chacune des deux Parties prendra des mesures adéquates pour permettre en tout temps des consultations avec l'autre Partie au sujet de l'application des dispositions du présent article.

Article XIII

Les voyageurs de commerce qui représentent des nationaux ou des sociétés de l'une des deux Parties exerçant des activités industrielles ou commerciales sur les territoires de ladite Partie, bénéficieront à leur entrée et pendant leur séjour sur les territoires de l'autre Partie, ainsi qu'à leur sortie desdits territoires, du traitement de la nation la plus favorisée en ce qui concerne les questions de douane et autres, y compris, sous réserve des exceptions prévues au paragraphe 5 de l'article XI, les impôts et taxes qui leur sont applicables personnellement ou qui sont applicables à leurs échantillons et aux commandes et les règlements concernant l'exercice de leur profession.

Article XIV

I. Chacune des deux Parties accordera le traitement de la nation la plus favorisée aux produits de l'autre Partie, quelle qu'en soit la provenance et quel que soit le mode de transport ainsi qu'aux produits destinés à l'exportation vers les territoires de cette autre Partie, quels que soient l'itinéraire emprunté et le mode de transport, en ce qui concerne les droits de douane et taxes de toute nature qui frappent les importations ou les exportations, ou qui sont perçus à l'occasion d'opérations relatives à des importations ou des exportations, ou encore qui grèvent les transferts internationaux de fonds en vue du règlement d'importations ou d'exportations, ainsi que le mode de perception desdits droits et taxes et toutes les règles et formalités relatives aux importations et aux exportations.

2. Aucune des deux Parties n'interdira ou ne restreindra l'importation d'un produit de l'autre Partie ou l'exportation d'un produit destiné aux territoires de l'autre Partie, à moins que l'importation d'un produit similaire provenant de tout pays tiers ou l'exportation d'un produit similaire à destination de tout pays tiers, ne soient, de la même manière, interdites ou restreintes.

3. Si l'une des deux Parties impose des restrictions quantitatives à l'importation ou à l'exportation d'un produit qui présente un intérêt important pour l'autre Partie :

a) Elle devra, en règle générale, faire connaître publiquement à l'avance le contingent de ce produit, en quantité ou en valeur, dont l'importation ou l'exportation seront autorisées pendant une période déterminée, ainsi que toute modification de ce contingent ou de cette période;

(b) If it makes allotments to any third country, it shall afford such other Party a share proportionate to the amount of the product, by quantity or value, supplied by or to it during a previous representative period, due consideration being given to any special factors affecting the trade in such product.

4. Either Party may impose prohibitions or restrictions on the importation or exportation of any product on sanitary or other customary grounds of a non-commercial nature, or in the interest of preventing deceptive or unfair practices, provided such prohibitions or restrictions do not arbitrarily discriminate against the commerce of the other Party.

5. Nationals and companies of either Party shall be accorded national treatment and most-favored-nation treatment by the other Party with respect to all matters relating to importation and exportation.

6. The provisions of the present Article shall not apply to advantages accorded by either Party :

- (a) to products of its national fisheries;
- (b) to adjacent countries in order to facilitate frontier traffic; or
- (c) by virtue of a customs union or free-trade area of which it may become a member, so long as it informs the other Party of its plans and affords such other Party adequate opportunity for consultation.

7. Notwithstanding the provisions of paragraphs 2 and 3 (b) of the present Article, a Party may apply restrictions or controls on importation and exportation of goods that have effect equivalent to, or which are necessary to make effective, exchange restrictions applied pursuant to Article XII. However, such restrictions or controls shall not depart further than necessary from the above paragraphs and shall be conformable to a policy designed to promote the maximum development of nondiscriminatory foreign trade and to expedite the attainment both of a balance-of-payments position and of monetary reserves which will obviate the necessity of such restrictions.

Article XV

1. Each Party shall promptly publish laws, regulations and administrative rulings of general application pertaining to rates of duty, taxes or other charges, to the classification of articles for customs purposes, and to requirements or restrictions on imports and exports or the transfer of payments therefor, or affecting their sale, distribution or use; and shall administer such laws, regu-

b) Si elle attribue des contingents à un pays tiers, elle réservera à l'autre Partie une quote-part proportionnelle au contingent de ce produit, en quantité ou en valeur, fourni par cette Partie ou à cette Partie pendant une période représentative, compte dûment tenu des facteurs spéciaux qui peuvent affecter le commerce du produit en question.

4. Chacune des deux Parties pourra imposer des interdictions ou des restrictions à l'importation ou à l'exportation de tout produit pour des motifs d'ordre sanitaire ou pour d'autres raisons de caractère non commercial généralement admises ou en vue d'empêcher des pratiques dolosives ou déloyales, à condition que ces interdictions ou restrictions ne constituent pas des mesures discriminatoires arbitraires envers le commerce de l'autre Partie.

5. Chacune des deux Parties accordera aux nationaux et aux sociétés de l'autre Partie le traitement national et le traitement de la nation la plus favorisée pour toutes les questions qui ont trait aux importations et aux exportations.

6. Les dispositions du présent article ne s'appliqueront pas aux avantages accordés par l'une ou l'autre des deux Parties :

- a) Aux produits de ses pêcheries nationales;
- b) Aux pays voisins en vue de faciliter le trafic frontalier; ou
- c) En vertu de la création d'une union douanière ou d'une zone de libre échange dont elle viendrait à faire partie, pourvu qu'elle ait mis l'autre Partie au courant de ses projets et qu'elle lui ait offert des possibilités adéquates pour procéder à des consultations.

7. Nonobstant les dispositions du paragraphe 2 et de l'alinéa b du paragraphe 3 du présent article, chacune des deux Parties pourra imposer, en ce qui concerne l'importation et l'exportation de marchandises, des restrictions ou des contrôles qui ont pratiquement le même effet que les restrictions en matière de change imposées conformément à l'article XII, ou qui sont nécessaires pour leur application. Toutefois, ces restrictions ou ces contrôles ne pourront déroger aux dispositions des paragraphes ci-dessus que dans la mesure requise et devront être compatibles avec une politique générale visant à favoriser au maximum le développement du commerce extérieur sur la base de la non-discrimination et à créer le plus rapidement possible une situation telle, en ce qui concerne la balance des paiements et les réserves monétaires qu'il ne soit plus nécessaire d'imposer de telles restrictions.

Article XV

1. Chacune des deux Parties publiera sans tarder les lois, les règlements et les décisions administratives d'application générale qui concernent les taux des droits, impôts et autres charges, l'établissement des nomenclatures douanières, ainsi que les formalités ou restrictions concernant les importations ou les exportations et les transferts de fonds en vue du règlement d'importations

lations and rulings in a uniform, impartial and reasonable manner. As a general practice, new administrative requirements or restrictions affecting imports, with the exception of those imposed on sanitary grounds or for reasons of public safety, shall not go into effect before the expiration of 30 days after publication, or alternatively, shall not apply to products en route at time of publication.

2. Each Party shall provide an appeals procedure under which nationals and companies of the other Party, and importers of products of such other Party, shall be able to obtain prompt and impartial review, and correction when warranted, of administrative action relating to customs matters, including the imposition of fines and penalties, confiscations, and rulings on questions of customs classification and valuation by the administrative authorities. Penalties imposed for infractions of the customs and shipping laws and regulations concerning documentation shall, in cases resulting from clerical errors or when good faith can be demonstrated, be no greater than necessary to serve merely as a warning.

3. Neither Party shall impose any measure of a discriminatory nature that hinders or prevents the importer or exporter of products of either country from obtaining marine insurance on such products in companies of either Party. The present paragraph is subject to the provisions of Article XII.

Article XVI

1. Products of either Party shall be accorded, within the territories of the other Party, national treatment and most-favored-nation treatment in all matters affecting internal taxation, sale, distribution, storage and use.

2. Articles produced by nationals and companies of either Party within the territories of the other Party, or by companies of the latter Party controlled by such nationals and companies, shall be accorded therein treatment no less favorable than that accorded to like articles of national origin by whatever person or company produced, in all matters affecting exportation, taxation, sale, distribution, storage and use.

ou d'exportations, ou qui influent sur la vente, la distribution ou l'utilisation des articles importés ou exportés; en outre, elle appliquera ces lois, règlements et décisions d'une manière uniforme, impartiale et raisonnable. En règle générale, les dispositions administratives prescrivant de nouvelles formalités ou restrictions en matière d'importations à l'exception de celles qui sont imposées pour des raisons sanitaires ou de sécurité publique, n'entreront pas en vigueur avant l'expiration d'un délai de 30 jours à compter de leur publication ou bien ne seront pas applicables aux produits qui sont en cours de transport au moment de ladite publication.

2. Chacune des deux Parties établira une procédure de recours permettant aux nationaux et aux sociétés de l'autre Partie, ainsi qu'aux importateurs de produits originaires de cette autre Partie d'obtenir la révision rapide et impartiale et, le cas échéant, la réforme de toute mesure administrative ayant trait à des questions douanières y compris les amendes, les sanctions et les confiscations prononcées par les autorités administratives et les décisions que lesdites autorités auront prises sur des questions relatives aux nomenclatures douanières et à la détermination de la valeur en douane. En cas d'infraction aux dispositions des lois et règlements douaniers et maritimes qui concernent la documentation, l'amende ne devra pas dépasser le montant qui convient pour un simple avertissement, lorsque l'infraction résulte d'une erreur matérielle ou lorsque la bonne foi peut être établie.

3. Aucune des deux Parties n'imposera de mesures de caractère discriminatoire ayant pour effet de créer des obstacles ou des empêchements aux importateurs ou exportateurs de produits originaires de l'un ou l'autre pays, lorsqu'ils voudront assurer lesdits produits contre les risques maritimes auprès de compagnies de l'une ou de l'autre des deux Parties. Le présent paragraphe ne déroge pas aux dispositions de l'article XII.

Article XVI

1. Les produits de l'une des deux Parties bénéficieront, sur les territoires de l'autre Partie, du traitement national et du traitement de la nation la plus favorisée pour toutes les questions relatives à la fiscalité interne ou à la vente, la distribution, l'entreposage et l'utilisation desdits produits.

2. Les articles produits par des nationaux ou des sociétés de l'une des deux Parties sur les territoires de l'autre Partie, ou par des sociétés de cette autre Partie qui sont contrôlées par des nationaux ou des sociétés de la première Partie bénéficieront pour toutes les questions relatives à l'exportation, l'imposition, la vente, la distribution, l'entreposage et l'utilisation de ces articles sur lesdits territoires, d'un traitement non moins favorable que celui qui est accordé aux articles similaires d'origine nationale quelle que soit la personne ou la société productrice.

Article XVII

1. Each Party undertakes (a) that enterprises owned or controlled by its Government, and that monopolies or agencies granted exclusive or special privileges within its territories, shall make their purchases and sales involving either imports or exports affecting the commerce of the other Party solely in accordance with commercial considerations, including price, quality, availability, marketability, transportation and other conditions of purchase or sale; and (b) that the nationals, companies and commerce of such other Party shall be afforded adequate opportunity, in accordance with customary business practice, to compete for participation in such purchases and sales.

2. Each Party shall accord to the nationals, companies and commerce of the other Party fair and equitable treatment, as compared with that accorded to the nationals, companies and commerce of any third country, with respect to: (a) the governmental purchase of supplies, (b) the awarding of concessions and other government contracts, and (c) the sale of any service sold by the Government or by any monopoly or agency granted exclusive or special privileges.

Article XVIII

1. The two Parties agree that business practices which restrain competition, limit access to markets or foster monopolistic control, and which are engaged in or made effective by one or more private or public commercial enterprises or by combination, agreement or other arrangement among such enterprises, may have harmful effects upon commerce between their respective territories. Accordingly, each Party agrees upon the request of the other Party to consult with respect to any such practices and to take such measures as it deems appropriate with a view to eliminating such harmful effects.

2. No enterprise of either Party, including corporations, associations, and government agencies and instrumentalities, which is publicly owned or controlled shall, if it engages in commercial, industrial, shipping or other business activities within the territories of the other Party, claim or enjoy, either for itself or for its property, immunity therein from taxation, suit, execution of judgment or other liability to which privately owned and controlled enterprises are subject therein.

Article XIX

1. Between the territories of the two Parties there shall be freedom of commerce and navigation.

Article XVII

1. Chacune des deux Parties garantit *a*) que les entreprises lui appartenant ou contrôlées par elle, ainsi que les monopoles ou organismes auxquels des privilèges exclusifs ou particuliers ont été concédés sur ses territoires, ne prendront en considération, lorsqu'ils effectueront des achats ou des ventes faisant intervenir des importations ou des exportations intéressant le commerce de l'autre Partie, que des facteurs commerciaux tels que le prix, la qualité, la situation de l'offre, les possibilités d'écoulement, le transport et d'autres conditions d'achat ou de vente; et *b*) que les nationaux et les sociétés de cette autre Partie, ainsi que son commerce, auront des possibilités adéquates, conformément aux pratiques commerciales ordinaires pour faire des offres d'achat ou de vente en concurrence avec ses propres nationaux, sociétés et commerce.

2. Chacune des deux Parties accordera aux nationaux et aux sociétés de l'autre Partie, ainsi qu'à son commerce, un traitement juste et équitable, par rapport au traitement qui est accordé aux nationaux, aux sociétés et au commerce de tout pays tiers en ce qui concerne : *a*) l'achat de fournitures par l'État, *b*) l'octroi de concessions et la passation de marchés publics, et *c*) la vente de tout service assuré par l'État ou par un monopole ou un organisme doté de privilèges exclusifs ou particuliers.

Article XVIII

1. Les deux Parties reconnaissent que les pratiques commerciales qui entravent la concurrence, restreignent l'accès aux marchés ou favorisent les contrôles à caractère de monopole et qui sont suivies ou appliquées par une ou plusieurs entreprises commerciales publiques ou privées ou qui sont le fait d'ententes, d'accords ou d'autres arrangements entre ces entreprises peuvent avoir un effet nuisible sur le commerce entre leurs territoires respectifs. En conséquence, chacune des deux Parties s'engage à conférer avec l'autre Partie sur sa demande au sujet des pratiques de cette nature et à prendre les mesures qu'elle jugera opportunes en vue d'éliminer ces effets nuisibles.

2. Aucune entreprise de l'une ou l'autre des deux Parties, qui est propriété publique ou sous contrôle public, y compris les sociétés, les associations et les organismes ou les services administratifs, ne pourra, si elle exerce, sur les territoires de l'autre Partie, une activité commerciale ou industrielle de quelque nature qu'elle soit, y compris le transport des marchandises, ni bénéficier, ni prétendre bénéficier sur lesdits territoires, pour elle-même ou pour ses biens, d'une exemption d'impôts, de poursuites judiciaires, d'exécution des jugements ou obligations d'un autre ordre applicables aux entreprises qui sont propriété privée ou sous contrôle privé.

Article XIX

1. Il y aura liberté de commerce et de navigation entre les territoires des deux Parties.

2. Vessels under the flag or either Party, and carrying the papers required by its law in proof of nationality, shall be deemed to be vessels of that Party both on the high seas and within the ports, places and waters of the other Party.

3. Vessels of either Party shall have liberty, on equal terms with vessels of the other Party and on equal terms with vessels of any third country, to come with their cargoes to all ports, places and waters of such other Party open to foreign commerce and navigation. Such vessels and cargoes shall in all respects be accorded national treatment and most-favored-nation treatment within the ports, places and waters of such other Party; but each Party may reserve exclusive rights and privileges to its own vessels with respect to the coasting trade, inland navigation and national fisheries.

4. Vessels of either Party shall be accorded national treatment and most-favored-nation treatment by the other Party with respect to the right to carry all products that may be carried by vessel to or from the territories of such other Party; and such products shall be accorded treatment no less favorable than that accorded like products carried in vessels of such other Party, with respect to: (a) duties and charges of all kinds, (b) the administration of the customs, and (c) bounties, drawbacks and other privileges of this nature.

5. Vessels of either Party that are in distress shall be permitted to take refuge in the nearest port or haven of the other Party, and shall receive friendly treatment and assistance.

6. The term "vessels", as used herein, means all types of vessels, whether privately owned or operated, or publicly owned or operated; but this term does not, except with reference to paragraphs 2 and 5 of the present Article, include fishing vessels or vessels of war.

Article XX

There shall be freedom of transit through the territories of each Party by the routes most convenient for international transit:

- (a) for nationals of the other Party, together with their baggage;
- (b) for other persons, together with their baggage, en route to or from the territories of such other Party; and
- (c) for products of any origin en route to or from the territories of such other Party.

Such persons and things in transit shall be exempt from customs duties, from duties imposed by reason of transit, and from unreasonable charges and

2. Les navires battant pavillon de l'une des deux Parties et munis des documents que leur législation exige comme preuve de leur nationalité, seront considérés comme étant des navires de cette Partie, en haute mer aussi bien que dans les ports, les mouillages et les eaux de l'autre Partie.

3. Les navires de l'une des deux Parties pourront librement, dans les mêmes conditions que les navires de l'autre Partie et les navires de tout pays tiers, se rendre avec leur cargaison dans tous les ports, mouillages et eaux de cette autre Partie qui sont ouverts au commerce international et à la navigation internationale. Lesdits navires, ainsi que leur cargaison bénéficieront à tous égards, dans les ports, les mouillages et les eaux de cette autre Partie du traitement national et du traitement de la nation la plus favorisée. Toutefois, chacune des deux Parties pourra réserver à ses propres navires des droits et privilèges exclusifs en ce qui concerne le cabotage, la navigation fluviale et les pêcheries nationales.

4. Chacune des deux Parties accordera aux navires de l'autre Partie le traitement national et le traitement de la nation la plus favorisée en ce qui concerne le droit de transporter, à destination ou en provenance de ses territoires, tous les articles qui peuvent être acheminés par voie maritime; lesdits articles bénéficieront d'un traitement non moins favorable que celui qui est accordé aux articles similaires transportés à bord de navires de la première Partie en ce qui concerne : a) les droits et taxes de toute nature, b) les formalités douanières, et c) les primes, drawbacks et autres avantages de même ordre.

5. Les navires de l'une des deux Parties qui se trouveront en détresse pourront chercher refuge dans le port ou havre le plus proche de l'autre Partie; ils bénéficieront d'un traitement amical et recevront assistance.

6. Au sens du présent Traité, le terme « navires » doit s'entendre des navires de tous genres, qu'ils soient propriété privée ou publique ou que leur exploitation soit privée ou publique; ce terme ne vise cependant pas, sauf en ce qui concerne l'application des paragraphes 2 et 5 du présent article, les bateaux de pêche ni les bâtiments de guerre.

Article XX

Il y aura liberté de transit à travers les territoires de chacune des deux Parties par les itinéraires qui conviennent le mieux au transit international :

- a) Pour les nationaux de l'autre Partie ainsi que leurs bagages;
- b) Pour les nationaux d'autres pays et leurs bagages, qui sont en route vers les territoires de cette autre Partie ou qui en viennent; et
- c) Pour les produits, de quelque origine que ce soit, en provenance ou à destination des territoires de cette autre Partie.

Les personnes et les articles en transit seront exempts des droits de douane, des droits de transit et de toutes taxes et formalités dépassant les exigences

requirements; and shall be free from unnecessary delays and restrictions. They shall, however, be subject to measures referred to in paragraph 3 of Article II, and to nondiscriminatory regulations necessary to prevent abuse of the transit privilege.

Article XXI

1. The present Treaty shall not preclude the application of measures :
 - (a) regulating the importation or exportation of gold or silver;
 - (b) relating to fissionable materials, to radioactive byproducts of the utilization or processing thereof, or to materials that are the source of fissionable materials;
 - (c) regulating the production of or traffic in arms, ammunition and implements of war, or traffic in other materials carried on directly or indirectly for the purpose of supplying a military establishment;
 - (d) necessary to fulfill the obligations of a Party for the maintenance or restoration of international peace and security, or necessary to protect its essential security interests; and
 - (e) denying to any company in the ownership or direction of which nationals of any third country or countries have directly or indirectly the controlling interest, the advantages of the present Treaty, except with respect to recognition of juridical status and with respect to access to courts.

2. The most-favored-nation provisions of the present Treaty relating to the treatment of goods shall not apply to advantages accorded by the United States of America or its Territories and possessions to one another, to the Republic of Cuba, to the Republic of the Philippines, to the Trust Territory of the Pacific Islands or to the Panama Canal Zone.

3. The provisions of the present Treaty relating to the treatment of goods shall not preclude action by either Party which is required or specifically permitted by the General Agreement on Tariffs and Trade¹ during such time as such Party is a contracting party to the General Agreement. Similarly, the most-

¹ United Nations, *Treaty Series*, Vol. 55, p. 187; Vols. 56 to 64; Vol. 65, p. 335; Vol. 66, pp. 358 and 359; Vol. 68, p. 286; Vol. 70, p. 306; Vol. 71, p. 328; Vol. 76, p. 282; Vol. 77, p. 367; Vol. 81, pp. 344 to 377; Vol. 90, p. 324; Vol. 92, p. 405; Vol. 104, p. 351; Vol. 107, p. 83; Vol. 117, p. 387; Vol. 123, p. 303; Vol. 131, p. 316; Vol. 135, p. 336; Vol. 138, p. 334; Vol. 141, p. 382; Vols. 142 to 146; Vol. 147, p. 159; Vol. 161, p. 365; Vol. 163, p. 375; Vol. 167, p. 265; Vol. 172, p. 340; Vol. 173, p. 395; Vol. 176; Vol. 180, p. 299; Vol. 183, p. 351; Vol. 186, p. 314; Vol. 188, p. 366; Vol. 189, p. 360; Vol. 191, p. 364; Vol. 220, p. 154; Vol. 225, p. 258; Vol. 226, p. 342; Vol. 228, p. 366; Vol. 230, p. 430; Vol. 234, p. 310; Vol. 243, p. 314; Vols. 244 to 246; Vol. 247, p. 386; Vol. 248, p. 359; Vol. 250, p. 290; Vol. 253, p. 316; Vol. 256, p. 338; Vol. 257, p. 362; Vol. 258, p. 384; Vol. 261, p. 390; Vol. 265, p. 328; Vol. 271, p. 386; Vol. 274, p. 322; Vol. 277, p. 346; Vol. 278, p. 168; Vol. 280, p. 350; Vol. 281, p. 394; Vol. 283, p. 308; Vol. 285, p. 372; Vol. 287, p. 343; Vol. 300, Vol. 306 and Vol. 309.

normales; ils n'auront à subir aucun retard et ne seront soumis à aucune restriction sans nécessité. Ils pourront toutefois faire l'objet des mesures prévues au paragraphe 3 de l'article II et de toute réglementation de caractère non discriminatoire qui se révélerait nécessaire pour empêcher l'abus du privilège de transit.

Article XXI

1. Le présent Traité ne fera pas obstacle à l'application de mesures :

- a) Régissant l'importation ou l'exportation de l'or ou de l'argent;
- b) Concernant les substances fissiles, les sous-produits radioactifs provenant de l'utilisation ou de la transformation desdites substances ou les matières qui sont la source de substances fissiles;
- c) Concernant la production ou le commerce des armes, des munitions et du matériel de guerre, ou le commerce d'autres produits lorsqu'il a pour but direct ou indirect d'approvisionner des unités militaires;
- d) Nécessaires à l'exécution des obligations de l'une ou l'autre Partie relatives au maintien ou au rétablissement de la paix et de la sécurité internationales ou à la protection des intérêts vitaux de cette Partie en ce qui concerne sa sécurité; et
- e) Refusant à des sociétés le bénéfice du présent Traité, sauf en ce qui concerne la reconnaissance de leur statut juridique et l'accès aux tribunaux, lorsque des nationaux d'un ou de plusieurs pays tiers ont, directement ou indirectement, une part prépondérante dans la propriété ou la gestion de ces sociétés.

2. Les dispositions du présent Traité qui font bénéficier les marchandises du traitement de la nation la plus favorisée ne s'appliqueront pas aux avantages que s'accordent mutuellement les États-Unis d'Amérique, leurs territoires et leurs possessions ou qui sont accordés par eux à la République de Cuba, à la République des Philippines, au Territoire sous tutelle des Iles du Pacifique ou à la zone du Canal de Panama.

3. Les dispositions du présent Traité relatives au traitement des marchandises n'empêcheront pas l'une ou l'autre des deux Parties de prendre les mesures requises ou expressément autorisées par l'Accord général sur les tarifs douaniers et le commerce¹ tant qu'elle sera partie audit Accord. De même les

¹ Nations Unies, *Recueil des Traités*, vol. 55, p. 187; vols. 56 à 64; vol. 65, p. 335; vol. 66, p. 358 et 359; vol. 68, p. 286; vol. 70, p. 306; vol. 71, p. 328; vol. 76, p. 282; vol. 77, p. 367; vol. 81, p. 344 à 377; vol. 90, p. 324; vol. 92, p. 405; vol. 104, p. 351; vol. 107, p. 83; vol. 117, p. 387; vol. 123, p. 303; vol. 131, p. 317; vol. 135, p. 337; vol. 138, p. 335; vol. 141, p. 382; vol. 142 à 146; vol. 147, p. 159; vol. 161, p. 365; vol. 163, p. 375; vol. 167, p. 265; vol. 172, p. 341; vol. 173, p. 395; vol. 176; vol. 180, p. 299; vol. 183, p. 351; vol. 186, p. 314; vol. 188, p. 366; vol. 189, p. 361; vol. 191, p. 364; vol. 220, p. 155; vol. 225, p. 259; vol. 226, p. 343; vol. 228, p. 367; vol. 230, p. 430; vol. 234, p. 311; vol. 243, p. 315; vol. 244 à 246; vol. 247, p. 387; vol. 248, p. 359; vol. 250, p. 291; vol. 253, p. 316; vol. 256, p. 338; vol. 257, p. 363; vol. 258, p. 385; vol. 261, p. 390; vol. 265, p. 329; vol. 271, p. 387; vol. 274, p. 323; vol. 277, p. 346; vol. 278, p. 169; vol. 280, p. 351; vol. 281, p. 395; vol. 283, p. 309; vol. 285, p. 373; vol. 287, p. 343; vol. 300, vol. 306 et vol. 309.

favoured-nation provisions of the present Treaty shall not apply to special advantages accorded by virtue of the aforesaid Agreement.

4. Nationals of either Party admitted into the territories of the other Party for limited purposes shall not enjoy rights to engage in gainful occupations in contravention of limitations expressly imposed, according to law, as a condition of their admittance.

Article XXII

1. The term “national treatment” means treatment accorded within the territories of a Party upon terms no less favorable than the treatment accorded therein, in like situations, to nationals, companies, products, vessels or other objects, as the case may be, of such Party.

2. The term “most-favored-nation treatment” means treatment accorded within the territories of a Party upon terms no less favorable than the treatment accorded therein, in like situations, to nationals, companies, products, vessels or other objects, as the case may be, of any third country.

3. As used in the present Treaty, the term “companies” means corporations, partnerships, companies and other associations, whether or not with limited liability and whether or not for pecuniary profit. Companies constituted under the applicable laws and regulations within the territories of either Party shall be deemed companies thereof and shall have their juridical status recognized within the territories of the other Party.

4. National treatment accorded under the provisions of the present Treaty to companies of the Republic of Korea shall, in any State, Territory or possession of the United States of America, be the treatment accorded therein to companies created or organized in other States, Territories, and possessions of the United States of America.

Article XXIII

The territories to which the present Treaty extends shall comprise all areas of land and water under the sovereignty or authority of each Party, other than the Panama Canal Zone and the Trust Territory of the Pacific Islands.

Article XXIV

1. Each Party shall accord sympathetic consideration to, and shall afford adequate opportunity for consultation regarding, such representations as the other Party may make with respect to any matter affecting the operation of the present Treaty.

dispositions du présent Traité accordant le bénéfice du traitement de la nation la plus favorisée ne s'appliqueront pas aux avantages spéciaux qui sont accordés en vertu dudit Accord.

4. Les nationaux de l'une des deux Parties qui sont admis sur les territoires de l'autre Partie à des fins déterminées ne pourront pas se livrer à une activité lucrative au mépris des restrictions qui, conformément à la loi, leur ont été expressément imposées comme condition d'admission.

Article XXII

1. L'expression « traitement national » désigne le traitement accordé, sur les territoires de l'une des Parties, dans des conditions non moins favorables que celles dont bénéficient sur lesdits territoires, lorsqu'ils se trouvent dans des situations analogues, les nationaux, les sociétés, les produits, les navires ou les autres biens, selon le cas, de cette Partie.

2. L'expression « traitement de la nation la plus favorisée » désigne le traitement accordé sur les territoires de l'une des Parties, dans des conditions non moins favorables que celles dont bénéficient, sur lesdits territoires, lorsqu'ils se trouvent dans des situations analogues, les nationaux, les sociétés, les produits, les navires ou les autres biens, selon le cas, de tout pays tiers.

3. Au sens du présent Traité, le terme « sociétés » désigne les sociétés de capitaux ou de personnes, les compagnies et toutes associations, qu'elles soient ou non à responsabilité limitée et à but lucratif. Les sociétés constituées sur les territoires de l'une ou l'autre des deux Parties sous le régime des lois et règlements applicables en la matière, seront considérées comme des sociétés de cette Partie et leur statut juridique sera reconnu sur les territoires de l'autre Partie.

4. Le traitement national dont les sociétés de la République de Corée devront bénéficier en vertu des dispositions du présent Traité, sera, dans tout État, territoire ou possession des États-Unis d'Amérique, le traitement qui y est accordé aux sociétés constituées ou organisées dans d'autres États, territoires ou possessions des États-Unis d'Amérique.

Article XXIII

Les territoires auxquels s'applique le présent Traité comprennent toutes les terres et toutes les eaux sur lesquelles s'exerce la souveraineté ou l'autorité de chacune de deux Parties à l'exception de la zone du canal de Panama et du Territoire sous tutelle des Iles du Pacifique.

Article XXIV

1. Chacune des deux Parties examinera avec bienveillance les représentations que pourra faire l'autre Partie au sujet de toute question concernant l'application du présent Traité et prendra des mesures adéquates pour permettre des consultations à ce propos.

2. Any dispute between the Parties as to the interpretation or application of the present Treaty, not satisfactorily adjusted by diplomacy, shall be submitted to the International Court of Justice, unless the Parties agree to settlement by some other pacific means.

Article XXV

1. The present Treaty shall be ratified, and the ratifications thereof shall be exchanged at Seoul as soon as possible.

2. The present Treaty shall enter into force one month after the day of exchange of ratifications. It shall remain in force for ten years and shall continue in force thereafter until terminated as provided herein.

3. Either Party may, by giving one year's written notice to the other Party, terminate the present Treaty at the end of the initial ten-year period or at any time thereafter.

IN WITNESS WHEREOF the respective Plenipotentiaries have signed the present Treaty and have affixed hereunto their seals.

DONE in duplicate, in the English and Korean languages, both equally authentic, at Seoul, this twenty-eighth day of November, one thousand nine hundred fifty-six.

For the United States of America :
Walter DOWLING
[SEAL]

For the Republic of Korea :
Chung W. CHO
[SEAL]

PROTOCOL

At the time of signing the Treaty of Friendship, Commerce and Navigation between the United States of America and the Republic of Korea,¹ the undersigned Plenipotentiaries, duly authorized by their respective Governments, have further agreed on the following provisions, which shall be considered integral parts of the aforesaid Treaty :

1. The provisions of Article II, paragraph 1 (*b*), shall be construed as extending to a national of either Party seeking to enter the territories of the

¹ See p. 304 of this volume.

2. Tout différend qui pourrait s'élever entre les Parties quant à l'interprétation ou à l'application du présent Traité et qui ne pourrait pas être réglé d'une manière satisfaisante par la voie diplomatique sera porté devant la Cour internationale de Justice, à moins que les Parties ne conviennent de le régler par d'autres moyens pacifiques.

Article XXV

1. Le présent Traité sera ratifié et les instruments de ratification seront échangés à Séoul dès que faire se pourra.

2. Le présent Traité entrera en vigueur un mois après la date de l'échange des instruments de ratification. Il demeurera en vigueur pendant dix ans et le restera par la suite jusqu'à ce qu'il y soit mis fin conformément à la procédure prévue par ses dispositions.

3. Chacune des deux Parties pourra mettre fin au présent Traité à l'expiration de la période initiale de dix ans, ou à tout moment après l'expiration de cette période, en donnant par écrit à l'autre Partie un préavis d'un an.

EN FOI DE QUOI les plénipotentiaires respectifs ont signé le présent Traité et y ont apposé leurs sceaux.

FAIT en double exemplaire, en langues anglaise et coréenne, les deux textes faisant également foi, à Séoul, le vingt-huit novembre mil neuf cent cinquante-six.

Pour les États-Unis d'Amérique :
Walter DOWLING
[SCEAU]

Pour la République de Corée :
Chung W. CHO
[SCEAU]

PROTOCOLE

Au moment de la signature du Traité d'amitié, de commerce et de navigation conclu entre les États-Unis d'Amérique et la République de Corée¹, les plénipotentiaires soussignés, dûment autorisés par leurs Gouvernements respectifs, sont convenus en outre des dispositions suivantes qui seront considérées comme faisant partie intégrante du Traité :

1. Les dispositions de l'alinéa *b* du paragraphe 1 de l'article II seront entendues comme s'appliquant également aux nationaux de l'une des deux

¹ Voir p. 305 de ce volume.

other Party solely for the purpose of developing and directing the operations of an enterprise in the territories of such other Party in which his employer has invested or is actively in the process of investing a substantial amount of capital, provided that such employer is a national or company of the same nationality as the applicant and that the applicant is employed by such national or company in a responsible capacity.

2. The term "access" as used in Article V, paragraph 1, comprehends, among other things, legal aid and security for costs and judgment.

3. It is understood that Article V, paragraph 2, does not require a Party to enforce an arbitration award that is contrary to its public policy.

4. The provisions of Article VI, paragraph 4, providing for the payment of compensation shall extend to interests held directly or indirectly by nationals and companies of either Party in property which is taken within the territories of the other Party.

5. The term "public utilities" as used in Article VII, paragraph 2, is deemed to include enterprises engaged in furnishing water supplies, or in manufacturing and distributing gas or electricity, to the general public.

6. With reference to Article VII, paragraph 4, it is understood that neither Party is obligated to accord most-favored-nation treatment regarding rights to engage in mining on the public domain other than on a basis of reciprocity.

7. Either Party may impose restrictions on the introduction of foreign capital as may be necessary to protect its monetary reserves as provided in Article XII, paragraph 2.

8. The provisions of Article XVII, paragraph 2 (*b*) and (*c*), and of Article XIX, paragraph 4, shall not apply to postal services.

9. Article XXI, paragraph 1 (*e*), shall be construed to apply also to any company in the ownership or direction of which any third country or companies thereof have directly or indirectly the controlling interest. A Party is not obligated to permit nationals of the other Party to conduct business within its territories as representatives of a third country or nationals or companies thereof in contravention of laws generally applicable to all individuals.

10. The provisions of Article XXI, paragraph 2, shall apply in the case of Puerto Rico regardless of any change that may take place in its political status.

Parties désireux d'entrer sur les territoires de l'autre Partie à seule fin de développer et de diriger sur les territoires de cette autre Partie les opérations d'une entreprise dans laquelle leur employeur a investi ou investit effectivement des capitaux importants, à condition que ledit employeur, que ce soit un particulier ou une société, ait la même nationalité que le postulant et que celui-ci exerce à son service des fonctions qui comportent une part de responsabilité.

2. Le terme « accès » au sens du paragraphe 1 de l'article V doit s'entendre également entre autres, de l'assistance juridique et de la caution *judicatum solvi*.

3. Il est entendu que le paragraphe 2 de l'article V n'oblige pas une Partie à assurer l'exécution d'une sentence arbitrale contraire à l'ordre public.

4. Les dispositions du paragraphe 4 de l'article VI qui prévoient le paiement d'une indemnité, s'appliqueront aux droits que des nationaux ou des sociétés de l'une des deux Parties possèdent directement ou indirectement sur des biens frappés d'expropriation sur les territoires de l'autre Partie.

5. L'expression « services d'utilité publique », au sens du paragraphe 2 de l'article VII, doit être considérée comme désignant les entreprises qui fournissent au public des services d'alimentation en eau ou qui assurent la production et la distribution au public du gaz et de l'électricité.

6. En ce qui concerne le paragraphe 4 de l'article VII, il est entendu que ni l'une ni l'autre des Parties n'est tenue d'accorder le traitement de la nation la plus favorisée autrement qu'à titre de réciprocité en ce qui concerne le droit d'entreprendre une exploitation minière sur le domaine public.

7. Chacune des deux Parties pourra imposer en ce qui concerne l'entrée des capitaux étrangers les restrictions qui pourraient être nécessaires pour protéger ses réserves monétaires, ainsi qu'il est prévu au paragraphe 2 de l'article XII.

8. Les dispositions des alinéas *b* et *c* du paragraphe 2 de l'article XVII et du paragraphe 4 de l'article XIX ne s'appliqueront pas aux services postaux.

9. L'alinéa *e* du paragraphe 1 de l'article XXI sera interprété comme s'appliquant également à toute société dont la propriété ou la direction est sous le contrôle direct ou indirect d'un pays tiers ou d'une société d'un pays tiers. Une Partie n'est pas tenue d'autoriser les nationaux de l'autre Partie à exercer une activité commerciale ou industrielle sur son territoire en tant que représentants soit d'un pays tiers, soit de nationaux ou de sociétés d'un pays tiers contrairement aux lois généralement applicables à tous les individus.

10. Les dispositions du paragraphe 2 de l'article XXI s'appliqueront à l'égard de Porto-Rico indépendamment de toute modification qui pourrait être apportée au statut politique de ce territoire.

11. Article XXIII does not apply to territories under the authority of either Party solely as a military base or by reason of temporary military occupation.

IN WITNESS WHEREOF the respective Plenipotentiaries have signed this Protocol and have affixed hereunto their seals.

DONE in duplicate, in the English and Korean languages, both equally authentic, at Seoul, this twenty-eighth day of November, one thousand nine hundred fifty-six.

For the United States of America :

Walter DOWLING

[SEAL]

For the Republic of Korea :

Chung W. CHO

[SEAL]

11. L'article XXIII ne s'appliquera pas aux territoires sur lesquels s'exerce l'autorité de l'une ou l'autre des deux Parties du seul fait qu'ils constituent une base militaire ou qu'ils font l'objet d'une occupation militaire temporaire.

EN FOI DE QUOI les plénipotentiaires respectifs ont signé le présent Protocole et y ont apposé leurs sceaux.

FAIT en double exemplaire, en langues anglaise et coréenne, les deux textes faisant également foi, à Séoul, le vingt-huit novembre mil neuf cent cinquante-six.

Pour les États-Unis d'Amérique :

Walter DOWLING

[SCEAU]

Pour la République de Corée :

Chung W. CHO

[SCEAU]

II

Treaties and international agreements

filed and recorded

from 26 November 1957 to 17 June 1957

No. 549

Traités et accords internationaux

classés et inscrits au répertoire

du 26 novembre 1957 au 17 juin 1958

N° 549

No. 549

**INTERNATIONAL LABOUR ORGANISATION
and
LEAGUE OF ARAB STATES**

Agreement. Signed at Geneva, on 26 May 1958

Official text: English.

*Filed and recorded at the request of the International Labour Organisation on
30 May 1958.*

**ORGANISATION INTERNATIONALE DU TRAVAIL
et
LIGUE DES ÉTATS ARABES .**

Aceord. Signé à Genève, le 26 mai 1958

Texte officiel anglais.

*Classé et inscrit au répertoire à la demande de l'Organisation internationale du
Travail le 30 mai 1958.*

No. 549. AGREEMENT¹ BETWEEN THE INTERNATIONAL LABOUR ORGANISATION AND THE LEAGUE OF ARAB STATES. SIGNED AT GENEVA, ON 26 MAY 1958

PREAMBLE

Whereas the International Labour Organisation, as a universal organisation, attaches the greatest importance to the maintenance and advancement in the social and labour field of world standards based on the principles set forth in the Constitution of the International Labour Organisation² and the Declaration of Philadelphia, and, while co-operating with the United Nations in the maintenance of international peace and security remains outside political controversy between nations or groups of nations, and is at the disposal of all its member nations to co-operate with them either severally or through regional organisations of which they are Members in implementing, in the light of the world standards evolved through the International Labour Organisation, the objectives for which the International Labour Organisation itself exists,

Whereas the League of Arab States desires to promote—in co-operation with the International Labour Organisation—the welfare of the peoples of its member States,

The International Labour Organisation and the League of Arab States, Desirous of contributing within the general framework of the Charter of the United Nations to the effective accomplishment, in the Arab States, of the objectives of the International Labour Organisation,

Have agreed upon the following :

Article I

MUTUAL CONSULTATION

1. The League of Arab States and the International Labour Organisation will consult regularly on matters of common interest for the purpose of furthering the effective accomplishment in the Arab States of the objectives of the International Labour Organisation.

2. The International Labour Organisation will inform the League of Arab States of any plans for the development of its regional activities within

¹ Came into force on 26 May 1958, the date of signature, in accordance with article VI.

² United Nations, *Treaty Series*, Vol. 15, p. 40.

[TRADUCTION¹ — TRANSLATION²]

N^o 549. ACCORD¹ ENTRE L'ORGANISATION INTERNATIONALE DU TRAVAIL ET LA LIGUE DES ÉTATS ARABES. SIGNÉ À GENÈVE, LE 26 MAI 1958

PRÉAMBULE

Attendu que l'Organisation internationale du Travail, en tant qu'organisation universelle, attache la plus haute importance au maintien et au développement, dans le domaine social et en matière de travail, de normes mondiales fondées sur les principes établis dans la Constitution de l'Organisation internationale du Travail⁴ et dans la Déclaration de Philadelphie, et que, tout en collaborant avec les Nations Unies au maintien de la paix et de la sécurité internationale, elle demeure à l'écart de toute controverse politique entre nations ou groupes de nations et est à la disposition de toutes les nations membres pour coopérer avec elles, soit séparément, soit par l'intermédiaire des organisations régionales dont elles sont membres, dans l'exécution, à la lumière des normes mondiales qui se sont dégagées de l'œuvre de l'Organisation internationale du Travail, des tâches qui sont précisément celles en vue desquelles l'Organisation internationale du Travail existe;

Attendu que la Ligue des États arabes est désireuses d'accroître, en collaboration avec l'Organisation internationale du Travail, le bien-être des peuples de ses États Membres;

L'Organisation internationale du Travail et la Ligue des États arabes, désireuses de contribuer, dans le cadre général de la Charte des Nations Unies, à la réalisation effective dans les États arabes des fins de l'Organisation internationale du Travail, sont convenues de ce qui suit :

Article I

CONSULTATIONS RÉCIPROQUES

1. L'Organisation internationale du Travail et la Ligue des États arabes se consulteront régulièrement sur les questions présentant un intérêt commun, en vue de favoriser la réalisation effective dans les États arabes des fins de l'Organisation internationale du Travail.

2. L'Organisation internationale du Travail informera la Ligue des États arabes de tous projets tendant au développement de ses activités régionales

¹ Traduction transmise par l'Organisation internationale du Travail.

² Translation communicated by the International Labour Organisation.

³ Entré en vigueur le 26 mai 1958, date de la signature, conformément à l'article VI.

⁴ Nations Unies, *Recueil des Traités*, vol. 15, p. 41.

the territories of the member States of the League and will consider any observations concerning such plans which may be communicated to it by the League of Arab States with a view to accomplishing effective co-ordination between the two organisations.

3. The League of Arab States will inform the International Labour Organisation of any plans for the development of its activities in regard to subjects of interest to the International Labour Organisation and will consider any observations concerning such plans which may be communicated to it by the International Labour Organisation with a view to accomplishing effective co-ordination between the two organisations.

4. When circumstances so require, consultations will be arranged between representatives of the two organisations to agree upon the most effective manner in which to organise particular activities and to secure the fullest utilisation of the resources of the two organisations.

Article II

STATISTICAL AND LEGISLATIVE INFORMATION

1. The League of Arab States and the International Labour Organisation will seek the greatest possible co-operation to eliminate all unnecessary duplication of work; they will combine their efforts to obtain the best use of statistical and legislative information and to ensure the most effective utilisation of their resources in the assembling, analysis, publication and diffusion of such information with a view to reducing the burdens on the governments and other organisations from which such information is collected.

2. The League of Arab States and the International Labour Organisation will consult together regularly concerning the most appropriate arrangements for the preparation of Arabic texts of Conventions and Recommendations adopted by the International Labour Conference and other I.L.O. documents of special interest to the Arab States.

Article III

EXCHANGE OF INFORMATION AND DOCUMENTS

1. The fullest and promptest exchange of information and documents concerning matters of common interest will be made between the League of Arab States and the International Labour Organisation.

2. The League of Arab States will be kept informed by the International Labour Organisation of developments in the work of the International Labour Organisation which are of interest to the League.

dans les territoires des États Membres de la Ligue et examinera toutes observations concernant les projets de cet ordre qui lui seraient communiquées par la Ligue des États arabes, en vue de l'établissement d'une coordination effective entre les deux organisations.

3. La Ligue des États arabes informera l'Organisation internationale du Travail de tous projets tendant au développement de ses activités qui concernent des questions intéressant l'Organisation internationale du Travail et examinera toutes observations relatives à ces projets qui lui seraient communiquées par l'Organisation internationale du Travail, en vue de l'établissement d'une coordination effective entre les deux organisations.

4. Lorsque les circonstances l'exigeront, il sera procédé à des consultations entre des représentants des deux organisations en vue d'aboutir à un accord sur les méthodes les plus efficaces à appliquer pour traiter des problèmes particuliers et pour assurer une utilisation aussi complète que possible des ressources des deux organisations.

Article II

INFORMATIONS D'ORDRE STATISTIQUE ET LÉGISLATIF

1. La Ligue des États arabes et l'Organisation internationale du Travail s'efforceront de réaliser la coopération la plus complète possible en vue d'éviter tout chevauchement inutile d'activités; elles combineront leurs efforts en vue d'obtenir la meilleure utilisation des renseignements statistiques et juridiques et en vue d'assurer le meilleur emploi de leurs ressources pour le rassemblement, l'analyse, la publication et la diffusion de ces informations, afin de réduire les charges imposées aux gouvernements et aux organisations auprès desquelles de telles informations sont recueillies.

2. La Ligue des États arabes et l'Organisation internationale du Travail se consulteront régulièrement en vue de déterminer la meilleure méthode à suivre pour l'établissement du texte arabe de conventions et recommandations adoptées par la Conférence internationale du Travail et d'autres documents de l'Organisation internationale du Travail qui présentent un intérêt particulier pour les États arabes.

Article III

ÉCHANGE D'INFORMATIONS ET DE DOCUMENTS

1. Les documents et informations portant sur des questions d'intérêt commun seront échangés d'une manière aussi rapide et complète que possible entre la Ligue des États arabes et l'Organisation internationale du Travail.

2. La Ligue des États arabes sera tenue au courant par l'Organisation internationale du Travail du progrès des travaux de cette dernière qui intéressent la Ligue.

3. The International Labour Organisation will be kept informed by the League of Arab States of developments in the work of the League which are of interest to the International Labour Organisation.

Article IV

RECIPROCAL REPRESENTATION

For the purpose of furthering the effective accomplishment in the Arab States of the objectives of the International Labour Organisation, the International Labour Organisation will invite the League of Arab States to be represented at meetings of the International Labour Conference and the League of Arab States will invite the International Labour Organisation to be represented at its meetings whenever matters in which the International Labour Organisation is interested are under consideration.

Article V

ADMINISTRATIVE ARRANGEMENTS

The Secretary-General of the League of Arab States and the Director-General of the International Labour Office will make appropriate administrative arrangements to ensure effective collaboration and liaison between the staffs of the two organisations.

Article VI

ENTRY INTO FORCE, MODIFICATION AND DURATION

1. The present Agreement will enter into force from the date on which it is signed by the authorised representatives of the League of Arab States and the International Labour Organisation.

2. The Agreement may be modified with the consent of the two parties.

3. Either of the parties may denounce the Agreement by giving six months' notice to the other party.

IN WITNESS WHEREOF, the Director-General of the International Labour Office, duly authorised by the Governing Body of the International Labour Office, and the Secretary-General of the League of Arab States, duly authorised by the Council of the League of Arab States, sign the present Agreement in duplicate in English.

<p>For the International Labour Organisation : (Signed) David A. MORSE Director-General of the International Labour Office</p>	<p>For the League of Arab States : (Signed) A. HASSOUNA Secretary-General of the League of Arab States</p>
--	--

DONE at Geneva, this twenty-sixth day of May nineteen hundred and fifty eight.

3. L'Organisation internationale du Travail sera tenue au courant par la Ligue des États arabes du progrès des travaux de cette dernière qui intéressent l'Organisation.

Article IV

REPRÉSENTATIONS RÉCIPROQUES

En vue de favoriser la réalisation effective dans les États arabes des fins de l'Organisation internationale du Travail, l'Organisation internationale du Travail invitera la Ligue des États arabes à se faire représenter aux sessions de la Conférence internationale du Travail et la Ligue des États arabes invitera l'Organisation internationale du Travail à se faire représenter à ses réunions toutes les fois que seront examinées des questions qui intéressent l'Organisation internationale du Travail.

Article V

ARRANGEMENTS ADMINISTRATIFS

Le Secrétaire général de la Ligue des États arabes et le Directeur général du Bureau international du Travail prendront les dispositions administratives voulues pour assurer une collaboration et une liaison effectives entre les personnels des deux organisations.

Article VI

ENTRÉE EN VIGUEUR, MODIFICATION ET DURÉE

1. Le présent Accord entrera en vigueur dès qu'il aura été signé par les représentants autorisés de la Ligue des États arabes et de l'Organisation internationale du Travail.

2. Le présent Accord pourra être modifié avec le consentement des deux parties.

3. Le présent Accord pourra être dénoncé par l'une ou l'autre des parties moyennant préavis de six mois donné à l'autre partie.

EN FOI DE QUOI, le Directeur général du Bureau international du Travail, dûment autorisé par le Conseil d'administration du Bureau international du Travail, et le Secrétaire général de la Ligue des États arabes, dûment autorisé par le Conseil de la Ligue, ont signé le présent Accord en deux exemplaires rédigés en anglais.

Pour l'Organisation internationale
du Travail :
Le Directeur général
du Bureau international du Travail,
(*Signé*) David A. MORSE

Pour la Ligue
des États arabes :
Le Secrétaire général
de la Ligue des États arabes,
(*Signé*) A. HASSOUNA

FAIT à Genève, le 26 mai 1958.

ANNEX A

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX A

No. 186. INTERNATIONAL CONVENTION FOR THE SUPPRESSION OF ILLICIT TRAFFIC IN DANGEROUS DRUGS, SIGNED AT GENEVA ON 26 JUNE 1936, AS AMENDED¹ BY THE PROTOCOL SIGNED AT LAKE SUCCESS, NEW YORK, ON 11 DECEMBER 1946²

ACCESSION

Instrument deposited on:

9 June 1958

DOMINICAN REPUBLIC

(To take effect on 7 September 1958.)

ANNEXE A

N° 186. CONVENTION INTERNATIONALE POUR LA RÉPRESSION DU TRAFIC ILLICITE DES DROGUES NUISIBLES, SIGNÉE À GENÈVE LE 26 JUIN 1936, AMENDÉE¹ PAR LE PROTOCOLE SIGNÉ À LAKE SUCCESS (NEW-YORK), LE 11 DÉCEMBRE 1946²

ADHÉSION

Instrument déposé le:

9 juin 1958

RÉPUBLIQUE DOMINICAINE

(Pour prendre effet le 7 septembre 1958.)

¹ United Nations, *Treaty Series*, Vol. 12, pp. 208 and 420; Vol. 104, p. 344; Vol. 131, p. 308; Vol. 151, p. 373; Vol. 209, p. 328; Vol. 211, p. 341; Vol. 214, p. 349; Vol. 251, p. 368; Vol. 282, p. 353; Vol. 292, p. 358, and Vol. 299, p. 407.

² United Nations, *Treaty Series*, Vol. 12, p. 179 and 418 to 420; Vol. 14, p. 492; Vol. 15, p. 446; Vol. 18, p. 385; Vol. 19, p. 328; Vol. 26, p. 398; Vol. 27, p. 401; Vol. 31, p. 479; Vol. 42, p. 355; Vol. 43, p. 338; Vol. 51, p. 322; Vol. 53, p. 418; Vol. 54, p. 384; Vol. 71, p. 304; Vol. 73, p. 244; Vol. 88, p. 426; Vol. 90, p. 322; Vol. 104, p. 342; Vol. 121, p. 326; Vol. 126, p. 347; Vol. 131, p. 307; Vol. 132, p. 379; Vol. 151, p. 373; Vol. 209, p. 328; Vol. 211, p. 341; Vol. 214, p. 349; Vol. 216, p. 359; Vol. 223, p. 315; Vol. 251, p. 368; Vol. 253, p. 308; Vol. 258, p. 381; Vol. 282, p. 352; Vol. 292, p. 358; Vol. 299, p. 407, and Vol. 300,

¹ Nations Unies, *Recueil des Traités*, vol. 12, p. 209 et 420; vol. 104, p. 345; vol. 131, p. 308; vol. 151, p. 373; vol. 209, p. 328; vol. 211, p. 341; vol. 214, p. 349; vol. 251, p. 369; vol. 282, p. 353; vol. 292, p. 359, et vol. 299, p. 407.

² Nations Unies, *Recueil des Traités*, vol. 12, p. 179 et 418 à 420; vol. 14, p. 492; vol. 15, p. 446; vol. 18, p. 385; vol. 19, p. 328; vol. 26, p. 398; vol. 27, p. 401; vol. 31, p. 479; vol. 42, p. 355; vol. 43, p. 338; vol. 51, p. 322; vol. 53, p. 418; vol. 54, p. 384; vol. 71, p. 305; vol. 73, p. 245; vol. 88, p. 426; vol. 90, p. 322; vol. 104, p. 343; vol. 121, p. 326; vol. 126, p. 347; vol. 131, p. 307; vol. 132, p. 379; vol. 151, p. 373; vol. 209, p. 328; vol. 211, p. 341; vol. 214, p. 349; vol. 216, p. 359; vol. 223, p. 315; vol. 251, p. 369; vol. 253, p. 309; vol. 258, p. 381; vol. 282, p. 352; vol. 292, p. 359; vol. 299, p. 407, et vol. 300,

No. 521. CONVENTION ON THE PRIVILEGES AND IMMUNITIES OF THE SPECIALIZED AGENCIES. APPROVED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 21 NOVEMBER 1947¹

N° 521. CONVENTION SUR LES PRIVILÈGES ET IMMUNITÉS DES INSTITUTIONS SPÉCIALISÉES. APPROUVÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 21 NOVEMBRE 1947¹

APPLICATION to the following specialized agencies :

International Labour Organisation
International Telecommunication Union

Food and Agriculture Organization of the United Nations
World Health Organization
United Nations Educational, Scientific and Cultural Organization

Notification received on:

10 June 1958
MOROCCO

APPLICATION aux institutions spécialisées suivantes :

Organisation internationale du Travail
Union internationale des télécommunications

Organisation des Nations Unies pour l'alimentation et l'agriculture
Organisation mondiale de la santé
Organisation des Nations Unies pour l'éducation, la science et la culture

Notification reçue le:

10 juin 1958
MAROC

¹United Nations, *Treaty Series*, Vol. 33, p. 261; Vol. 43, p. 342; Vol. 46, p. 355; Vol. 51, p. 330; Vol. 71, p. 316; Vol. 76, p. 274; Vol. 79, p. 326; Vol. 81, p. 332; Vol. 84, p. 412; Vol. 88, p. 446; Vol. 90, p. 323; Vol. 91, p. 376; Vol. 92, p. 400; Vol. 96, p. 322; Vol. 101, p. 288; Vol. 102, p. 322; Vol. 109, p. 319; Vol. 110, p. 314; Vol. 117, p. 386; Vol. 122, p. 335; Vol. 127, p. 328; Vol. 131, p. 309; Vol. 136, p. 386; Vol. 161, p. 364; Vol. 168, p. 322; Vol. 171, p. 412; Vol. 175, p. 364; Vol. 183, p. 348; Vol. 187, p. 415; Vol. 193, p. 342; Vol. 199, p. 314; Vol. 202, p. 321; Vol. 207, p. 328; Vol. 211, p. 388; Vol. 216, p. 367; Vol. 221, p. 409; Vol. 231, p. 350; Vol. 275, p. 298; Vol. 276, p. 352; Vol. 277, p. 343; Vol. 280, p. 348; Vol. 282, p. 354; Vol. 286, p. 334; Vol. 299, p. 408; Vol. 300 and Vol. 301.

¹Nations Unies, *Recueil des Traités*, vol. 33, p. 261; vol. 43, p. 342; vol. 46, p. 355; vol. 51, p. 330; vol. 71, p. 317; vol. 76, p. 274; vol. 79, p. 326; vol. 81, p. 332; vol. 84, p. 412; vol. 88, p. 447; vol. 90, p. 323; vol. 91, p. 376; vol. 92, p. 400; vol. 96, p. 322; vol. 101, p. 288; vol. 102, p. 322; vol. 109, p. 319; vol. 110, p. 314; vol. 117, p. 386; vol. 122, p. 335; vol. 127, p. 328; vol. 131, p. 309; vol. 136, p. 386; vol. 161, p. 364; vol. 168, p. 322; vol. 171, p. 412; vol. 175, p. 364; vol. 183, p. 348; vol. 187, p. 415; vol. 193, p. 342; vol. 199, p. 314; vol. 202, p. 321; vol. 207, p. 328; vol. 211, p. 388; vol. 216, p. 367; vol. 221, p. 409; vol. 231, p. 351; vol. 275, p. 299; vol. 276, p. 352; vol. 277, p. 343; vol. 280, p. 348; vol. 282, p. 354; vol. 286, p. 334; vol. 299, p. 408; vol. 300 et vol. 301.

No. 602. CONVENTION (No. 19) CONCERNING EQUALITY OF TREATMENT FOR NATIONAL AND FOREIGN WORKERS AS REGARDS WORKMEN'S COMPENSATION FOR ACCIDENTS, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS SEVENTH SESSION, GENEVA, 5 JUNE 1925, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946¹

N° 602. CONVENTION (N° 19) CONCERNANT L'ÉGALITÉ DE TRAITEMENT DES TRAVAILLEURS ÉTRANGERS ET NATIONAUX EN MATIÈRE DE RÉPARATION DES ACCIDENTS DU TRAVAIL, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA SEPTIÈME SESSION, GENÈVE, 5 JUIN 1925, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT REVISION DES ARTICLES FINALS, 1946¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

5 May 1958
ISRAEL

Certified statement was registered with the Secretariat of the United Nations by the International Labour Organisation on 11 June 1958.

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le:

5 mai 1958
ISRAËL

La déclaration certifiée a été enregistrée au Secrétariat de l'Organisation des Nations Unies par l'Organisation internationale du Travail le 11 juin 1958.

¹ United Nations, *Treaty Series*, Vol. 38, p. 257; Vol. 54, p. 401; Vol. 104, p. 347; Vol. 107, p. 78; Vol. 126, p. 356; Vol. 196, p. 336; Vol. 198, p. 375; Vol. 210, p. 325; Vol. 249, p. 447; Vol. 256, p. 329; Vol. 258, p. 382; Vol. 266, p. 372; Vol. 269, p. 277; Vol. 272, p. 250, and Vol. 282, p. 356.

¹ Nations Unies, *Recueil des Traités*, vol. 38, p. 257; vol. 54, p. 401; vol. 104, p. 347; vol. 107, p. 78; vol. 126, p. 357; vol. 196, p. 336; vol. 198, p. 375; vol. 210, p. 325; vol. 249, p. 447; vol. 256, p. 329; vol. 258, p. 382; vol. 266, p. 372; vol. 269, p. 277; vol. 272, p. 250, et vol. 282, p. 356.

No. 635. CONVENTION (No. 58) FIXING THE MINIMUM AGE FOR THE ADMISSION OF CHILDREN TO EMPLOYMENT AT SEA (REVISED 1936), ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS TWENTY-SECOND SESSION, GENEVA, 24 OCTOBER 1936, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946¹

N° 635. CONVENTION (N° 58) FIXANT L'ÂGE MINIMUM D'ADMISSION DES ENFANTS AU TRAVAIL MARITIME (REVISÉE EN 1936), ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA VINGT-DEUXIÈME SESSION, GENÈVE, 24 OCTOBRE 1936, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT REVISION DES ARTICLES FINALS, 1946¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

5 May 1958

YUGOSLAVIA

(To take effect on 5 May 1959.)

Certified statement was registered with the Secretariat of the United Nations by the International Labour Organisation on 11 June 1958.

RATIFICATION

Instrument enregistré auprès du Directeur général de l'Organisation internationale du Travail le:

5 mai 1958

YUGOSLAVIE

(Pour prendre effet le 5 mai 1959.)

La déclaration certifiée a été enregistrée au Secrétariat de l'Organisation des Nations Unies par l'Organisation internationale du Travail le 11 juin 1958.

¹ United Nations, *Treaty Series*, Vol. 40, p. 205; Vol. 46, p. 366; Vol. 102, p. 323; Vol. 134, p. 377; Vol. 149, p. 405; Vol. 172, p. 338; Vol. 188, p. 364; Vol. 204, p. 342; Vol. 211, p. 391; Vol. 212, p. 390; Vol. 218, p. 381; Vol. 249, p. 451; Vol. 253, p. 384; Vol. 269, p. 280; Vol. 272, p. 253, and Vol. 276, p. 360.

¹ Nations Unies, *Recueil des Traités*, vol. 40, p. 205; vol. 46, p. 366; vol. 102, p. 323; vol. 134, p. 377; vol. 149, p. 405; vol. 172, p. 338; vol. 188, p. 364; vol. 204, p. 342; vol. 211, p. 391; vol. 212, p. 390; vol. 218, p. 381; vol. 249, p. 451; vol. 253, p. 384; vol. 269, p. 280; vol. 272, p. 253, et vol. 276, p. 360.

No. 688. PROTOCOL,¹ SIGNED AT PARIS ON 19 NOVEMBER 1948, BRINGING UNDER INTERNATIONAL CONTROL DRUGS OUTSIDE THE SCOPE OF THE CONVENTION OF 13 JULY 1931 FOR LIMITING THE MANUFACTURE AND REGULATING THE DISTRIBUTION OF NARCOTIC DRUGS, AS AMENDED BY THE PROTOCOL SIGNED AT LAKE SUCCESS, NEW YORK, ON 11 DECEMBER 1946

Nº 688. PROTOCOLE¹, SIGNÉ À PARIS LE 19 NOVEMBRE 1948, PLAÇANT SOUS CONTRÔLE INTERNATIONAL CERTAINES DROGUES NON VISÉES PAR LA CONVENTION DU 13 JUILLET 1931 POUR LIMITER LA FABRICATION ET RÉGLEMENTER LA DISTRIBUTION DES STUPÉFIANTS, AMENDÉE PAR LE PROTOCOLE SIGNÉ À LAKE SUCCESS (NEW-YORK), LE 11 DÉCEMBRE 1946

ACCEPTANCE

Instrument deposited on:

9 June 1958

DOMINICAN REPUBLIC

(To take effect on 10 July 1958.)

ACCEPTATION

Instrument déposé le:

9 juin 1958

RÉPUBLIQUE DOMINICAINE

(Pour prendre effet le 10 juillet 1958.)

¹ United Nations, *Treaty Series*, Vol. 44, p. 277; Vol. 45, p. 332; Vol. 46, p. 367; Vol. 48, p. 310; Vol. 54, p. 408; Vol. 67, p. 352; Vol. 68, p. 278; Vol. 71, p. 325; Vol. 73, p. 271; Vol. 76, p. 277; Vol. 81, p. 333; Vol. 110, p. 315; Vol. 128, p. 298; Vol. 131, p. 315; Vol. 135, p. 335; Vol. 136, p. 388; Vol. 141, p. 381; Vol. 159, p. 359; Vol. 161, p. 364; Vol. 182, p. 224; Vol. 187, p. 422; Vol. 196, p. 340; Vol. 199, p. 318; Vol. 216, p. 380; Vol. 253, p. 311; Vol. 271, p. 385; Vol. 292, p. 360, and Vol. 299, p. 409.

¹ Nations Unies, *Recueil des Traités*, vol. 44, p. 277; vol. 45, p. 332; vol. 46, p. 367; vol. 48, p. 310; vol. 54, p. 408; vol. 67, p. 352; vol. 68, p. 278; vol. 71, p. 325; vol. 73, p. 271; vol. 76, p. 277; vol. 81, p. 333; vol. 110, p. 315; vol. 128, p. 299; vol. 131, p. 315; vol. 135, p. 335; vol. 136, p. 388; vol. 141, p. 381; vol. 157, p. 359; vol. 161, p. 364; vol. 182, p. 224; vol. 187, p. 423; vol. 196, p. 340; vol. 199, p. 318; vol. 216, p. 381; vol. 253, p. 311; vol. 271, p. 385; vol. 292, p. 360, et vol. 299, p. 409.

No. 881. CONVENTION (No. 87) CONCERNING FREEDOM OF ASSOCIATION AND PROTECTION OF THE RIGHT TO ORGANISE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-FIRST SESSION, SAN FRANCISCO, 9 JULY 1948¹

N° 881. CONVENTION (N° 87) CONCERNANT LA LIBERTÉ SYNDICALE ET LA PROTECTION DU DROIT SYNDICAL. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE ET UNIÈME SESSION, SAN-FRANCISCO, LE 9 JUILLET 1948¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

13 May 1958

ITALY

(To take effect on 13 May 1959.)

Certified statement was registered with the Secretariat of the United Nations by the International Labour Organisation on 11 June 1958.

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le:

13 mai 1958

ITALIE

(Pour prendre effet le 13 mai 1959.)

La déclaration certifiée a été enregistrée au Secrétariat de l'Organisation des Nations Unies par l'Organisation internationale du Travail le 11 juin 1958.

¹ United Nations, *Treaty Series*, Vol. 68, p. 17; Vol. 70, p. 307; Vol. 76, p. 283; Vol. 81, p. 382; Vol. 92, p. 410; Vol. 94, p. 312; Vol. 100, p. 291; Vol. 109, p. 321; Vol. 122, p. 341; Vol. 134, p. 378; Vol. 184, p. 335; Vol. 188, p. 367; Vol. 196, p. 342; Vol. 210, p. 331; Vol. 211, p. 394; Vol. 212, p. 392; Vol. 248, p. 402; Vol. 249, p. 453; Vol. 253, p. 387; Vol. 256, p. 340; Vol. 261, p. 391; Vol. 264, p. 332; Vol. 272, p. 254; Vol. 282, p. 363, and Vol. 293, p. 373.

¹ Nations Unies, *Recueil des Traités*, vol. 68, p. 17; vol. 70, p. 307; vol. 76, p. 283; vol. 81, p. 382; vol. 92, p. 410; vol. 94, p. 312; vol. 100, p. 291; vol. 109, p. 321; vol. 122, p. 341; vol. 134, p. 378; vol. 184, p. 335; vol. 188, p. 367; vol. 196, p. 342; vol. 210, p. 331; vol. 211, p. 395; vol. 212, p. 392; vol. 248, p. 402; vol. 249, p. 453; vol. 253, p. 387; vol. 256, p. 340; vol. 261, p. 391; vol. 264, p. 339; vol. 272, p. 254; vol. 282, p. 363, et vol. 293, p. 373.

No. 898. CONVENTION (No. 88) CONCERNING THE ORGANIZATION OF THE EMPLOYMENT SERVICE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-FIRST SESSION, SAN FRANCISCO, 9 JULY 1948¹

N° 898. CONVENTION (N° 88) CONCERNANT L'ORGANISATION DU SERVICE DE L'EMPLOI. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE ET UNIÈME SESSION, SAN-FRANCISCO, LE 9 JUILLET 1948¹

DECLARATION of the UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND made in accordance with article 35, paragraphs 4 and 7 of the Constitution of the International Labour Organisation² and article 14, paragraph 4 of the Convention, to the effect that the Convention will henceforth be applied, without modification, to Sierra Leone, was registered with the Director-General of the International Labour Office on 6 May 1958.

La DÉCLARATION faite par le ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD conformément aux paragraphes 4 et 7 de l'article 35 de la Constitution de l'Organisation internationale du Travail² et au paragraphe 4 de l'article 14 de la Convention, et aux termes de laquelle ladite Convention s'applique désormais, sans modification, au Sierra-Leone, a été enregistrée auprès du Directeur général du Bureau international du Travail le 6 mai 1958.

This declaration supersedes the declaration made by the Government of the United Kingdom under article 14, paragraph 3 of the Convention, which was registered on 22 March 1958.³

Cette déclaration remplace la déclaration faite par le Gouvernement du Royaume-Uni, conformément au paragraphe 3 de l'article 14 de la Convention, enregistrée le 22 mars 1958³.

Certified statement was registered with the Secretariat of the United Nations by the International Labour Organisation on 11 June 1958.

La déclaration certifiée a été enregistrée au Secrétariat de l'Organisation des Nations Unies par l'Organisation internationale du Travail le 11 juin 1958.

¹ United Nations, *Treaty Series*, Vol. 70, pp. 85 and 308; Vol. 92, p. 411; Vol. 100, p. 292; Vol. 120, p. 298; Vol. 122, p. 342; Vol. 131, p. 332; Vol. 149, p. 406; Vol. 162, p. 344; Vol. 173, p. 396; Vol. 178, p. 387; Vol. 184, p. 336; Vol. 193, p. 351; Vol. 196, p. 343; Vol. 212, p. 393; Vol. 253, p. 388; Vol. 266, p. 379, and Vol. 293, p. 373.

² United Nations, *Treaty Series*, Vol. 15, p. 40.

³ United Nations, *Treaty Series*, Vol. 293, p. 374.

¹ Nations Unies, *Recueil des Traités*, vol. 70, p. 85 et 308; vol. 92, p. 411; vol. 100, p. 292, vol. 120, p. 298; vol. 122, p. 342; vol. 131, p. 332; vol. 149, p. 406; vol. 162, p. 344; vol. 173, p. 396; vol. 178, p. 387; vol. 184, p. 336; vol. 193, p. 351; vol. 196, p. 343; vol. 212, p. 393; vol. 253, p. 388; vol. 266, p. 379, et vol. 293, p. 373.

² Nations Unies, *Recueil des Traités*, vol. 15, p. 41.

³ Nations Unies, *Recueil des Traités*, vol. 293, p. 374.

No. 1341. CONVENTION (No. 98) CONCERNING THE APPLICATION OF THE PRINCIPLES OF THE RIGHT TO ORGANISE AND TO BARGAIN COLLECTIVELY. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-SECOND SESSION, GENEVA, 1 JULY 1949¹

N° 1341. CONVENTION (N° 98) CONCERNANT L'APPLICATION DES PRINCIPES DU DROIT D'ORGANISATION ET DE NÉGOCIATION COLLECTIVE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-DEUXIÈME SESSION, GENÈVE, 1^{er} JUILLET 1949¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

13 May 1958

ITALY

(To take effect on 13 May 1959.)

Certified statement was registered with the Secretariat of the United Nations by the International Labour Organisation on 11 June 1958.

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le:

13 mai 1958

ITALIE

(Pour prendre effet le 13 mai 1959.)

La déclaration certifiée a été enregistrée au Secrétariat de l'Organisation des Nations Unies par l'Organisation internationale du Travail le 11 juin 1958.

¹ United Nations, *Treaty Series*, Vol. 96, p. 257; Vol. 109, p. 332; Vol. 118, p. 309; Vol. 121, p. 331; Vol. 122, p. 344; Vol. 131, p. 344; Vol. 134, p. 380; Vol. 149, p. 412; Vol. 173, p. 403; Vol. 178, p. 391; Vol. 182, p. 227; Vol. 184, p. 345; Vol. 188, p. 375; Vol. 196, p. 348; Vol. 207, p. 353; Vol. 211, p. 410; Vol. 212, p. 396; Vol. 214, p. 372; Vol. 248, p. 406; Vol. 249, p. 459; Vol. 253, p. 394; Vol. 261, p. 402; Vol. 264, p. 348; Vol. 266, p. 394; Vol. 268, p. 358; Vol. 269, p. 289; Vol. 272, p. 258; Vol. 274, p. 343, and Vol. 293, p. 379.

¹ Nations Unies, *Recueil des Traités*, vol. 96, p. 257; vol. 109, p. 322; vol. 118, p. 309; vol. 121, p. 331; vol. 122, p. 344; vol. 131, p. 344; vol. 134, p. 380; vol. 149, p. 412; vol. 173, p. 403; vol. 178, p. 391; vol. 182, p. 277; vol. 184, p. 345; vol. 188, p. 375; vol. 196, p. 348; vol. 207, p. 353; vol. 211, p. 411; vol. 212, p. 396; vol. 214, p. 372; vol. 248, p. 406; vol. 249, p. 459; vol. 253, p. 394; vol. 261, p. 403; vol. 264, p. 348; vol. 266, p. 395; vol. 268, p. 358; vol. 269, p. 289; vol. 272, p. 258; vol. 274, p. 343, et vol. 293, p. 379.

No. 1671. A. CONVENTION ON ROAD TRAFFIC. SIGNED AT GENEVA, ON 19 SEPTEMBER 1949¹

N° 1671. A. CONVENTION SUR LA CIRCULATION ROUTIÈRE. SIGNÉE À GENÈVE, LE 19 SEPTEMBRE 1949¹

EXTENSION of the application of the Convention to the Isle of Man

EXTENSION de l'application de la Convention à l'île de Man

Notification received on:

Notification reçue le:

22 January 1958

22 janvier 1958

UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND

ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD

(To take effect on 21 February 1958.)

(Pour prendre effet le 21 février 1958.)

Subject to the following reservations and declarations :

Avec les réserves et déclarations suivantes :

[TRADUCTION — TRANSLATION]

“(1) In connexion with Article 24 of the said Convention, the Government of the Isle of Man reserve the right not to permit a person to drive a vehicle, other than one brought into and only temporarily in the Isle of Man, if

1) En ce qui concerne l'article 24 de ladite Convention, le Gouvernement de l'île de Man se réserve le droit de ne pas autoriser une personne à conduire un véhicule autre qu'un véhicule importé, et à titre temporaire seulement, dans l'île de Man si

- (i) the vehicle is used for the carriage of persons for hire or reward or for the carriage of goods and
- (ii) the driver of such vehicle would, by the domestic legislation of the Isle of Man, be required to have a special vocational licence.

- i) Le véhicule est utilisé pour le transport de personnes contre rémunération ou de marchandises et
- ii) Le conducteur de ce véhicule est tenu, en vertu de la législation nationale de l'île de Man, d'être titulaire d'un permis professionnel spécial.

“(2) In connexion with Article 26 of the said Convention, cycles in interna-

2) En ce qui concerne l'article 26 de ladite Convention, les cycles admis dans

¹ United Nations, *Treaty Series*, Vol. 125, p. 3; Vol. 133, p. 367; Vol. 134, p. 389; Vol. 137, p. 394; Vol. 139, p. 464; Vol. 141, p. 399; Vol. 147, p. 395; Vol. 150, p. 395; Vol. 151, p. 386; Vol. 157, p. 387; Vol. 173, p. 407; Vol. 179, p. 220; Vol. 182, p. 228; Vol. 189, p. 364; Vol. 198, p. 399; Vol. 202, p. 336; Vol. 220, p. 383; Vol. 225, p. 266; Vol. 227, p. 324; Vol. 230, p. 436; Vol. 251, p. 376; Vol. 253, p. 353; Vol. 260, p. 449; Vol. 265, p. 330; Vol. 266, p. 411; Vol. 268, p. 359; Vol. 271, p. 390; Vol. 273, p. 249; Vol. 274, p. 345; Vol. 280, p. 354, and Vol. 286, p. 344.

¹ Nations Unies, *Recueil des Traités*, vol. 125, p. 3; vol. 133, p. 367; vol. 134, p. 389; vol. 137, p. 394; vol. 139, p. 464; vol. 141, p. 399; vol. 147, vol. 150, p. 395; vol. 151, p. 386; p. 395; vol. 157, p. 387; vol. 173, p. 407; vol. 179, p. 220; vol. 182, p. 229; vol. 189, p. 365; vol. 198, p. 399; vol. 202, p. 336; vol. 220, p. 383; vol. 225, p. 266; vol. 227, p. 324; vol. 230, p. 436; vol. 251, p. 377; vol. 253, p. 353; vol. 260, p. 449; vol. 265, p. 330; vol. 266, p. 411; vol. 268, p. 359; vol. 271, p. 391; vol. 273, p. 249; vol. 274, p. 345; vol. 280, p. 354, et vol. 286, p. 344.

tional traffic admitted to the Isle of Man shall, from nightfall and during the night or whenever atmospheric conditions render it necessary, show only a white light to the front, and show to the rear a red light and a red reflex reflector in accordance with the domestic legislation of the Isle of Man.”

“ Furthermore, the Government of the Isle of Man hereby declare :

“(1) That, in accordance with the provisions of paragraph 1 of Article 2 of the said Convention, they exclude Annexes 1 and 2 from their application of the Convention.

“(2) That, in accordance with the provisions of paragraph (b) of Section IV of Annex 6 to the said Convention, they will only permit that one trailer be drawn by a vehicle, that they will not permit an articulated vehicle to draw a trailer and that they will not permit articulated vehicles to be used for the transport of passengers for hire or reward.”

l'île de Man en circulation internationale doivent, dès la tombée du jour, pendant la nuit ou lorsque les circonstances atmosphériques l'exigent, être pourvus, conformément à la législation nationale de l'île de Man, d'un feu blanc dirigé vers l'avant ainsi que d'un feu et d'un catadioptre rouge dirigés vers l'arrière.

En outre, le Gouvernement de l'île de Man déclare par les présentes :

1) Que, conformément aux dispositions du paragraphe 1 de l'article 2 de ladite Convention, il exclut les annexes 1 et 2 de l'application de la Convention.

2) Que, conformément aux dispositions du paragraphe b de la section IV de l'annexe 6 à ladite Convention, il n'admettra qu'une seule remorque derrière un véhicule tracteur, qu'il n'en admettra pas derrière un véhicule articulé et qu'il n'admettra pas que des véhicules articulés soient utilisés pour le transport de personnes contre rémunération.

No. 1734. AGREEMENT ON THE IMPORTATION OF EDUCATIONAL, SCIENTIFIC AND CULTURAL MATERIALS (WITH PROTOCOL), OPENED FOR SIGNATURE AT LAKE SUCCESS, NEW YORK, ON 22 NOVEMBER 1950¹

N° 1734. ACCORD POUR L'IMPORTATION D'OBJETS DE CARACTÈRE ÉDUCATIF, SCIENTIFIQUE OU CULTUREL (AVEC PROTOCOLE), OUVERT À LA SIGNATURE À LAKE SUCCESS (NEW-YORK), LE 22 NOVEMBRE 1950¹

ACCEPTANCE

Instrument deposited on:

12 June 1958
AUSTRIA

ACCEPTATION

Instrument déposé le:

12 juin 1958
AUTRICHE

¹ United Nations, *Treaty Series*, Vol. 131, pp. 25 and 361; Vol. 136, p. 392; Vol. 163, p. 384; Vol. 167, p. 299; Vol. 187, p. 462; Vol. 190, p. 384; Vol. 199, p. 343; Vol. 210, p. 334; Vol. 212, p. 334; Vol. 223, p. 330; Vol. 230, p. 437; Vol. 236, p. 381; Vol. 274, p. 346; Vol. 277, p. 350; Vol. 280, p. 356; Vol. 289, p. 317, and Vol. 292, p. 362.

¹ Nations Unies, *Recueil des Traités*, vol. 131, p. 25 et 361; vol. 136, p. 392; vol. 163, p. 384; vol. 167, p. 299; vol. 187, p. 463; vol. 190, p. 384; vol. 199, p. 343; vol. 210, p. 334; vol. 212, p. 334; vol. 223, p. 330; vol. 230, p. 437; vol. 236, p. 381; vol. 274, p. 346; vol. 277, p. 350; vol. 280, p. 356; vol. 289, p. 317, et vol. 292, p. 362.

No. 1871. CONVENTION (No. 95) CONCERNING THE PROTECTION OF WAGES. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-SECOND SESSION, GENEVA, 1 JULY 1949¹

N° 1871. CONVENTION (N° 95) CONCERNANT LA PROTECTION DU SALAIRE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-DEUXIÈME SESSION, GENÈVE, 1^{er} JUILLET 1949¹

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

28 May 1958

TUNISIA

(To take effect on 28 May 1959.)

DECLARATION of the UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND made in accordance with article 35, paragraphs 2 and 3 of the Constitution of the International Labour Organisation² and article 20 of the Convention, to the effect that the Convention will henceforth be applied to Kenya, was registered with the Director-General of the International Labour Office on 6 May 1958.

In accordance with this declaration, the Convention will be applied to Kenya with the following modifications :

Article 2 (1) : The Convention is applied only to workers whose wages do not exceed Sh. 200/- per month.

Articles 6 and 7 (2) : These provisions are not yet covered by legislation.

¹ United Nations, *Treaty Series*, Vol. 138, p. 225; Vol. 149, p. 408; Vol. 184, p. 361; Vol. 188, p. 390; Vol. 196, p. 353; Vol. 201, p. 378; Vol. 212, p. 398; Vol. 219, p. 352; Vol. 222, p. 420; Vol. 231, p. 364; Vol. 248, p. 407; Vol. 253, p. 395; Vol. 258, p. 402; Vol. 266, p. 414; Vol. 272, p. 261; Vol. 293, p. 382 and Vol. 300.

² United Nations, *Treaty Series*, Vol. 15, p. 40.

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le:

28 mai 1958

TUNISIE

(Pour prendre effet le 28 mai 1959.)

La DÉCLARATION faite par le ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD conformément aux paragraphes 2 et 3 de l'article 35 de la Constitution de l'Organisation internationale du Travail² et à l'article 20 de la Convention, aux termes de laquelle ladite Convention s'applique désormais au Kenya, a été enregistrée auprès du Directeur du Bureau international du Travail le 6 mai 1958.

Conformément à cette déclaration, la Convention s'applique au Kenya avec les modifications suivantes :

Article 2, 1. — La Convention s'applique uniquement aux travailleurs dont le salaire ne dépasse pas 200 shillings par mois.

Articles 6 et 7, 2. — Ces clauses ne figurent pas encore dans la législation.

¹ Nations Unies, *Recueil des Traités*, vol. 138, p. 225; vol. 149, p. 408; vol. 184, p. 361; vol. 188, p. 390; vol. 196, p. 353; vol. 201, p. 378; Vol. 212, p. 398; Vol. 219, p. 353; vol. 222, p. 421; vol. 231, p. 364; vol. 248, p. 407; vol. 253, p. 395; vol. 258, p. 402; vol. 266, p. 414; vol. 272, p. 261; vol. 293, p. 382, et vol. 300.

² Nations Unies, *Recueil des Traités*, vol. 15, p. 41.

This declaration supersedes the declaration made by the Government of the United Kingdom under article 20, paragraph 1 (*d*) of the Convention, which was registered on 22 March 1958.¹

Certified statement was registered with the Secretariat of the United Nations on the International Labour Organisation by 11 June 1958.

Cette déclaration remplace la déclaration faite par le Gouvernement du Royaume-Uni, conformément à l'alinéa *d* du premier paragraphe de l'article 20 de la Convention, enregistrée le 22 mars 1958.¹

La déclaration certifiée a été enregistrée au Secrétariat de l'Organisation des Nations Unies par l'Organisation internationale du Travail le 11 juin 1958.

No. 2181. CONVENTION (No. 100) CONCERNING EQUAL REMUNERATION FOR MEN AND WOMEN WORKERS FOR WORK OF EQUAL VALUE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-FOURTH SESSION, GENEVA, 29 JUNE 1951²

N° 2181. CONVENTION (N° 100) CONCERNANT L'ÉGALITÉ DE RÉMUNÉRATION ENTRE LA MAIN-D'ŒUVRE MASCULINE ET LA MAIN-D'ŒUVRE FÉMININE POUR UN TRAVAIL DE VALEUR ÉGALE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-QUATRIÈME SESSION, GENÈVE, 29 JUIN 1951²

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

1 May 1958

CHINA

(To take effect on 1 May 1959.)

Certified statement was registered with the Secretariat of the United Nations by the International Labour Organisation on 11 June 1958.

RATIFICATION

Instrument enregistré auprès du Directeur-général du Bureau international du Travail le:

1^{er} mai 1958

CHINE

(Pour prendre effet le 1^{er} mai 1959.)

La déclaration certifiée a été enregistrée au Secrétariat de l'Organisation des Nations Unies par l'Organisation internationale du Travail le 11 juin 1958.

¹ United Nations, *Treaty Series*, Vol. 293, p. 382.

² United Nations, *Treaty Series*, Vol. 165, p. 303; Vol. 173, p. 417; Vol. 179, p. 347; Vol. 184, p. 381; Vol. 201, p. 380; Vol. 212, p. 400; Vol. 222, p. 420; Vol. 238, p. 331; Vol. 248, p. 407; Vol. 249, p. 460; Vol. 253, p. 396; Vol. 264, p. 375; Vol. 266, p. 415; Vol. 272, p. 268; Vol. 276, p. 364; Vol. 280, p. 357; Vol. 287, p. 346, and Vol. 293, p. 384.

¹ Nations Unies, *Recueil des Traités*, vol. 293 p. 382.

² Nations Unies, *Recueil des Traités*, vol. 165, p. 303; vol. 173, p. 417; vol. 179, p. 347; vol. 184, p. 381; vol. 201, p. 380; vol. 212, p. 400; vol. 222, p. 421; vol. 238, p. 331; vol. 248, p. 407; vol. 249, p. 460; vol. 253, p. 396; vol. 264, p. 375; vol. 266, p. 416; vol. 272, p. 268; vol. 276, p. 364; vol. 280, p. 357; vol. 287, p. 346, et vol. 293, p. 384.

No. 3511. CONVENTION AND PROTOCOL FOR THE PROTECTION OF CULTURAL PROPERTY IN THE EVENT OF ARMED CONFLICT. DONE AT THE HAGUE, ON 14 MAY 1954¹

N° 3511. CONVENTION POUR LA PROTECTION DES BIENS CULTURELS EN CAS DE CONFLIT ARMÉ ET PROTOCOLE Y RELATIF. FAITS À LA HAYE, LE 14 MAI 1954¹

ACCESSION (a) and RATIFICATION

Instruments deposited with the Director-General of the United Nations Educational, Scientific and Cultural Organization on:

2 May 1958

THAILAND (a)

(To take effect on 2 August 1958.)

9 May 1958

ITALY

(To take effect on 9 August 1958.)

Certified statement was registered by the United Nations Educational, Scientific and Cultural Organization on 26 May 1958.

ADHÉSION (a) et RATIFICATION

Instruments déposés auprès du Directeur général de l'Organisation des Nations Unies pour l'éducation, la science et la culture le:

2 mai 1958

THAÏLANDE (a)

(Pour prendre effet le 2 août 1958.)

9 mai 1958

ITALIE

(Pour prendre effet le 9 août 1958.)

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'éducation, la science et la culture le 26 mai 1958.

¹ United Nations, *Treaty Series*, Vol. 249, p. 215; Vol. 252, p. 407; Vol. 260, p. 460; Vol. 267, p. 387; Vol. 270, p. 406; Vol. 277, p. 357; Vol. 282, p. 366; Vol. 284, p. 386; Vol. 287, p. 351; Vol. 289, p. 325; Vol. 292, p. 371, and Vol. 293, p. 357.

¹ Nations Unies, *Recueil des Traités*, vol. 249, p. 215; vol. 252, p. 407; vol. 260, p. 460; vol. 267, p. 387; vol. 270, p. 407; vol. 277, p. 357; vol. 282, p. 366; vol. 284, p. 386; vol. 287, p. 351; vol. 289, p. 325; vol. 292, p. 371, and Vol. 293, p. 357.

[DANISH TEXT — TEXTE DANOIS]

No. 3689. LUFTFARTSOVERENSKOMST MELLEM DE SOCIALISTISKE SOVJETREPUBLIKKERS UNIONS REGERING OG DANMARKS REGERING

PROTOKOL TIL OVERENSKOMST AF 31. MARTS 1956 MELLEM DANMARKS REGERING OG DE SOCIALISTISKE SOVJETREPUBLIKKERS UNIONS REGERING OM LUFTFARTSFORBINDELSE

I ønske om at foretage en delvis ændring i luftfartsoverenskomsten af 31. marts 1956, er Danmarks regering og De Socialistiske Sovjetrepublikkers Unions regering under henvisning til artikel 4, stk. 2 og 3, i nævnte overenskomst kommet overens om at foretage følgende ændringer i overenskomstens bilag 1 og 2:

Bilag 1 til overenskomst af 31. marts 1956 mellem Danmarks regering og De Socialistiske Sovjetrepublikkers Unions regering om luftfartsforbindelse får herefter følgende ordlyd:

“*Bilag 1*”

1. De Socialistiske Sovjetrepublikkers Unions regering udpeger Generaldirektionen for Den Civile Luftflåde ved USSR's Ministerråd (Aeroflot) til at beflyve de ruter, der er angivet i tabel I i dette bilag.

2. Danmarks regering udpeger Det Danske Luftfartselskab A/S (DDL) til at beflyve de ruter, der er angivet i tabel II i dette bilag.

3. Under forudsætning af, at de i overenskomsten angivne vilkår iagttages, skal det af Danmarks regering udpegede luftfartsselskab på Sovjetunionens territorium være berettiget til i international trafik at optage og afsætte passagerer, post og gods i de i tabel II angivne lufthavne samt have ret til at anvende reserverlufthavne og hjælpemidler til flyvningernes gennemførelse på de aftalte ruter.

4. Under forudsætning af, at de i overenskomsten angivne vilkår iagttages, skal det af USSR's regering udpegede luftfartsselskab på dansk territorium være berettiget til i international trafik at optage og afsætte passagerer, post og gods i de i tabel I angivne lufthavne samt have ret til at anvende reserverlufthavne og hjælpemidler til flyvningernes gennemførelse på de aftalte ruter.

AFTALTE RUTER

Tabel I

For sovjetiske luftfartøjer:

Riga—København v. v.

Moskva—København og videre til punkter i følgende vesteuropæiske lande: England, Frankrig, Holland og Belgien, såvel med mellemlanding som uden mellemlanding i København v. v.

[RUSSIAN TEXT — TEXTE RUSSE]

№ 3689. СОГЛАШЕНИЕ МЕЖДУ ПРАВИТЕЛЬСТВОМ СОЮЗА СОВЕТСКИХ СОЦИАЛИСТИЧЕСКИХ РЕСПУБЛИК И ПРАВИТЕЛЬСТВОМ ДАНИИ О ВОЗДУШНОМ СООБЩЕНИИ

ПРОТОКОЛ К СОГЛАШЕНИЮ МЕЖДУ ПРАВИТЕЛЬСТВОМ СОЮЗА ССР И ПРАВИТЕЛЬСТВОМ ДАНИИ О ВОЗДУШНОМ СООБЩЕНИИ ОТ 31 МАРТА 1956 ГОДА

Правительство Союза Советских Социалистических Республик и Правительство Дании, желая внести частичные изменения в заключенное ими Соглашение о воздушном сообщении от 31 марта 1956 года на основании пунктов 2 и 3 Статьи 4 указанного Соглашения, согласились внести в Приложения 1 и 2 упомянутого Соглашения следующие изменения.

Приложение 1 к Соглашению от 31 марта 1956 года между Правительством Союза Советских Социалистических Республик и Правительством Дании о воздушном сообщении формулируется после этого следующим образом:

« Приложение 1

1. Правительство Союза Советских Социалистических Республик назначает для эксплуатации воздушных линий, указанных в таблице I настоящего Приложения, Главное управление гражданского воздушного флота при Совете Министров СССР (Аэрофлот).

2. Правительство Дании назначает для эксплуатации воздушных линий, указанных в таблице II настоящего Приложения Дег Данске люффтфартссельскаб А/С(ДЦЛ).

3. Воздушно-транспортное предприятие, назначенное Правительством Дании, будет пользоваться на территории Союза ССР при соблюдении им условий, предусмотренных в Соглашении, правом погрузки и выгрузки пассажиров, почты и грузов международного сообщения на линиях, указанных в таблице II, а также правом использования запасных аэродромов и средств обеспечения полетов на указанных линиях.

4. Воздушно-транспортное предприятие, назначенное Правительством Союза ССР, будет пользоваться на территории Дании при соблюдении им условий, предусмотренных в Соглашении, правом погрузки и выгрузки пассажиров, почты и грузов международного сообщения на линиях, указанных в таблице I, а также правом использования запасных аэродромов и средств обеспечения полетов на указанных линиях.

ДОГОВОРНЫЕ ЛИНИИ

Таблица I

Для советских самолетов:

Рига-Копенгаген и обратно.

Москва-Копенгаген и далее до пунктов в следующих западноевропейских странах: Англия, Франция, Голландия и Бельгия как с промежуточной посадкой, так и без промежуточной посадки в Копенгагене и обратно.

Tabel II

For danske luftfartøjer:

København-Riga v. v.

København-Moskva v. v.¹

København-Warszawa og videre via sovjetisk territorium uden mellemlanding til punkter i Rumænien, Tyrkiet, Libanon og Den Forenede Arabiske Republik v.v.²”

I bilag 2 til overenskomst af 31. marts 1956 mellem Danmarks regering og De Socialistiske Sovjetrepublikkers Unions regering om luftfartsforbindelse indsættes som et nyt punkt 8 a :

“De Socialistiske Sovjetrepublikkers Unions regering påtager sig endvidere at yde radio- og meteorologisk bistand over Aeroflots radiostation i Petropavlovsk-Kamtchatka til danske civile luftfartøjer, som foretager flyvninger til og fra Tokio via Nordpolen langs de kurilske øer.”

Nærværende protokol, som udgør en integrerende del af overenskomsten af 31. marts 1956 mellem Danmarks regering og De Socialistiske Sovjetrepublikkers Unions regering om luftfartsforbindelse, træder i kraft på datoen for dens undertegnelse.

UDFÆRDIGET i København den 31. marts 1958 i to enslydende eksemplarer på dansk og russisk. Begge tekster har samme gyldighed.

For Danmarks
regering :

(*Sign.*) Nils SVENNINGSEN

For De Socialistiske Sovjetrepublikkers
Unions regering :

(*Sign.*) N. SLAVIN

¹ Ind- og udflyvningspunkter på sovjetisk territorium er Ventspils og Narva.

² Ind- og udflyvningspunkter på sovjetisk territorium er Starjava og Hust.

Таблица II

Для датских самолетов :

Копенгаген-Рига и обратно.

Копенгаген-Москва и обратно.¹

Копенгаген-Варшава и далее через советскую территорию без промежуточной посадки до пунктов в Румынии, Турции, Ливане и Объединенной Арабской Республике и обратно.² »

В Приложении II к Соглашению от 31 марта 1956 года между Правительством Союза Советских Социалистических Республик и Правительством Дании о воздушном сообщении вносится новый пункт « 8a » в следующей редакции :

« Правительство Союза Советских Социалистических Республик принимает на себя оказание радио- и метеорологической помощи через радиостанцию Аэрофлота в Петропавловске Камчатском датским гражданским самолетам, следующим в Токио и из Токио через Северный полюс вдоль Курильских островов ».

Настоящий протокол, являющийся неотъемлемой частью Соглашения между Правительством Союза Советских Социалистических Республик и Правительством Дании о воздушном сообщении от 31 марта 1956 года, вступает в силу с момента его подписания.

СОВЕРШЕНО в Копенгагене « 31 » марта 1958 года в двух экземплярах на русском и на датском языках. Оба текста имеют одинаковую силу.

По уполномочию
Правительства Союза Советских
Социалистических Республик

Н. СЛАВИН

По уполномочию
Правительства Дании

Nils SVENNINGSEN

¹ Входными и выходными воротами на советской территории являются Вентспилс и Нарва.

² Входными и выходными воротами на советской территории являются Старьява и Хуст.

[TRANSLATION¹ — TRADUCTION²]

No. 3689. AIR TRANSPORT AGREEMENT BETWEEN THE GOVERNMENT OF THE UNION OF SOVIET SOCIALIST REPUBLICS AND THE GOVERNMENT OF DENMARK. SIGNED AT MOSCOW, ON 31 MARCH 1956³

PROTOCOL⁴ SUPPLEMENTING THE ABOVE-MENTIONED AGREEMENT. SIGNED AT COPENHAGEN, ON 31 MARCH 1958

Official texts: Danish and Russian.

Registered by Denmark on 6 June 1958.

The Government of Denmark and the Government of the Union of Soviet Socialist Republics, desiring to amend partially the Aviation Agreement of March 31, 1956,³ referring to Article 4, paragraphs 2 and 3, of the said Agreement, have agreed to amend Annexes 1 and 2 to the Agreement as follows :

Annex 1 to the Aviation Agreement of March 31, 1956, between the Government of Denmark and the Government of the Union of Soviet Socialist Republics shall be amended as follows :

“ Annex 1

“ 1. The Government of the Union of Soviet Socialist Republics designate the General Department of the Civil Air Fleet under the Council of Ministers of the USSR (Aeroflot) to operate the routes listed in Table I of this Annex.

“ 2. The Government of Denmark designate Det Danske Luftfartselskab A/S (DDL) to operate the routes listed in Table II of this Annex.

“ 3. Provided that the conditions stipulated in the Agreement are observed, the airline designated by the Government of Denmark shall be entitled to pick up and set down, in international traffic, passengers, mail and goods in the territory of the Soviet Union, in the airports listed in Table II, and to use emergency airports and facilities for the performance of flights on the agreed routes.

“ 4. Provided that the conditions stipulated in the Agreement are observed, the airline designated by the Government of the USSR shall be entitled to pick up and set down, in international traffic, passengers, mail and goods in Danish

¹ Translation transmitted by the Government of Denmark.

² Traduction transmise par le Gouvernement du Danemark.

³ United Nations, *Treaty Series*, Vol. 259, p. 169.

⁴ Came into force on 31 March 1958, the date of signature, in accordance with the provisions of the penultimate paragraph.

[TRADUCTION — TRANSLATION]

N° 3689. ACCORD ENTRE LE GOUVERNEMENT DE L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES ET LE GOUVERNEMENT DANOIS RELATIF AUX SERVICES AÉRIENS. SIGNÉ À MOSCOU, LE 31 MARS 1956¹

PROCOLE² COMPLÉTANT L'ACCORD SUSMENTIONNÉ. SIGNÉ À COPENHAGUE, LE 31 MARS 1958

Textes officiels danois et russe.

Enregistré par le Danemark le 6 juin 1958.

Le Gouvernement de l'Union des Républiques socialistes soviétiques et le Gouvernement danois, désireux de modifier partiellement l'Accord relatif aux services aériens conclu par eux le 31 mars 1956¹, et se référant aux paragraphes 2 et 3 de l'article 4 dudit Accord, sont convenus de modifier comme suit les annexes 1 et 2 de l'Accord :

L'annexe 1 de l'Accord relatif aux services aériens conclu le 31 mars 1956 entre le Gouvernement de l'Union des Républiques socialistes soviétiques et le Gouvernement danois est modifié comme suit :

« Annexe 1

« 1. Le Gouvernement de l'Union des Républiques socialistes soviétiques désigne, pour exploiter les routes aériennes indiquées au tableau I de la présente annexe, la Direction générale de l'aviation civile du Conseil des Ministres de l'URSS (Aéroflotte).

« 2. Le Gouvernement danois désigne, pour exploiter les routes aériennes indiquées au tableau II de la présente annexe, la Compagnie Det Danske Luftfartselskab (A/S DDL).

« 3. L'entreprise de transports aériens désignée par le Gouvernement danois aura le droit, sous réserve de respecter les conditions prévues dans l'Accord, de charger et de décharger en trafic international, sur le territoire de l'URSS, des passagers, du courrier et des marchandises aux aéroports indiqués au tableau II, ainsi que d'utiliser, sur les routes convenues, les aérodromes auxiliaires et les services de circulation aérienne.

« 4. L'entreprise de transports aériens désignée par le Gouvernement de l'Union des Républiques socialistes soviétiques aura le droit, sous réserve de respecter les conditions prévues dans l'Accord, de charger et de décharger en trafic inter-

¹ Nations Unies, *Recueil des Traités*, vol. 259, p. 169.

² Entré en vigueur le 31 mars 1958, date de la signature, conformément aux dispositions de l'avant-dernier paragraphe.

territory, in the airports listed in Table I, and to use emergency airports and facilities for the performance of flights on the agreed routes.

“ AGREED ROUTES

“ *Table I*

“ *For Soviet aircraft:*

“ Riga–Copenhagen, in both directions.

“ Moscow–Copenhagen and beyond to points in the following West European countries : United Kingdom, France, the Netherlands and Belgium, with or without intermediate landings in Copenhagen, in both directions.

“ *Table II*

“ *For Danish aircraft:*

“ Copenhagen–Riga, in both directions.

“ Copenhagen–Moscow, in both directions.¹

“ Copenhagen–Warsaw and beyond via Soviet territory without intermediate landings, to points in Rumania, Turkey, Lebanon, and the United Arab Republic, in both directions.”²

The following new paragraph 8 (a) shall be inserted in Annex 2 to the Aviation Agreement of March 31, 1956, between the Government of Denmark and the Government of the Union of Soviet Socialist Republics :

“ The Government of the Union of Soviet Socialist Republics further undertake to render radio and meteorological assistance over Aeroflot’s radio station at Petropavlovsk-Kamtschatka to Danish civil aircraft en route to and from Tokyo via the North Pole along the Kurile Islands.”

This Protocol, which constitutes an integral part of the Aviation Agreement of March 31, 1956, between the Government of Denmark and the Government of the Union of Soviet Socialist Republics, shall enter into force on the date of its signature.

Done at Copenhagen on March 31, 1958, in two identical copies in the Danish and Russian languages, both texts being equally authentic.

For the Government
of Denmark :

(*Signed*) Nils SVENNINGSEN

For the Government
of the Union of Soviet
Socialist Republics :

(*Signed*) N. SLAVIN

¹ Points of entry and exit in Soviet territory are Ventspils and Narva.

² Points of entry and exit in Soviet territory are Starjava and Hust.

national, sur le territoire du Danemark, des passagers, du courrier et des marchandises aux aéroports indiqués au tableau I, ainsi que d'utiliser, sur les routes convenues, les aérodromes auxiliaires et les services de circulation aérienne.

« ROUTES CONVENUES

« *Tableau I*

« *Aéronefs soviétiques:*

« Riga-Copenhague, dans les deux sens.

« Moscou-Copenhague et au-delà, jusqu'à des points situés dans les pays suivants de l'Europe occidentale : Angleterre, France, Pays-Bas et Belgique, avec ou sans atterrissage intermédiaire à Copenhague, dans les deux sens.

« *Tableau II*

« *Aéronefs danois:*

« Copenhague-Riga, dans les deux sens.

« Copenhague-Moscou, dans les deux sens¹.

« Copenhague-Varsovie et au-delà, via le territoire soviétique sans atterrissage intermédiaire jusqu'à des points situés en Roumanie, en Turquie, au Liban ou en République arabe unie, dans les deux sens². »

Le paragraphe ci-après — paragraphe 8, *a* — est ajouté à l'annexe 2 de l'Accord relatif aux services aériens conclu le 31 mars 1956 entre le Gouvernement de l'Union des Républiques socialistes soviétiques et le Gouvernement danois :

« Le Gouvernement de l'Union des Républiques socialistes soviétiques s'engage en outre à mettre à la disposition des aéronefs civils danois à destination ou en provenance de Tokyo, via le pôle Nord et les îles Kouriles, les services radio et météorologiques de la station radio de l'Aéroflotte à Pétropavlovsk-Kamtchatka. »

Le présent Protocole, qui fait partie intégrante de l'Accord relatif aux services aériens conclu le 31 mars 1956 entre le Gouvernement de l'Union des Républiques socialistes soviétiques et le Gouvernement danois, entrera en vigueur à la date de sa signature.

FAIT à Copenhague, le 31 mars 1958, en double exemplaire, en langues danoise et russe, les deux textes faisant également foi.

Pour le Gouvernement
danois :

(*Signé*) Nils SVENNINGSEN

Pour le Gouvernement
de l'Union des Républiques
socialistes soviétiques :

(*Signé*) N. SLAVINE

¹ Les points d'entrée et de sortie, en territoire soviétique, sont Ventspils et Narva.

² Les points d'entrée et de sortie, en territoire soviétique, sont Starjava et Hust.

No. 3822. SUPPLEMENTARY CONVENTION ON THE ABOLITION OF SLAVERY, THE SLAVE TRADE, AND INSTITUTIONS AND PRACTICES SIMILAR TO SLAVERY. DONE AT THE EUROPEAN OFFICE OF THE UNITED NATIONS AT GENEVA, ON 7 SEPTEMBER 1956¹

N° 3822. CONVENTION SUPPLÉMENTAIRE RELATIVE À L'ABOLITION DE L'ESCLAVAGE, DE LA TRAITE DES ESCLAVES, ET DES INSTITUTIONS ET PRATIQUES ANALOGUES À L'ESCLAVAGE. FAITE À L'OFFICE EUROPÉEN DES NATIONS UNIES, À GENÈVE, LE 7 SEPTEMBRE 1956¹

RATIFICATION

Instrument deposited on:

13 June 1958

CZECHOSLOVAKIA

RATIFICATION

Instrument déposé le:

13 juin 1958

TCHÉCOSLOVAQUIE

¹United Nations, *Treaty Series*, Vol. 266, p. 3; Vol. 269, p. 382; Vol. 276, p. 370; Vol. 277, p. 361; Vol. 278, p. 313; Vol. 280, p. 389; Vol. 281, p. 410; Vol. 282, p. 368; Vol. 285, p. 381; Vol. 286, p. 383; Vol. 287, p. 352; Vol. 290, p. 344; Vol. 293, p. 358, and Vol. 301.

¹Nations Unies, *Recueil des Traités*, vol. 266, p. 3; vol. 269, p. 382; vol. 276, p. 370; vol. 277, p. 361; vol. 278, p. 313; vol. 280, p. 389; vol. 281, p. 411; vol. 282, p. 368; vol. 285, p. 381; vol. 286, p. 383; vol. 287, p. 352; vol. 290, p. 344; vol. 293, p. 358, et vol. 301.

No. 3992. CONVENTION CONCERNING CUSTOMS FACILITIES FOR TOURING. DONE AT NEW YORK, ON 4 JUNE 1954¹

N° 3992. CONVENTION SUR LES FACILITÉS DOUANIÈRES EN FAVEUR DU TOURISME. FAITE À NEW-YORK, LE 4 JUIN 1954¹

ADDITIONAL PROTOCOL TO THE ABOVE-MENTIONED CONVENTION, RELATING TO THE IMPORTATION OF TOURIST PUBLICITY DOCUMENTS AND MATERIAL. DONE AT NEW YORK, ON 4 JUNE 1954¹

PROTOCOLE ADDITIONNEL À LA CONVENTION SUSMENTIONNÉE, RELATIF À L'IMPORTATION DE DOCUMENTS ET DE MATÉRIEL DE PROPAGANDE TOURISTIQUE. FAIT À NEW-YORK, LE 4 JUIN 1954¹

ACCESSION to the Protocol

ADHÉSION au Protocole

Instrument deposited on:

Instrument déposé le:

16 June 1958

16 juin 1958

GHANA

GHANA

(To take effect on 14 September 1958.)

(Pour prendre effet le 14 septembre 1958.)

¹ United Nations, *Treaty Series*, Vol. 276, p. 191; Vol. 277, p. 380; Vol. 283, p. 350; Vol. 285, p. 382; Vol. 286, p. 395; Vol. 287, p. 353; Vol. 299, p. 430, and Vol. 300,

¹ Nations Unies, *Recueil des Traités*, vol. 276, p. 191; vol. 277, p. 380; vol. 283, p. 350; vol. 285, p. 382; vol. 286, p. 395; vol. 287, p. 353; vol. 299, p. 430, et vol. 300,

No. 4101. CUSTOMS CONVENTION
ON THE TEMPORARY IMPORTA-
TION OF PRIVATE ROAD VE-
HICLES. DONE AT NEW YORK,
ON 4 JUNE 1954¹

N° 4101. CONVENTION DOUA-
NIÈRE RELATIVE À L'IMPORTA-
TION TEMPORAIRE DES VÉHI-
CULES ROUTIERS PRIVÉS. FAITE
À NEW-YORK, LE 4 JUIN 1954¹

ACCESSION

Instrument deposited on:

16 June 1958

GHANA

(To take effect on 14 September 1958.)

ADHÉSION

Instrument déposé le:

16 juin 1958

GHANA

(Pour prendre effet le 14 septembre 1958.)

¹ United Nations, *Treaty Series*, Vol. 282, p. 249; Vol. 283, p. 360; Vol. 285, p. 383; Vol. 286, p. 397; Vol. 287, p. 354; Vol. 299, p. 435, and Vol. 300.

¹ Nations Unies, *Recueil des Traités*, vol. 282, p. 249; vol. 283, p. 360; vol. 285, p. 383; vol. 286, p. 397; vol. 287, p. 354; vol. 299, p. 435, et vol. 300.

ANNEX C

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the League of Nations*

ANNEXE C

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
par le Secrétariat de la Société des Nations*

No. 222. INTERNATIONAL OPIUM
CONVENTION. SIGNED AT THE
HAGUE, ON 23 ~~FEBRUARY~~ 1912¹

JANUARY

N° 222. CONVENTION INTERNA-
TIONALE DE L'OPIUM. SIGNÉE
À LA HAYE, LE 23 JANVIER 1912¹

ACCESSION

*Instrument deposited with the Government
of the Netherlands on:*

12 May 1958

HASHEMITE KINGDOM OF JORDAN

*Certified statement was registered by the
Netherlands on 6 June 1958.*

ADHÉSION

*Instrument déposé auprès du Gouverne-
ment des Pays-Bas le:*

12 mai 1958

ROYAUME HACHÉMITE DE JORDANIE

*La déclaration certifiée a été enregistrée
par les Pays-Bas le 6 juin 1958.*

¹ League of Nations, *Treaty Series*, Vol. VIII, pp. 187 and 236; Vol. XI, p. 415; Vol. XV, p. 311; Vol. XIX, p. 283; Vol. XXIV, p. 163; Vol. XXXI, p. 245; Vol. XXXV, p. 299; Vol. XXXIX, p. 167; Vol. LIX, p. 346; Vol. CIV, p. 495; Vol. CVII, p. 461; Vol. CXVII, p. 48; Vol. CXXXVIII, p. 416; Vol. CLXXII, p. 390; Vol. CC, p. 497; Vol. CCIV, p. 438, and Vol. CCV, p. 192.

² Société des Nations, *Recueil des Traités*, vol. VIII, p. 187 et 236; vol. XI, p. 414; vol. XV, p. 310; vol. XIX, p. 282; vol. XXIV, p. 162; vol. XXXI, p. 244; vol. XXXV, p. 298; vol. XXXIX, p. 167; vol. LIX, p. 346; vol. CIV, p. 495; vol. CVII, p. 461; vol. CXVII, p. 48; vol. CXXXVIII, p. 416; vol. CLXXII, p. 390; vol. CC, p. 497; vol. CCIV, p. 438, et vol. CCV, p. 192.

No. 1379. CONVENTION AND STATUTE ON THE INTERNATIONAL REGIME OF MARITIME PORTS, AND PROTOCOL OF SIGNATURE. SIGNED AT GENEVA, ON 9 DECEMBER 1923¹

N° 1379. CONVENTION ET STATUT SUR LE RÉGIME INTERNATIONAL DES PORTS MARITIMES, ET PROTOCÔLE DE SIGNATURE. SIGNÉS À GENÈVE, LE 9 DÉCEMBRE 1923¹

ENTRY INTO FORCE between YUGOSLAVIA and the FEDERAL REPUBLIC OF GERMANY

ENTRÉE EN VIGUEUR entre la YOUGOSLAVIE et la RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

By an exchange of notes between the Governments of the Federal People's Republic of Yugoslavia and the Federal Republic of Germany, dated at Belgrade on 11 February and 10 May 1957, it was agreed that the above-mentioned Convention and Statute should enter into force between the Federal People's Republic of Yugoslavia and the Federal Republic of Germany as of 11 February 1957 and that the validity of the Convention and the Statute should also extend to *Land* Berlin, on the understanding that the future status of Berlin as a whole is not prejudged thereby.

Par échange de notes entre le Gouvernement de la République populaire fédérative de Yougoslavie et le Gouvernement de la République fédérale d'Allemagne en date à Belgrade des 11 février et 10 mai 1957 il a été convenu que la Convention et le Statut mentionnés ci-dessus entreraient en vigueur entre la République populaire fédérative de Yougoslavie et la République fédérale d'Allemagne à compter du 11 février 1957 et que ladite Convention et ledit Statut s'appliqueraient aussi au *Land* de Berlin, étant entendu que ceci ne préjuge pas le statut général futur de Berlin.

Certified statement was registered at the request of Yugoslavia on 12 June 1958.

La déclaration certifiée a été enregistrée à la demande de la Yougoslavie le 12 juin 1958.

¹ League of Nations, *Treaty Series*, Vol. LVIII, p. 285; Vol. LXIX, p. 102; Vol. LXXII, p. 485; Vol. LXXXIII, p. 416; Vol. CVII, p. 491; Vol. CXVII, p. 184; Vol. CXXII, p. 349; Vol. CXLII, p. 342, and Vol. CXLVII, p. 332.

¹ Société des Nations, *Recueil des Traités*, vol. LVIII, p. 285; vol. LXIX, p. 102; vol. LXXII, p. 485; vol. LXXXIII, p. 416; vol. CVII, p. 491; vol. CXVII, p. 184; vol. CXXII, p. 349; vol. CXLII, p. 342, et vol. CXLVII, p. 332.

